Vol. 257
No. 12

Tuesday,
2nd August, 2022
11 Sravana, 1944 (Saka)

PARLIAMENTARY DEBATES

# RAJYA SABHA

## OFFICIAL REPORT (FLOOR VERSION)
## (PART-II)

CONTENTS

Oath or Affirmation (page 1)

Papers Laid on the Table (pages 1 - 18)

Report of the Joint Committee on the Biological Diversity (Amendment) Bill, 2021- *Laid on the Table* (page 18)

Records of Evidence given before the Joint Committee on the Biological Diversity (Amendment) Bill, 2021- *Laid on the Table* (page 18)

Reports of the Department-related Parliamentary Standing Committee on Energy- *Laid on the Table* (pages 18 - 19)

**[P.T.O**

©
RAJYA SABHA SECRETARIAT
NEW DELHI

PRICE: ₹ 100.00

Statements of the Department-related Parliamentary Standing Committee on Food, Consumer Affairs and Public Distribution - *Laid on the Table* (pages 19 - 21)

Oral Answers to Questions (pages 21 - 50)

*[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part — I to this Debate, published electronically on the Rajya Sabha website under the link https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise]*

Short Duration Discussion

Rising prices of essential items (pages 50 - 87 and pages 88 - 161)

Information to the House

Time allotment by Business Advisory Committee (page 87)

Message from Lok Sabha- *Reported*

The Wild Life (Protection) Amendment Bill, 2022 - Laid on the Table (page 162)

Special Mentions-

Need to include entire area of Pindwara Tehsil under the Tribal Special Plan (TSP) (pages 162 - 163)

Need for steps to increase water capacity/level of Bhakra Nangal and Pong Dams (page 163)

Need to extend the time limit for filing Income Tax Returns (page 164)

Need to clear the pending MGNREGA dues to States (pages 164 - 165)

Need to address the issues of Anaemia (pages 165-166)

Need for excluding human settled areas in Kerala from the proposed Eco-sensitive zones/Buffer zones (pages 166 - 167)

Need for establishment of a National Christian University in Goa (pages 167 - 168)

**[P.T.O**

Shortage/mismanagement in the supply of crucial drugs of HIV/AIDS (pages 168 - 169)

Need to withdraw the amendments to the National Flag Code (pages 169 -170)

Website: http://rajyasabha.nic.in
http://parliamentofindia.nic.in
E-mail : rsedit-e@sansad.nic.in

# RAJYA SABHA

*Tuesday, the 2nd August, 2022 / 11 Sravana, 1944 (Saka)*

*The House met at eleven of the clock,*
MR. CHAIRMAN *in the Chair.*

## OATH OR AFFIRMATION

MR. CHAIRMAN: Oath or Affirmation.

Shri Krishan Lal Panwar (Haryana)
Shri Kartik Sharma (Haryana)

---

## PAPERS LAID ON THE TABLE

**Notifications of the Ministry of Corporate Affairs**

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI RAO INDERJIT SINGH): Sir, I lay on the Table—

(i) A copy (in English and Hindi) of the Ministry of Corporate Affairs Notification No. S.O. 2184 (E), dated the 11th May, 2022, appointing 10th May, 2022, under Section 30B of Chartered Accountants Act, 1949, Section 40 of the Cost and Works Accountants Act, 1959 and Section 40 of the Company Secretaries Act, 1980, as the date on which certain provisions of the said Acts, as mentioned therein, shall come into force.

[Placed in Library. *See* No. L.T.7460/17/22]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under sub-section (4) of Section 469 of the Companies Act, 2013:-

(1) G.S.R. 895 (E), dated the 19th September, 2018, publishing the Companies (Corporate Social Responsibility Policy) Amendment Rules,

2018, along with Delay Statement.

[Placed in Library. *See* No. L.T.7459/17/22]

(2) G.S.R. 235 (E), dated the 31st March, 2022, publishing the Companies (Accounts) Second Amendment Rules, 2022, along with Delay Statement.

(3) G.S.R. 255 (E), dated the 4th April, 2022, publishing the Companies (Indian Accounting Standards) Amendment Rules, 2022, along with Delay Statement.

(4) G.S.R. 279 (E), dated the 6th April, 2022, publishing the Companies (Management and Administration) Amendment Rules, 2022.

(5) G.S.R. 291 (E), dated the 8th April, 2022, publishing the Companies (Incorporation) Amendment Rules, 2022.

(6) G.S.R. 320 (E), dated the 27th April, 2022, publishing the Companies (Registration of Charges) Amendment Rules, 2022.

(7) G.S.R. 335 (E), dated the 4th May, 2022, publishing the Companies (Share Capital and Debentures) Amendment Rules, 2022.

(8) G.S.R. 338 (E), dated the 5th May, 2022, publishing the Companies (Prospectus and Allotment of Securities) Amendment Rules, 2022.

(9) G.S.R. 363 (E), dated the 20th May, 2022, publishing the Companies (Incorporation) Second Amendment Rules, 2022.

(10) G.S.R. 401 (E), dated the 30th May, 2022, publishing the Companies (Compromises, Arrangements and Amalgamations) Amendment Rules, 2022.

(11) G.S.R. 407 (E), dated the 31st May, 2022, publishing the Companies (Accounts) Third Amendment Rules, 2022.

(12) G.S.R. 410 (E), dated the 1st June, 2022, publishing the Companies (Appointment and Qualification of Directors) Amendment Rules, 2022.

(13) G.S.R. 436 (E), dated the 9th June, 2022, publishing the Companies (Removal of Names of Companies from the Register of Companies) Amendment Rules, 2022.

(14) G.S.R. 439 (E), dated the 10th June, 2022, publishing the Companies (Appointment and Qualification of Directors) Second Amendment Rules, 2022.

(15) G.S.R. 456 (E), dated the 17th June, 2022, publishing the National Financial Reporting Authority Amendment Rules, 2022.

[Placed in Library. *See* No. L.T.7285/17/22]

**I. Notifications of the Ministry of Power**

**II. Report and Accounts(2020-21) of the NPTI, Faridabad and related papers**

**विद्युत मंत्रालय में राज्य मंत्री (श्री कृष्ण पाल)**: महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं :-

I. (i) A copy (in English and Hindi) of the Ministry of Power Notification No. BEE/S&L/Ceiling Fan/05/2019-20, dated the 19th May, 2022, publishing the Bureau of Energy Efficiency (Particulars and Manner of their Display on Labels of Electric Ceiling Type Fans) Regulations, 2022, under sub-section (1) of Section 59 of the Energy Conservation Act, 2001.

[Placed in Library. *See* No. L.T.7436/17/22]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Power, under Section 179 of the Electricity Act, 2003:-

(1) G.S.R. 306 (E), dated the 21st April, 2022, publishing the Electricity (Rights of Consumers) Amendment Rules, 2022.

(2) G.S.R. 416 (E), dated the 3rd June, 2022, publishing the Electricity (Late Payment Surcharge and Related Matters) Rules, 2022.

(3) G.S.R. 418 (E), dated the 6th June, 2022, publishing the Electricity (Promoting Renewable Energy through Green Energy Open Access) Rules, 2022.

[Placed in Library. *See* No. L.T.7257/17/22]

II. A copy each (in English and Hindi) of the following papers:—

(a) Annual Report and Accounts of the National Power Training Institute

(NPTI), Faridabad, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T.7435/17/22]

**I. Notifications of the Ministry of Finance**

**II. Report on the Action Taken on the recommendations of the JPC on Stock Market Scam and related matters**

**III. Report and Accounts (2020-21) of the Arun Jaitley NIFM, Faridabad, Haryana and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. BHAGWAT KISHAN RAO KARAD): Sir, I lay on the Table —

I. (i) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. SEBI/LAD-NRO/GN/2022/76, dated the 22nd March, 2022, publishing the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) (Second Amendment) Regulations, 2022, under sub-section (3) of Section 31 of the Securities Contracts (Regulation) Act, 1956 and Section 31 of the Securities and Exchange Board of India Act, 1992.

[Placed in Library. *See* No. L.T.7476/17/22]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 31 of the Securities and Exchange Board of India Act, 1992:-

(1) No. SEBI/LAD-NRO/GN/2022/81, dated the 15th April, 2022, publishing the Securities and Exchange Board of India (Custodian) (Amendment) Regulations, 2022.

[Placed in Library. *See* No. L.T.7474/17/22]

(2) No. SEBI/LAD-NRO/GN/2022/87, dated the 22nd June, 2022, publishing the Securities and Exchange Board of India (Employees'

Service) (Second Amendment) Regulations, 2022.

[Placed in Library. *See* No. L.T.7301/17/22]

(iii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section (2) of Section 38 of the Central Excise Act, 1944, along with Explanatory Memoranda:-

(1) G.S.R. 510 (E), dated the 4th July, 2022, amending the principal Notification No. G.S.R. 793 (E), dated the 30th June, 2017 by inserting/substituting certain entries, as mentioned therein, in that Notification.

(2) G.S.R. 534 (E), dated the 12th July, 2022, amending the principal Notification No. G.S.R. 361 (E), dated the 13th May, 2002 by inserting/ substituting certain entries, as mentioned therein, in that Notification.

(3) G.S.R. 535 (E), dated the 12th July, 2022, exempting certain excisable goods specified in Table provided therein from the whole of the additional duty of excise leviable thereon under Section 112 of the Finance Act, 2018.

(4) G.S.R. 536 (E), dated the 12th July, 2022, amending the principal Notification No. G.S.R. 85 (E), dated the 1st February, 2021 by inserting/substituting certain entries, as mentioned therein, in that Notification.

[Placed in Library. *See* No. L.T.7304/17/22]

(iv) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 24 of the Union Territory Goods and Services Tax Act, 2017, along with Explanatory Memoranda:-

(1) G.S.R. 543 (E), dated the 13th July, 2022, amending the principal Notification No. G.S.R. 702 (E), dated the 28th June, 2017 by omitting/substituting/inserting certain entries, as mentioned therein, in that Notification.

(2) G.S.R. 546 (E), dated the 13th July, 2022, amending the principal Notification No. G.S.R. 703 (E), dated the 28th June, 2017 by omitting/inserting/substituting certain entries, as mentioned therein, in

that Notification.

(3) G.S.R. 549 (E), dated the 13th July, 2022, amending the principal Notification No. G.S.R. 704 (E), dated the 28th June, 2017 by omitting/inserting certain entries, as mentioned therein, in that Notification.

[Placed in Library. *See* No. L.T.7310/17/22]

(v) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 10 of the Customs Tariff Act, 1975, along with Explanatory Memoranda and Delay Statements:-

(1) G.S.R. 594 (E), dated the 1st August, 2011, publishing the Customs Tariff (Determination of Origin of Goods under the Comprehensive Economic Partnership Agreement between the Republic of India and Japan) Rules, 2011.

(2) G.S.R. 179 (E), dated the 10th March, 2015, publishing the Customs Tariff (Determination of Origin of Products under the Duty Free Tariff Preference Scheme for Least Developed Countries) Rules, 2015.

(3) G.S.R. 177 (E), dated the 19th February, 2018, publishing the Customs Tariff (Determination of Origin of Goods under the Comprehensive Economic Partnership Agreement between the Republic of India and Japan) Amendment Rules, 2018.

[Placed in Library. *See* No. L.T.7479/17/22]

(vi) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 10 of the Customs Tariff Act, 1975, along with Explanatory Memoranda:-

(1) G.S.R 329 (E), dated the 30th April, 2022, publishing the Customs Tariff (Determination of Origin of Goods under the Comprehensive Economic Partnership Agreement between India and the United Arab Emirates) Rules, 2022.

(2) G.S.R. 373 (E), dated the 20th May, 2022, publishing the Customs Tariff (Determination of Origin of Goods under the Comprehensive

Economic Partnership Agreement between the Republic of India and Japan) Amendment Rules, 2022.

[Placed in Library. *See* No. L.T.7479/17/22]

(vii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 166 of the Central Goods and Service Tax Act, 2017, along with Explanatory Memoranda:-

(1) G.S.R. 541 (E), dated the 13th July, 2022, amending the principal Notification No. G.S.R. 690 (E), dated the 28th June, 2017 by omitting/substituting/inserting certain entries, as mentioned therein, in that Notification.

(2) G.S.R. 544 (E), dated the 13th July, 2022, amending the principal Notification No. G.S.R. 691 (E), dated the 28th June, 2017 by omitting/inserting/substituting certain entries, as mentioned therein, in that Notification.

(3) G.S.R. 547 (E), dated the 13th July, 2022, amending the principal Notification No. G.S.R. 692 (E), dated the 28th June, 2017 by omitting/inserting certain entries, as mentioned therein, in that Notification.

[Placed in Library. *See* No. L.T.7305/17/22]

(viii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 159 of the Customs Act, 1962, along with Explanatory Memoranda:-

(1) No.16/2022 – Customs (N.T.), dated the 11th March, 2022, amending the Central Board of Indirect Taxes and Customs Notification No. 13/2022-CUSTOMS (N.T.), dated the 3rd March, 2022, by substituting certain entries in the Schedule – I of that Notification, along with Delay Statement.

(2) S.O. 1166 (E), dated the 15th March, 2022, amending the principal Notification No. S.O. 748 (E), dated the 3rd August, 2001, by substituting certain entries, as mentioned therein, in that Notification,

along with Delay Statement.

(3) No.18/2022 — Customs (N.T.), dated the 17th March, 2022, determining the rate of exchange for conversion of certain foreign currencies, mentioned in Schedules provided therein, into Indian currency or *vice-versa* for the purpose of Section 14 of the Customs Act, 1962, relating to imported and export goods *w.e.f.* the 18th March, 2022, along with Delay Statement.

(4) S.O. 1547 (E), dated the 31st March, 2022, amending the principal Notification No. S.O. 748 (E), dated the 3rd August, 2001 by substituting certain entries, as mentioned therein, in that Notification, along with Delay Statement.

(5) No.32/2022 — Customs (N.T.), dated the 7th April, 2022, determining the rate of exchange for conversion of certain foreign currencies, mentioned in Schedules provided therein, into Indian currency or *vice-versa* for the purpose of Section 14 of the Customs Act, 1962, relating to imported and export goods *w.e.f.* the *8th* April, 2022.

(6) S.O. 1824 (E), dated the 13th April, 2022, amending the principal Notification No. S.O. 748 (E), dated the 3rd August, 2001, by substituting certain entries, as mentioned therein, in that Notification.

(7) No.34/2022 — Customs (N.T.), dated the 21st April, 2022, determining the rate of exchange for conversion of certain foreign currencies, mentioned in Schedules provided therein, into Indian currency or *vice-versa* for the purpose of Section 14 of the Customs Act, 1962, relating to imported and export goods *w.e.f.* the *22nd* April, 2022.

(8) No.36/2022 — Customs (N.T.), dated the 28th April, 2022 amending the Central Board of Indirect Taxes and Customs Notification No. 34/2022-CUSTOMS (N.T.), dated the 21st April, 2022, by substituting certain entries, mentioned in the Schedule - I of that Notification.

(9) S.O. 2030 (E), dated the 29th April, 2022, amending the principal Notification No. S.O. 748 (E), dated the 3rd August, 2001 by substituting certain entries, as mentioned therein, in that Notification.

(10) No.38/2022 — Customs (N.T.), dated the 29th April, 2022, amending the Central Board of Indirect Taxes and Customs Notification No.

34/2022-CUSTOMS (N.T.), dated the 21st April, 2022, by substituting certain entries, mentioned in the Schedule I of that Notification.

(11) No.40/2022 – Customs (N.T.), dated the 5th May, 2022 determining the rate of exchange for conversion of certain foreign currencies, mentioned in Schedules provided therein, into Indian currency or *vice-versa* for the purpose of Section 14 of the Customs Act, 1962, relating to imported and export goods *w.e.f.* the *6th* May, 2022.

(12) S.O. 2228 (E), dated the 13th May, 2022, amending the principal Notification No. S.O. 748 (E), dated the 3rd August, 2001, by substituting certain entries, as mentioned therein, in that Notification.

(13) No. 42/2022 – Customs (N.T.), dated the 18th May, 2022, amending the Central Board of Indirect Taxes and Customs Notification No. 40/2022-CUSTOMS (N.T.), dated the 5th May, 2022, by substituting certain entries, as mentioned in the Schedule I of that Notification.

(14) No.43/2022-Customs (N.T.), dated the 19th May, 2022, determining the rate of exchange for conversion of certain foreign currencies mentioned in the Schedules provided therein, into Indian currency or *vice-versa* for the purpose of Section 14 of the Customs Act, 1962 relating to imported and export goods *w.e.f.* the 20th May, 2022.

(15) S.O. 2495 (E), dated the 31st May, 2022, amending the principal Notification No. S.O. 748 (E), dated the 3rd August, 2001 by substituting certain entries, as mentioned therein, in that Notification.

(16) No.49/2022-Customs (N.T.), dated the 2nd June, 2022, determining the rate of exchange for conversion of certain foreign currencies mentioned in the Schedules provided therein, into Indian currency or *vice-versa* for the purpose of Section 14 of the Customs Act, 1962 relating to imported and export goods *w.e.f.* the 3rd June, 2022.

(17) S.O. 2755 (E), dated the 15th June, 2022, amending the principal Notification No. S.O. 748 (E), dated the 3rd August, 2001 by substituting certain entries, as mentioned therein, in that Notification.

(18) No.51/2022-Customs (N.T.), dated the 16th June, 2022, determining the rate of exchange for conversion of certain foreign currencies mentioned in the Schedules provided therein, into Indian currency or

*vice-versa* for the purpose of Section 14 of the Customs Act, 1962 relating to imported and export goods *w.e.f.* the 17th June, 2022.

(19) No.53/2022-Customs (N.T.), dated the 28th June, 2022, amending the Central Board of Indirect Taxes and Customs Notification No. 51/2022-CUSTOMS (N.T.) dated the 16th June, 2022 by substituting certain entries, as mentioned in the Schedule-I of that Notification.

(20) No.54/2022-Customs (N.T.), dated the 29th June, 2022, amending the Central Board of Indirect Taxes and Customs Notification No. 51/2022-CUSTOMS (N.T.) dated the 16th June, 2022 by substituting certain entries, as mentioned in the Schedule -I of that Notification.

(21) S.O. 2960 (E), dated the 30th June 2022, amending the principal Notification No. S.O. 748 (E), dated the 3rd August, 2001, by substituting certain entries, as mentioned therein, in that Notification.

(22) No.58/2022-Customs (N.T.), dated the 7th July, 2022, determining the rate of exchange for conversion of certain foreign currencies mentioned in the Schedules provided therein, into Indian currency or *vice-versa* for the purpose of Section 14 of the Customs Act, 1962 relating to imported and export goods *w.e.f.* the 8th July, 2022.

(23) G.S.R 485 (E), dated the 30th June, 2022, publishing the Courier Imports and Exports (Electronic Declaration and Processing) Amendment Regulations, 2022.

(24) G.S.R. 539 (E), dated the 12th July, 2022, amending the principal Notification No. G.S.R. 785 (E), dated the 30th June, 2017, by substituting certain entries, as mentioned therein, in that Notification.

(25) G.S.R. 525 (E), dated the 4th June, 2018, publishing the Exports by Post Regulations, 2018, along with Delay Statement.

(26) G.S.R. 581 (E), dated the 22nd June, 2018, publishing the Intellectual Property Rights (Imported Goods) Enforcement Amendment Rules, 2018, along with Delay Statement.

(27) G.S.R. 582 (E), dated the 22nd June, 2018, amending the principal Notification No. G.S.R. 568 (E), dated the 30th June, 2010 by omitting certain entries, as mentioned therein, in that Notification, along with

Delay Statement.

[Placed in Library. *See* No. L.T.7478/17/22]

(ix) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 296 of the Income-tax Act, 1961, along with Explanatory Memoranda:-

(1) G.S.R. 339 (E), dated the 5th May 2022, publishing the Income-tax (Twelfth Amendment) Rules, 2022.

(2) G.S.R. 524 (E), dated the 8th July 2022, publishing the Income-tax (21st Amendment) Rules, 2022.

[Placed in Library. *See* No. L.T.7477/17/22]

(x) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 24 of the Integrated Goods and Services Tax Act, 2017, along with Explanatory Memoranda:-

(1) G.S.R. 542 (E), dated the 13th July, 2022, amending the principal Notification No. G.S.R. 683 (E), dated the 28th June, 2017 by omitting/substituting/inserting certain entries, as mentioned therein, in that Notification.

(2) G.S.R. 545 (E), dated the 13th July, 2022, amending the principal Notification No. G.S.R. 684 (E), dated the 28th June, 2017 by omitting/substituting/inserting certain entries, as mentioned therein, in that Notification.

(3) G.S.R. 548 (E), dated the 13th July, 2022, amending the principal Notification No. G.S.R. 685 (E), dated the 28th June, 2017 by omitting/inserting certain entries, as mentioned therein, in that Notification.

[Placed in Library. *See* No. L.T.7309/17/22]

(xi) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 533 (E), dated the 12th July, 2022, amending the principal Notification No. G.S.R. 498 (E), dated the 25th May, 2018 by substituting certain entries, as mentioned therein, under sub-section (7) of Section 9A of the Customs Tariff Act, 1975, along with Explanatory Memorandum.

[Placed in Library. *See* No. L.T.7308/17/22]

II. A copy each (in English and Hindi) of the following papers:—

Thirty-eighth Progress Report on the Action Taken pursuant to the recommendations of the Joint Parliamentary Committee (JPC) on Stock Market Scam and matters relating thereto (July, 2022).

[Placed in Library. *See* No. L.T.7300/17/22]

III.(a) Annual Report of the Arun Jaitley National Institute of Financial Management (NIFM), Faridabad, Haryana, for the year 2020-21.

(b) Annual Accounts of the Arun Jaitley National Institute of Financial Management (NIFM), Faridabad, Haryana, for the year 2020-21, and the Audit Report thereon.

(c) Statement by Government accepting the above Report.

(d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. *See* No. L.T.7471/17/22]

**I. Notifications of the Ministry of Health and Family Welfare**

**II. Reports and Accounts (2019-20 and 2020-21) of various AIIMS and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. BHARATI PRAVIN PAWAR): Sir, I lay on the Table —

I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Health and Family Welfare, under Section 93 of the Food Safety and Standards Act, 2006:-

(1) No. Std/TF-Vegan Foods/Notif./FSSAI, dated the 14th June, 2022, publishing the Food Safety and Standards (Vegan Foods) Regulations, 2022.

(2) No. Std/SP-21/T(Alcohol-5), dated the 14th June, 2022, publishing the Food Safety and Standards (Alcoholic Beverages) First Amendment Regulations, 2022.

[Placed in Library. *See* No. L.T.7276/17/22]

(ii) A copy (in English and Hindi) of the Ministry of Health and Family Welfare (Department of Health and Family Welfare) Notification No. G.S.R. 502 (E), dated the 1st July, 2022, publishing the Drugs (Fifth Amendment) Rules, 2022, under Section 38 of the Drugs and Cosmetics Act, 1940.

[Placed in Library. *See* No. L.T.7275/17/22]

(iii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Health and Family Welfare (Department of Health and Family Welfare), under Section 58 of the National Commission Act, 2019, along with Delay Statements:-

(1) No. UGMEB/NMC/Rules & Regulations/2021/, dated the 18th November, 2021, publishing the National Medical Commission (Compulsory Rotating Medical Internship) Regulations, 2021.

(2) No. UGMEB/NMC/Rules & Regulations/2021, dated the 18th November, 2021, publishing the National Medical Commission (Foreign Medical Graduate Licentiate) Regulations, 2021.

(3) No. UGMEB/NMC/Rules & Regulations/2021., dated the 20th November, 2021, publishing the National Medical Commission (Prevention and Prohibition of Ragging in Medical Colleges and Institutions) Regulations, 2021.

(4) No.NMC/MCI-23(I)/2021-MED., dated the 22nd February, 2022, publishing the Teachers Eligibility Qualifications in Medical Institutions Regulations, 2022.

[Placed in Library. *See* No. L.T.7279/17/22]

II. (1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 18 and Section 19 of the All India Institute of Medical Sciences Act, 1956 (as amended in 2012):—

(i) (a) Annual Report and Accounts of the All India Institute of Medical Sciences (AIIMS), Bathinda, Punjab for the year 2019-20, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T.7273/17/22]

(ii) (a) Annual Report and Accounts of the All India Institute of Medical Sciences (AIIMS), Bilaspur, Himanchal Pradesh, for the year 2019-20, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T.7274/17/22]

(iii) (a) Annual Report and Accounts of the All India Institute of Medical Sciences (AIIMS), Guwahati, Assam, for the years 2019-2020 &

2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T.7272/17/22]

(iv) (a) First Annual Report and Accounts of the All India Institute of Medical Sciences (AIIMS), Gorakhpur, Uttar Pradesh, for the years 2019-20, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(v) (a) Second Annual Report and Accounts of the All India Institute of Medical Sciences (AIIMS), Gorakhpur, Uttar Pradesh, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (i) (a) to (v) (a) above.

[Placed in Library. *See* No. L.T.7271/17/22]

**I. Notifications of the Ministry of Finance**

**II. Reports and Accounts (2021-22) of various banks and related papers**

**डा. भागवत किशनराव कराड** : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:-

I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Financial Services), under Section 53 of the Pension Fund Regulatory and Development Authority Act, 2013:-

(a) No. PFRDA/12/RGL/139/11, dated the 13th April, 2022, publishing the Pension Fund Regulatory and Development Authority (Employees' Service) (Amendment) Regulations, 2022.

(b) G.S.R 521 (E), dated the 6th July, 2022, publishing the Pension Fund Regulatory and Development Authority (Form of Annual Statement of Accounts and Records) Amendment Rules, 2022.

[Placed in Library. *See* No. L.T.7363/17/22]

(ii) A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services) Notification No. G.S.R. 580 (E), dated the 15th July, 2022, publishing the National Bank for Financing Infrastructure and Development General (Amendment) Rules, 2022, under Section 33 of the National Bank for Financing Infrastructure and Development Act, 2021.

[Placed in Library. *See* No. L.T.7362/17/22]

II. (i) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 40 of the State Bank of India Act, 1955, as amended by the Banking Laws (Amendment) Act, 1985:—

(a) Annual Report and Accounts of the State Bank of India, Mumbai, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Bank.

[Placed in Library. *See* No. L.T.7540/17/22]

(ii) A copy each (in English and Hindi) of the following papers, under sub-section (5) of Section 26 of the National Bank for Financing Infrastructure and Development Act, 2021:-

(a) Annual Accounts of the National Bank for Financing Infrastructure and Development, Mumbai, Maharashtra, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Report on the working of the above Bank.

[Placed in Library. *See* No. L.T.7357/17/22]

(iii) A copy (in English and Hindi) of the following papers under sub-section (8) of Section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:—

(a) Annual Report and Accounts of the following Banks, for the year 2021-22, together with the Auditor's Report on the Accounts:—

(1) Bank of Baroda, Baroda, Gujarat

[Placed in Library. *See* No. L.T.7547/17/22]

(2) Bank of India, Mumbai, Maharashtra

[Placed in Library. *See* No. L.T.7550/17/22]

(3) Bank of Maharashtra, Pune, Maharashtra

[Placed in Library. *See* No. L.T.7541/17/22]

(4) Canara Bank, Bengaluru, Karnataka

[Placed in Library. *See* No. L.T.7548/17/22]

(5) Central Bank of India, Mumbai, Maharashtra

[Placed in Library. *See* No. L.T.7542/17/22]

(6) Indian Bank, Chennai, Tamil Nadu

[Placed in Library. *See* No. L.T.7549/17/22]

(7) Indian Overseas Bank, Chennai, Tamil Nadu

[Placed in Library. *See* No. L.T.7543/17/22]

(8) Punjab National Bank, New Delhi

[Placed in Library. *See* No. L.T.7544/17/22]

(9) Punjab & Sind Bank, New Delhi

[Placed in Library. *See* No. L.T.7551/17/22]

(10) UCO Bank, Kolkata, West Bengal

[Placed in Library. *See* No. L.T.7546/17/22]

(11) Union Bank of India, Mumbai, Maharashtra

[Placed in Library. *See* No. L.T.7545/17/22]

(b) Review by Government on the working of the above Banks.

(iv) A copy each (in English and Hindi) of the following papers, under sub-section (5) of Section 19 and sub-section (5) of Section 24 of the Export-Import Bank of India Act, 1981:—

(a) Annual Report and Accounts of the Export-Import Bank of India (EXIM bank), Mumbai, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Report on the Performance of the above Bank, for the year 2021-22.

[Placed in Library. *See* No. L.T.7358/17/22]

**Notifications of Ministry of Ports, Shipping and Waterways**

THE MINISTER OF STATE IN THE MINISTRY OF PORTS, SHIPPING AND WATERWAYS (SHRI SHANTANU THAKUR): Sir, I lay on the Table—

(i) A copy (in English and Hindi) of the Ministry of Ports, Shipping and Waterways Notification No. G.S.R. 319 (E), dated the 27th April, 2022 publishing the Merchant Shipping (Recruitment and Placement of Seafarers) Amendment Rules, 2022, under sub-section (3) of Section 458 of the Merchant Shipping Act, 1958.

[Placed in Library. *See* No. L.T.7249/17/22]

(ii) A copy (in English and Hindi) of the Ministry of Ports, Shipping and Waterways Notification No. IMU/HQ/ADM/Notification/2022/01, dated the 21st June, 2022, publishing the Ordinances 01 to 04 as mentioned therein, under sub-section (2) of Section 47 of the Indian Maritime University Act, 2008.

[Placed in Library. *See* No. L.T.7248/17/22]

**Report and Accounts (2020-21) of the NEIAH, Shillong and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF AYUSH (DR. MUNJAPARA MAHENDRABHAI): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

(a) Annual Report and Accounts of the North Eastern Institute of Ayurveda & Homoeopathy (NEIAH), Shillong, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T.7281/17/22]

**Report of the Comptroller and Auditor General of India**

**श्री कृष्ण पाल** : महोदय, मैं नियंत्रक और महालेखापरीक्षक (कर्तव्य, शक्तियां तथा सेवा की शर्तें) अधिनियम, 1971 की धारा 19क के खंड (2) के अधीन 31 मार्च, 2020 को समाप्त हुए वर्ष के लिए

नियंत्रक एवं महालेखापरीक्षक के प्रतिवेदन-चयनित केंद्रीय सार्वजनिक क्षेत्र उद्यम के कार्यकलापों की अनुपालन लेखापरीक्षा - केन्द्रीय सरकार (वाणिज्यिक)-2022 की प्रतिवेदन सं.9 की एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूं।

[Placed in Library. *See* No. L.T.7378/17/22]

---

**REPORT OF THE JOINT COMMITTEE ON THE BIOLOGICAL DIVERSITY (AMENDMENT) BILL, 2021**

SHRI NEERAJ SHEKHAR (Uttar Pradesh): Sir, I lay on the Table, a copy (in English and Hindi) of the Report of the Joint Committee on the Biological Diversity (Amendment) Bill, 2021.

---

**RECORDS OF EVIDENCE GIVEN BEFORE THE JOINT COMMITTEE ON THE BIOLOGICAL DIVERSITY (AMENDMENT) BILL, 2021**

SHRI NEERAJ SHEKHAR (Uttar Pradesh): Sir, I lay on the Table, a copy of the records of evidence given before the Joint Committee on the Biological Diversity (Amendment) Bill, 2021.

---

**REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON ENERGY**

SHRI MUZIBULLA KHAN (Odisha): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Reports of the Department-related Parliamentary Standing Committee on Energy (2021-22):-

(i) Twenty-sixth Report on 'Review of Power Tariff Policy - Need for uniformity in tariff structure across the Country';

(ii) Twenty-seventh Report on 'Evaluation of Wind Energy in India';

(iii) Twenty-eighth Report on Action Taken by the Government on the

observations/recommendations contained in its Seventeenth Report (Seventeenth Lok Sabha) on 'Action Plan for Achievement of 175 GW Renewable Energy Target';

(iv) Twenty-ninth Report on Action Taken by the Government on the observations/recommendations contained in its Eighteenth Report (Seventeenth Lok Sabha) on 'Development of Coal Blocks allocated to Power Sector Companies'; and

(v) Thirtieth Report on Action Taken by the Government on the observations/recommendations contained in its Nineteenth Report (Seventeenth Lok Sabha) on 'Delay in Execution/Completion of Power Projects by Power Sector Companies'.

---

## STATEMENTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON FOOD, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION

DR. FAUZIA KHAN (Maharashtra): Sir, I lay on the Table, a copy each (in English and Hindi) of the Final Action Taken Statements showing Action Taken by the Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of the following Reports of the Department-related Parliamentary Standing Committee on Food, Consumer Affairs and Public Distribution (2021-2022):-

(i) Fourteenth Report on Action Taken by the Government on the observations/recommendations contained in its Ninth Report on 'Demands for Grants (2021-22)' (Department of Food and Public Distribution);

(ii) Fifteenth Report on Action Taken by the Government on the observations/recommendations contained in its Tenth Report on 'Demands for Grants (2021-22)' (Department of Consumer Affairs);

(iii) Sixteenth Report on Action Taken by the Government on the observations/recommendations contained in its Eleventh Report on 'Price

Rise of Essential Commodities – Causes & Effects' (Department of Consumer Affairs); and

(iv) Seventeenth Report on Action Taken by the Government on the observations/recommendations contained in its Twelfth Report on "Strengthening of Public Distribution System –Augmenting use of Technological Means and Implementation of 'One Nation, One Ration Card' Scheme (Department of Food and Public Distribution).

MR. CHAIRMAN: Hon. Members, I have received some notices under Rule 267 by Shrimati Mahua Maji, Shri K.C. Venugopal, Shrimati Priyanka Chaturvedi, Shri Anil Desai, Shri Binoy Viswam, Shri Raghav Chadha and Shri Deepender Singh. I have gone through them and I thought they are not to be admitted. *...(Interruptions)...* They can be discussed in the normal course. *...(Interruptions)...*

SHRI ANIL DESAI (Maharashtra): Sir, we want a discussion on this. *...(Interruptions)...*

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Sir,..*...(Interruptions)...*

**श्री सभापति** : प्लीज़ बैठ जाइए। ...(**व्यवधान**)... प्लीज़ बैठ जाइए। ...(**व्यवधान**)...एक बार मैंने निर्णय ले लिया है, अतः उसके बाद अब इस विषय पर चर्चा नहीं होगी। ...(**व्यवधान**)... No, no. *...(Interruptions)...* Everything is important. *...(Interruptions)...*

SHRIMATI PRIYANKA CHATURVEDI: At least, allow me a point of order. *...(Interruptions)...*

MR. CHAIRMAN: No, no. *...(Interruptions)...* Please. *...(Interruptions)...* Do you want the House to be adjourned till tomorrow? *...(Interruptions)...*

SHRIMATI PRIYANKA CHATURVEDI: Sir, please allow us a point of order. *...(Interruptions)...*

SHRI ANIL DESAI: Please give us the time. *...(Interruptions)...* The entire nation is watching. *...(Interruptions)...*

MR. CHAIRMAN: Please. ...*(Interruptions)*... This is not the way. ...*(Interruptions)*...

SHRI ANIL DESAI: *

MR. CHAIRMAN: This is not.....*(Interruptions)*... It will not go on record. ...*(Interruptions)*...

SHRI ANIL DESAI: *

SHRIMATI PRIYANKA CHATURVEDI: *

MR. CHAIRMAN: Do not do injustice to others. ...*(Interruptions)*... Please. ...*(Interruptions)*... I have already said what I have to say, yesterday. ...*(Interruptions)*... Please be seated. ...*(Interruptions)*... Please. ...*(Interruptions)*... Please. ...*(Interruptions)*... The House is adjourned to meet at 12 o' clock. ...*(Interruptions)*...

*The House then adjourned at seven minutes past eleven of the clock.*

---

*The House reassembled at twelve of the clock,*
THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA) *in the Chair.*

## ORAL ANSWERS TO QUESTIONS

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Hon. Members, it is Question Hour now. Question No. 166.

### Declining value of Indian Rupee against the US Dollar

*166. SHRI VIVEK K. TANKHA: Will the Minister of FINANCE be pleased to state:

(a) whether Government has immediate plans to increase the value of Rupee against the Dollar;

---

* Not recorded.

(b) if so, the details thereof and if not, the reasons therefor;

(c) whether Government has formulated long-term plans to strengthen the value of Rupee in the international markets; and

(d) whether Government has formed a Committee to control the plummeting value of Indian Rupee, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY): (a) to (d) A statement is laid on the Table of the House.

**Statement**

(a) to (d)The exchange rate of the Indian Rupee is determined largely by the market forces of demand and supply. The Reserve Bank of India (RBI) intervenes only to curb excessive volatility in the foreign exchange market and to maintain orderly conditions therein without targeting any specific level of the exchange rate.

RBI regularly monitors the foreign exchange market and intervenes in situations of excess volatility. Further, recent measures taken by RBI include 1) Exemption of Incremental Foreign Currency Non-Resident (Bank) [FCNR(B)] and Non-Resident (External) Rupee (NRE) deposits from the maintenance of CRR and SLR up to November 4, 2022; 2) Exemption of fresh FCNR(B) and NRE deposits from the extant regulation on interest rates to allow banks to provide higher interest rates till October 31, 2022 than those offered to comparable domestic rupee term deposits with a view to attract foreign currency deposits; 3) Revision of regulatory regime relating to Foreign Portfolio Investment in debt flows to encourage foreign investment in Indian debt instruments; 4) Raising of External Commercial Borrowing limit (under automatic route) to $1.5 billion and the all-in-cost ceiling by 100 bps in select cases up to December 31, 2022; 5) Allowing Authorised Dealer Category-I (AD Cat-I) banks to utilise overseas foreign currency borrowing for lending in foreign currency to entities for a wider set of end-use purposes, subject to the negative list set out for external commercial borrowings.

Additionally, in order to promote growth of exports from India and to support the increasing interest of global trading community in the Indian Rupee, RBI has decided to put in place an additional arrangement for invoicing, payment, and settlement of exports/imports in Indian Rupee vide its circular on International Trade Settlement in Indian Rupees (INR) dated July 11, 2022. The Government and RBI closely monitor

developments in the exchange rate of the Indian rupee and calibrate macroeconomic policies on a regular basis.

SHRI VIVEK K. TANKHA: Sir, my question to the Finance Minister, through you, is this. Because of sharp depreciation of Rupee against US Dollar on account of aggressive monetary tightening by US Federal Reserve and spill over conflict have thrown major challenges for policy-makers in the Government. Indian Rupee has depreciated by 7 per cent in 2022, continued capital outflow of US Dollar 50 billion up to September, 2021, is now a reality. The Liberalised Remittance Scheme which allows 2,50,000 dollars per individual with little or no monitoring outflow and return benefits could be adding pressure on Rupee. And since it is only an outflow, reduction of remittance may be a solution. The question is: Is the Government considering that?

**श्री पंकज चौधरी** : उपसभाध्यक्ष महोदय, माननीय सदस्य ने बहुत ही उचित प्रश्न पूछा है। जहां तक सरकार का सवाल है, सरकार तमाम प्रयत्न कर रही है। अगर देखें तो रुपये में हो रही गिरावट को कम करने के लिए निम्न प्रयास किए गए हैं:-

एक्सटर्नल कमर्शियल बॉरोइंग के तहत पात्र बॉरोअर्स को RBI से सम्पर्क किए बिना पैसा जुटाने की अनुमति दी गई है। अब ऑटोमैटिक रूट के तहत लिमिट को 750 मिलियन डॉलर से बढ़ाकर 1.5 बिलियन डॉलर किया गया है। ...(**व्यवधान**)... एन.आर.ई. की जमाराशियों की ब्याज दरों में बढ़ोतरी की अनुमति दी गई है। एडी-वन के लाइसेंस प्राप्त बैंकों को निर्यात के अलावा अन्य देशों के भी एक्सटर्नल कमर्शियल बॉरोइंग्स की अनुमति दी गई है। ...(**व्यवधान**)...भारत में निर्यात को बढ़ावा देने के लिए कहीं न कहीं आर.बी.आई. द्वारा रुपये का भी भुगतान आयात-निर्यात में करने का निर्णय लिया गया है। सोने पर आयात शुल्क की दर को 10.75 प्रतिशत से बढ़ाकर 15 प्रतिशत किया गया है। ...(**व्यवधान**)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Don't worry. It is his question.

SHRI VIVEK K. TANKHA: Sir, even though I did not get a reply to what I had asked--it is a very important question for the country, what I had asked--but my second supplementary is this. Again, these are suggestions which would help the Government. These are out of box suggestions. Introduction of *Jan Dhan Yojana*, another quick and long term solution, can be employed in bank accounts of all blue-collared Indians remitting US Dollar 38 billion from UAE and other Gulf countries,

which could directly add to the kitty of RBI nostro account. What is happening today is, millions of Indians are not allowed to remit their Dollar payment to India. They go through foreign banks and their Rupee payment comes to India. If, say, Bank of Baroda, which is in UAE, permits these accounts to be opened, these Indians can send their own Dollar payments to India, which will add 38 billion to the Indian kitty apart from the 50 billion that I have asked earlier.

THE MINISTER OF FINANCE (SHRIMATI NIRMALA SITHARAMAN): Sir, the MoS is addressing the question. I quite take the suggestion given by the hon. Member, Shri Vivek Tankha, certainly, it is one of the things which we would like to consider. I am not giving it as an assurance because it is more in the domain of the RBI. But there are discussions between the Government and the RBI to see how best we can have various similar such schemes through which we are able to draw foreign remittances which are directly, like the way you have said, foreign currency remittances into the accounts and so on. There has been something which the RBI has already worked on and also announced in the recent past. However, with all this said, on the value of the Indian Rupee, interventions which are happening from the RBI side are more for containing volatility which is happening between Indian Rupee and the Dollar and so on. Even the intervention being made by RBI is not so much to determine the value, increase it or decrease it, of the Indian Rupee. It is not for that. It is more to avoid the volatility and allow it to find its course because it is free. India like many other countries is not pitching its currency at a level so extraneously. So, the ways in which we want to strengthen having foreign currencies coming into India are very many and RBI and the Ministry are fairly engaged in it.I take your input. But, of course, for the Parliamentary sake, I would want to emphasise that it is not an assurance the Ministry of Finance is going to be able to give it. That is something for me to certainly pass it on to RBI now that the hon. Member has said it.

**श्री बाबू राम निषाद** : उपसभाध्यक्ष महोदय, मैं यह प्रश्न करना चाहता हूँ कि यूपीए तथा एनडीए के कार्यकाल में डॉलर के मुकाबले रुपए में गिरावट आने में क्या अन्तर है?

**श्री पंकज चौधरी** : उपसभाध्यक्ष महोदय, जहाँ यूपीए के कार्यकाल में, यानी 2004 से 2014 में, रुपए के मूल्य में कभी किसी वर्ष में लगभग 10 से 12 प्रतिशत की दर से गिरावट आई थी, जबकि हमारी सरकार के कार्यकाल में यह 8 वर्षों में, यानी 2014 से लेकर अब तक एक वर्ष में कभी 7.8

प्रतिशत अधिकतम रही है। वर्तमान में अमेरिकी डॉलर की तुलना में भारतीय रुपए के मूल्य में गिरावट दर लगभग 4.55 प्रतिशत रही है।

SHRI LUIZINHO JOAQUIM FALEIRO : Mr. Vice-Chairman, Sir, I appreciate the reply given. But, the fact is for the last six months, the rupee has depreciated 28 times by 34 per cent. I was reading today's newspaper which says it will further depreciate. And, the fact is that the foreign exchange reserve has declined to US dollar 572 billion by mid-July because of pressure of costly imports of crude oil, coal, gold, etc. This is having a very bad effect on the economy. Can the hon. Minister assure us that something will be done immediately to arrest the collapse of the rupee?

SHRIMATI NIRMALA SITHARAMAN : Sir, first of all, I would like to say that a very senior Member raised a very important issue. There is no collapse of the rupee. I am just speaking up on what the hon. Member has said. Indian rupee's fluctuations are more versus the US dollar. And, even there, the performance of the Indian rupee is much better than its own peers, which withstood the impact of the US Fed's decision much better than any other peer currencies and actually if you compare Indian rupee versus other currencies, it is appreciating in its manner. So, let us please understand the context and speak about the Indian rupee; there is no collapse. Through you, Sir, I would like to assure the hon. Member that there is no collapse of the Indian rupee. And, also to speak about the reserves coming down, we are still somewhere in the range of -- let me give you what I had this morning -- as of 22$^{nd}$ July, it was at US dollar 571.56 billion reserves. Therefore, it is not a small amount. Yes, when it was in the range of 600 and now it has come down in the range of higher-ends of 500, 571 and so on, we are still comfortably placed. So, I want the House to take into cognisance Indian rupee's performance versus others, whether it is the UK pound and so on; and, therefore, it is contextualised Indian rupee's performance versus the US, particularly, because of the various steps which are being taken by the US Fed. Therefore, collapse, it is actually finding its natural course. As I said, the RBI is continuously monitoring it; monitoring and intervening only if there is volatility. The RBI's interventions are not so much to fix the value of the Indian Rupee because it is free to find its own course.

**श्री प्रमोद तिवारी** : सर, मेरा सीधा सा सवाल है, देश इस वक्त 'आजादी का अमृत महोत्सव' मना रहा है। हम गर्व की बात कर रहे हैं, मान-सम्मान की बात कर रहे हैं परन्तु मुझे याद आ रहा है कि

2013 में हमारे एक सम्मानित मुख्य मंत्री जी ने कहा था कि जब डॉलर के मुकाबले रुपये की वैल्यू गिरती है, तो देश का मान-सम्मान गिरता है।

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Come to the question. ...*(Interruptions)*..

**श्री प्रमोद तिवारी** : सर, क्वेश्चन भी आ रहा है, लेकिन थोड़ा बनाना पड़ता है। मैं जानना चाहता हूं कि अमृत महोत्सव के समाप्त होने के पहले क्या डॉलर रुपये के मुकाबले* नीचे आ जाएगा या नहीं आएगा, यही मेरा सवाल है?

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA) : The second part of your observation will not go on record. ...*(Interruptions)*.. Only the question you have put will go on record. ...*(Interruptions)*.. It will not go on record. ...*(Interruptions)*.. It is irrelevant. ...*(Interruptions)*..

**श्रीमती निर्मला सीतारमण** : सर, माननीय प्रमोद तिवारी जी बहुत सीनियर और वरिष्ठ मेम्बर हैं, मैं उन्हें याद दिलाना चाहती हूं कि जब माननीय मुख्य मंत्री, गुजरात ने इंडियन करेन्सी के ऊपर अपने बयान दिये, तो उन्होंने वे बयान इसलिए दिये थे, क्योंकि बाकी पैरामीटर्स में भी भारत देश की हालत बहुत गम्भीर परिस्थिति में पहुंच गई थी। आप इकोनॉमी फ्रेजाइल फाइव में ले आए, इकोनॉमी फ्रेजाइल फाइव में एक हो गई थी। ...(**व्यवधान**)... आप सुनिये, आपको जवाब सुनना चाहिए। प्लीज़, आप जवाब सुनिये, क्योंकि मैं प्रश्न को ध्यान से सुनती हूं और जवाब देने की कोशिश करती हूं, यह मेरी जिम्मेदारी बनती है। इसलिए प्लीज़ मेहरबानी करके मेरा जवाब सुनिये कि तब के मुख्य मंत्री, गुजरात और वर्तमान प्रधान मंत्री जी का यह बयान देने का कारण क्या है - क्योंकि इकोनॉमी में डबल डिजिट इन्फ्लेशन 22 महीने तक चला और उसमें कोई रुकावट नहीं थी। उस समय फ्रेजाइल फाइव इकोनॉमी हो गई थी और भारत देश की इकोनॉमी टेपर टेन्ट्रम की वजह से इतनी गम्भीर हालत में पहुंच गई थी। आप आज देख लीजिए, पेंडेमिक है, पेंडेमिक से रिकवरी है, सेकेंड वेव है, ओमिक्रॉन है, यूक्रेन-रशिया वार है, पूरी दुनिया की सप्लाई चेन ठप पड़ी हुई है और भारत देश की करेन्सी अभी बरकरार है और स्ट्रांग हो रही है, 'अमृत महोत्सव काल' में आप इसको ध्यान में रखिये।

**श्री उपसभाध्यक्ष (श्री भुबनेश्वर कालिता)** : क्वेश्चन नम्बर 167.

---

* Not recorded.

## Cess collected by Government and its realisation

*167. DR.KANIMOZHI NVN SOMU: Will the Minister of FINANCE be pleased to state:

(a) the details of the various types of cess collected by Government and its realisation in the last three years, year-wise;

(b) whether Government is able to allocate the cess collected to the respective departments for various purposes for which it is meant to be;

(c) if so, the details thereof, and if not, the reasons therefor; and

(d) the effective measures taken by Government for the efficient use of cess amount to various purposes for which it was collected from public?

THE MINISTER OF FINANCE (SHRIMATI NIRMALA SITHARAMAN): (a) to (d) A Statement is placed on the Table of the House.

### Statement

(a) The details of Major Cesses collected/realized during the last three years alongside RE 2021-22 and BE 2022-23 are given below:

| The statement showing collection/realization of major cesses | | | | | | |
|---|---|---|---|---|---|---|
| S. No. | | | | | | ( ₹ in Crores ) |
| | **Head** | 2018-19 | 2019-20 | 2020-21 | 2021-22 (RE) | 2022-23 (BE) |
| **Cesses in operation** | | | | | | |
| 1 | Primary & Education Cess *(abolished on excisable goods)* | 97.40 | 81.48 | 61.85 | ... | ... |
| 2 | Secondary & Higher Education Cess *(abolished on excisable goods)* | 34.24 | 27.97 | 11.42 | ... | ... |

| | | | | | | |
|---|---|---|---|---|---|---|
| 3 | Health & Education Cess (introduced from Budget for 2018-19 after merging Primary Education Cess, Secondary and Higher Education Cess) | 41177.44 | 39131.09 | 35821.5 | 47307.70 | 53846.16 |
| 4 | GST Compensation Cess | 95028.35 | 95490.02 | *85105.64* | 105000.00 | 120000.00 |
| 5 | Additional Excise duties on Motor Spirit (Petrol)* | 15307.79 | 14381.86 | 26895.29 | ... | ... |
| 6 | Additional Excise Duties on High Speed Diesel* | 44272.66 | 40668.72 | 85289.24 | ... | ... |
| 7 | Road & Infrastructure Cess* | 51266.72 | 67373.64 | 123596.45 | 203235.00 | 138450.00 |
| 8 | National Calamity Contingent Duty *(abolished on excisable goods)* | 1800.16 | 2380.44 | 5098.81 | 5250.00 | 5500.00 |
| 9 | Cess on Crude Oil | 17814.23 | 14062.48 | 10894.44 | 17500.00 | 18020.00 |
| 10 | Cess on Exports | 1690.23 | 5759.14 | 9214.64 | 1370.00 | 1500.00 |
| 11 | Agriculture Infrastructure and Development Cess | | | | 73370.00 | 77780.00 |
| 12 | Health Cess | | | | 775.00 | 870.00 |

* *The additional duty of excise/customs on petrol and HSD was converted into 'Road and Infrastructure Cess' from Budget for 2018-19 through amendment of erstwhile Central Road Fund Act, 2000 into Central Road and Infrastructure Fund Act, 2000.*

(b) and (c) Government has been transferring the Cess so collected to various dedicated Reserve Funds, kept in Public Account, after due appropriation authorised by Parliament by Law. The details of funds utilised through major dedicated Reserve Funds through different Ministries/Departments are given below:

| *Utilization of Cess proceeds (transferred to the Reserve Funds)* | | | | | | |
|---|---|---|---|---|---|---|
| | | | | | | (₹ in Crores) |
| **S. No.** | **Name of the Fund** | 2018-19 | 2019-20 | 2020-21 | 2021-22 (RE) | 2022-23 (BE) |
| 1 | Prarambik Shiksha Kosh | 25227.90 | 26848.35 | 30168.34 | 35000.00 | 38000.00 |
| 2 | Madhyamik & Uchhatar Shiksha Kosh* | | 14460.25 | 20567.12 | 25000.00 | 24350.00 |
| 3 | GST Compensation Fund | 54275.00 | 153910.29 | 106317.00 | 110795.47 | 120000.00 |
| 4 | Central Road and Infrastructure Fund | 62879.64 | 90252.40 | 182363.47 | 247858.28 | 295150.00 |
| 5 | National Disaster Response Fund/ National Calamity Contingency Fund | 1800.16 | 2480.00 | 5820.00 | 6130.00 | 6400.00 |
| 6 | Pradhan Mantri Swasthya Suraksha Nidhi* | -- | -- | 20000.00 | 21498.72 | 23750.00 |

* *Reserve Funds in Public Account have not been operationalised yet.*

(d) Levy of Cess as part of the tax collection is for meeting specific objectives of the Government. Taking into account the receipts and utilisation of different cesses in the previous years, the additional transfers to reserve funds are also made towards making good the shortfalls, if any, from Union Government's own resources and borrowings.

DR. KANIMOZHI N.V.N. SOMU: Sir, the States have been continuously demanding that the Union Government should bring the proceeds of Cesses and Surcharges into the Divisible Pool so that the States will get a greater share of devolution from the Centre's net proceeds in order to meet their own social, human development and infrastructure commitments. Sir, I would like to know from the hon. Finance Minister whether the Union Government shares its income from Cesses and Surcharges with the State Governments to uphold cooperative federalism. What prevents the Union Government in sharing the income generated through Cesses and Surcharges with the State Governments?

SHRIMATI NIRMALA SITHARAMAN: Sir, let me go back, for a minute, at the time of the introduction of GST, the Union Government collected Cesses, nearly 18 of them, they are also subsumed into the GST. So, literally, if 18 Cesses went off into the GST, they are also getting divided according to the GST formulation. But for those taxes, there are Cesses certainly being collected and the Cesses are spent through the States. The Union Government does not have anything with it, having collected the cess. So, what are the cesses that we are talking about? The health and education cess, secondary education cess, meaning primary and secondary cess, health and education cess which is combined, the GST compensation cess and the road and infrastructure cess. I have given the details in the answer. It is already on the Table. So, I won't want to read everyone of the numbers, but what I would like to draw the hon. Member's attention is, for instance, between 2010-11 onwards and up to 2023, for the primary education cess plus the secondary cess plus health and education cess, is Rs. 4,54,659, the collection in crores, then Rs. 4,60,158 crores, much more than what was collected, has been spent on primary education-related matters and how does this go, Sir? The Union Government, either through its Budget or the collective cesses, goes through the Central sector schemes and Centrally-sponsored schemes. They all go to the States. So, the education-related cess has actually had

Rs. 5,498 crores in addition to what has been collected and spent on those particularly stated objectives for which the cess is collected. They say, 'collect the cess, what are you doing with it? You share it with the States!' More than what has been collected as cess has been spent and that is spent through the States. The second, Sir, is about GST compensation is a cess which the GST Council has decided and it is collected. Even there, from the Central kitty we have added only because we wanted to make sure that the money reaches the States earlier while the collected cess is a certain amount, utilization is certain other excess added, because utilization was more than what was collected which is Rs. 38,223 crores. More than what is being collected has been spent as compensation under the GST. The last one, which I would like to place on the Table of the House, is the road and infrastructure cess. The estimated collection was going to be Rs. 11,36,951, that is what is being collected and Rs. 11,31,980 is what is being utilised because the collection has come down as a result of reduction in the excise duty collection on petrol and diesel. So, there is a negative of Rs. 4,970 in the road and infrastructure cess, the differential between collection and utilization, but we are committed to fill that amount as well. So, everything and more than everything that is collected as cess, is spent through the States for the States and if there are gaps, the Centre fills it up.

DR. KANIMOZHI NVN SOMU: Sir, though the proceeds of cesses and surcharges are not shared with the States, their share as percentage of gross tax revenue has more than doubled, from 6.26 per cent in 2010-11 to 16.89 per cent in 2021-22. With the current trend, it will cross 20 per cent by 2024. The levy on account of cesses and surcharges was Rs. 3,72,971 crores during the years 2020-21 and 2021-22. Despite an increase from Rs. 49,528 crores in 2010-11 to Rs. 3,74,471 crores in 2021-22, the benefits do not flow down to the States as these are not included in the divisible pool. If the entire cesses and surcharges are shared with the States, then the States would get an additional kitty of Rs. 1,53,533 crores, that is, 41 per cent of Rs. 3,74,471 crores. The States are constrained to generate new resources. It is imperative to bring in a constitutional amendment to include the cesses and surcharges to the divisible pool. Is the Union Government willing to bring in a constitutional amendment to share the cesses and surcharges with the State Governments? I would like to hear an affirmative statement from the hon. Finance Minister in this regard.

SHRIMATI NIRMALA SITHARAMAN: I think, I have answered the question earlier.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Yes, your answer was in detail and it is answered already.

DR. V. SIVADASAN: Mr. Vice-Chairman, Sir, after introduction of the GST, the Panchayat Raj institutions have faced a big loss of their income by way of collection of tax or Cess from entertainment sectors like cinema theatres, entertainment parks and other institutions. A huge amount of income of the Local-Self Government has been reduced because of the GST. That is why I am asking this supplementary to the hon. Minister. I would like to know from the hon. Minister whether the Ministry has any plan of giving special assistance to Panchayati Raj institutions. If so, the exact amount of assistance may kindly be specified.

SHRIMATI NIRMALA SITHARAMAN: Sir, I think, after the $14^{th}$ Finance Commission, the devolution going directly to the Panchayati Raj institutions has, in fact, actually gone. So, there is nothing more that I can add beyond that as a reply to the question asked by the hon. Member.

DR. L. HANUMANTHAIAH: Thank you Vice-Chairman, Sir. Sir, tax and Cess are imposed by the State Governments and the Central Government. For example, the State Government is imposing Road Tax on all vehicles. A huge Road Tax is being collected. Secondly, toll is collected by the Central Government. Thirdly, the State Highways have also started collecting toll. So, my question is: What is the deadline to stop either these Cesses or taxes being collected by the Governments? And, what is the coordination between the State Governments and the Central Government while applying these kinds of Cesses to the customers who are paying double or triple for the same use? Sir, I am talking, especially, about the road taxes.

SHRIMATI NIRMALA SITHARAMAN: Sir, normally, toll and toll-related issues are discussed with Road Transport Ministry, because this specific question is relating to roads. The Ministry of Road Transport and Highways and also the States do talk among themselves about toll, toll collection, mismatch and so on. So, at this stage,

this is the reply I can give. But, if there is more, I will ask the Ministry of Road Transport and Highways talk to the hon. Member.

SHRI JAWHAR SIRCAR: Sir, while thanking hon. Minister for the reply given, I have two sharp questions. The first one is in support of what Dr. Kanimozhi has said. It is a long-standing demand that Cesses be stopped, since they are being taken unilaterally by the Centre. In a federal system that has evolved for over 75 years, we need to take a fresh look at it. And, Cesses are often used to make bridge finance. She knows it. I know it. We know it. Now, coming to the question, when you mentioned that more than Cesses collected are actually going to the States — not devolved — as Central Sector Grants, I will give you only one example. We have started with the Education Cess. With so much Education Cess and so much of revenue coming to the Central Government, the total expenditure on education has not touched one per cent of the GDP! It was one per cent last year. It has come down to less than one per cent now. The cash-starved States, which do not have cash put together have contributed 3.5 per cent of the GDP to education. I am only appealing to you, as somebody who is a 'constituent' from some State or the other, can the responsibility be so lopsided? Sir, 3.5 per cent spent by the States put together.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Please ask your supplementary question, Mr. Sircar.

SHRI JAWHAR SIRCAR: Will the hon. Minister reconsider how Cess being used, specifically, to target those sectors that are falling short of the long-term demand of the nation? That is all. Thank you.

SHRIMATI NIRMALA SITHARAMAN: The question brings in so many elements which are not strictly in the domain of the Finance Ministry. National demand may be anything. National demand can be anything from one section of the society versus another. I have no disputes with it. But I am here to talk about the quantum of cess that we have collected, the purpose for which it was collected and whether it has been spent or not. I have answered that question even for the hon. Member,

Kanimozhi. If there are questions related to, whether it is one per cent or it is two per cent, they are very well asked, but my core question does not pertain to any of these.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA) : The next Question, Question No. 168. First supplementary, Shri Sushil Kumar Modi.

**Notice served by DRI to different Mobile companies for alleged duty evasion**

*168. SHRI SUSHIL KUMAR MODI: Will the Minister of FINANCE be pleased to state:

(a) the amount of demand notice served by Directorate of Revenue Intelligence (DRI) on 'Oppo Mobiles' for alleged Customs duty evasion;

(b) whether there is alleged Customs duty evasion by Xiaomi Technology India, if so, the details thereof;

(c) whether it is a fact that Vivo is illegally transferring 50 per cent of its turnover to its parent companies outside India; and

(d) whether there are charges of evasion of taxes on any other mobile or equipmentmanufacturing companies in the country, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY): (a) to (d) A statement is laid on the table of the House.

**Statement**

(a) A Show Cause Notice, inter-alia, demanding Rs. 4403.88 crore has been served on Oppo Mobiles India Ltd. based on the investigation conducted by the Directorate of Revenue Intelligence (DRI).

(b) 5 cases of Customs duty evasion have been booked against Xiaomi Technology India.

(c) Investigation by the Enforcement Directorate revealed that Vivo Mobiles India Pvt Ltd has remitted an amount of Rs. 0.62 lakh crore mainly to China and its

controlled territories, out of their total sales of Rs. 1.25 lakh crore during the period July 2017 to March 2021 which works out to 49.91%.

(d) During the period 2019 to 2022, in respect of Central Board of Indirect Taxes and Customs (CBIC), cases against 43 other such companies have been booked. As regards to Central Board of Direct Taxes (CBDT), Investigation Directorates have undertaken search & seizure actions in cases of 5 groups pertaining to the telecom sector, in which tax evasion has been detected.

SHRI SUSHIL KUMAR MODI: Sir, the Department has answered that about Rs.62,000 crore of Vivo mobile India has been remitted to China and their controlled territories. I want to know from the Government, apart from Vivo mobiles, which are the other Chinese companies who have remitted money to China and its controlled territories and how much is the amount involved. This is number one. Which are the other mobile companies, apart from Vivo, who have transferred their money to China and what is the amount which has been transferred?

THE MINISTER OF FINANCE (SHRIMATI NIRMALA SITHARAMAN): Sir, I think the statement has some details which is already laid. But I just want to add some details. The DRI has issued notice to Oppo, the mobile company, for a total customs duty of Rs. 4,389 crores, and these are on the grounds of misdeclaration of certain goods, leading to a short payment in customs duty. That duty evasion, we think, is about Rs. 2,981 crores. As regards the under-valuation of imported goods for the purpose of payments of customs duty, that we think is an evasion of Rs. 1,408 crores. So, that is for Oppo. I may add here that, voluntarily, they have come about to deposit Rs.450 crores, much against the total that is running in Rs. 4,389 crores. That is the demand. They have given only Rs.450 crores.The other two companies, whose attention I would like to draw in the context of the question that Shri Modi has asked is Xiaomi, which is the other technology company, mobile phone company, which I think deals with assembled Mi brand mobile phones. Three show-cause notices have been issued to them, and the approximate duty liability of theirs is about Rs.653 crores. For the three show-cause notices which have been issued, they have

deposited only Rs.46 lakhs. And, the third company is Vivo India, for whom also there is a demand notice given for Rs.2,217 crores, against which they have deposited Rs.60 crores as voluntary deposit. Besides this, the ED is looking at 18 companies that were established by the same group, Vivo, and, there, they have voluntarily remitted Rs.62,000 crores as deposit. Of Rs.1.25 lakh crores, which is the total sale, Vivo has transferred through these 18 companies a huge amount of funds and it is believed that Vivo India has in turn remitted Rs.0.62 lakh crores to its parent company, which is outside India.

SHRI SUSHIL KUMAR MODI : Madam has answered that CBIC has booked 43 companies and CBDT has booked five groups of telecom sector companies. I would like to know out of these 43 companies booked by CBIC and five group companies booked by CBDT, how many Chinese companies are there and what is the amount involved in that tax evasion.

SHRIMATI NIRMALA SITHARAMAN: Sir, actually speaking, there are DRI investigations on very many telecom companies. In the 43 companies, there are mixed quite a lot of companies of different shareholding, different country of origin and so on, but I would just want to draw, at this stage, the attention of the hon. Member to the duties that we are levying on them. In 'customs duty-related evasion', there are about 68 cases totaling to Rs. 1,342 crores; 'GST-related evasion' matters, Rs. 591 crores; and 'service-tax related evasion', Rs. 5.58 crores. The CBDT, and also the CBIC, are all acting on that.

SHRI SUJEET KUMAR: Sir, the hon. Member, Sushil Modi's question highlights a very important concern, and my question is not strictly connected to that but it has a wider connection to that question. So, I seek your indulgence.

Sir, in recent months, we have had many newspaper reports of many dubious digital loan Apps and, as per these reports, most of them have links with China and these are backed by Chinese entities. They do not follow the RBI guidelines while lending these unscrupulous loans. I will give an example. In recent months, there was a request from the Government of Odisha, Economic Offences Wing, and, based on

that, there was a look-out notice for a Chinese national, called Ms. Liu Yi, who ran a chain of loan Apps, digital loan Apps, having funny names -- JOJO App, YoYo App, Golden Lightning App -- and there were 1.5 lakh downloads in the State of Odisha alone. This is not Odisha-specific challenge and concern, Sir; it has concerns across the country. Given the state of financial literacy in our country, I think this is a very significant concern.

So, my question to the hon. Minister is: Is our regulatory framework not adequate enough to tackle these loan-fraud Apps, loan-fraud cases and particularly when these have Chinese origins and Chinese connections?

SHRIMATI NIRMALA SITHARAMAN: Sir, I know this does not pertain to the core question but it is a genuine concern that the hon. Member of Parliament has raised. I can only say that from the point of view of loan, loan-related issues, Apps are being misused, particularly, originating from one particular country and, as a result, a lot of our citizens are being harassed, monies being extorted from them. These Apps, rightly being pointed out, being downloaded in, say, one Odisha, that is the number, there are other States in which reports are coming in. The Ministry of Finance, Corporate Affairs, MeitY, and a few other Departments, inclusive of whom, are all constantly discussing and working to ensure that action is taken. I would only broadly indicate, not get into some specifics here, that in the recent past, only a couple of months ago, particularly, in the State of Telangana, a lot of people have been put to harassment, and, in those, actions have been initiated. That is not to say, 'we are not taking action elsewhere.' We are consciously taking actions against Indian citizens who have also helped in having these companies established and what may be broadly defined as 'shell companies' through which they are operating. So, actions from all these angles are being taken. But that is how far I can answer it at this stage.

SHRI V. VIJAYASAI REDDY: Sir, in the light of the fact that all these Government investigating agencies like DRI, Income Tax Department and GST have issued notices to different mobile companies, I would like to know from the hon. Finance Minister what steps the Government is taking to make the corporate governance framework

accountable and transparent to prevent the corporates from evading the Customs Duties and tax evasion at the inception itself because it has been unearthed after considerable lapse of time. Therefore, the notices have been issued now. This could have been avoided if, at all, it has been unearthed at the inception itself. Has there been any assessment as to how much money India has lost due to tax evasion by these corporates? If so, please provide the details of the same. If not, what are the reasons for it?

SHRIMATI NIRMALA SITHARAMAN: Sir, I am not running away from answering, but this is not really core to the question that has been asked. However, I can only say that there has not been any assessment done about the total evasion because of these kinds of things. I take the hon. Member's point about 'Couldn't you prevent it by detecting it earlier?' Yes, the systems probably will have to be improved to be able to detect it earlier.

DR. FAUZIA KHAN: Sir, I would like to say to the hon. Minister that the investigation in the case of Oppo Mobile Telecommunications Corporations Ltd., is said to have further revealed that Oppo India had remitted or made provisions for the payment of royalty and licence fee to various multinational companies including those based in China instead of using propriety technology. The said royalty and licence fees paid by Oppo India were not being added in the transaction value of goods imported by them in violation of Section 14 of the Customs Act, 1962 and the duty evasion by the mobile makers on this account came up to be Rs.1408 crore. What measures has the Government taken or proposes to take on account of this?

SHRIMATI NIRMALA SITHARAMAN: Sir, various angularities through which evasion is detected and also recognised are part of what the Ministry is looking at to see how best the loopholes can be plugged so that evasion is contained. So, there is a larger exercise, in general, which is going on in the Ministry about understanding, not just in this case but also in many such companies which are the group companies elsewhere, how are these kinds of payments being avoided and so on. So, larger

aspects are being looked into. But I do not want to get into details at this stage.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Question No.169; Shri Anil Desai; not present. Any supplementary?

*169. *[The questioner was absent.]*

**Energy demand of the country**

*169. SHRI ANIL DESAI: Will the Minister of POWER be pleased to state:

(a) the various sources of energy in the country and whether the supply of the same is sufficient to meet the energy demand of the country;
(b) the percentage of renewable energy available in the country;
(c) the total demand and supply of energy consumption from these sources; and
(d) to what extent green energy would help to overcome the situation in case any shortage of energy arises from the traditional sources?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI KRISHAN PAL): (a) to (d) A Statement is laid on the Table of the House.

**Statement**

(a) to (c) The energy demand in the country is met from various energy sources such as thermal, nuclear, hydel and other renewable etc. The source-wise generation capacity available from various energy sources viz. Thermal, Nuclear and Renewable Energy (including Hydro) as on 30.06.2022, were 236.06 Giga Watt (GW), 6.78 Giga Watt (GW) and 160.91 Giga Watt (GW) respectively. The percentage of Renewable Energy (RE) based installed capacity with respect of total capacity available in the country is 39.85%.

At present, there is adequate generation capacity available in the country. As on 30.06.2022, the generation capacity of the country was around 403.76 **Giga Watt (GW)**, against the Peak Power Demand of the country of around 215.89 **Giga Watt (GW)**, which had occurred in the month of April, 2022 during the current year 2022-23

(Period, April 2022 to June, 2022). The details of All India Energy Requirement and Energy Supplied for the period April, 2022 to June, 2022 are given at **Annexure**.

(d) Government have set a target to achieve non-fossil based installed power capacity of 500 GW by 2030. As per the report on optimal generation capacity mix for 2029-30 published by CEA, the share of non-fossil based installed capacity would be 64.29% by 2030. The non-fossil and traditional sources would together meet the power requirement of the country.

**Annexure**

**The details of All India Energy Requirement and Energy Supplied for the period April, 2022 to June, 2022.**

| Month | 2022-23 | | | |
|---|---|---|---|---|
| | Energy Requirement | Energy Supplied | Energy not Supplied | |
| | (MU) | (MU) | (MU) | (%) |
| April | 134,781 | 132,028 | 2,752 | 2.0 |
| May | 135,765 | 135,156 | 609 | 0.4 |
| June (*) | 134,215 | 133,470 | 746 | 0.6 |
| **April to June 2022** | 404,761 | 400,654 | 4107 | 1.0 |

(*)- Provisional

**श्री अरुण सिंह** : महोदय, मैं जानना चाहूंगा कि जो ऑल्टरनेट एनर्जी है, जिसके बारे में डिटेल रखी गई, क्या उत्तर प्रदेश में ऐसी कोई स्टडी की गई है कि जो विन्ध्य पर्वत है, वहां पर जो विंड एनर्जी है, उसका जेनरेशन कितना हो सकता है और क्या इसका कोई असेसमेंट किया गया है? क्या आपके पास ऐसी भी डिटेल्स हैं कि उनमें कितने गीगावाट की कैपेसिटी के प्लांट्स लगे हैं और आगे उनकी क्या संभावनाए हैं?

**विद्युत मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्री (श्री राज कुमार सिंह)** : सर, हम लोगों का एक नेशनल इंस्टीट्यूट ऑफ विंड एनर्जी है, जो जगह-जगह सर्वे करता है कि कहां-कहां कितना विंड पोटेंशियल है। विन्ध्य पर्वत पर स्पेसिफिक सर्वे हुआ है, नहीं हुआ है या उसमें क्या निष्कर्ष निकले हैं, यह मैं पता करके माननीय सदस्य को बता दूंगा।

**श्री संजय सिंह** : महोदय, मैं आपके माध्यम से माननीय मंत्री जी से यह जानना चाहता हूं कि आपने इसमें थर्मल पावर प्लांट्स का भी ज़िक्र किया है, लेकिन पिछले दिनों आपके मंत्रालय की तरफ से एक आदेश जारी किया गया कि राज्य सरकारें - यानी कि पंजाब सरकार में - पिछली

सरकारों ने खजाना खाली कर रखा है। आपने 10 परसेंट आयात का नियम बाध्यकारी कर दिया। यह कह दिया है कि अगर आप 10 परसेंट कोयला आयात नहीं करते, तो आपको हिंदुस्तान का कोयला, कोल इंडिया का कोयला नहीं मिलेगा। मान्यवर, मैं आपके माध्यम से मंत्री जी से बड़ी विनम्रतापूर्वक यह जानना चाहता हूं कि जब कोल इंडिया ने साफ तौर पर कहा है कि उसका उत्पादन 32 प्रतिशत बढ़ा है, यानी 32 परसेंट प्रोडक्शन कोल इंडिया का बढ़ा है, तो फिर आप भारत का कोयला, राज्य सरकारों को, पंजाब और दूसरे राज्यों को क्यों नहीं दे रहे है? आप विदेशों से कोयला आयात करने के लिए राज्यों को बाध्य क्यों कर रहे हैं?

**श्री राज कुमार सिंह** : उपसभाध्यक्ष महोदय, हम लोगों के एनर्जी कन्ज़म्प्शन में पिछले कुछ महीनों में 21 प्रतिशत के करीब बढ़ोतरी हुई है, जो कि एक रिकॉर्ड है। यह बढ़ोतरी शुरू से चली आ रही है। वर्ष 2013-14 में हम लोगों का कन्ज़म्प्शन करीब 935 बिलियन यूनिट होता था, आज वह बढ़कर 1,400 या उससे ज्यादा बिलियन यूनिट हो गया है। यह वर्ष 2013-14 के मुकाबले में करीब 45 परसेंट बढ़ा है। यह पिछले कुछ महीनों में काफी इंक्रीज़ हुआ है। कोल प्रोड्क्शन इंक्रीज़ हुआ है, लेकिन उतना नहीं हुआ है कि हमारी जो इंक्रीज़्ड डिमांड है, उसको मीट कर सके। आज हमारा स्टॉक डोमेस्टिक कोल का 23 मिलियन टन है। अगर हम इसकी ब्लैंडिंग नहीं करते, तो आज हमारा स्टॉक 7.8 मिलियन टन रहता, यानी कि जो मिनिमम है, हम उसके आस-पास रहते। पिछले अक्टूबर महीने में जो स्थिति आ गई थी, उसके बारे में सबको याद है, जब यह घटकर 8 मिलियन टन हो गया था, इतने तक आ गया था। अभी भी पिछले तीन महीने की हमारी जो एवरेज रही है, वह पिछले महीने या जो जुलाई का महीना खत्म हुआ है, उसमें प्रतिदिन हमारे कोयले का कन्ज़म्प्शन और डोमेस्टिक कोल का जो अराइवल है, उसमें करीब एक लाख, बीस हज़ार टन का शॉर्टफाल है। अगर हम इम्पोर्ट नहीं करते, तो आज हमारे यहां व्यापक लोड शैडिंग हो रहा होता, जैसे कि अगल-बगल के कुछ देशों में हो रहा है, लेकिन इसे हम लोगों ने कर्टेल कर लिया है।

SHRI BIRENDRA PRASAD BAISHYA: Sir, hydro power generation, thermal power generation, nuclear power generation and renewable power generation are the main sources of power generation in our country. Power generation from renewable energy sources is the call of the hour. A developed country like Germany has left the nuclear energy and has given priority to renewable energy. I want to know from the hon. Minister that in the current financial year, how much money has been allotted for the development of renewable energy sources of power generation in our country, especially how much money has been allotted to Ladakh. I am asking this because Ladakh is one place of our country where about 300 days of a year are the sunny days. I also want to know how much money has been allotted for renewable power generation for the North-Eastern Region of our country.

**श्री राज कुमार सिंह** : उपसभाध्यक्ष महोदय, यह इस प्रश्न से संबंधित नहीं था। मैं इसका डेटा कलेक्ट करके माननीय सदस्य को बता दूंगा। अभी हमारा जो रिन्यूअल एनर्जी कैपेसिटी एडिशन निर्माणाधीन है, वह करीब हाइड्रो पावर 14,103 मेगावाट निर्माणाधीन है, सोलर पावर 48,700 मेगावाट निर्माणाधीन है और विंड पावर 11,560 मेगावाट निर्माणाधीन है। हमारा यहां इतना अभी निर्माणाधीन है। हमने लद्दाख में सोलर एंड विंड हाइब्रिड को स्थापित करने के लिए करीब 10 हज़ार मेगावाट की योजना बनाई है। उतनी एनर्जी के निष्कासन के लिए हमें ट्रान्समिशन लाइन बनानी होगी। ट्रान्समिशन लाइन बनाने के लिए हम लोगों ने सर्वे वगैरह का कार्य करवा लिया है और बाय एंड लार्ज, जो उसकी एस्टिमेटेड कॉस्ट है, वह भी आ गई है। उसमें हमें कुछ वीजीएफ देना पड़ेगा, क्योंकि ट्रान्समिशन कॉस्ट कुछ अधिक है। हम लोग उसकी भी स्वीकृति दे रहे हैं। जैसे ही हमारी ट्रान्समिशन लाइन कम्प्लीट होने के कगार पर होगी, हम वहां पर अपनी क्षमता स्थापित कर देंगे।

**उपसभाध्यक्ष (श्री भुबनेश्वर कालिता)** : क्वेश्चन नम्बर 170.

### Detection of monkeypox case in the country

*170. SHRIMATI VANDANA CHAVAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the first monkeypox case has been detected in Kerala in July this year;

(b) the number of monkeypox cases detected worldwide and how many deaths have been reported;

(c) the requisite health measures and other preventive action which have been initiated by Government;

(c) whether, according to WHO, even one case is considered as an 'outbreak';

(e) whether an outbreak constitutes a Public Health Emergency of International Concern (PHEIC);

(f) whether citizens have been alarmed about symptoms and preventive measures expected to be taken; and

(g) whether citizens entering India are being screened to prevent the spread?

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. MANSUKH MANDAVIYA): (a) to (g) A Statement is laid on the Table of the House.

**Statement**

(a) to (g) As on 1st August, 2022, seven confirmed cases (including one death) of Monkeypox disease, four cases (including one death) from Kerala and three cases from Delhi have been reported by the States and UTs in the country. On 14th July, 2022, first case of Monkeypox disease in India was reported from Kerala in an international traveler.

The World Health Organization on 17th June, 2022, has observed that confirmation of one case of monkeypox in a country is considered an outbreak.

As reported by the World Health Organization (WHO) on 27th July 2022, around 18,000 confirmed cases and five deaths from 78 countries have been reported globally.

Considering the steady increase in cases from increasing number of countries, WHO declared the ongoing Monkeypox disease outbreak as a Public Health Emergency of International Concern (PHEIC) on 23rd July 2022.

Taking a pro-active approach to such unusual reporting of cases of Monkeypox disease globally, Ministry of Health and Family Welfare has taken a number of steps to minimize the risk of disease importation as well as to strengthen requisite public health and clinical interventions for management of Monkeypox disease much before the declaration of PHEIC by the World Health Organization.

Some of the key measures are as detailed below:

- All Airport/Port Health Officers have been instructed to remain vigilant and undertake rigorous health screening of incoming international passengers.
- NIV Pune (BSL-4 laboratory) under ICMR has been designated as a referral laboratory for testing of suspected cases. In addition, 15 other ICMR-VRDL network laboratories have been operationalized to undertake diagnostic testing for Monkeypox disease. Instructions on sample packaging and transport have been shared with all States/UTs.
- The State/District Surveillance Officers (SSOs) under Integrated Disease Surveillance Programme (IDSP) of all states/UTs have been instructed to intensify surveillance activities for Monkeypox disease.
- A comprehensive 'Guidelines on Management of Monkeypox Disease' has been prepared by Ministry of Health and Family and widely circulated to all States/UTs. The guideline has also been made available on the Union Ministry of Health's website. The guidelines cover all aspect to management of

Monkeypox including case definitions, surveillance strategies, clinical management, infection prevention and control, risk communication.

- Information, Education and Communication (IEC) materials have been developed and circulated to create awareness about common symptoms, need for immediate reporting of suspect cases, and its prevention for the community.
- A National Task Force on Monkeypox Disease has been constituted to monitor the development of diagnostics and vaccines for management of Monkeypox disease.
- ICMR has successfully isolated the Monkeypox virus and has invited manufacturers of vaccines and diagnostic kits to come forward to take the virus strain for undertaking R&D.

Central Teams were also deployed on detection of confirmed cases to affected districts to assist control and containment effort by the State Health Authorities.

Union Health Ministry is in regular interaction with all States/UTs through VC as well as formal communication and has advised all the States /UTs for requisite public health actions that needs to be taken for control and containment of the outbreak.

SHRIMATI VANDANA CHAVAN: Sir, the WHO has flagged the LGBTQ community as high risk for contracting the illness. Sir, through you, I would like to know from the Minister whether the Government intends to take any concrete steps specifically to address the already vulnerable group of LGBTQ community, and, if so, I would like to know the details.

**डा. मनसुख मांडविया** : माननीय उपसभाध्यक्ष महोदय, इंडिया और दुनिया में मंकीपॉक्स डिज़ीज़ कोई न्यू डिज़ीज़ नहीं है। 1970 से लेकर अब तक अफ्रीका और दुनिया की कई कंट्रीज़ में इसके केसेज़ दिखाई दे रहे हैं। वर्तमान समय में मई महीने में दुनिया की कई कंट्रीज़ में जब इसके केसेज़ दिखने लगे, तब डब्ल्यूएचओ ने उसके ऊपर विशेष ध्यान दिया और उसके ऊपर निगरानी करनी शुरू कर दी। उसके तहत इंडिया में भी उसके ऊपर निगरानी शुरू हुई है। यह डिज़ीज़ डीप कॉन्टेक्ट से स्प्रैड होता है। अगर मां को होता है, तो बच्चे को होने की संभावना होती है। अगर हसबेंड को होता है, तो वाइफ को होने की संभवाना होती है। यह किसी स्पेसिफिक समुदाय को ही हो, ऐसा नहीं है। जिसका डीप कॉन्टेक्ट हो, उसको यह होने की संभावना होती है। इस तरह से इसके केसेज़ फैलते हैं और इंडिया में इसके ऊपर पूरी निगरानी रखी जा रही है।

SHRIMATI VANDANA CHAVAN: My question was about LGBTQ community but it is okay. It is nice to know that the Government has already taken a very pro-active

approach and a number of steps have been taken to minimise the risk for the importation of the monkeypox disease. There are seven key steps which the Government has taken and the Minister has enumerated the same in the reply. I want to ask specifically about one point. All airport and port health officials have been instructed to remain vigilant and undertake rigorous health screening of incoming international passengers. It is good that we have addressed the issue of international passengers, but what about passengers who fly on domestic flights?

**डा. मनसुख मांडविया** : माननीय उपसभाध्यक्ष महोदय, इस डिज़ीज़ और कोविड क्राइसिस ने हमें सिखाया है कि हमें एडवांस सतर्क कैसे रहना है। किसी भी डिज़ीज़ के फैलाव को रोकने के लिए उसकी पूर्व तैयारी करना बहुत आवश्यक है। जैसा मैंने बताया कि दुनिया में जब केसेज़ दिखाई देने लगे, तब इंडिया ने उसकी पहले से तैयारी शुरू कर दी थी। दुनिया में मई महीने में केसेज़ दिखे थे। इंडिया में फर्स्ट केस 14 जुलाई को केरल में दिखाई दिया, लेकिन उससे पहले 31 मई, 2022 को सभी स्टेट्स को गाइडलाइन्स दे दी गईं, not only for International Airport. कि उसको कैसे सर्विलांस करना है, अगर किसी स्टेट में कोई केस आए, तो उस पर कैसे निगरानी रखनी है, उसकी कॉन्टेक्ट ट्रेसिंग कैसे करनी है और अगर सिम्टम वाले केसेज़ हैं, उसका सैम्पल लिया गया, तो हमें सैम्पल को किस तरह से रखकर आगे भेजना है। पुणे में हमारी वायरोलॉजी इन्स्टिट्यूट है, उसको नोडल इन्स्टिट्यूट के रूप में डिक्लेयर कर दिया गया है। उसके अलावा देश के विविध पार्ट्स में 15 ऐसे इन्स्टिट्यूट्स हैं, जहां उसकी टेस्टिंग हो सके। ये सारी व्यवस्थाएं हमने कर ली हैं। इसके अलावा इंटरनेशनल एयरपोर्ट से, क्योंकि आज तक देश में कुल मिलाकर आठ केसेज़ डिटेक्ट हुए हैं, इनमें से पांच केसेज़ हैं, जिनकी हिस्ट्री फॉरेन ट्रैवल की है, यानी उन्होंने दुबई से, शारजाह से ट्रैवल किया है। जब लोग वहां से ट्रैवल करके आते हैं तो एयरपोर्ट पर उनकी थर्मल स्क्रीनिंग की जाती है, लेकिन कई बार जैसे हमने कोविड के दरमियान में भी देखा और अभी भी देख रहे हैं कि वे दिखाते नहीं हैं, वे पैरासिटामोल टेबलेट ले लेते हैं और थर्मल स्क्रीनिंग में नहीं आते हैं। देश में ऐसे केसेज़ एंटर कर जाते हैं। इस तरह से न हो, इसके लिए हमने दुबई गवर्नमेंट को भी लिखा है कि यदि वहाँ से भी कोई, किसी भी कंट्री में ट्रैवल करता है, तो उस व्यक्ति की वहीं से ट्रेसिंग करके, उसकी रिपोर्ट हमें भी भेजी जाए, ताकि हम उसकी अच्छी तरह से निगरानी कर पाएं।

महोदय, आज के दिन तक जितने भी केस आए हैं - जब केरल में एक केस दिखाई दिया था, तब भारत सरकार की ओर से, यहाँ से तुरंत ही एक एक्सपर्ट टीम भेजी गई थी और स्टेट गवर्नमेंट की मदद की गई थी। जिस फैमिली में यह केस मिला था, उसकी कॉन्टेक्ट ट्रेसिंग की गई। कॉन्टेक्ट ट्रेसिंग करने से इस बात की भी पुष्टि की गई कि किसी और व्यक्ति पर तो उसका इफैक्ट नहीं हुआ है। हमने ऐसा करके एक डिटेल्ड कार्रवाई की है। हमें जो कोविड क्राइसिस ने सिखाया था, हम उसका बेस्ट इम्प्लिमेंटेशन मंकीपॉक्स में कर रहे हैं। सर, मंकीपॉक्स एक ऐसा डिज़ीज़ है, जिसमें ज्यादा रिस्क नहीं है, अगर हम थोड़ा-सा भी सतर्क रहें, तो इससे बच सकते हैं। ..(**व्यवधान**)... यह बीमारी फैमिली में किसी को हुई हो, यदि उसकी कॉन्टेक्ट ट्रेसिंग कर लें और बाकी लोग उस व्यक्ति से बारह-तेरह दिनों तक अंतर बनाकर रखें, तो इसको कंट्रोल किया

जा सकता है। महोदय, मेरी ऐसी अपेक्षा है कि इस सतर्कता के आधार पर हम इस बीमारी को अच्छी तरह से कंट्रोल कर लेंगे।

**उपसभाध्यक्ष (श्री भुबनेश्वर कालिता)** : मंत्री जी, माननीय सदस्या ने डोमेस्टिक पैसेंजर के बारे में भी पूछा था, लेकिन आपने डोमेस्टिक और अंतरराष्ट्रीय, दोनों को कवर किया है।

**डा. मनसुख मांडविया** : जी।

**श्रीमती वंदना चव्हाण** : सर, यह डोमेस्टिक का नहीं है।

SHRI G.K. VASAN: Sir, I would like to tell the Minister that though it is not a serious disease, the concern is that it should not spread. Especially in small towns and villages, there is no knowledge about this among the people. I would request the Central Government Health Ministry to have a meeting with all State Governments' Health Ministries and see that more awareness is spread through advertisement among the rural people so that they adhere to the guidelines of the Government on both, Covid and Monkeypox.

**डा. मनसुख मांडविया** : उपसभाध्यक्ष महोदय, माननीय सदस्य ने बहुत महत्वपूर्ण प्रश्न रेज़ किया है। यह स्वाभाविक है कि किसी भी डिज़ीज़ को हल्के में नहीं लेना चाहिए, उसे सीरियसली लेना चाहिए। देश के किसी भी व्यक्ति की किसी डिज़ीज़ से मृत्यु न हो - ऐसा हम सभी चाहते हैं। सर, मंकीपॉक्स डिज़ीज़ के संदर्भ में भी पब्लिक अवेयरनेस बहुत आवश्यक है। हमने भारत सरकार की ओर से नीति आयोग के मेम्बर की अध्यक्षता में एक टास्क फोर्स भी बना दी है। यह टास्क फोर्स समय-समय पर उसका आकलन करती है, स्टडी करती है। मैंने अन्य सभी स्टेट गवर्नमेंट्स को लेटर भी लिखा है कि सभी अपनी स्टेट्स में भी इसके अवेयरनेस के कार्यक्रम चलाएं, पब्लिक को अवेयर करें। कई एक्सपर्ट लोग टेलीविज़न के माध्यम से पब्लिक अवेयरनेस फैला रहे हैं कि यदि डीप कॉन्टेक्ट का कोई संदिग्ध केस है, तो उससे दूर रहें। इसमें भी दूर केवल इतना ही रहना है कि जो उसके नज़दीक वाले लोग हैं, वे उससे अंतर बनाए रखें, बाकी इसमें ज्यादा घबराने की आवश्यकता नहीं है। कई बार ऐसा होता है कि ज्यादा बोलने से या ऐसा-वैसा बोलने से पब्लिक में एक फियर आ जाता है, लेकिन मैं कहना चाहता हूं कि मंकीपॉक्स के संदर्भ में डरने की कोई आवश्यकता नहीं है। भारत सरकार की ओर से स्टेट गवर्नमेंट्स के साथ कंसल्ट करके, बातचीत करके पब्लिक को देश में, स्टेट्स में अवेयर किया जा रहा है, ताकि हम इस डिज़ीज़ को आगे बढ़ने से रोक सकें।

SHRI SANDOSH KUMAR P : If you go through the globally-reported 18,000 cases, Monkeypox is affecting mainly the younger generation everywhere in the world. So, have you noticed this? Older generation is vaccinated for Cowpox, Smallpox and

similar kind of diseases. So, younger generation is the most vulnerable section. Have you noticed this and would you like to get them vaccinated as early as possible?

**डा. मनसुख मांडविया** : माननीय उपसभाध्यक्ष महोदय, मंकीपॉक्स स्मॉलपॉक्स के नज़दीक का डिज़ीज़ है। स्मॉलपॉक्स के लिए टीके की रिसर्च हुई थी, लेकिन मंकीपॉक्स के लिए अभी बहुत लिमिटेड रूप में टीके की रिसर्च की गई है। अभी एकदम limited study on the efficacy and safety पर काम हो रहा है। केवल यूरोप में जब ज्यादा केसेज़ दिखाई दे रहे हैं, तो दुनिया में कुल मिलाकर आज 78 कंट्रीज़ में 18 हज़ार केसेज आइडेंटिफाई किए गए हैं। उनमें से 5-6 लोगों की मृत्यु हुई है। जहाँ पर ये केसेज़ ज्यादा दिखाई दे रहे हैं, वहाँ उस कंट्री में अभी उसकी कोई डिटेल्ड स्टडी नहीं हुई है, लेकिन अंकारा - जो स्मॉलपॉक्स की वैक्सीन थी, जो उसके नज़दीक की एक वैक्सीन है, उसको लगाना शुरू किया गया है। इसमें कॉन्टेक्ट ट्रेसिंग करके, उस व्यक्ति के नज़दीक के जो लोग हैं, उनको लगाया जाता है, लेकिन मैं यह भी बताना चाहूंगा कि वह डिटेल्ड स्टडी करके बनायी हुई वैक्सीन नहीं है। इसके बारे में डब्ल्यू.एच.ओ. ने भी कहा है कि उसका सार्वजनिक वैक्सीनेशन करने की आवश्यकता नहीं है। जहाँ पर ऐसा कोई केस आइडेंटिफाई किया जाए, वहाँ कॉन्टेक्ट ट्रेसिंग करके नज़दीक वाले लोगों का वैक्सीनेशन करना है। वह यूरोप में भी हो रहा है। इंडिया में भी मंकीपॉक्स वायरस को हमारे साइंटिस्ट्स ने आइसोलेट कर लिया है और ICMR ने एक एक्सप्रेशन ऑफ इंटरस्ट भी फ्लोट किया है, जैसा कोरोना वायरस के लिए किया था। पहले वायरस को आइसोलेट किया जाता है, आइसोलेट करके रिसर्च और उसकी मैन्युफैक्चरिंग, प्रोडक्शन के लिए उसमें और इंस्टीट्यूट्स को बुलाया जाता है। देश के सभी ऐसे इंस्टीट्यूट्स के लिए एक एक्सप्रेशन ऑफ इंटरस्ट फ्लोट किया गया है उसके आधार पर जो भी हमारे इंस्टीट्यूट्स, जो भी हमारे साइंटिस्ट्स आगे आएंगे, उनको आइसोलेट किया हुआ वायरस दिया जायेगा, ताकि वे देश में ही मंकीपॉक्स वैक्सीन की रिसर्च कर सकें और उसे बना सकें।

माननीय उपसभाध्यक्ष जी, यह देश की ताकत और क्षमता भी है। हमारे साइंटिस्ट्स पर हमें भरोसा भी है। हमारे देश के इन्हीं साइंटिस्ट्स ने कोरोना वायरस को आइसोलेट करके रिसर्च कर ली थी और वैक्सीन की मैन्युफैक्चरिंग भी कर ली थी। उसी तरह से ही मंकीपॉक्स वायरस को आइसोलेट किया गया है। भविष्य में रिसर्च करके उसकी भी वैक्सीन हमारे साइंटिस्ट्स बनाएंगे, ऐसी हमारी अपेक्षा है। मुझे विश्वास है कि हमारा देश उसके ऊपर खरा उतरेगा।

SHRI JOSE K. MANI: Sir, as you know, Kerala is an extended city. It is a tourist destination. It is a pilgrimage destination. So the floating crowd is very large. Domestic and international tourists come over there. So Kerala is prone to communicable diseases like this. My question to the Minister is: Will the Centre give some assistance to the Government of Kerala? When a suspected case comes over there, we send the sample to Pune. Generally, it takes about more than a week's time for the confirmation. By that time, probably there could be an outbreak. My

question to the Minister is: Could you allot a new virology research centre for the State of Kerala, especially in Central Travancore, Kottayam District?

**डा. मनसुख मांडविया** : माननीय उपसभाध्यक्ष जी, आज हमने 15 इंस्टीट्यूट्स को आइडेंटिफाई कर दिया है और आवश्यकता होगी तो और भी इंस्टीट्यूट्स को हम मंकीपॉक्स वायरस को टैस्ट करने के लिए आइडेंटीफाई करेंगे। हमारे लिए देश की सभी गवर्नमेंट्स भारत की ही, हिन्दुस्तान की ही एक स्टेट हैं। केरल गवर्नमेंट को भारत सरकार से जिस प्रकार के साइंटिफिक सपोर्ट की आवश्यकता होगी, भारत सरकार की ओर से वह सपोर्ट दिया जाएगा। अभी भी भारत सरकार की ओर से ही एक्सपर्ट्स की टीम स्टेट गवर्नमेंट्स को समय-समय पर गाइड कर रही है।

**उपसभाध्यक्ष (श्री भुबनेश्वर कालिता)** : प्रश्न संख्या 171.

### Beneficiaries under Ayushman Bharat-Pradhan Mantri Jan Arogya yojana

*171. DR. SONAL MANSINGH: Will the Minister of Health and Family Welfare be pleased to state:

(a) the eligibility and criteria prescribed to take advantage of Ayushman Bharat-PradhanMantri Jan Arogya Yojana;

(b) the amount decided by Government to take medical benefits under this scheme; and

(c) the number of people who have benefited under this scheme in the last two years and the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. BHARATI PRAVIN PAWAR): (a) to (c) A Statement is laid on the Table of the House.

### Statement

(a) to (c) Ayushman Bharat – PradhanMantri Jan ArogyaYojana (AB-PMJAY) launched on 23.09.2018 provides health coverage up to Rs. 5 lakh per annum per beneficiary family on family floater basis to approximately 10.74 crore poor and vulnerable families covering bottom 40% population of the country; identified on the basis of select deprivation and occupational criteria in rural and urban areas respectively as per SECC database of 2011. Details of eligibility criteria under the scheme are at **Annexure.** During last two years, 2.26 crore people have benefited under the scheme.

## Annexure

**Detailed list of criteria for eligibility under AB-PMJAY as per SECC 2011:**

Automatically included:

1. Households without shelter
2. Destitute/ living on alms
3. Manual scavenger families
4. Primitive tribal groups
5. Legally released bonded labour

Deprivation criteria in rural area:

D1: Only one room with kutcha walls and kutcha roof
D2: No adult member between age 16 to 59
D3: Female headed households with no adult male member between age 16 to 59
D4: Disabled member and no able-bodied adult member
D5: SC/ST households
D7: Landless households deriving major part of their income from manual casual labour

Occupational criteria in urban area:

1) Rag picker
2) Beggar
3) Domestic worker
4) Street vendor/ Cobbler/hawker / Other service provider working on streets
5) Construction worker/ Plumber/ Mason/ Labour/ Painter/ Welder/ Security guard/ Coolie and other head-load worker
6) Sweeper/ Sanitation worker / Mali
7) Home-based worker/ Artisan/ Handicrafts worker / Tailor
8) Transport worker/ Driver/ Conductor/ Helper to drivers and conductors/ Cart puller/ Rickshaw puller
9) Shop worker/ Assistant/ Peon in small establishment/ Helper/ Delivery assistant / Attendant/ Waiter
10) Electrician/ Mechanic/ Assembler/ Repair worker/Washer-man/ Chowkidar

DR. SONAL MANSINGH: Sir, my question to the Minister is: Isn't wider distribution and outreach of Ayushman Cards targeted especially for the $75^{th}$ year of Independence?

**डा. भारती प्रवीण पवार** : माननीय उपसभाध्यक्ष महोदय, जो काड्र्स रिलेटिड, आयुष्मान भारत कार्ड के बारे में सवाल माननीय महोदया ने पूछा है, मैं बहुत गौरवान्वित होकर इस सदन को कहना चाहूंगी कि 'आयुष्मान भारत योजना' सिर्फ हमारे देश की ही नहीं, अपितु दुनिया की सबसे लार्जेस्ट गवर्नमेंट फंडिड हेल्थ एश्योरेंस स्कीम है। इस स्कीम के माध्यम से बहुत ही अच्छा काम हो रहा है। माननीय सदस्या ने बहुत अच्छा सवाल उठाया है कि इसके कार्ड का वितरण हो। मैं सभी सदस्यों को इस सदन के माध्यम से कहना चाहूंगी कि आज तक लगभग 18 करोड़ काड्र्स वितरित हुए हैं और अब ज्यादा काड्र्स हमें वितरित करने हैं, इसके लिए हमें बहुत काम करना होगा। गवर्नमेंट काम कर रही है, क्योंकि कोरोना के समय 'हर घर दस्तक' जैसा अभियान चला। उसी तरह कार्ड वितरण के लिए भी आपके द्वारा 'आयुष्मान भारत योजना' चल रही है।

[*Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part -I to this Debate, published electronically on the Rajya Sabha website under the link* https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise ]

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Question Hour is over. The House stands adjourned till 2.00 p.m.

*The House then adjourned for lunch at one of the clock.*

---

*The House reassembled after lunch at two of the clock,*
THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA) *in the Chair.*

## SHORT DURATION DISCUSSION

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Now, Short Duration Discussion, Shri Elamaram Kareem to start.

### Rising prices of essential items

SHRI ELAMARAM KAREEM (Kerala): Sir, we are discussing a very important issue which is confronting the vast majority of the people of this country. There has been a constant price rise of essential commodities ranging from vegetables to gas and other

items in the eight-year rule of the Modi Government. In the past five years, prices of rice and wheat, the two most important cereals for Indians, have increased by 24 per cent; wheat flour by 28 per and pulses by 20-30 per cent according to data put out by the Department of Consumer Affairs. Pulses are an important source of protein in India and their exorbitant prices have put them out of reach for most poor families. This has had a dire effect on the nutritional levels. Cooking oil prices have zoomed up uncontrollably, groundnut oil by 41 per cent, mustard oil by 71 per cent, *vanaspati* by 112 per cent, sunflower oil by 107 per cent and palm oil by 128 per cent. Every Indian family uses cooking oil and these hikes have led to a severe dent in the family spending because it is impossible to skip using cooking oils. Price rise is not restricted to foodgrains and cooking oils alone. Prices of potatoes have increased by 65 per cent, onions by 69 per cent and tomatoes by 155 per cent in the past five years. These are seasonal ups and downs in these and other vegetables which only go to show a policy paralysis about vegetables' supply. Various other essential items are also showing severe inflationary pressure. While milk prices have gone up by 25 per cent, loose tea leaves prices have risen by 41 per cent and even iodized salt price has increased by 28 per cent in this period. According to the Agricultural Ministry's data, Indian farmers have produced record food grain harvests for the past several years. Cereal production was 234.87 million tonnes in 2014 when the NDA Government took over and since then it has increased to 285.28 million tonnes last year, an increase of nearly 22 per cent. Pulses production was 17.15 million tonnes which increased to 25.46 million tonnes last year, an increase of nearly 49 per cent. It is tragic and a testimony to this Government's policies that despite this abundance, farmers are fighting to get better prices and consumers are weighed down by high prices.

What could the Government have done to ease the foodgrains prices? Instead of sitting on huge stockpiles of foodgrains, if the Government had expanded the Public Distribution System to include more families that are currently excluded and to include their essential items of consumption like cooking oils, pulses, salt, milk, etc., then, not only would the needy families get these items cheap but even open market prices would have been reduced.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Mr. Kareem, you will have to finish in time because we have many speakers today. *...(Interruptions)...*

SHRI ELAMARAM KAREEM: Yes, Sir. I have only started, Sir. *...(Interruptions)...* But this Government is so committed to 'free market' concept that they refused to

expand the PDS, even when sufficient stocks existed in the Government warehouses. When the PDS is expanded, our Kerala experience is, when the First Pinarayi Government came to power in 2016, that Government announced that of 16 items supplied through PDS, the prices should not be hiked. Even now, after seven years, pulses and other essential items are selling at the same prices, that is only instance in the country in Kerala. Not only that, in 2020, during the pandemic, this Government tried to facilitate private traders by bringing in laws to dismantle the procurement system and allow free trade, stocking and pricing. A year long struggle by brave farmers forced the Government to retreat. This year, Government again hurriedly started pushing wheat exports, luring farmers and traders with the idea of making profit from high global prices of wheat. That led to a 55 per cent drop in procurement. Finally, the Government realised that it had made a mistake in pushing exports and announced a ban. *(Time-bell rings.)* However, the damage to procurement has been done and it is likely that wheat prices will continue to remain high in the open market. Consumers may be deprived of wheat in their monthly ration quotas, forcing them to go and buy the high priced wheat in the markets.

Another important thing I would like to mention is this. Unprecedented rise in the prices of petroleum products and cooking gas, etc., have already resulted in the price rise of all items in the market and the current decision to tax essential commodities will aggravate the people's misery. Independent India abandoned the policy of the colonial British Government's tax on food items. In these last 75 years, food items like rice, wheat, pulses, etc., and other daily essentials like curd, paneer, meat, fish, jaggery, were never taxed. All these exempted items have come inside the purview of GST now. The range of items on which GST has been increased also includes crematorium charges, hospital rooms, writing ink, etc. Even to withdraw one's own savings from bank account, people have to pay 18 per cent GST on bank cheques. These decisions have been rolled out when there is a run-away price rise with the Consumer Price Index ranging above 7 per cent and the Wholesale Price Index above 15 per cent, soaring unemployment, a tumbling rupee, unprecedented trade deficit and a stumbling GDP growth. These hikes will further ruin people's livelihood.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Please conclude now.

SHRI ELAMARAM KAREEM: To raise revenue, the Government must tax the super-rich and not impose burden on the people. The Government is giving further tax concessions and loan waivers to the corporates. Many of the luxury goods that

should have been taxed heavily are having a modest GST. Gold purchases are taxed only 3 per cent, diamonds at 1.5 per cent, while food items like rice and essential commodities have 5 per cent GST. What is the justification, Sir?

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Thank you, Mr. Kareem.

SHRI ELAMARAM KAREEM: Sir, I am quoting the Finance Minster's tweet. It says, "It has been prescribed that GST on these goods shall apply when supplied in "pre-packaged and labelled" commodities attracting the provisions of Legal Metrology Act." The Legal Metrology Act defines 'pre-packaged' commodity as a commodity which without the purchaser being present is placed in a package so that the product contained therein has a pre-determined quantity. This is the format that now these commodities are being sold in the market. They all would attract 5 per cent tax. Also, through this move, Government has removed the distinction between branded and unbranded. From 18 July, 2022, all items would attract GST when 'pre-packaged and labelled'. There is no reference to branding in the new system.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Thank you, Mr. Kareem. I am calling the next speaker.

SHRI ELAMARAM KAREEM: A high value brand and "pre-packaged and labelled" commodity would equally attract tax. I am concluding, Sir. When GST was originally drawn up, the GST Council decided to exempt food grains and a number of necessities from tax. They would be taxed only if they were being sold under registered brands. Thus, retail traders or small companies, who were selling grains either loose, packaged or labelled, were exempted from the tax. Their customers were mostly ordinary people who could not afford higher prices of branded products. Thus, the existing GST tax system exempted ordinary consumers and smaller companies from tax burden while the big branders were in the tax net.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Thank you, Mr. Kareem. You cannot go on reading and reading. You have to only complete your last point.

SHRI ELAMARAM KAREEM: Only one last point, sir.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Please put only your last point.

SHRI ELAMARAM KAREEM: Lastly, the Finance Minister tweeted that in the GST Council, the sub-Committee unanimously recommended this 5 per cent tax. It is not true, Sir. Kerala Finance Minister was one of the members. Rajasthan, Maharashtra, Karnataka Governments were also there. There was no unanimous decision to impose 5 per cent GST on foodgrains and other essential items.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Thank you.

SHRI ELAMARAM KAREEM: So, this is an arbitrary statement. She has to withdraw that statement. Our Chief Minister and Finance Minister have written specific letters to the Finance Minister, so she has to react on that point.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Thank you for that. Your last point is over.

SHRI ELAMARAM KAREEM: Sir, the prices of petroleum products and essential commodities like rice, wheat and other items,…

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): No, Mr. Kareem, you cannot go on and on and on. There are other Members.

SHRI ELAMARAM KAREEM: People are coming to the street and are protesting.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): You said last point; how many points are you bringing?

SHRI ELAMARAM KAREEM: Sir, only by dividing the people on communal basis, religion basis, you cannot continue as it is.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Thank you, I am calling the next speaker. Please be seated. Thank you.

SHRI ELAMARAM KAREEM: The people of India will unitedly fight out these anti-people policies. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Now, the next speaker is Prakash Javadekar*ji*.

**श्री प्रकाश जावडेकर** (महाराष्ट्र) **:** उपसभाध्यक्ष जी, महँगाई एक ऐसी चीज़ है, जिससे किसी को भी दुख ही होगा। महँगाई बढ़ी, तो बहुत आनन्द हुआ - ऐसा कहने वाला कोई आदमी नहीं मिलता है। दुनिया में ऐसा कौन सा देश है, जहाँ महँगाई बढ़ती ही नहीं। महँगाई सब जगह बढ़ती है, लेकिन वह लिमिट में बढ़ती है या नहीं - प्रश्न यह है। इसमें मूल मुद्दा यह होता है कि जितनी इन्कम बढ़ती है, महँगाई उससे ज्यादा बढ़ रही है या उसी प्रपोर्शन में बढ़ रही है। मैं एक बात बताना चाहता हूँ, विपक्ष भी इसको समझे। हम किसानों के मेले में जाकर क्या कहते हैं? हम किसानों के मेले में जाकर कहते हैं कि किसान को उसके उत्पाद का लाभकारी मूल्य मिलना चाहिए, उसके दाम बढ़ने चाहिए। करेक्ट है! जो प्रोड्यूस करता है, उसको उसका उचित मूल्य मिलना चाहिए, जो उसका अधिकार है। फिर हम दूसरी तरफ कहते हैं कि महँगाई बढ़नी नहीं चाहिए, वह उत्पाद मार्केट में सस्ता मिलना चाहिए। सरकार सारे खर्च मिलाकर 30 रुपए प्रति किलो चावल लेती है और यह 30 रुपए प्रति किलो का चावल राज्यों को तीन रुपए प्रति किलो देती है। सरकार ने दो साल तक 80 करोड़ लोगों को पूरा राशन फ्री में दिया था। दुनिया में एक भी ऐसा देश नहीं था। अब यह खर्चा है या नहीं? इसमें 2 लाख 71 हजार करोड़ रुपए का खर्चा आया। वह कहाँ से आएगा? इनकी रोल बैक टैक्सेज़ की माँग होती है, यानी एक तरफ उत्पादों की उचित कीमत देना और दूसरी तरफ टैक्स नहीं लगाना तथा लोगों को सस्ता देना। हमें खुद में कुछ तो ऑनेस्ट होना चाहिए कि हम जो बोल रहे हैं, वह हमें कॉन्टेक्स्ट में बोलना चाहिए, कम्पैरिज़न में बोलना चाहिए। जैसे अभी एक चर्चा चली। मैं एक और उदाहरण देना चाहता हूँ, विपक्ष समझे कि क्या करना है। आप रूम में अंदर एक बात बोलते हैं और रूम के बाहर आकर दूसरा ही बयान देते हैं। जहाँ तक मेरी ऑथेंटिक जानकारी है, उसके अनुसार जीएसटी के सारे रेट्स पहले ही, जब जीएसटी काउंसिल शुरू हुई, तब ही रेट्स, रूल्स और एक्ट के texts were very wide and approved unanimously. This is the best example of cooperative federalism. लेकिन जब जीएसटी मान्य करके बाहर आए और प्रेस के डंडे दिखे, तो तुरंत यह गब्बर सिंह टैक्स हो जाता है। यह कैसे होता है? मैं * शब्द का उपयोग करने वाला था, लेकिन * अब अनपार्लियामेंटरी हो गया है। ...(**व्यवधान**)...

**सुश्री दोला सेन** (पश्चिमी बंगाल): तो क्यों बोल रहे हैं? ...(**व्यवधान**)...

**श्री प्रकाश जावडेकर** : नहीं बोल रहा हूँ। ...(**व्यवधान**)... मैं यह इसीलिए नहीं बोल रहा हूँ। ...(**व्यवधान**)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): If it is unparliamentary, it will not go on record. It will be automatically expunged. ...*(Interruptions)*.. Don't worry about that. ...*(Interruptions)*.. Don't worry about that. ...*(Interruptions)*.. I am telling you that if it is unparliamentary, it will not go on record, it will be automatically expunged. ...*(Interruptions)*.. Don't shout. ...*(Interruptions)*..

---

* Expunged as ordered by the Chair.

**श्री प्रकाश जावडेकर** : चलिए, बैठ जाइए। ...(**व्यवधान**)... अभी तो मूल मुद्दा थोड़ा ही शुरू हुआ है। ...(**व्यवधान**)... सर, इसीलिए मैंने नया शब्द तैयार किया - 'अंदर एक, बाहर एक'। ...(**व्यवधान**)... दूसरा हमारे साथी बिनोय विस्वम जी हैं, उन्हें यह जानकारी होगी, जब फाइनेंस मिनिस्टर बोलेंगी, तब वे क्लियर करेंगी यह पैक्ड फूड पर जो पाँच परसेंट जीएसटी लगा है, यह भी जीएसटी काउंसिल में ही तय हुआ है। ...(**व्यवधान**)...

मैं अपने देश की जीएसटी काउंसिल को बधाई देता हूँ कि इसमें यूनिफॉर्मली, यूनैनिमस्ली निर्णय हुए हैं। ...(**व्यवधान**)... मैं आपको बताता हूँ। ...(**व्यवधान**)... एक मिनट ...(**व्यवधान**)... इसका रिकॉर्ड है, आप देख लीजिए कि कितनी बार वोटिंग हुई, क्योंकि इसमें बहुमत से वोटिंग होने और निर्णय लेने का भी प्रोविज़न है, यह समझ लीजिए। ...(**व्यवधान**)... तीसरा उदाहरण, 'अंदर एक, बाहर एक'। पेट्रोल-डीज़ल पर केन्द्र सरकार ने दो बार आठ रुपये और छः रुपये कम किये। ...(**व्यवधान**)... एक मिनट, एक मिनट ...(**व्यवधान**)... राज्यों ने कितना वैट कम किया? ...(**व्यवधान**)... इसे केवल भारतीय जनता पार्टी रूल्ड स्टेट्स ने कम किया, बाकी ने नहीं किया। ...(**व्यवधान**)... सुनिये। ...(**व्यवधान**)... सभी राज्यों की आय भी बढ़ी न! ...(**व्यवधान**)... सर, मैं महाराष्ट्र से आता हूँ, महाराष्ट्र में अभी तक जो सरकार थी, उसने पेट्रोल-डीज़ल पर तो वैट कम नहीं किया, लेकिन शराब पर एक्साइज़ ड्यूटी कम कर दी। ...(**व्यवधान**)... यह उनकी नीति है। ...(**व्यवधान**)... 'अंदर एक, बाहर एक', इसे लोग समझते हैं और लोग विपक्ष का दोहरा चरित्र समझते हैं, इसीलिए लोग हर बार मोदी जी को ज्यादा से ज्यादा वोटों से जिताते हैं और हर बार चुनाव में ज्यादा सीटें मिल रही हैं। ...(**व्यवधान**)... आप ऐसे ही नेगेटिव बने रहिए। ...(**व्यवधान**)... हमारे बिनोय विस्वम जी ने... ...(**व्यवधान**)... हाँ, बिनोय विस्वम जी नहीं, इलामारम करीम जी ...(**व्यवधान**)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Mr. Prakash Javadekar, you don't have to reply to them. *...(Interruptions)..* You address the Chair. *...(Interruptions)..*

**श्री प्रकाश जावडेकर** : सर, इलामारम करीम जी ने कहा कि यह 25 परसेंट हुआ। ...(**व्यवधान**)... मैं उन्हें बताना चाहता हूँ कि महंगाई कितनी बढ़ी। ...(**व्यवधान**)... आप यूपीए की जिस सरकार को पहली टर्म में सपोर्ट करते थे, उस समय जैसा कि आज वित्त मंत्री जी ने जवाब में कहा कि 22 महीने डबल डिजिट में लगातार नौ साल this food inflation was more than 10 per cent. सर, दस साल में से नौ साल तक ऐसा ही था। उस समय इतने दाम बढ़े, तब आप कभी नहीं बोले। इसमें एक दूसरा मुद्दा यह है कि जब उस समय प्रधान मंत्री जी को महंगाई के बारे में पूछा गया, तब उन्होंने फेमसली कहा था कि 'पैसे किसी पेड़ पर नहीं उगते हैं'। उस समय आपने 1,33,000 करोड़ के ऑयल बॉड्स तैयार किए थे, आपने ऑयल के दामों में कमी लाने के लिए , उन्हें स्थिर रखने का एक प्रयास किया था, उनका भुगतान भी एनडीए सरकार को करना पड़ा और हमने वह भी किया, आप यह भी समझ लीजिए। ...(**व्यवधान**)... अच्छा, कुछ अन्य परिस्थितियाँ भी होती हैं। कोविड आएगा और वह दुनिया में ऐसा छा जाएगा, यह किसने कल्पना की थी? लोगों को लगा था कि यूक्रेन का वॉर पाँच-छः दिन चलेगा, लेकिन पाँच महीने हो गए, फिर भी वह चल रहा है।

उसके कारण सप्लाई चेन डिस्टर्ब हो गई है। वहाँ अनाज का भी भंडार है और गैस का भी भंडार है। ऑयल और गैस के सारे सेक्टर्स के प्राइसेज़ पूरी दुनिया में बढ़े हैं, हमने नहीं बढ़ाये हैं। It is the factor which is beyond any country's control. इसलिए ये रेट्स पूरी दुनिया में बढ़े हैं, भारत के बाहर सभी देशों में बढ़े हैं। अगर ये केवल भारत में बढ़े होते और बाकी जगह नहीं बढ़े होते, तो लोग कह सकते थे कि यह आपने गलत किया। ...(**व्यवधान**)... एक मिनट। मुझे समय भी कम लेना है और मुद्दों की बात भी करनी है। बहुत से लोगों ने रुपये के डेप्रिसिएशन पर चिन्ता जताई, लेकिन मैं थोड़े फैक्ट्स बताना चाहता हूँ। जैसा कि आज वित्त मंत्री जी ने एक प्रश्न के उत्तर में भी यह कहा कि rupee appreciation in comparison with other currencies भी हुआ है, हमें यह भी नहीं भूलना चाहिए। ...(**व्यवधान**)... एक मिनट, मैं वही बता रहा हूँ। ...(**व्यवधान**)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Don't comment. ...*(Interruptions)*....You will get an opportunity to speak. ...*(Interruptions)*....

**श्री प्रकाश जावडेकर :** उसका उत्तर भी एक किसान ने दिया है, वह मैं आपको लास्ट में बताऊँगा। लेकिन भारत के रुपये का डेप्रिसिएशन vis-a-vis डालर 7.5 परसेंट हुआ, जापान का 20 परसेंट हुआ, यूरो का 13 परसेंट हुआ, यह भी हमें समझना चाहिए। It is not just India's problem. It is the problem of the world economy and we are faring much better than other countries. This is the point which I want to make. यूपीए के जमाने में 9 साल डबल डिजिट इन्फ्लेशन रहा। अभी हमारे आठ साल के दौरान, पाँच साल में 5 परसेंट के नीचे रहा, दो साल 6 परसेंट के आस-पास रहा और इसी साल 7 परसेंट हुआ है, यह भी हमें समझना चाहिए।

सर, मैं 2017 के चुनाव में मणिपुर गया था, क्योंकि तब मैं वहाँ का इंचार्ज था। तब मैं वहाँ आम आदमियों के साथ-साथ सभी लोगों से पूछता था कि आप किसको वोट देंगे? इस पर वे बोलते थे, मोदी जी को देंगे। मैं पूछता था, क्यों? इस पर वे बोलते थे कि उन्होंने हमें चावल तीन रुपये में दिया है। मुझे भी आश्चर्य हुआ कि तीन रुपये में चावल तो पहले फूड सिक्योरिटी में ...(**व्यवधान**)... एक मिनट। नहीं, मैं वही बता रहा हूँ। ऐसा है, यूपीए ने फूड सिक्योरिटी में तीन रुपये में देने का निर्णय लिया था, लेकिन पूरे देश में उसने नहीं दिया था। यूपीए के जमाने में केवल 40 करोड़ लोगों को फूड सिक्योरिटी मिलती थी, जिसको हमने 80 करोड़ लोगों तक पहुँचाने का काम किया है। यह एक बदलाव है, जिसे हमें समझना चाहिए। पावर्टी कम हुई है। पर कैपिटा इन्कम डबल हो गई। Per capita income has doubled. ये दुनिया के आँकड़े हैं, आप देख लीजिए। जो डॉक्टर्स थे, वे 12 लाख बढ़े। मेडिकल की सीटें केवल 50,000 थीं, जो 80,000 से ज्यादा हो गई हैं। सोलर एनर्जी ...(**व्यवधान**)...

DR. JOHN BRITTAS (Kerala): Is he speaking on price rise? ...*(Interruptions)*...

SHRI PRAKASH JAVADEKAR: Yes, development requires money and money does not come by printing notes. You have to generate resources. यह मूल मुद्दा है। फूड ग्रेन,

जो वर्ष 2014 में 255 मिलियन टन था, वह आज 316 मिलियन टन है, यह भी हमें समझना चाहिए। सरकार ने क्या उपाय किए हैं? आरबीआई ने रेट्स बढ़ाए। मार्केट में डिमांड को और एक तरफ जो वॉलटिलिटी है, उसको कम करने की कोशिश की और इन्फ्लेशन ज्यादा न बढ़े, इसके लिए भी प्रयास किया। 'उज्ज्वला योजना' के अंतर्गत 9 करोड़ महिलाओं को हर सिलेंडर पर 200 रुपये की सब्सिडी दी है। व्हीट एक्सपोर्ट रोका, बेहतर पीडीएस के कारण लोगों के हाथ में अनाज जा रहा है, जो पहले चोरी होता था। एक लाख करोड़ की एडिशनल फर्टिलाइज़र सब्सिडी दी है कि किसान को उसी दाम में खाद मिले। ये छोटी चीज़ें नहीं हैं, इनमें पैसा लगता है, इसलिए ये महत्वपूर्ण हैं।

स्टील के दाम बहुत बढ़े थे, घरों के कंस्ट्रक्शन के दाम बहुत बढ़े थे। स्टील के दाम कम करने के लिए एक्सपोर्ट की ड्यूटी बढ़ायी गयी, इम्पोर्ट की ड्यूटी कम की गयी और हम प्राइसेज़ में स्टैबिलिटी लाए।

आज इकोनॉमी की सत्यता क्या है! आईएमएफ की जो रेगुलर रिपोर्ट आ रही है, उसने भी कहा है कि fastest-growing economy में इंडिया सबसे आगे है। 6.8 परसेंट उनका लेटेस्ट था। ...(**व्यवधान**)... जैसे अमेरिका में आज रिसेशन पर चर्चा हो रही है। अमेरिका का कोई भी समाचार पत्र खोलें, तो पता चलेगा कि वहां रिसेशन की चर्चा है, यूरोप में स्टैगफ्लेशन की चर्चा है, लेकिन अपने यहां नहीं है, क्योंकि हम उस रास्ते पर नहीं गए हैं। हमने इकोनॉमी को बचाया है। फॉरेक्स के बारे में जैसे आज वित्त मंत्री जी ने अपने उत्तर में कहा - आधा जवाब तो उनका उत्तर में ही हो गया है - कि फॉरेक्स भी 500 बिलियन के आस पास है। आईटी रिटर्न्स 6 करोड़ हुए हैं, जो वर्ष 2014 में ढाई करोड़ थे। ...(**व्यवधान**)... हां, 130 करोड़ में सिर्फ ढाई करोड़ थे, लेकिन अभी 6 करोड़ हो गए हैं, यह फर्क पड़ा है। आपने first come, first served के आधार पर पुराने रेट पर स्पेक्ट्रम दिये थे, वे कैन्सिल होने के बाद नीलामी होकर 1 लाख 80 हज़ार करोड़ आए हैं। अभी जो 5जी स्पेक्ट्रम की नीलामी हो रही है, वहां भी 1 लाख 45 हज़ार करोड़ आ रहे हैं। यह भारत सरकार की सोच का फल है, जिसका फायदा लोगों को मिल रहा है। हमारा एक्स्पोर्ट भी बढ़ा है। इसलिए मैं अंत में दो चीज़ें ही कहूंगा कि हमें समझना चाहिए कि महंगाई और उत्पादक को मिलने वाला prices of assets are low in India. मैं ऐसा मानता हूं कि काम करने वाले को अधिक पैसा मिलना चाहिए। मोदी सरकार ने एक बढ़त लेकर यह तय किया कि 10 हज़ार रुपये से कम वेतन किसी का नहीं होगा, लेकिन यह और भी बढ़ाने की ज़रूरत होती है। यह बढ़ाना है तो आपको resource generate करने हैं। सरकार के पास रिसोर्सेज़ का एक ही रास्ता होता है, 'टैक्सेशन', वह रीज़नेबल हो, वह अन्यायकारी न हो - गरीब को कम, अमीर को ज्यादा - यह भी हमें सोचना चाहिए। मैं एक उदाहरण देना चाहता हूं। मैं एक रिपोर्ट पढ़ रहा था कि भारत में विषमता बहुत बढ़ गई है। एक सिम्पल चीज़ है। हमने वर्ष 1947 के और आज के आंकड़े देखे। वर्ष 1947 में lower end and higher end में जो विषमता थी, अब उसमें फर्क पड़ा है, ...(**व्यवधान**)... यानी गरीब का स्तर ऊपर आया है। गरीब के जीवन में फर्क आया है। यही उद्देश्य है। ...(**व्यवधान**)... आप बैठिए, मेरा समय समाप्त हो रहा है। I am not yielding. आप बैठिए। ...(**व्यवधान**)... इसलिए महंगाई के संकट का सामना करने के लिए मोदी सरकार ने लगातार काम किया है और वह करती रहेगी। महंगाई दुनिया में है।...(**व्यवधान**)... हमारे हाथ में जो नहीं था, वे दो संकट हमारे सामने आए हैं, लेकिन

हम एक विकास की गति में जा रहे हैं, सामाजिक न्याय दे रहे हैं और आर्थिक व्यवस्थापन भी अच्छा करेंगे और कर रहे हैं। मैं इतना ही कहना चाहता हूं। आपका बहुत-बहुत धन्यवाद।

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Thank you, Mr. Javadekar. You have completed your speech before time. I request all the Members to take his example and complete their speech before time. Now Shri Shaktisinh Gohil. ...*(Interruptions)*... That is his party time.

**श्री शक्तिसिंह गोहिल** (गुजरात) : उपसभाध्यक्ष महोदय, प्रतिशोध की राजनीति का भोग बने हम, पर हमारी दिक्कतें महत्व की नहीं हैं, इस देश की जनता की दिक्कतों का महत्व है। इसलिए मेरे नेता और like-minded parties ने तय किया कि हमारे ऊपर चाहे कितनी भी दिक्कतें आएं, लेकिन देश की जनता की दिक्कतों की चर्चा हम हाउस में करेंगे और इसलिए हम यहां आए हैं। मैं यह भी कहना चाहता हूं कि सच को परेशान करने या जेल में डालने से न रावण का शासन सलामत रहा था, न कंस का रहा था, न अंग्रेज़ का रहा था, तो आपका कहां से रहेगा!...(**व्यवधान**)... मैं महंगाई पर चंद लाइनों के साथ अपनी बात शुरू करना चाहता हूं। मैं महंगाई पर चंद लाइनों के साथ अपनी बात शुरू करना चाहता हूं।...(**व्यवधान**)...

*'हाय रे भाजपाई महंगाई, तूने कैसी आफत ढाई,*
*देशवासियों के जीवन को बना दिया दुखदायी।'*

मैं किसी हवाबाजी में विश्वास नहीं करता हूं और न ही फेंकूबाजी में विश्वास करता हूं। मैं आपको सोर्स बताऊंगा। माननीय महोदय, मिनिस्ट्री ऑफ कंज्यूमर अफेयर्स का प्राइस मॉनिटरिंग एक डिपार्टमेंट है। प्राइस मॉनिटरिंग डिपार्टमेंट, जो आपका मिनिस्ट्री ऑफ कंज्यूमर्स डिपार्टमेंट का हिस्सा है, उसके आंकड़ें आपको देना चाहता हूं। अभी पूर्व मंत्री रहे एक सदस्य जी बिना सोर्स बताए बात कर रहे थे, लेकिन मैं सोर्स दिखाता हूं। महंगाई की दर अप्रैल, 2021 में 4.23 परसेंट थी, वही महंगाई सिर्फ एक साल में, अप्रैल 2022 में 7.79 परसेंट थी, जो कि ऑलमोस्ट डबल हो गई है। यह इस देश की हालत है। मिनिस्ट्री ऑफ कंज्यूमर अफेयर्स के मॉनिटरिंग डिवीज़न ने अपने आंकड़ों में कहा है कि हमारे वक्त में 1 मई, 2014 को राइस की प्राइस 26.17 रुपये था, वहीं 1 मई, 2022 को उसका प्राइस 35.85 रुपये था। आपने इसे 37 परसेंट बढ़ा दिया है। गेहूं 20.05 रुपये था, आपने 28.01 परसेंट कर दिया। इसका मतलब यह है कि 37 परसेंट बढ़ा दिया।...(**व्यवधान**)... आपने सारी चीज़ों के दाम बढ़ा दिए हैं।...(**व्यवधान**)... मेरे पास बड़ी लंबी लिस्ट है। इसी आधार पर आप देखेंगे, तो पता चलेगा। मोदी जी कुछ वर्ड्स कॉइन करने में बड़े होशियार हैं। उन्होंने कॉइन किया TOP (tomato, onion and potato) और यह आम आदमी के लिए, आम नागरिक के लिए TOP ज़रूरी होता है। उनकी प्राइसेज़ टॉप पर चढ़ा दीं, यह हकीकत है। वे कहते थे कि 2014 में "बहुत हुई महंगाई की मार", अब लोग कहते हैं कि "बस कर मोदी सरकार"।

महोदय, मैं आपके माध्यम से यह कहता हूं - मैं वित्त मंत्री जी की बहुत इज़्ज़त करता हूं, वे बहुत शालीन हैं। मैं जवाहरलाल नेहरू यूनिवर्सिटी की बहुत इज़्ज़त करता हूं, जहां से बहुत अच्छे-अच्छे लोग पढ़कर निकले, उस जे.एन.यू की वे पासआउट हैं, वहीं से उन्होंने शिक्षा ली है, जिनको शासक पक्ष से जुड़े हुए कुछ लोग * कहते हैं। मैं उस जे.एन.यू. का बहुत समर्थित हूं। मैं वित्त मंत्री जी से गुज़ारिश करता हूं कि आप तो संवेदनशील हैं। आप ज़रा गुजरात के चार दिन पहले के उस अखबार को उठाकर देख लें। एक एजुकेटेड आदमी सुसाइड करता है और सुसाइड नोट में लिखता है कि मैं मर रहा हूं, मैं पढ़ा-लिखा हूं, लेकिन मुझे रोज़गार नहीं मिला। मैं मजदूरी करता हूं, पर महंगाई इतनी है कि मैं अपने घर परिवार का पोषण नहीं कर सकता हूं और मैं आत्महत्या कर रहा हूं। ...(**व्यवधान**)... मैं आपसे दूसरी बात करता हूं। महोदय, उस बोटाद डिस्ट्रिक्ट के रोजिड विलेज में एक कांड होता है। वह महात्मा गांधी जी की भूमि है, जहां नशाबंदी, शराबबंदी है और वहां शराब नहीं बिक सकती है। वहां पर जहरीली शराब आती है और 75 लोग अपनी जान गंवा देते हैं। ...(**व्यवधान**)... विषय इसी से जुड़ा है, मैं बताता हूं। उसी वक्त वहां कुछ बच गए, कुछ की आंखें गईं, कुछ की किडनी गई। वह इन्टरव्यू में कहता है कि मैं मजदूर हूं, मैं शराब नहीं पीता था। महंगाई इतनी है कि मैं डबल शिफ्ट में काम करके डबल मजदूरी करता था, इतनी तनतोड़ मेहनत करता था कि रात को सोने के लिए मैं थोड़ी सी शराब लाकर पीता था, जिसमें जहरीली शराब आई। मैं आपके जरिए वित्त मंत्री जी से गुजारिश करूंगा कि प्रधान मंत्री जी तो गए ...(**व्यवधान**)...वे वहां रोजिड नहीं गए थे, उन गरीबों के आंसू पोंछने नहीं गए। ...(**व्यवधान**)... वित्त मंत्री जी, आप पधारो, मैं आपके साथ चलूंगा, हम दोनों जाएं और उसके घर के लोगों के आंसू देखकर फिर आप स्वीकार करना कि महंगाई है कि नहीं। हम दोनों जाएं और वह परिवार कहे कि महंगाई नहीं है, तो मैं आपसे और इस हाउस से भी माफी मांगूंगा कि मैंने जो भाषण दिया था, वह मैं विड्रॉ करता हूं और माफी मांगता हूं। हकीकत तो यह है कि लोग बहुत परेशान हैं। ...(**व्यवधान**)... हमारी बात, अपोज़िशन की बात लोकतंत्र में सरकार को सुननी चाहिए और लोकतंत्र में अपोज़िशन की बात माननी भी चाहिए, लेकिन आज का दौर ऐसा नहीं है। ...(**व्यवधान**)... प्रधान मंत्री जी की बात आप बहुत मानते हो, बहुत सुनते हो, नरेन्द्र भाई ने कह दिया, भगवान ने कह दिया। इसलिए मैं कहता हूं कि जब वे गुजरात के मुख्य मंत्री थे, तब मैं विरोधी दल का नेता था। मैंने उस वक्त की वीडियो निकाली है और अपने सोशल मीडिया पर लगाई है। आप चाहेंगे, तो मैं आपको दे दूंगा। उसमें मोदी जी ने कहा था, महंगाई को देखकर मुझे कहना पड़ रहा है - डूब मरो, डूब मरो, दिल्ली वालो डूब मरो। भाइयो-बहनो, मुझे महंगाई को देखकर कहना पड़ता है कि महंगाई को रोक नहीं सकते, तो वह सरकार किस काम की। यह कहने वाले आज नरेन्द्र भाई मोदी जी का वीडियो सोशल मीडिया पर है। ...(**व्यवधान**)... महंगाई से परेशान लोग उम्मीद करके बैठे थे कि पार्लियामेंट शुरू हो रही है, हमें कुछ रिलीफ मिलेगा, हमें कुछ राहत मिलेगी। राहत नहीं दी, बल्कि आपने जीएसटी की मार और मार दी और रिलीफ देने के बजाय जीएसटी और बढ़ा दिया। आपने वह किन चीज़ों पर बढ़ाया, जो सामान्य नागरिक, आम नागरिक खाता है, जैसे कर्ड, लस्सी, बटरमिल्क, पनीर, राइस, व्हीट, मुरी, जैगरी, नैचुरल हनी। एक हज़ार से नीचे वाले कमरे में कौन रुकता है - एक गरीब रुकता है। होटल के एक हज़ार वाले

---

* Expunged as ordered by the Chair.

कमरे के ऊपर भी आपने पांच प्रतिशत जीएसटी लगा दिया। यहां तक कि आपने श्मशान को भी नहीं छोड़ा! श्मशान के ऊपर भी आपने जीएसटी लगा दिया। ...(**व्यवधान**)... इससे ज्यादा और क्या हो सकता है!

महोदय, मैं यह कहना चाहता हूं कि माननीय सदस्य प्रकाश जावडेकर जी कहते थे कि आप ऑयल बॉन्ड लाए। मैं आपको कहना चाहता हूं कि आप आंकड़े देखिए। आप पेट्रोलियम एनेलिसिस सेल के आंकड़े देख लीजिए। आपने 27 लाख करोड़ रुपये वसूल किए लेकिन आपने बॉन्ड में कितने भरे हैं - सिर्फ 98 हज़ार करोड़। आपने 27 लाख करोड़ रुपया टैक्स कलेक्ट किया। किस नाम से आप बॉन्ड की दुहाई दे रहे हैं?

महोदय, माननीय सदस्य जावडेकर साहब इंटरनेशनल मार्केट के बारे में कह रहे थे। मैं इंटरनेशनल मार्केट के बारे में याद दिलाना चाहता हूं कि रसोई गैस, एलपीजी, जिसे सऊदी अरामको तय करता है, 2013-14 में, हमारे वक्त में, सऊदी अरामको के मुताबिक एलपीजी का प्राइस 885.2 यूएस डॉलर पर मिट्रिक टन था और उस वक्त हम सिलेंडर 400 रुपये से 415 रुपये में देते थे। ...(**व्यवधान**)... आपके वक्त में मार्च, 2022 में 769 यूएस डॉलर पर मैट्रिक टन एलपीजी, मतलब सस्ता हो गया और आपने 400 से 1,100 रुपया गैस का सिलेंडर कर दिया। ...(**व्यवधान**)... महोदय, मैं पूछना चाहता हूं कि जब 400 रुपये गैस के सिलेंडर का दाम था, तब एक मंत्री वीरांगना हो जाती थीं और गैस के सिलेंडर पर चढ़ बैठती थीं। लोग पूछते हैं कि वे मंत्री जी कहाँ हैं? वे आएं तो सही, अब तो गैस का सिलेंडर 1,100 रुपये का हो गया है। महोदय, मैं यह कहना चाहता हूं कि जब हमारी सरकार थी, तब आप उसके आखिरी तीन सालों का एवरेज देखिए। प्रकाश जावडेकर जी, आप उसके आखिरी तीन सालों का एवरेज देखिए। तब कच्चा क्रूड 108.46 यू.एस. डॉलर पर बैरल था। हम कितने में देते थे? हमने उसको कभी सौ रुपये तक नहीं पहुंचने दिया, परंतु आपकी सरकार का लास्ट के तीन सालों का एवरेज देखिए। इसमें कच्चा क्रूड 60.06 यू.एस. डॉलर पर बैरल हुआ। इसके मायने हैं कि यह आधा हो गया, पर आपने इसको सौ के पार कर दिया। ..(**व्यवधान**)..

**उपसभाध्यक्ष (श्री भुबनेश्वर कालिता)** : शक्तिसिंह गोहिल जी, आप अपनी स्पीच खत्म कीजिए।

**श्री शक्तिसिंह गोहिल**: महोदय, एक सेकंड..(**व्यवधान**)..एक मिनट..(**व्यवधान**)..आधा मिनट दे दीजिए।..(**व्यवधान**)..मैं आपसे यही कहता हूं कि जब प्रधान मंत्री जी गुजरात के मुख्य मंत्री थे, तब मनमोहन सिंह जी ने कहा था कि आप, स्टेट वाले, थोड़ा वैट कम कीजिए, तो उस वक्त मोदी जी ने क्या कहा था? मोदी जी ने कहा था, 'भाइयो-बहनो, ये दिल्ली वाले पाप करते हैं और राज्यों को कहते हैं कि तुम धो डालो। हम कहाँ से धोएंगे? कम करना है, तो तुम अपना एक्साइज़ कम करो। तुम्हारे पाप से पेट्रोल, डीज़ल का दाम बढ़ता है, हम वैट कम नहीं करेंगे।' यह मोदी जी ने खुद कहा था, मेरे पास वीडियो है। आप मेरे खिलाफ प्रिविलेज मोशन लाना, मैं वीडियो दिखा दूंगा।..(**व्यवधान**)..वैट का एक पैसा कम नहीं किया था और आज आप महाराष्ट्र की दुहाई देते हैं! ..(**व्यवधान**)..महोदय, मैं एक आखिरी बात कहकर अपनी बात खत्म करता हूं। ..(**व्यवधान**)..जब मनमोहन सिंह जी प्रधान मंत्री थे, तब महंगाई के लिए डॉलर की कीमत और रुपये को साथ गिनते हुए मोदी जी ने कहा था कि, 'प्रधान मंत्री जी की उम्र के साथ यह रुपया कम्पिटिशन कर रहा है।'

वे तो अच्छे प्रधान मंत्री थे कि उन्होंने उसको अपनी उम्र से आगे कभी नहीं जाने दिया, लेकिन मोदी जी की तो दो बर्थ डेट्स हैं और आज दोनों बर्थ डेट्स की उम्र से आगे रुपये की कीमत चली गई है। यह हकीकत है। वे कहते थे कि अगर रुपया गिरता है, तो समझ लो कि प्रधान मंत्री गिर रहा है, उसकी इज्जत गिर रही है। वे कहते थे, 'रुपया गिरता है, तो समझ लो दिल्ली की सरकार की इज्जत गिर रही है।' मैं आज कहता हूं कि साहब ने तो रिकॉर्ड ब्रेक कर दिया, दिखाओ तो सही कि आज देश में कौन गिर रहा है? ..(**व्यवधान**)..

**उपसभाध्यक्ष (श्री भुबनेश्वर कालिता)** : श्री शक्तिसिंह गोहिल, आपका धन्यवाद।

**श्री शक्तिसिंह गोहिल** : उपसभाध्यक्ष महोदय, यदि आप इजाज़त दें, तो इन्हीं लफ्ज़ों के साथ मैं दो लाइनें, जो मैंने सिर्फ महंगाई के ऊपर लिखी हैं, पढ़कर सुनाना चाहता हूं। अगर आप दो मिनट दे दें..(**व्यवधान**)..

**उपसभाध्यक्ष (श्री भुबनेश्वर कालिता)** : शक्तिसिंह गोहिल जी, दो मिनट नहीं मिलेंगे, क्योंकि आपका टाइम ओवर हो चुका है। ..(**व्यवधान**)..

**श्री शक्तिसिंह गोहिल** : महोदय, एक कविता की दो पंक्तियाँ हैं। ..(**व्यवधान**)..

'हाय हाय भाजपाई महंगाई महारानी,
थोड़ी सी देशवासी पर करो मेहरबानी।

सारा देश तुमसे परेशान,
कुछ तो कृपा करो सरकार।
आई है, जब से भाजपाई
कठिन हो गई है देश की ज़िंदगानी।

स्वाद गया जीवन से, बेस्वाद हो गई है,
देशवासी की जवानी।'

SHRI DEREK O'BRIEN (West Bengal): Sir, this is the story of a young couple. They get up in the morning, quickly brush their teeth; 18 per cent GST on toothpaste. Then the man rushes in for a bucket bath; again 18 per cent GST on soap. While they get ready, someone hits on the door. The LPG man is waiting outside. Oh! Give me some Rs.1200. Then, they are on the scooter to work. Petrol prices! You know what it is. While they are rushing, they quickly stop because the child has got an exam tomorrow. So, pencil and eraser all are to be bought; even children are not spared; 18 per cent GST on these items. Then there is office time and *murmura*, what we call

in Bengali *mudi*, is not spared; 5 per cent GST is on that. Then they go to office. The man goes to one office and the wife goes to another one. They realise the neighbour's wife has to be taken to hospital; not spared; there is 5 per cent GST on hospital room. Bad day! The lady calls up and tells the husband that she is going to the bank. Bank! There is 18 per cent GST on the cheque book. So, by the time they come home, they stop for the tomatoes; up by 145 per cent. They are exhausted. They are back home. The lady and the man are quite exhausted, but the man says, "मोदी है तो मुमकिन है।" *...(Interruptions)...* And, what does the lady say? Lady's Hindi is not very good. So, she says something in Bangla:

"CHIRE MURI BATASHA, # TAMASHA.
CHIRE MURI BATASHA, GST # TAMASHA."

*"Flattened rice, puffed rice and batasha (sweet candy) #(spectacle)."
*"Flattened rice, puffed rice and batasha (sweet candy)/GST # (spectacle)."

Sir, I can't translate that. That is not translatable.

[THE VICE-CHAIRMAN (DR. SASMIT PATRA) *in the Chair.*]

Now, let's come to the first three numbers. I have three numbers for the Finance Minister and I have six direct points where I want her response when she responds. Let me explain what these three numbers are. The first number is 20. Now, ten years ago, when cess was collected by the Government, of the total tax collected, 10 per cent was the cess and surcharge. That was ten years ago. Now, that number has gone from 10 to 20 per cent. That means, the Central Government is sucking 20 per cent instead of 10 per cent from the States. That figure is Rs.4.81 lakh crores. So, my first point to the Finance Minister, who will respond, is that you are doing this for all. For petroleum products -- don't talk about petroleum products -- two-thirds of the total tax, cess and surcharge is collected by the Centre. So, stop this argument of पांच रुपया यह, 6 रुपया यह. Two-thirds is collected. That is the first response, and what is the Number? The number is 20.

Regarding the second number, we all know about the retail inflation. Regarding retail inflation, the RBI says that 6 per cent is okay. In the last two quarters,

---

* English translation of the original speech delivered in Bangla
# Expunged as ordered by the Chair.

the retail inflation has been 7 per cent. So, there is trouble as regards retail inflation. So, 20 plus 7 is 27. Keep that number in mind.

My third number today is 29. Why 29? It is about बेरोजगारी, unemployment. Twenty-nine per cent of youth in India do not have jobs. One out of three does not have job. The Finance Minister must respond. Seven lakh twenty-two thousand people have got jobs. What is my source? It is an answer in Lok Sabha a few months ago. Twenty-two crore people applied. What is the number of people who got the jobs? Your own source says that it is about 7 lakh. That is my third number. Twenty per cent cess you are taking from the States; 7 per cent is the retail inflation; and, 29 per cent is the youth unemployment. In the response, I would like the Finance Minister to dispute all these numbers. But, the interesting thing here, and it is very, very interesting, is that if you add the three numbers up - 20, 7 और 29 - एक नम्बर मिलता है, 56 इंच. So, 56 इंच is the number we can all understand, if you know what I mean. 56 इंच, right, Sir?

The Finance Minister is quoting Raghuram Rajan on the floor of Parliament. I am sure the Finance Minister has not been well and I wish her a speedy recovery. I am sure she will come back to listen to the second part of my speech. It is good when the Finance Minister walks out, you know, I get under their skin. Right, Sir? *...(Interruptions)...* मैं भी वॉक आउट करूंगा न! Raghuram Rajan made that speech. Don't selectively quote Raghuram Rajan. After he said what you said, and that was the point of his speech, "We must confront and defeat majoritarian authoritarianism."

Then, regarding the falling rupee, everybody knows about the falling rupee. Now, this is the third response that I want from the Finance Minister when she responds. We know that the rupee has touched record lows 28 times since February 2022. Inflation is at 7 per cent. Right? Now, listen to this. In the U.S., inflation is at 9 per cent. In India, inflation is at 7 per cent. If in the U.S., the inflation is at 9 per cent and in India it is at 7 per cent, undergraduate economics will tell you that the rupee should be appreciating to the dollar. I would like to know from the Finance Minister as to why the rupee is depreciating; because in the U.S., 9 per cent is peaked off. Let us come to one more, again, a response from the Finance Minister. The Opposition MPs also know how to make political points and economic points. Give us a chance to speak.

Now, let me come to my fourth point in her response. 2019-20 में एलपीजी सब्सिडी कितनी थी - 24 हजार करोड़। सर, 2021-22 में वह 24 हजार करोड़ की सब्सिडी कितनी कम हो गई? 2,400 नहीं, सिर्फ 240 करोड़! फाइनेंस मिनिस्टर आइए और अपने रिस्पाँस में इसका जवाब दीजिए।

Let me now come to the issue of GST. From the Treasury Benches, Members are getting up here and misleading the whole House, misleading the whole country.

जीएसटी में यह बोला था and all the States agreed. Not at all! The Supreme Court has said, GST Council is a recommendatory body. Let us be very, very clear about this. Nothing is binding. It is advisory. Do not make this argument. It does not work.

Sir, my next submission to the Finance Minister is that when the GST was introduced in 2016, the States were assured compensation for a period of five years. States have now written about extending it. Sir, Covid was really bad for the economy. Have you considered the demand of the States to increase the compensation from five years to eight years or nine years or ten years? Please give us an answer on the floor of this House. These are the real issues. You cannot go on Noida TV channels and divert the issue with minor, minor issues. We are talking about price rise. Let me come back on GST. So, what are you really doing? 1.5 lakh crore compensation over the next nine months! Where are the States going to generate this money from? Let me come to my last point on GST. Sir, I had the good fortune of being a Member of the Select Committee as my Party, AITC, had put me there. At that time, the revenue neutral rate was 16 per cent and based on that, all the GST rates were calculated. Now, the revenue neutral rate is down to 11 per cent. Why? It is because you have taken away 250 items which were luxury items and brought it down, and, you have gone in and taxed tooth paste, etc. That is the problem. They have to fix this, Sir. If you do not fix this, then, I am afraid this will be *death of federalism*. *... (Interruptions)...*

My next point is that the Opposition, my Party, AITC as well as other Parties took a very clear view on GST. The idea was great but we warned you in August, 2016, and, you can check the records of Parliament. We warned you and said that the implementation is the key and you made the complete *hotch potch* of implementation. Next time, we warned you in November, 2016. Forty-five minutes after the Prime Minister announced demonetisation, one lady, the Chief Minister of Bengal asked you to withdraw this draconian anti-people decision. But you did not listen. On the issue of farm laws, you did not listen. On the issue of handling of Covid, you did not listen. * Sir, we heard a lot about यह फ्री दिया, वह फ्री दिया, अगर इतना फ्री दिया, तो बंगाल में इतना क्यों हार गए? मैं पूछ रहा हूँ कि क्यों हार गए? ...(**व्यवधान**)... Sir, it is taking my time. *...(Interruptions)...*

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Member, please. *...(Interruptions)...* Hon. Members, please. *...(Interruptions)...*

---

* Expunged as ordered by the Chair.

**श्री देरेक ओब्राईन** : सर, 14 महीने हो गए, लेकिन अभी भी जलन है। ...(**व्यवधान**)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please address the Chair. *...(Interruptions)...* Please conclude. You will have to conclude now. You have one more minute.

SHRI DEREK O'BRIEN: One minute! You have taken my three minutes.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Three minutes!

SHRI DEREK O'BRIEN : This is the second largest opposition party speaking here and you are saying that I have got one minute to speak. What is this, Sir?

THE VICE-CHAIRMAN (DR. SASMIT PATRA): It is on the board.

SHRI DEREK O'BRIEN: Sir, let me make the point. *...(Interruptions)...* I have got only three very short points. I must respond to them so that they know why they lost because they think they win everything. *... (Interruptions)...* मैं बताता हूं, ममता दीदी बंगाल की मुख्य मंत्री हैं, वे जो बोलती हैं, keeps her words. राइस फ्री, रोहू फ्री, दवाई फ्री, इलाज मुफ्त, 'मां कैंटीन', पांच रुपये में खाना, किसान इंश्योरेंस, सर, किसान का भी एक प्वाइंट है। किसानों के लिए बंगाल का मॉडल आप लोग सीख लीजिए, किसान का इंश्योरेंस ...(**व्यवधान**)... Sir, protect me. *...(Interruptions)...*

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please, please. *...(Interruptions)...*

SHRI DEREK O'BRIEN: Sir, I need protection. *...(Interruptions)...*

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Members, please. *...(Interruptions)...* It will only delay it further. *...(Interruptions)...*

SHRI DEREK O'BRIEN: Sir, if I may say, two MPs stood up in their seats in the morning and the House got adjourned. So, Sir, please protect me. *...(Interruptions)...*

THE VICE-CHAIRMAN (DR. SASMIT PATRA): You will have to conclude, Derek ji. *...(Interruptions)...*

SHRI DEREK O'BRIEN: Sir, please give me two minutes. I will conclude.

For *kisan* insurance, the farmer does not have to pay the insurance premium. And I can go on with Laxmi Bhandar, Kanyashree, etc. *...(Interruptions)...* Sir, I have two more points to make. *...(Interruptions)...* One more point, Sir. *...(Interruptions)...*

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please, please. *...(Interruptions)...* There is no point. *...(Interruptions)...*

SHRI DEREK O'BRIEN: I have made six clear points where I would like the Finance Minister to respond. Sir, the bigger point is why we had to wait *...(Interruptions)...*

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please, hon. Members, let him conclude. *...(Interruptions)...* Let him conclude. *...(Interruptions)...*

SHRI DEREK O'BRIEN: What is this going on? I seek your protection, sir. *...(Interruptions)...*

**उपसभाध्यक्ष (डा. सस्मित पात्रा)** : अगर ऐसे ही चलेगा, तो फिर आपको चार मिनट और चाहिए। Please let him conclude. He is about to conclude. *...(Interruptions)...*

**श्री देरेक ओब्राईन** : मैंने 6 प्वांइट्स बोले हैं, आप जवाब दीजिए।

Sir, we have discussed price rise with hard points. We have discussed GST. Now, why did it take us 38 days to have this discussion on price rise? *...(Interruptions)...* Just one minute. We appeal to the Government, and genuinely appeal as a constructive opposition that firstly you have to acknowledge the problem. If you are not going to come here to acknowledge the problem, how can you fix the problem? Because you will throw 25 MPs out, you will not allow a discussion, and then what happens? What is Parliament? Parliament is a congregation of the people, fighting for the Constitution. So, what they did was to remove Parliament outside.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please conclude.

SHRI DEREK O'BRIEN: Sir, they removed Parliament outside and we, the congregation of the people, are still fighting for the Constitution.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Thank you.

SHRI DEREK O'BRIEN: Sir, I want to end with quoting a very important person. Please allow me to make two small quotes, and I am looking forward to make short quotes. *...(Interruptions)...* I have made six points for the FM but these are the two quotes and of somebody all of you respect. Here we go. The first one is on the rupee. "Rupee is not losing strength because its size has changed. It is because those sitting in Delhi are busy in corruption." Sir, this is a quote *...(Interruptions)...*

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please conclude. *...(Interruptions)...* Derek ji, please conclude. *...(Interruptions)...*

SHRI DEREK O'BRIEN: I didn't speak against *...(Interruptions)...* Why are they fighting with me? *...(Interruptions)...*

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Members, please. *...(Interruptions)...* I am requesting you, hon. Members. *...(Interruptions)...* आप लोग भी बोल रहे हैं, वे भी बोल रहे हैं, दोनों ही बोल रहे हैं।

SHRI DEREK O'BRIEN: Sir, I don't know why they are getting upset. This is July, 2013 -- Narendra Modi. *...(Interruptions)...* Why are they getting upset? Mr. Prime Minister, we agree with you. My second quote is on price rise. Let me finish without any disturbance. It is my last quote. "Common people are being affected by rising prices but the insensitive Central Government is making a mockery of the suffering of the poor." -- Mr. Modi, September, 2013.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please conclude.

SHRI DEREK O'BRIEN: All I want to say to both these quotes *...(Interruptions)...* He said this in September, 2013.

3.00 P.M.

All I want to say for these two quotes is: Mr. Prime Minister, we completely agree with you. Thank you.

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, I would like to start from where my friend, Mr. Derek, concluded his speech. In 2014, during the Lok Sabha elections, the then Chief Minister of Gujarat, who aspired to become the Prime Minister of India and who is

now the Prime Minister, lambasted the then Government saying that it was the weak Government which reflected in the weak rupee. He also accused that the UPA Government failed in all ways. Assured of -- if I am right in quoting -- '*achhe din*' that 'good days' will come, but now 'the worst days' are here, the country has never witnessed such a critical situation before. In the past 50 years, the unemployment had critically gone down. Now it is very bad than ever before all because of this Government's policies.

Sir, I expected the Finance Minister to be here. I think some other work might have compelled her to be there, but I want to tell her this. Yesterday, when she was replying in the Lok Sabha, she was replying to the Members of the DMK and other people, who criticized the Government for not having controlled the price rise and petroleum prices. In the course of her speech, she said that the DMK, during the election campaign, gave a manifesto and that it has not fulfilled its promises of reducing the petrol price and all. Sir, I would like to submit it, through you, to this Government and the Finance Minister. She knows it pretty well, but she played to the gallery. We expected something else from her. In one year, the DMK Government, headed by Mr. M.K. Stalin, has fulfilled 70 per cent of the poll promises. We have four more years to cross and we have reduced petrol price by Rs.3 and we have reduced milk price by Rs.3. We have done very well. I was about to come to that later, but statistics very clearly show that sex ratio of women has increased but the anaemic ratio is increasing very much. Nutrition among children is down. Infant mortality is more. Sensing all these things, in Tamil Nadu, other than the Nutritious Meal Scheme in the afternoon, we give breakfast also to the children in schools which is a progressive move.

Everything that has happened is only because of this Government's policies. Let me ask this. She is challenging us whether we have fulfilled the poll promises in one year. Let me ask them this. You have completed eight years. Have you fulfilled your poll promises which you gave in 2014? You said that black money would be totally unearthed and cash worth Rs.15,00,000 would be deposited in every citizen's account. Have you deposited that? ...*(Interruptions)*... Later your own Home Minister, hon. Amit Shah, told that it was a *jumla*. *Jumla* means empty promise. ...*(Interruptions)*... Political promise. ...*(Interruptions)*... Whatever, I don't know the meaning of that word. You gave an assurance, but you have not fulfilled that...*(Interruptions)*... You have said that it's an electoral promise. So you have cheated the people. You have misled them. And you said that every year you will give two crore employment to the youth. But now I say, as I said in the beginning, that the unemployment has soared high.

Next comes demonetisation policy, highly flawed demonetisation policy, which was imposed upon the people all of a sudden which devastated the MSME sector, the informal economy and the whole economy of this country. What did the Prime Minister say when the people were agitated? He said that if it is not set right in 50 days, they can hang him or punish him. Did he not say that? Years have rolled by but the crisis caused by demonetization and its adverse impact on the economy, MSME sector and the poor people still continues. So whatever you have done is only flawed. Take the example of GST. GST has increased the basic prices. Mr. Derek quoted about a couple -- a man and a woman -- getting up in the morning, getting ready to go to office, going out, etc. and explained what all are the expenses. My dear friend, let me tell you one more thing. A person dies; he is no more. He is taken to the crematorium. There he has to pay 18 per cent! 18 per cent GST is there on crematorium. *...(Interruptions)...* How sad it is! So also is the case of petroleum prices. They cannot justify it showing this or that reason. I would give the global oil prices and the petroleum prices in our country when the UPA was in power. That is a small comparison because we are not just evasively making comments or making accusations like the others do from that side. In 2011, the global oil price was at the highest. It was 111.89 dollars and the petrol price was only Rs. 58.5. That was in the UPA. When it demitted office, global oil prices had come down to 84.16 dollars and the petrol price was Rs.72.26. When they took over, it was the same. The very next year, global oil prices came down to 46.17 dollars but here the petrol price was Rs.60.49. It was not proportionate. When the oil price comes down, it should be transferred to the consumer but it was not done. Rather, the petrol price was hiked. Slowly, going like that, today, the global oil prices are 121 dollars per barrel and the petrol price is Rs.105.41. Again compare; in UPA, 111.89 dollars per barrel and petrol price was Rs.58.5; and now, it is only 121 dollars per barrel -- just ten dollars more -- and petrol price is Rs.105.41. So, you have actually accumulated. In the past three years only, as per the reports or the statements given by the Finance Minister, the Government has earned about Rs.8.71 lakh crore by way of petroleum price hike. Whom does it affect? Not the corporates; actually, they are benefited. Whatever money you have, you are waving off loans of the corporates, saying that you are augmenting the incentives. No, you are increasing their profits. During the pandemic, the whole country was suffering because of the non-planned implementation of lockdown. What happened? Migrant workers died; they lost their jobs; they were starving for food; many people suffered; so many were left unemployed whereas corporates' profit increased 22 per cent more than before. It was because of your incentives. You took care of them. You have to assure to the people a minimum

standard of living. That is the basic duty of a Government. There should be a minimum standard of living as you say in Hindi, *"Roti, Kapda aur Makaan".* But even that is not so. The RBI very clearly said that the consumption level has declined from 100 to 72. People are not able to buy. The spending of people in rural areas has come down very badly. They are not able to eat; their calorie intake has gone down. Then, Sir, there are indirect taxes. The low income group people are giving the same as the high income group people or corporates are giving. Income from direct taxes is only 54 per cent. Rest 46 per cent is given by ordinary poor people. You are taxing them. You are breaking their back. They are not able to survive. The prices of essential commodities go up. What you call *Ujjwala,* you have given stoves but the gas price has gone up. It is Rs.1,100. They have stoves but they cannot buy gas. Women are starving, as are the family heads. I have got a lot to say but I have to confine to the time, which I have been limited to. This is the situation in this country. They are not bothered. They only give excuses. The depreciation of the rupee value, you cannot compare it with the other countries. You cannot say: "That person is sick, so I am also sick." You have to be healthy. So, the Government has to take action on how to bring back the rupee value to the country's needed level. It is not doing so in spite of the fact that the forex reserves in the Reserve Bank of India have come down by Rs.4 lakh crore rupees to shore up the Indian rupee. What more have you got? You are benefitting the corporates, punishing the poor people. This is not the right gesture by a Government. Sir, she is not here. I would like to conclude since my time is up. I think, she would come to know because she used to quote from Tamil Thirrukural, Purananuru and all. I would also like to quote one Thirrukural. I would say in Tamil first.* "Generous grants to the needy, respecting others views, righteous rule and above all protecting people - all these four qualities are the virtues of a ruler." Let me tell it in English. You have to give the poor what they need. This is number one. Secondly, you have to lend your ears to the views of those people who oppose you. Thirdly, a perfect administration, a good governance and a care to the people's will are the qualities of a real king. Do you do that? You are not taking care of the poor people. You are not lending your ears to the Opposition's criticism or comments or anything which we say however genuine they may be. Your administration is also not good. You say: "Minimum Government, Maximum Governance." but now maximum Government but minimum governance. Thank you very much.

---

* English translation of the original speech delivered in Tamil.

**उपसभाध्यक्ष (डा. सस्मित पात्रा)** : संजय सिंह जी, आपकी पार्टी के दो स्पीकर्स हैं, आप इसी हिसाब से समय देख लीजिएगा।

**श्री संजय सिंह** (राष्ट्रीय राजधानी क्षेत्र, दिल्ली) : मान्यवर, आपने मुझे महंगाई जैसे महत्वपूर्ण मुद्दे पर अपनी बात कहने का मौका दिया, इसके लिए आपका धन्यवाद। इस महंगाई से पूरा देश कराह रहा है। इन चंद लाइनों के साथ, मैं अपनी बात शुरू करूँगाः

"वो *जिनके हाथ में हर वक्त छाले रहते हैं,*
*आबाद उन्हीं के दम पर महल वाले रहते* हैं।"

जिनके हाथ में छाले हैं, यह देश उन्हीं के दम पर है, लेकिन यह सरकार किसके लिए काम कर रही है? नौजवान कहता है कि नौकरी दे दो, सरकार कहती है कि पैसा नहीं है, 'अग्निवीर' बनकर चार साल की नौकरी करो। भारत की सेना कहती है कि पैसा दे दो, सरकार कहती है कि आपके बजट के 63,000 करोड़ रुपये कम करेंगे। माताएं-बहनें कहती हैं कि गैस सिलेंडर का दाम बढ़ गया, बच्चे के दूध का दाम बढ़ गया, आटा, दाल, चावल महंगा हो गया, उसे कम कर दो, सरकार कहती है कि पैसा नहीं है। ...(**व्यवधान**)... किसान कहता है कि फसल का दाम दे दो, सरकार कहती है कि पैसा नहीं है। ...(**व्यवधान**)... बुज़ुर्ग कहते हैं कि हमारी रेल तीर्थ यात्रा की रियायत क्यों कम कर दी, सरकार कहती है कि हमारे पास पैसा नहीं है। ...(**व्यवधान**)... देश के लोग कहते हैं कि शिक्षा का बजट तो बढ़ा दो, सरकार कहती है कि दो परसेंट से ज्यादा बजट नहीं है। ...(**व्यवधान**)... लोग कहते हैं कि स्वास्थ्य का बजट तो ठीक कर दो, मोदी जी की सरकार कहती है कि पैसा नहीं है। ...(**व्यवधान**)... मान्यवर, यह पैसा कहाँ गया, किसके पास गया? ...(**व्यवधान**)... # ...(**व्यवधान**)... मान्यवर, मैं आपको बताता हूँ कि यह कहाँ-कहाँ गया। ...(**व्यवधान**)... 20,000 करोड़ रुपये लेकर नीरव मोदी और मेहुल चोकसी भाग गये। ...(**व्यवधान**)... 10,000 करोड़ रुपये लेकर विजय माल्या भाग गया। ...(**व्यवधान**)... 3,000 करोड़ रुपये लेकर ललित मोदी भाग गया। ...(**व्यवधान**)... 6,000 करोड़ रुपये लेकर नितिन संदेसरा भाग गया। ...(**व्यवधान**)... मान्यवर, यह मेरी जानकारी नहीं है, बल्कि इस सरकार ने बताया है। ...(**व्यवधान**)... पूँजीपतियों के 11 लाख करोड़ रुपये माफ किये हैं। ...(**व्यवधान**)...मान्यवर, आप ज़ीरो लगाते-लगाते थक जाएँगे, इतना पैसा इन्होंने पूँजीपतियों का माफ किया। # मान्यवर, क्या आपको मालूम है, उसको इस सरकार ने कितना कर्जा दिया है? उसको ढाई लाख करोड़ रुपये दिए हैं। आप ज़ीरो लगाते-लगाते थक जाएँगे। एक इंसान को ढाई लाख करोड़ रुपये और आप बच्चे के दूध पर टैक्स लगाते हो, आटा, दाल, चावल पर टैक्स लगाते हो, हिन्दुस्तान के गरीब आदमी का खून चूसने का काम करते हो! मान्यवर, सरकार किसके लिए चल रही है? यह सरकार किसके लिए चल रही है, हमें ध्यान से इसके बारे में सोचना पड़ेगा। जब हम इसी सदन में किसान के काले कानून का विरोध कर रहे थे, तो हमें सस्पेंड करके बाहर कर दिया गया। एक साल के बाद यह सरकार कहती है - अब हमें होश आ गया, हमारी तपस्या में कमी रह गई, हम

# Expunged as ordered by the Chair.

काला कानून वापस ले रहे हैं। क्यों भाई? अगर आप एक साल पहले कानून वापस ले लेते, तो 750 किसानों को शहीद नहीं होना पड़ता।

मान्यवर, आज छः साल की एक छोटी सी बच्ची ने प्रधान मंत्री को चिट्ठी लिखी है। उसने लिखा है - मम्मी से जब पेंसिल मांगती हूँ तो मम्मी मुझे मारती है। वह कीर्ति दूबे पूछ रही है कि मोदी जी कहाँ हैं, मोदी जी कहाँ हैं? मैं उस कीर्ति दूबे को बताना चाहता हूँ कि *यह पूंजीपतियों की सरकार चल रही है, * जो इस देश के अंदर महँगाई बढ़ाने का काम करती है। गरीब को खाने के लिए पैसा नहीं, लेकिन आपने 800 दवाओं के दाम बढ़ा दिए। आपने कैंसर की दवा, किडनी की दवा और टीबी की दवा के दाम बढ़ा दिए। आपने अस्पताल के कमरे तक के दाम बढ़ा दिए। * इनसे हिसाब मांगना चाहिए। इनके पास ईडी क्यों नहीं जाती? इनके पास सीबीआई क्यों नहीं जाती? इनसे सवाल पूछना चाहिए।

मान्यवर, मैं सिर्फ इतना कहना चाहता हूँ कि खाने के लिए आपके पास, सरकार के पास पैसा नहीं है, उस पर तो आप टैक्स बढ़ा देते हो, लेकिन गुजरात के अंदर लोगों को आप जहरीली शराब पिलाते हो। मान्यवर, गुजरात के अंदर 75 लोग जहरीली शराब पीकर मर गए। 75 लोगों की जानें चली गईं। दिल्ली के मुख्य मंत्री केजरीवाल उनको देखने जाते हैं, गुजरात का मुख्य मंत्री उन लोगों से मिलने नहीं जाता। देश के प्रधान मंत्री उन लोगों से मिलने नहीं जाते, दिल्ली के मुख्य मंत्री केजरीवाल उन लोगों से मिलने जाते हैं। मान्यवर, मैं यह कहना चाहता हूँ ...(**व्यवधान**)...

SHRI G.V.L. NARASIMHA RAO(Uttar Pradesh): Sir, I have a point of order. ...*(Interruptions)*...

**उपसभाध्यक्ष (डा. सस्मित पात्रा)** : एक प्वाइंट ऑफ ऑर्डर है।

SHRI SANJAY SINGH: No point of order. ...*(Interruptions)*... I am not yielding, Sir. I am not yielding. ...*(Interruptions)*...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): One minute. ...*(Interruptions)*...

SHRI SANJAY SINGH: Sir, I am not yielding. ...*(Interruptions)*... Let me complete, Sir. ...*(Interruptions)*...

**उपसभाध्यक्ष (डा. सस्मित पात्रा)** : आप कन्क्लूड करें।

**श्री संजय सिंह**: सर, अब मैं खत्म कर रहा हूँ।

**उपसभाध्यक्ष (डा. सस्मित पात्रा)** : वे कन्क्लूड कर रहे हैं, उसके बाद I will take the point of order. ...*(Interruptions)*...

---

* Expunged as ordered by the Chair.

**श्री संजय सिंह :** मान्यवर, यह सरकार पूंजीपतियों की सरकार है। * मैं आपको बता रहा हूँ। गुजरात में एक नवसारी जगह है। ...(**व्यवधान**)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Either conclude करिए or I will take the point of order. ...*(Interruptions)*...

SHRI SANJAY SINGH: No, Sir. I am not yielding. इसी चेयर से कहा गया, जब बोलते रहो तो किसी को प्वाइंट ऑफ ऑर्डर नहीं देंगे। ...(**व्यवधान**)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): No, he has a point of order. ...*(Interruptions)*...

SHRI SANJAY SINGH: No, Sir. ...*(Interruptions)*... I am not yielding. ...*(Interruptions)*...

**उपसभाध्यक्ष (डा. सस्मित पात्रा)** : आप कन्क्लूड कीजिए। ...(**व्यवधान**)...

**श्री संजय सिंह :** बस, मैं खत्म कर रहा हूँ। यह मेरा लास्ट प्वाइंट है। * ...(**व्यवधान**)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): I will have to take the point of order. ...*(Interruptions)*... One second, please. ...*(Interruptions)*...

**श्री संजय सिंह :** भाजपा के 1,100 कार्यकर्ताओं ने इस्तीफा दिया। ...(**व्यवधान**)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Under which rule? ...*(Interruptions)*... One second. ...*(Interruptions)*... Point of order. ...*(Interruptions)*...

SHRI G.V.L. NARASIMHA RAO: Sir, under Rule 240. ...*(Interruptions)*...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): I am allowing. ...*(Interruptions)*...

**श्री संजय सिंह :** सर, इसी चेयर से यह कहा गया है। ...(**व्यवधान**)...

SHRI G.V.L. NARASIMHA RAO: Sir, under Rule 240. ...*(Interruptions)*... Sir, I think you need to exercise your power. ...*(Interruptions)*...

---

* Expunged as ordered by the Chair.

**श्री संजय सिंह :** आप हमारा टाइम देखें। ...(**व्यवधान**)...

SHRI G.V.L. NARASIMHA RAO: Under Rule 240. ...*(Interruptions)*...

SHRI SANJAY SINGH: No, Sir. ...*(Interruptions)*... यह चेयर से बोला गया था। ...(**व्यवधान**)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): One second, please. ...*(Interruptions)*...

SHRI G.V.L. NARASIMHA RAO: Under Rule 240. ...*(Interruptions)*...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): I am allowing your point of order. ...*(Interruptions)*... Point of order. ...*(Interruptions)*...

SHRI SANJAY SINGH: No, Sir. ...*(Interruptions)*...

SHRI G.V.L. NARASIMHA RAO : Sir, it is under Rule 240. ...*(Interruptions)*...

**श्री संजय सिंह** : सर, जब एक सदस्य बोल रहा हो, तो आप प्वाइंट ऑफ ऑर्डर कैसे दे सकते हैं? ...(**व्यवधान**)...

SHRI G.V.L. NARASIMHA RAO: It is under Rule 240. It says, "Irrelevance or repetition. ...*(Interruptions)*... The Chairman, after having called the attention of the Council to the conduct of a member who persists in irrelevance or in tedious repetition ...*(Interruptions)*...can ask the Member to discontinue the speech." ...*(Interruptions)*... Sir, most of what has been said here, does not relate to the topic being discussed in the Council. ...*(Interruptions)*... Sir, a lot of what has been said does not pertain to the subject debated. ...*(Interruptions)*...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): You have made your point. ...*(Interruptions)*... Please sit down. ...*(Interruptions)*... He is concluding. ...*(Interruptions)*...

**श्री संजय सिंह** : सर, इसी चेयर से कहा गया था कि एक सदस्य बोलता रहेगा, तो किसी को प्वाइंट ऑफ ऑर्डर नहीं देंगे। ...(**व्यवधान**)...

**उपसभाध्यक्ष** (**डा. सस्मित पात्रा**) : आप कन्क्लूड कीजिए।

**श्री संजय सिंह** : सर, मैं समाप्त कर रहा हूं। मैं यह कह रहा हूं कि यह सरकार ...(**व्यवधान**)...

**उपसभाध्यक्ष (डा. सस्मित पात्रा)** : आप कन्क्लूड कीजिए।

**श्री संजय सिंह** : सर, ये लोग मेरा समय ले रहे हैं। *

**उपसभाध्यक्ष (डा. सस्मित पात्रा)** : आप कन्क्लूड कीजिए।

**श्री संजय सिंह** : *

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Thank you. Now, Shri V. Vijayasai Reddy.

SHRI V. VIJAYASAI REDDY (ANDHRA PRADESH): Thank you, Vice-Chairman, Sir. Some of the hon. Members of this House are quoting wholesale price index. ...*(Interruptions)*...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please keep silence in the House. ...*(Interruptions)*... Hon. Members, please do not look behind. ...*(Interruptions)*... Hon. Members, please take your seats. ...*(Interruptions)*...Hon. Members, if you do not want... ...*(Interruptions)*... Hon. Members, please leave silently. ...*(Interruptions)*...

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, during the speech of the hon. Member, there was a reference made about a Member of the other House. So, you may please examine it and then expunge it.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): We will examine it. Now, hon. Member, Shri V. Vijayasai Reddy. ...*(Interruptions)*... Hon. Members, please ...*(Interruptions)*... Shri Reddy has already started. ...*(Interruptions)*... Hon. Members, please ...*(Interruptions)*...

**श्री संजय सिंह** : सर, इसी चेयर से कहा गया था कि एक सदस्य बोलता रहेगा, तो प्वाइंट ऑफ ऑर्डर नहीं देंगे। आपने हमारे केस में प्वाइंट ऑफ ऑर्डर अलाउ किया।

---

* Expunged as ordered by the Chair.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Shri Reddy has already started. ...*(Interruptions)*... Hon. Members, please ...*(Interruptions)*...

SHRI V. VIJAYASAI REDDY: Mr. Vice-Chairman, Sir, some of the Members have quoted the wholesale price index to be the parameter to prove the inflation which is at 15.1 per cent. According to me, the people do not buy the goods wholesale; it is only consumer price index, which is the right measure to judge the inflation which is 7.1 per cent in June, 2022. Sir, it is undoubtedly high. It is not justifiable. 7.01 per cent is definitely on the higher side and it is lesser than ...(*Interruptions*)... I am not justifying the 7.01 per cent. But, it is still lesser than 10.4 per cent which was the inflation rate during the former Finance Minister, Shri Chidambaram's time. Sir, RBI has got the mandate to keep the inflation within the limits with a median of 4 per cent plus or minus 2 per cent. I am asking the Government: what is the Government doing? Why is RBI not able to control the limits that it has imposed - 4 per cent plus or minus 2 per cent is the median. Sir, why has this tolerance band been breached? The entire RBI has further said, 'For the entire year, for the remaining period also, the inflation rate would be well above 6 per cent'. This is the statement of RBI. What is the Government doing in this regard? Sir, according to me, inflation is a taxation without legislation. It is a taxation without legislation. Inflation, it is my own interpretation - is violative of Article 38 of the Indian Constitution. Permit me to read it in verbatim: "The State that is the Central Government shall in particular strive to minimise the inequalities in income and endeavour to eliminate the inequalities in status, facilities and opportunities". So, this is the responsibility of the Government to control the inflation. According to me, the present Central Government has failed to control the inflation. Sir, increase of price of essential commodities adversely impacts the poorest of the poor and the marginalised sections in the society. Sir, one lakh of rupees in the year 2001 is now equivalent to that of 27,000 rupees. See, this is the value of rupee as of now as compared to 2001. Therefore, it is the duty of the Government to ensure socio-economic security by controlling it and enhancing the quality of life. Sir, I advise the Government, the hon. Finance Minister to go for control of inflation by adopting the two means of controlling the inflation. One is cash reserve ratio. Cash reserve ratio, which is 4.5 per cent at present, may be raised by 50 more basis points, and, accordingly, the inflation also will be controlled. The next is statutory liquidity ratio. The statutory liquidity ratio is maintained at 18 per cent as of now and it can be increased, by the Reserve Bank of India, in case if it is required, to the extent of 40 per cent. Therefore, I request the hon. Finance Minister to adopt these two measures and thereby control the inflation. Sir, next is labour participation. ...*(Interruptions)*..

Sir, Give me four more minutes. Sir, the trauma of migration in 2020, COVID, low wages, lack of social security support system have caused the less migrants to return to the urban centres. Those who have left the work and then migrated back to their respective places have not come back to the urban centres and not joined the duty. This is one of the reasons for the less purchasing capacity of the people of the country. Sir, as per the National Statistical Office, the labour force participation in the quarter, January to March of 2022 stood at 47.3 per cent, which is miserably low. Sir, in March alone, it fell to 39.5 per cent, shrinking the labour force to 3.8 million, and further female participation stood at only at 9 per cent, meager 9 per cent. I would like the Finance Minister to take cognizance of this. Sir, on the issue of coal and petrol prices, which our hon. Members have raised, the prices of coal and oil have increased the supply chain disruptions. Coal and oil prices have been seven years high as of today. In the last seven years, this is the highest. The growth rate of the production of coal by Coal India Limited and its subsidiaries shows the negative growth, which is minus 98 per cent. Sir, between 2019 and 2021, this is the state of affairs. Sir, in fact, today morning, hon. Member from DMK, Kanimozhi Somuji, had raised this issue of Cess and Surcharge. Sir, between 2015 and 2016 and till today, what States ought to have got, had it not been Cess and Surcharge, it would have been the Central gross tax revenue and according to the Finance Minister, the Centre is distributing 41 per cent of gross tax revenues to the State, which is not correct. If at all the Central Government includes this Cess and Surcharge also in the gross tax revenues, the real distribution of taxes to the States is only about 31 to 32 per cent, and the States have lost alltogether Rs.11.26 lakh crores and Andhra Pradesh alone has lost about Rs.46,000 crores in the last seven years. This is the state of affairs. In other words, I can say that the Centre is robbing the States by imposing the Cess and Surcharge. Sir, about input cost, there is a slowdown of pace in the manufacturing sector, broad-based slowdown in growth across the number of measures such factory orders, production, export, input buying and employment as clients and businesses restricted spending amid elevated inflation. *...(Interruptions)..* My time is over! I wll take one more minute. *...(Interruptions)..* The Chair has to allow me. Sir, it is by convention that the interest rates on small savings schemes, which hon. Finance Minister is aware, should be 25-100 basis points above the 10-year Government of India bonds. The Government of India's ten year bonds' yield has increased 140 basis points from 6.04 per cent to 7.46 per cent. Therefore, it is the responsibility of the Government to increase the PPF rates also from 7.1 per cent to 7.8 per cent; also, *Sukanya Samriddhi Yojana* from 7.6 per cent to 8.3 per cent, and Senior Citizens Savings Scheme's rate of interest has to be increased from 7.4 per cent to 8.1 per

cent. You can't have two different logics for the same subject. So, I request the hon. Finance Minister to take cognizance of this. Sir, inflation is a worldwide phenomenon as of now. However, it is the responsibility of the Government to control it. Just because there is inflation in Germany, just because there is inflation in the UK and also in the US, it doesn't mean that India can justify the inflation. Yes, there is inflation in our neighbouring countries. Everything is covered. As Derekji has pointed out, except some exempted items, everything is covered under GST. Even the Tirumala God is also not spared! I have raised this several times and hon. Finance Minister is not here. All the BJP Members would go to Tirumala to pray to God, but their God is also being taxed! With this, I conclude. I am thankful to you. I request the hon. Finance Minister to take cognizance of this. Thank you.

SHRI SUJEET KUMAR (Odisha): Thank you, Sir, for permitting me to speak on price rise. It is a very critical issue facing our country. At the outset, I would like to acknowledge that these are difficult times not only for India, but for the other countries as well. I quite understand and appreciate the predicament in which the hon. Finance Minister is. She has to manage the economy in the post-Covid scenario and we have the Ukraine-Russia constraints. We have supply chain constraints emanating from China. So, I do definitely understand the situation. I would like to quote from an all-time favourite classic of mine, 'A Tale of Two Cities' by Charles Dickens. "It was the best of times. It was the worst of times. It was the summer of hope. It was the winter of despair." Now, Sir, why is there a spring of hope? It is because I firmly believe that India's growth story is intact. I firmly believe that we are poised for a better growth, higher growth, thanks to the people of this country, thanks to their hard work, their resilience and their creativity. Yesterday, in the Lok Sabha, hon. Finance Minister in her reply mentioned that there is a zero probability of India having recession or stagflation and I share that optimism. Sir, despite the slowdown, we are still the fastest growing economy amongst the large economies. One might dispute about the numbers whether it is 7.4, 6.8 or 8.2, but still, our growth is much better than most of the economies, including that of China. Our exports have crossed a record high of 500 billion dollars. Our Government debt to GDP ratio is in the 80's whereas in most countries including the US, France, in most of the developed countries it is in three digits. So, there are many reasons of hope. Due to paucity of time I will not have the opportunity to get into all of those reasons. But, Sir, I will fail in my duty as a Parliamentarian if I do not highlight the concerns of crores of Indian citizens who are today crying because of the burden of inflation or the burden of price rise. I promise you that I will speak only about the price rise and

inflation. I will not get into foreign exchange reserves and other jargons of economics. Today, the Wholesale Price Index (WPI) for June 2022 is 15.18 per cent which was 12.07 per cent in June 2021. This is almost a 30-year high. Sir, the Consumer Price Index, which impacts the common citizen the most, remained at 7 per cent for the third consecutive month. It is higher than the RBI's comfort level of 6 per cent! For a common man, CPI, WPI, etc., have no meaning. She is only concerned about her monthly budget. If the CPI — in which fruit basket is 40 per cent of its weightage — goes up, then it is the Indian housewife's kitchen that bears the brunt of high inflation. I give some examples. Price of Vanaspati on 31st May this year was 26.6 per cent higher when compared the same day in 2021. Price of wheat was 14.3 per cent higher on 31st of May, 2022. I am talking about 31st May, 2022 and comparing it with 31st May, 2021. It is same for sugar, mustard oil, etc. Even domestic cooking oil, today, has crossed almost Rs. 1,100. Petrol prices have gone beyond Rs. 120 in most Indian cities.

Sir, we all agree that price rise or inflation affects the poor and middleclass the most. I will talk about a Report from Oxfam titled 'Profiting from Pain.' It concludes that every 30 hours a billionaire is born, while nearly one million people are pushed into extreme poverty because of inflation! The system is such that inflation, particularly in the post-COVID scenario, makes the poor suffer and rich win.

Sir, today, I had an opportunity to ask a supplementary question during the Question Hour on prevalence of dubious loan Apps. I gave the example of digital loan Apps having connections with China and how there have been 1.5 lakh downloads in Odisha alone. I do not have the figures for the entire nation. But, this indicates people have now started borrowing money to meet their monthly budget. I am afraid, Sir, people will get into debt trap if this continues. If the price rise continues, bulk of India's middleclass and poor will get into a debt trap.

Sir, this inflation is killing the dreams of our youth, particularly when their income is falling, when they do not have better job opportunities and when there are no livelihood opportunities.

Hon. Member, Shri Vijayasai Reddyji spoke about Article 38. I agree with him. Though Article 38 of the Constitution is part of the Directive Principles of State Policy and is not justifiable in Court, I think, it is the bounden duty of the Government to tame inflation, because, in my view, and most economists agree, that this inflation is not demand-driven, it is not because of increase in wages, but it is largely because of supply constraints.

Sir, here, I would like to draw the attention of the House to a social media post of the Department of Economic Affairs of the Ministry of Finance in April, 2022. This is

what it states and I quote, 'Evidence of consumption patterns suggest that inflation in India has had less impact on lower income groups than higher income groups.' Can it be more bizarre and callous than this? All of us know that inflation affects the poor and the middleclass. But, this social media post tries to portray a picture that it is not the case; that it affects the rich class.

Sir, as if the existing inflation is not enough, now there is an additional burden of 5% GST on many packaged food items like paneer, curd, aata, etc. I agree that this was not the decision of the Government of India. Rather, it was a decision of the GST Council which has representation from all the States. I do concede. But, Sir, wasn't this hike made by the GST Council on the recommendation of the Group of Ministers? So, should the Group of Ministers not have recommended to the GST Council that this is not the opportune time to have a hike on these packaged products?

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Member, please conclude.

SHRI SUJEET KUMAR: Sir, give me two more minutes.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please.

SHRI SUJEET KUMAR: Sir, hon. Member Tiruchi Siva spoke about the nutritional impact on the child and this is very close to my heart; so, I ask your indulgence, Sir. The inflation, the price rice has had a direct impact on the Mid-Day-Meal Scheme. The Government schools get Rs. 5.42 for each student from class 1 to 5 and Rs. 8.10 for each student from class 6 to 8. Can a meal be served at Rs.5/- or Rs.8/-? We all know that a basic plate of *dal*, rice and vegetable curry will cost at least Rs.15/-. So, what is the impact of price rise now? The quality of food served, the quality of Mid-Day-Meal has significantly got diluted and our children, the children of this country, are now getting served sub-standard food, low quality food. ...*(Interruptions)*...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please conclude.

SHRI SUJEET KUMAR: Give me one more minute, Sir. Many a time, even in this august House, I have argued vociferously about the need for implementing Kothari Commission's recommendation, which was made way back in the 60s -- the need to spend at least six percent of our GDP on education. We are at half of that. We are,

currently, spending three per cent of our GDP on education. But, at least, the least we can do is to offer good quality food, nutritious food, to our children as part of the Mid-Day-Meal Scheme. Sir, time and again, hon. Prime Minister has appealed to citizens of this country to come forward, to make sacrifices. People willingly made sacrifices. They gave up their gas subsidies; they made sacrifices during the Covid. But, Sir, I think it is imperative that the Government takes resolute action, particularly, on the supply side to tame inflation. The tax burden on petroleum products needs to be rolled back. My Party, Biju Janta Dal, has time and again argued about the need to implement M.S. Swaminathan Commission Report on MSP, which has not been done by the Government.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Member, you will have to conclude. Your time is already over.

SHRI SUJEET KUMAR: Sir, give me 10 seconds. PDS has to be strengthened. The cartel has to be dismantled and competition has to be promoted. Finally, Sir, we all know that we cannot have a sustainable economy, we cannot have an inclusive economy unless we take care of the price rise and inflation. Thank you, Sir.

[THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA) *in the Chair.*]

SHRI PRAMOD TIWARI (Rajasthan): Sir, I have point of order. *...(Interruptions)...* सदन में फाइनेंस मिनिस्टर नहीं हैं। ...(**व्यवधान**)...

**उपसभाध्यक्ष (श्री भुबनेश्वर कालिता)** : उसमें कोई प्वाइंट ऑफ ऑर्डर नहीं है। It is not a point of order. *...(Interruptions)...* Don't raise that. *...(Interruptions)..* It is not a point of order. Prof. Manoj Kumar Jha.

PROF. MANOJ KUMAR JHA (Bihar): Sir, don't count my time. *...(Interruptions)...*

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): There is no point of order. Please be seated. *...(Interruptions)...* मनोज जी, बोलिये।...(**व्यवधान**)...

**एक माननीय सदस्य** : हिन्दी में बोलिये।...(**व्यवधान**)...

**प्रो. मनोज कुमार झा** : मैं हिन्दी में ही बोलूंगा। ...(**व्यवधान**)...

**उपसभाध्यक्ष (श्री भुबनेश्वर कालिता)** : मनोज जी हिन्दी में ही बोलते हैं।...(**व्यवधान**)...

**प्रो. मनोज कुमार झा** : सर, मेरा वक्त फिर से शुरू करिये, वैसे भी बहुत बुरा वक्त चल रहा है।...(**व्यवधान**)...

**उपसभाध्यक्ष (श्री भुबनेश्वर कालिता)** : आपका वक्त शुरू नहीं हुआ है। आप अपनी बात शुरू कीजिए।...(**व्यवधान**)...आपका प्वाइंट ऑफ ऑर्डर नहीं है।...(**व्यवधान**)...

**एक माननीय सदस्य** : मेरा प्वाइंट ऑफ ऑर्डर नहीं है। आप लोग झूम-झूम कर नारे लगा रहे थे कि चर्चा होनी चाहिए, चर्चा होनी चाहिए, अब चर्चा के समय ये लोग कहां हैं?

**प्रो. मनोज कुमार झाः** ऑनरेबल वाइस-चेयरमैन सरः

*"ऐ ख़ाक-ए-वतन, तुझसे मैं शर्मिन्दा हूँ बहुत,*
*महँगाई के इस मौसम में त्योहार पड़ा है।"*

माननीय उपसभाध्यक्ष महोदय, बहुत दिनों बाद सदन एक गम्भीर विषय पर चर्चा के लिए बैठा है, इसकी गम्भीरता हमारे बयान में, हमारे सरोकार में परिलक्षित होनी चाहिए।

सर, मैं एक कहानी सुनाना चाहता हूँ। जैसे फिल्मों में कहते हैं कि यह काल्पनिक है, इस कहानी में कुछ भी काल्पनिक नहीं है। नहीं, सर, कुछ भी काल्पनिक नहीं है, बस सुन लीजिए। एक पात्र का नाम है नयनसुख लाल। वह अपनी पत्नी और दो बच्चों के साथ दिल्ली में काम करता है। उसकी छोटी नौकरी है। वह सांसदों के घर की रखवाली करता है। वह एक सिक्योरिटी गार्ड है। Sir, can I have uninterrupted time? *...(Interruptions)...*

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Please. Please. Let the Member speak. Please don't disturb. *...(Interruptions)...*

**प्रो. मनोज कुमार झा** : सर, लोग देख रहे हैं और लोग यह देख रहे हैं कि महँगाई और रोजगार पर बात हो रही है और हम एक-दूसरे को ट्रिविअलाइज़ कर रहे हैं। यह नहीं होना चाहिए। ...(**व्यवधान**)... सर, बहरहाल ...(**व्यवधान**)...

DR. V. SIVADASAN(Kerala): Sir, the Minister is ... *...(Interruptions)...*

PROF. MAJOJ KUMAR JHA: Sir, I am sitting down. *...(Interruptions)...*

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): No, no. Mr. Sivadasan, please. *...(Interruptions)...* Mr. Manoj Kumar Jha, do you want to speak?

*...(Interruptions)...* Mr. Sivadasan, please be seated. I have not taken your name. *...(Interruptions)...* Mr. Sivadasan, I have not taken your name. I have taken the name of Mr. Manoj Kumar Jha. Please.

PROF. MANOJ KUMAR JHA: I request all of you. पूरा देश देख रहा है कि महँगाई और बेरोजगारी पर बात हो रही है और हम एक-दूसरे का उपहास कर रहे हैं। आप गरीब का उपहास कर रहे हैं। आप किसी व्यक्ति का उपहास ...

**उपसभाध्यक्ष (श्री भुबनेश्वर कालिता)** : आप प्राइस राइज़ पर बोलिए।

**प्रो. मनोज कुमार झा** : जी। मैं यह कह रहा था कि नयनसुख लाल अपनी पत्नी और दो बच्चों के साथ रहता है। वह सांसदों के घर की रखवाली करता है, जैसे चौक पर होता है। उसकी 20 हजार की तनख्वाह है। वह 10 से 12 हजार पर साइन करता है, यानी मूल तनख्वाह 10 से 12 हजार होती है। उसके दो बच्चे हैं। आप सुन लीजिए। वह 4 हजार रुपए घर का किराया दे रहा है। सर, आप 10 हजार में से काटते जाइएगा। सर, 1,200 रुपए हर महीने सिलिंडर का, एक महीना तो लगेगा ही। खाने पर 50 x 2 x 30, 3 हजार रुपए। स्कूल की फीस, दो बच्चे हैं, 2 हजार। मैं इसमें आने-जाने का खर्चा नहीं जोड़ रहा हूँ। मैं आकस्मिक बीमारी को भी नहीं जोड़ रहा हूँ। मैं डीजल और पेट्रोल भी नहीं जोड़ रहा हूँ, क्योंकि उसके पास सिर्फ साइकिल है। सर, यह नयनसुख दिल्ली में भी है, यह कोलकाता में भी है, मुम्बई में भी है, यह हमारे पटना में भी है। नयनसुख के नजरिए से महँगाई और बेरोजगारी को देखिए, तब पता चलेगा कि हमारे सरोकार कितने संकीर्ण हैं।

सर, एक विशाल पार्टी, पूरे देश में सबसे विशाल पार्टी एक विशाल राज्य में एक विशाल बहुमत के लिए चुनाव लड़ रही थी। उस पूरी प्रोसेस में कीमतें नहीं बढ़ीं। पहले कहा जाता था कि बाजार कीमतें तय करता है। सर, उस समय कीमतें क्यों नहीं बढ़ीं! मैं इसलिए कह रहा हूँ कि विशाल पार्टी होने के साथ-साथ हृदय भी विशाल होना चाहिए।

*"बड़ा हुआ तो क्या हुआ, जैसे पेड़ खजूर,*
*पंथी को छाया नहीं, फल लागे अति दूर।"*

हमारी कोशिश होनी चाहिए कि लोगों को रिलीफ दें। सर, मैं बार-बार देख रहा हूँ कि क्रैडल टू ग्रेव, हमारी जो सोशल पॉलिसी थी, जो हमारा संविधान कहता है, वह कहता है कि पालने से लेकर कब्र तक, आपने पालने से लेकर कब्र तक कोई ऐसा मसला नहीं छोड़ा है, जिस पर जीएसटी न लगा हुआ हो। कब्र में दाह संस्कार की लकड़ी पर तो आदमी कम से कम सुकून से जाए, दुनिया को अलविदा कहते हुए। कफन का कपड़ा ओढ़ने के बाद, कफन में जेब नहीं होती है, हम सब जानते हैं, आपने उसकी जेब मौत से पहले ही ढीली कर दी। मैं सिर्फ यह आग्रह कर रहा हूँ कि इस तरह के लोक सरोकार के मुद्दों पर एक चिंता सार्वजनिक होनी चाहिए और अगर आपसे गलती हुई है, तो आप उसको वापस ले लीजिए। रोल बैक करने से आप कोई छोटे नहीं हो जाएँगे। वैसे छोटे होने के लिए तो किसी भी चीज़ से छोटे हो सकते हैं।

सर, इन्फ्लेशन पर मेरा जो शॉर्ट ड्यूरेशन डिस्कशन था, उसमें मैंने इन्फ्लेशन और अनएम्पलायमेंट, दोनों को जोड़ कर नोटिस दिया था। मैं उस राज्य से आता हूँ, आज भी मेरा ज़ीरो ऑवर मेंशन था, लेकिन सदन एड्जर्न हो गया। सर, आपने मेरे राज्य में 'अग्निपथ' पर विज़ुअल्स देखे होंगे। लोगों को बड़ी चिंता हुई, मुझे भी चिंता हुई। मेरे नेता प्रतिपक्ष, तेजस्वी जी ने कहा भी कि हिंसा की कोई जगह नहीं है, लेकिन हमारे यहाँ हिंसा सबसे ज्यादा क्यों हुई, क्योंकि आक्रोश बहुत है। हमारे यहाँ बच्चा सरकारी नौकरी के सपने देखता है। रेलवे में, सेना में या शिक्षक बनने के लिए कहीं भी कुछ नहीं है। हमारे राज्य को विशेष राज्य का दर्जा देने की बात कही गई, हमारे राज्य को विशेष पैकेज देने की बात कही गई, लेकिन आज हमारे राज्य को फुटबाल बनाकर रख दिया गया है, उछाल कर इधर, उछाल कर उधर। मैंने पहले भी कहा कि आपने हमें श्रमिक केन्द्रित राज्य बना दिया है। हम सिर्फ श्रम देते रहें और आप हमें जनसाधारण ट्रेन देते रहिये, ताकि हम अलग-अलग राज्यों में ट्रेन से अपने श्रमिक पहुंचा सकें, यह बिहार के साथ सरासर नाइंसाफी है।

सर, मैं आपके माध्यम से बेरोजगारी के मसले पर एक बात कहना चाहता हूं, मैं महंगाई और बेरोजगारी को अलग नहीं देख सकता, मेरे लिए यह संभव ही नहीं है और मेरे साथियों के लिए भी यह संभव नहीं है कि दोनों को अलग-अलग करके देखें, क्योंकि दोनों में बहुत गहरा ताल्लुक है। वहां छात्र एक्सट्रा अटेम्प्ट की मांग कर रहे हैं, वे वहां बैठे हुए हैं, लेकिन कोई सुनवाई नहीं हो रही है। आपने चार साल की नौकरी के लिए कह दिया, कमाल हैं वे चार साल, जिनमें से 25 परसेंट को आप रिटेन करेंगे, न जाने कैसे करेंगे? उनकी चार साल की वह नौकरी भी नहीं जोड़ी जाएगी। उनके पास कोई ग्रेच्युइटी नहीं है, कोई पेंशन नहीं है, तो क्या हमने सोशल सिक्युरिटी के पूरे सरोकार को ध्वस्त करने का निर्णय लिया है? आपको रहम करना चाहिए, सरकारों का काम है - रहम करना। मैं जानता हूं, आप चुनाव जीतते हो, इसमें मुझे कोई एतराज़ नहीं है, आप चुनाव जीतते रहिये। ...(**व्यवधान**)...

**उपसभाध्यक्ष (श्री भुबनेश्वर कालिता)** : आप बोलिये, आपका समय खत्म हो रहा है।

**प्रो. मनोज कुमार झा** : सर, मैंने एक शब्द भी महंगाई से अलग नहीं बोला है। आप कहते हैं कि आपको मैन्डेट मिला है, मैं मानता हूं, हमें नहीं मिला, आप चुनाव जीते, लेकिन इसका मतलब क्या है, क्या वह मैन्डेट लाइसेंस है कि आप लोगों को और उनके सरोकारों को ब्रूटलाइज़ कर दें। कोई भी मैन्डेट आखिरी नहीं होता है, कभी न कभी उसकी एक्सपायरी डेट आती है।

**उपसभाध्यक्ष (श्री भुबनेश्वर कालिता)** : आप इश्यू पर बोलिये, प्राइस राइज़ का इश्यू है।

**प्रो. मनोज कुमार झा** : सर, कल दूसरे सदन लोक सभा में एक शब्द का प्रयोग किया गया - 'फ्री फंड में'। इस सदन में मैंने कई दफा कहा और मुझे भाजपा के मित्रों ने अंदर कहा कि आपने सही कहा है कि, 'फ्री' शब्द का इस्तेमाल नहीं होना चाहिए।

सर, मैं आपके समक्ष आर्टिकल 38 और 39 रखता हूं, मैं इसे पढूंगा नहीं, अगर उस व्यक्ति विशेष के बयान को आप आर्टिकल 38 और 39 के नज़रिये से देखियेगा, तो आपमें से कोई भी

उनके पक्ष में खड़े नहीं होंगे। आपकी सरकार ने दो-चार जगह बैनर्स बदले हैं, मुफ्त की जगह निःशुल्क लिखा है, निःशुल्क लिखना शुरू करिये। यह गरिमा को बचाने वाला काम होगा, यह फ्री में दे रहे हैं, फ्री फंड का दे रहे हैं ...(**व्यवधान**)... मैं इसलिए कह रहा हूं कि पहले भी सदन में, जिन्होंने अभी आपत्ति की है, उन्होंने तथा उनके तमाम दोस्तों ने कहा था, सर मैं एक-दो मिनट और लूंगा, क्योंकि मेरा पूरा रिदम बिगड़ गया था।

**उपसभाध्यक्ष (श्री भुबनेश्वर कालिता)** : आपका समय खत्म हो चुका है।

**प्रो. मनोज कुमार झा** : सर, बस एक दो-मिनट और दे दीजिए। मैंने तेल की बात नहीं की, मुझे पता है, श्री कौशिक बसु ने खुद कहा कि क्रूड ऑयल प्राइस, जो इंटरनेशनल प्राइस है, उससे हमारी महंगाई का कोई संबंध नहीं है, यह लोकल फ्यूल प्राइस राइज़ से ड्रिवन है।

सर, मैं आखिरी टिप्पणी करके कहता हूं कि इन्फ्लेशन इन हेल्थकेयर पर चर्चा होनी चाहिए, इन्फ्लेशन की वजह से मैंने ओल्ड एज पीपल को प्रभावित देखा है मैंने नयनसुख की कहानी आपको सुनाई, हमारे और आपके कई मित्र नयनसुख जैसे हैं। अगर कोई आकस्मिक बीमारी आ गई, आपने वहां भी जीएसटी लगा दिया। आदमी की आमदनी का सेविंग्स पर कोई प्रभाव नहीं पड़ रहा है, फिर भी हम जय-जयकार करने के लिए तैयार हैं, बशर्ते आपकी नीतियों में तब्दीलियां हों।

एक आखिरी बात कहकर मैं अपना वक्तव्य समाप्त करूंगा। मैंने बड़ी मेहनत से यह किताब ली है और मैंने सोचा था कि मैं इसे माननीय वित्त मंत्री मैडम को बताऊंगा। हालांकि अभी एमओएस हैं। यह 'Marx, Capital and the Madness of Economic Reason', है। यहां Madness of economic reason की बात हो रही है। We have entered madness of economic unreason. उसमें किंग जॉन से उन्होंने उद्धृत किया है, "And say there is no sin but to be rich; and being rich, my virtue then shall be to say there is no vice but beggary. Since kings break faith upon commodity; Gain, be my lord, for I will worship thee!" माननीय वित्त मंत्री साहिबा ने कल कहा कि मैं एश्योर करती हूं, मैं उनके एश्योरेंस पर भरोसा करना चाहता हूं।

**उपसभाध्यक्ष (श्री भुबनेश्वर कालिता)** : धन्यवाद।

**प्रो. मनोज कुमार झा** : धन्यवाद नहीं सर, अभी आप और बड़ा धन्यवाद कहिएगा। मैं भरोसा देना चाहता हूँ। ...(**व्यवधान**)...

**उपसभाध्यक्ष (श्री भुबनेश्वर कालिता)** : धन्यवाद मतलब स्पीच खत्म करने के लिए धन्यवाद।

**प्रो. मनोज कुमार झा** : राजनीतिक विरोध के बावजूद, मिर्ज़ा ग़ालिब को साइट करते हुए मैं सिर्फ यही कहूँगा किः

*"तेरे वादे पर जिये हम, तो ये जान झूठ जाना,*
*कि ख़ुशी से मर न जाते, अगर एतबार होता।"*

सर, जय हिन्द।

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Now, the minutes of the BAC will be read out by the MoS, Parliamentary Affairs.

---

## INFORMATION TO THE HOUSE

### Time allotment by Business Advisory Committee

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, I have to inform Members that a meeting of the Business Advisory Committee was held today, that is, the 2nd of August, 2022, to allot time for the Government Legislative Business. The meeting was attended by some Members of the BAC and Special Invitees. As there was no quorum, time for the Government Legislative Business was tentatively allotted and it is as follows:-

| | BUSINESS | TIME ALLOTTED |
|---|---|---|
| 1. | Consideration and passing of the following Bills after their introduction, consideration and passing by Lok Sabha:- | |
| | (i) The New Delhi International Arbitration Centre (Amendment) Bill, 2022 | **Half an Hour** |
| | (ii) The Energy Conservation (Amendment) Bill, 2022 | **Four Hours** |

2. The Committee also recommended that the House may sit beyond 6.00 P.M., as and when necessary, for the transaction of Government Legislative and other Business.

3. If the House agrees, the recommendations of the Committee with regard to time allotment to the Bills and sitting beyond 6.00 P.M. to transact the Business before the House may be accepted.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Thank you. There is sense of the House. Now, we will continue with the Short Duration Discussion - Shri Ram Nath Thakur.

---

**SHORT DURATION DISCUSSION** - *Contd.*

**Rising prices of essential items** - *Contd.*

**श्री राम नाथ ठाकुर** (बिहार) : आदरणीय उपसभाध्यक्ष महोदय, आपने महँगाई पर अल्पकालीन चर्चा करने का समय दिया है, उसके लिए मैं अपने दल की तरफ से और अपनी तरफ से आपको कृतज्ञता ज्ञापित करता हूँ। महँगाई पर चर्चा के लिए 16 दिनों तक हाउस नहीं चला। मैं सरकार को बधाई देता हूँ और विरोधी पक्षों को भी बधाई देता हूँ कि आपस में मिल कर आज इस पर चर्चा करने का समय दिया गया है।

उपसभाध्यक्ष महोदय, मैं समाजवादी विचार का आदमी हूँ। विरोधी पक्ष के जितने वक्ता बोले, मैं उनका सम्मान करता हूँ, और मेरे दिल में उनके प्रति बहुत श्रद्धा है, लेकिन महँगाई को रोकने के लिए जो सुझाव होने चाहिए, वे किसी माननीय सदस्य ने नहीं सुझाये। डा. राममनोहर लोहिया ने लोक सभा में कहा था कि जो सरकार महँगाई नहीं रोक पाती हो, नहीं घटा पाती हो, लेकिन जो दाम हैं, जो कि निश्चित हैं, उनको तो बाँधने का काम उसे करना चाहिए।

महोदय, मेरा एक सुझाव है। 'दाम बाँधो' नीति डा. राममनोहर लोहिया ने चलायी थी, उस नीति को लागू होना चाहिए। चावल, दाल, तेल, सब्जी पर जीएसटी लगा। मेरा सुझाव है कि आप विलासिता के सामानों पर जीएसटी लगाइए, लेकिन जो गरीब के लिए सब्जी, दाल, तेल, आटा है, इन पर आप नहीं लगाइए। ...(**व्यवधान**)... मैं सरकार से अनुरोध करना चाहता हूँ कि सरकार एक सर्वेक्षण करा ले।

4.00 P.M.

आज महँगाई पर जो चर्चा हो रही है, 16 दिनों तक सदन नहीं चला, तो इस सदन का तो कुछ मैसेज बाहर जाना चाहिए। सरकार यह सर्वेक्षण कराए, जाँच कराए कि सीमेंट की बिक्री में कमी आई या नहीं आई, गिट्टी की बिक्री में कमी आई या नहीं आई, बालू की बिक्री में कमी आई या नहीं आई, मजदूरों की मजदूरी में कमी आई या नहीं आई, कपड़े की कितनी दुकानें बंद हुईं, दवा की कितनी दुकानें बंद हुईं, कितने सैलून बंद हुए, कितने होटल बंद हुए - सरकार के द्वारा इसका एक आकलन होना चाहिए और यह निर्णय होना चाहिए कि यह महँगाई का एक कारण है।...(**समय की घंटी**)... सरकार 80 करोड़ लोगों को मुफ्त, निःशुल्क, बिना काम के अनाज दे रही है। यूक्रेन की लड़ाई हुई, वहाँ से जो लोग आए, नौजवान आए, उन सबको सरकार ने बुलाया। आप उनको बुलाने का खर्च देख लीजिए। कोरोना के कारण 2 वर्ष भारत वर्ष की क्या स्थिति थी सबको मालूम है। भारत सरकार ने बहुत हिम्मत से कार्य किया। अब दशहरा, दीवाली एवं छठ पर्व आने वाला है। परिवार के बच्चे कहते हैं कि हमें दशहरा आने पर अच्छा कपड़ा मिलना चाहिए, पत्नी कहती है कि मुझे अच्छी साड़ी मिलनी चाहिए, छठ पर्व की जो सामग्रियाँ हैं, वे अच्छी मिलनी चाहिए। क्या उस गरीब परिवार के गार्जियन सब पूर्ति कर देते हैं? वे नहीं करते हैं। इसलिए गरीब की सोच रखने वाले सब लोगों को मिल कर एक उपाय ढूंढ़ना चाहिए और उनको इससे निजात दिलानी

चाहिए। गरीबों के बीच ऐसा मैसेज जाए कि हमारे लिए सोचने वाला कोई है। अगर कोई सोचने वाला नहीं है, तो बनना चाहिए।

**उपसभाध्यक्ष (श्री भुबनेश्वर कालिता)** : ठाकुर जी, अब आप समाप्त कीजिए। आपका समय समाप्त हो गया है।

**श्री राम नाथ ठाकुर** : सर, आपने क्या कहा?

**उपसभाध्यक्ष (श्री भुबनेश्वर कालिता)** : चूँकि आपका समय समाप्त हो गया है, इसलिए अब आप अपना भाषण समाप्त कीजिए।

**श्री राम नाथ ठाकुर** : सर, मैं आपके आदेश का पालन करता हूँ और इन शब्दों के साथ अपना भाषण समाप्त करता हूँ कि आइए, हम सब शोषित, पीड़ित, दलित, लांछित के बारे में सोचने वाले लोग एकजुट हों और सरकार उसमें सहयोग करे। शोषित पर अन्याय नहीं हो, गरीब पर अन्याय नहीं हो - इसके बारे में सोचें, समझें। मैं अपने दिल से यह कहना चाहता हूँ कि दाम बंधना चाहिए, महँगाई आगे नहीं बढ़नी चाहिए। जय हिन्द, जय भारत!

**उपसभाध्यक्ष (श्री भुबनेश्वर कालिता)** : धन्यवाद। श्रीमती महुआ माजी।

**श्रीमती महुआ माजी** (झारखंड) : माननीय उपसभाध्यक्ष महोदय, आपका हार्दिक धन्यवाद कि आपने मुझे बोलने का अवसर दिया। आज मेरी मेडन स्पीच है, इसलिए मैं विनम्र अनुरोध करूँगी कि मुझे कुछ अतिरिक्त समय उपलब्ध कराया जाए।

मैं धरती आबा बिरसा मुंडा जी के उस झारखंड से आई हूँ, जिस धरती के नीचे अकूत खनिज संपदा है - कोयला, लोहा, यूरेनियम, बॉक्साइट और न जाने क्या-क्या है! इन्हें पूरे देश को सप्लाई किया जाता है, लेकिन दुर्भाग्य यह है कि उस धरती के ठीक ऊपर रहने वाले लोग बहुत गरीब हैं, अत्यंत गरीब हैं। आज हम अपनी माननीया राष्ट्रपति, श्रीमती द्रौपदी मुर्मू जी को लेकर गौरवान्वित महसूस करते हैं। आज पूरा आदिवासी समाज आपकी तरफ बहुत ज्यादा आशा से देख रहा है कि निश्चित रूप से, उनकी समस्याएं दूर होंगी। महोदय, मैं यही कहना चाहूँगी कि अगर इस जीएसटी और महंगाई से कोई सबसे ज्यादा प्रभावित होगा, जिन पर इसका दुष्प्रभाव पड़ेगा, वह आदिवासी समाज ही है। इसमें सिर्फ झारखंड ही नहीं, बल्कि पश्चिमी बंगाल, छत्तीसगढ़, ओडिशा, बिहार और इनके जैसे जितने भी गरीब और आदिवासी बहुल प्रदेश हैं, वहाँ की तमाम महिलाओं, बच्चों और लोगों पर इसका प्रभाव पड़ेगा।

महोदय, चूँकि मैं महिला आयोग, झारखंड की अध्यक्ष रही हूँ और मुझे वहाँ कई सालों तक काम करने का अवसर मिला, इसलिए जो समस्याएं हैं, मैंने उन्हें ग्रास रूट लेवल पर देखा है, बहुत करीब से देखा है और उन्हें समझने की कोशिश की है। झारखंड और उस जैसे प्रदेशों की जो सबसे बड़ी समस्या है, वह माइग्रेशन की समस्या है। आप सभी जानते हैं कि वहाँ पर ह्यूमन ट्रैफिकिंग की समस्या कितनी बड़ी हैं। पन्ना लाल जैसे ट्रैफिकर्स, जो अभी जेल में है, उन्होंने सिर्फ

झारखंड से ही 15,000 लड़कियों की तस्करी की थी। वे लड़कियाँ क्यों अपना घर, माँ-बाप, गाँव छोड़कर दिल्ली, असम, हरियाणा, पंजाब और न जाने कहाँ-कहाँ जाकर मेहनत करती हैं? वे अपने घर से दूर, परिवार से दूर यहाँ दो पैसे कमाने के लिए आती हैं, क्योंकि वहाँ बहुत ज्यादा गरीबी है और अगर उन पर महंगाई की मार भी पड़ेगी, तो आप समझ सकते हैं कि उनका भविष्य क्या होगा। जब उन्हें ट्रैफिकर्स लेकर जाते हैं, तब वे उन्हें जिस काम के लिए बोलकर ले जाते हैं, वहाँ वही नहीं होता, बल्कि उनका शारीरिक, मानसिक, आर्थिक, हर तरह का शोषण होता है। उनकी पीड़ा आप सभी जानते हैं। इसका प्रभाव हमारे देश के तमाम आदिवासी बहुल क्षेत्रों में होता है। आप जानते हैं कि मध्य प्रदेश में कितने सारे आदिवासी बहुल क्षेत्र हैं। वहाँ पर तरह-तरह के आदिवासी हैं। हमारे झारखंड में 32 जनजातियाँ हैं, जिनमें से सात प्रिमिटिव ट्राइब्स हैं। वे इतने गरीब हैं कि अभी तक उनकी स्थिति नहीं सुधरी है।

महोदय, मैं यह भी कहना चाहूँगी कि जो अनसेफ माइग्रेशन है, उससे केवल महिलाएं या पुरुष ही नहीं, बल्कि बच्चे भी बहुत ज्यादा प्रभावित होते हैं। हम स्कूल की बात करते हैं, स्कूल के लिए इन्फ्रास्ट्रक्चर देने की बात करते हैं, किताबें देने की बात करते हैं, हम उनके लिए आंगनवाड़ी केन्द्र, मिड-डे मील की बात करते हैं, लेकिन क्या आपको पता है कि वहाँ पर कितने बच्चे जाते हैं? वे अपने माता-पिता के साथ दूसरे राज्यों में चले जाते हैं। उनका भविष्य अंधकार में है। उनका भविष्य कौन देखेगा? महोदय, ये सारी चीज़ें गरीबी और महंगाई की वजह से हैं। इस पर ध्यान देने की जरूरत है कि एक व्यक्ति अपना घर-गाँव छोड़कर क्यों जाता है।

महोदय, मैं आपको बता दूँ कि हमारा पठारी इलाका है, जहाँ पर सिर्फ बारिश के दिनों में ही खेती होती है। वहाँ पर बाकी महीनों में आजीविका का कोई साधन नहीं है। वह दुर्गम क्षेत्र है। वे शहर नहीं जा सकते हैं और वहाँ आना-रहना भी बहुत महंगा होता है, जिसकी वजह से उन्हें दूसरे राज्यों में जाना पड़ता है। वहाँ जाकर वे मजबूरी में काम करते हैं। ...(**समय की घंटी**)... उन्हें अनऑर्गनाइज्ड सेक्टर में ले जाया जाता है, जहाँ पर उन्हें पता ही नहीं होता है कि उनके मालिक कौन हैं। महोदय, यह मेरी मेडन स्पीच है।

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): I will look into it.

**श्रीमती महुआ माजी** : जी, सर। महोदय, उन्हें अनऑर्गनाइज्ड सेक्टर में पता ही नहीं होता है कि उनके मालिक कौन हैं। वे एक जगह से दूसरी जगह, दूसरी जगह से तीसरी जगह घूमते रहते हैं। जब उनके साथ दुर्घटना होती है, तब उन्हें पता ही नहीं होता है कि उनकी देख-रेख कौन करेगा। उनके लिए कोई बीमा पॉलिसी नहीं है, कुछ नहीं है और ऐसे लोगों की संख्या लाखों में है।

आपको पता होगा कि वहाँ पर डायन प्रथा है। मैंने डायन प्रथा के पीछे की वजह भी देखी है। डायन कौन घोषित करता है? डायन प्रथा में महिलाओं को टॉर्चर किया जाता है, उनके नाखून उखाड़ दिये जाते हैं, बाल नोच दिये जाते हैं, उन्हें मैला पिलाया जाता है, उन्हें पूरे गाँव में नंगा करके घुमाया जाता है। उन्हें ओझा, गुणी, भोक्ताइन डायन करार देते हैं। आखिर क्यों लोग ओझा, गुणी की बात सुनते हैं? वे उनकी बात इसलिए सुनते हैं, क्योंकि जब वे बीमार पड़ते हैं, तब वे गरीबी की वजह से डॉक्टर के पास नहीं जा सकते, उनकी फीस नहीं दे सकते, ऐसे में वे झाड़-फूंक करवाने के लिए ओझा, गुणी के पास जाते हैं। जब झाड़-फूंक करने के बाद भी कोई बीमारी

ठीक नहीं होती, तो वे गाँव की किसी महिला को तुरंत डायन घोषित कर देते हैं और कहते हैं कि इन बीमारियों और इनकी मौत की वजह यह डायन है। यूनिसेफ की रिपोर्ट कहती है कि डायन उन लोगों को ज्यादा बोला जाता है, जो कुपोषण की वजह से कुबड़ी हो जाती हैं, जिनकी खाल काली पड़ जाती है, चमड़ी सिकुड़ जाती है। जो महिलाएं देखने में वीभत्स हो जाती हैं, ऐसी महिलाओं को डायन करार देना बहुत आसान होता है। महोदय, जहाँ ऐसे गरीब लोग हैं, वहाँ महंगाई को बढ़ाना कितना अन्याय होगा, यह ज़रा सोचने की बात है। मान्यवर, आपको पता होगा कि बच्चे आजकल अपराधी हो रहे हैं, नक्सली गतिविधियों में शामिल हो रहे हैं। ...(**व्यवधान**)... सर, मैं रिक्वेस्ट करूँगी कि मुझे बोलने दिया जाए, क्योंकि छः साल में एक बार मुझे यह मौका मिलेगा। ...(**व्यवधान**)...

**उपसभाध्यक्ष (श्री भुबनेश्वर कालिता)** : आपको छः साल में एक बार नहीं, बल्कि आपको और भी मौके मिलेंगे, लेकिन ऐसा है कि ...(**व्यवधान**)...

**श्रीमती महुआ माजी** : सर, मैं रिक्वेस्ट करूँगी। ...(**व्यवधान**)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Please don't...*(Interruptions)*... Please don't...*(Interruptions)*...

**श्रीमती महुआ माजी** : सर, मैं एक बार रिक्वेस्ट करूँगी। ...(**व्यवधान**)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): When the Chair is speaking, don't cross talk. ...*(Interruptions)*...

**श्रीमती महुआ माजी** : सर, यह मेरी मेडन स्पीच है। ...(**व्यवधान**)...

**उपसभाध्यक्ष (श्री भुबनेश्वर कालिता)** : आज आपकी मेडन स्पीच है, आज की स्पीच का समय हम एक-दो मिनट तो बढ़ा देंगे, लेकिन मेडन ...(**व्यवधान**)... Whatever the Chair is saying, you have to listen. ...*(Interruptions)*... It is not wrong. ...*(Interruptions)*... Don't evaluate. आपको एक-दो मिनट हम दे देंगे, लेकिन अगर आज हम इसको 15 मिनट करेंगे, तो फिर इसको फिनिश नहीं कर पाएँगे। ...(**व्यवधान**)... जो बड़ी पार्टीज़ हैं, जैसे, रूलिंग पार्टी है, कांग्रेस है, इनके स्पीकर्स भी हैं। ...(**व्यवधान**)...

**श्रीमती महुआ माजी** : सर, यह मेरी मेडन स्पीच है। ...(**व्यवधान**)...

**उपसभाध्यक्ष (श्री भुबनेश्वर कालिता)** : आप दो मिनट में खत्म कीजिए। ...(**व्यवधान**)...

**श्रीमती महुआ माजी** : सर, समय थोड़ा सा और बढ़ा दीजिए। ...(**व्यवधान**)...

**उपसभाध्यक्ष (श्री भुबनेश्वर कालिता)** : बस, दो मिनट। ...(**व्यवधान**)...

**श्रीमती महुआ माजी** : बच्चे अपराधी होते हैं, नक्सली गतिविधियों में शामिल होते हैं, क्योंकि वे गरीब हैं। अगर वे अपनी सब्जियों को लेकर बाजार जाएँगे, तो उसके लिए उनके पास पेट्रोल के पैसे नहीं हैं। ऊपर से यह महँगाई! आप सभी यह समझ सकते हैं कि आज़ादी के बाद पहली बार खाद्यान्नों पर इतना ज्यादा टैक्स बढ़ा है या उनकी कीमतें बढ़ी हैं। ऐसी कई आदिम जनजातियाँ हैं, जिनके लोग कभी जवान नहीं होते। वे बचपन के बाद सीधे बूढ़े हो जाते हैं। जब आप 30-40 साल के व्यक्ति को देखेंगे, तो ऐसा लगेगा कि वे कितने बूढ़े हो गए हैं।

सर, आपको पता होगा कि हमारे देश में एक क्षेत्र के विकास की कहानी दूसरे क्षेत्र के विनाश की कहानी पर आधारित होती है। हमारे यहाँ कोयला, लोहा, बॉक्साइट, यूरेनियम और तमाम खनिजों का जो खनन होता है, उसका दुष्प्रभाव वहाँ के लोगों पर पड़ता है, जिसके लिए उनको अतिरिक्त पोषक खाद्य-पदार्थों की जरूरत होती है, लेकिन महँगाई की मार के कारण वे उन्हें नहीं ले पाते। लघु वनोपज, जिन पर आदिवासियों का अधिकार है, उसको भी वन अधिनियम के अंतर्गत लाकर उनका तरह-तरह से टॉर्चर होता है, जिसके कारण वे उन्हें भी नहीं ले पाते। आपको पता होगा कि खुखड़ी, रुगड़ा, घोंघा ऐसी चीज़ें हैं, जिनमें प्रोटीन होता है, लेकिन जंगल में भी कई जगहों पर जाना उनके लिए प्रतिबंधित हो गया है। उनको पोषक आहार नहीं मिलता है, जिसकी वजह से उनकी हेल्थ दिन-पर-दिन डाउन होती चली जा रही है।

सर, मैं आपको बता दूँ कि वहाँ से कोयला तो प्राप्त होता है, लेकिन केन्द्र सरकार की कोल कंपनियों के पास रॉयल्टी का जो 1,36,000 करोड़ रुपये बकाया है, वह केन्द्र सरकार हमारे राज्य को नहीं देती है और ऊपर से डीवीसी के 8,000 करोड़ रुपये वसूलने के लिए हमारी बिजली काट दी जाती है। ...(**व्यवधान**)...

**उपसभाध्यक्ष (श्री भुबनेश्वर कालिता)** : धन्यवाद।

**श्रीमती महुआ माजी** : महोदय, मैं बस थोड़ा सा और बोलना चाहूँगी।

**उपसभाध्यक्ष (श्री भुबनेश्वर कालिता)** : नहीं, आपको पढ़ने की जरूरत नहीं है। For your information, let me just repeat it. शॉर्ट ड्यूरेशन डिस्कशन और कॉलिंग अटेंशन में मेडन स्पीच नहीं होती है। आप बाद में बोलिएगा। आपको बाद में मौका दिया जाएगा। अब आप समाप्त कीजिए।

**श्रीमती महुआ माजी** : सर, मुझे मेडन स्पीच का मौका मिलेगा?

**उपसभाध्यक्ष (श्री भुबनेश्वर कालिता)** : हाँ, बाद में मिलेगा। लेकिन, शॉर्ट ड्यूरेशन डिस्कशन और कॉलिंग अटेंशन में नहीं मिलेगा।

**श्रीमती महुआ माजी** : सर, मैं थोड़ा सा और बोलती हूँ।

**उपसभाध्यक्ष (श्री भुबनेश्वर कालिता) :** अब आप समाप्त कीजिए।

**श्रीमती महुआ माजी :** देखिए, हम एक तरफ जंगल काटने की बात करते हैं, तो 'उज्ज्वला योजना' के तहत आदिवासियों को जो सिलेंडर और गैस चूल्हा दिया गया, वह अब कबाड़खाने में पड़ा हुआ है। गैस की कीमतें इतनी महँगी हो गईं कि वे उसको खरीद नहीं सकते हैं।

महोदय, मैं सच कह रही हूँ और सच के बारे में प्रसिद्ध मार्क्सवादी विचारक Antonio Gramsci ने कहा था - "Telling the truth is always revolutionary." मुझे लगता है कि इस महँगाई के कारण से ही सोशल रिवोल्ट हो सकता है, क्योंकि इसका दूर-दूर तक असर पड़ता है। इसके परिणाम बहुत भयानक भी हो सकते हैं। अंग्रेज़ों के खिलाफ, जमींदारों और महाजनों के खिलाफ कई क्रांतियाँ हुई हैं। उन क्रांतियों में बिरसा मुंडा, सिद्धू, कान्हू, चांद और भैरव के साथ-साथ बहुत सारी महिलाएँ भी शामिल थीं, जिनमें सिनगी दई, कइली दई, फूलो और झानो आदि प्रमुख हैं। ...(**व्यवधान**)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The next speaker...*(Interruptions)*... अब मैं दूसरे स्पीकर को बुला रहा हूँ। ...(**व्यवधान**)...

**श्रीमती महुआ माजी :** सर, दो मिनट। सर, आपको पता होगा कि ब्रिटिश पीरियड में बंगाल में भयानक अकाल पड़ा था।

**उपसभाध्यक्ष (श्री भुबनेश्वर कालिता) :** आप बाद में बोल लीजिएगा, आपको समय मिलेगा।

**श्रीमती महुआ माजी :** अमर्त्य सेन जैसे नोबेल लॉरिएट और इकोनॉमिस्ट ने कहा था कि ब्रिटिश शासकों की गलत नीतियों की वजह से वह एक मैन-मेड अकाल था। ...(**व्यवधान**)... सर, मैं यह कहना चाहती हूँ कि वही बात यहाँ दोहराई जा रही है। ...(**व्यवधान**)...

**उपसभाध्यक्ष (श्री भुबनेश्वर कालिता) :** अब आप बैठ जाइए।

**श्रीमती महुआ माजी :** अगर कीमतें कम नहीं की जाएँगी, तो जो हालत आज श्रीलंका की है, वही हालत हमारे देश की होने वाली है। ...(**व्यवधान**)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The next speaker is, Shri Abdul Wahab. ...*(Interruptions)*... Not present. ...*(Interruptions)*.. Shri Birendra Prasad Baishya. ...*(Interruptions)*...

**श्रीमती महुआ माजी :** सर, मुझे लगता है ...(**व्यवधान**)... हमारे राज्य में जिस तरह से ...(**व्यवधान**)... के लिए पैसे हैं, लेकिन हम गरीबों के लिए पैसे नहीं हैं, इसलिए इस पर ध्यान दिया जाए। ...(**व्यवधान**)...

DR. M. THAMBIDURAI (Tamil Nadu): Sir, I have a point of order.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Are you yielding? ...*(Interruptions)*... Under which Rule?

DR. M. THAMBIDURAI: It is regarding the procedure. We have four Members in our Party but they are not at all calling our name. I have requested them so many times. My name is not at all called.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): You may come in the Chamber. It will be discussed. You may show the rule. Your name is there. Now, Shri Birendra Prasad Baishya.

SHRI BIRENDRA PRASAD BAISHYA (Assam): Mr. Vice-Chairman, Sir, I thank you for allowing me to take part in today's Short Duration Discussion on price rise of essential commodities. The subject is very important. For the last 16 days, the House could not function discussing any Bill or any issue. As assured by the Leader of the House, the Parliamentary Affairs Minister, in consultation with the Opposition, time is allotted today to discuss this topic.

Sir, today, the world economy is passing through a critical time. Due to corona and Ukraine-Russia war, the world economy today is passing through a critical phase. Today, the growth percentage of a super power country like the USA is declined. The banking industry in China today is facing a serious threat due to non-payment by builders and real estate businessmen. In this critical time, due to corona and Ukraine war, inflation is at seven per cent in our country. No doubt it is high, but in this critical time, when the world is passing through critical economic times due to Ukraine war and corona, there is seven per cent inflation. Although it is high, yet I must compliment the Government that in this critical time, they have maintained it well. Sir, we should remember one thing. Under the leadership of Narendra Modi Government, now one ration card is issued in our country. One ration card is applicable in the entire country. It is really helpful to migrant workers. During the corona time, we have seen sufferings and problems of migrant workers. They walked hundreds of kilometres without food and water. But, after the 'One Nation One Ration Card' scheme is introduced by Narendra Modi Government, the migrant workers got benefit. Any worker, maybe from Kerala and moving to Assam, will get food in the State. I must give compliments to the Government. *(Time-bell rings)* Sir, the Government has given free food to 80 crore people. This is another wonderful job

done by our Government. Sir, I would like to say one thing because my time is very short.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Please make it your last point.

SHRI BIRENDRA PRASAD BAISHYA: The inflation is 7 per cent due to food inflation and petroleum price rise. Now, in the entire world, food inflation has declined. Everywhere food inflation has declined today. We hope that very soon, under the leadership of this Government, inflation, food inflation, in our country would come down. We do not have a common tax structure for the petroleum products. For example, for diesel and petrol, the same price is not applicable in every part of India. In Delhi, the rate is different; in Maharasthra, the rate is different and in Kerala, the rate is different. The only one reason is that we do not have a common tax structure. I would like to request hon. Finance Minister to kindly introduce a common tax structure all over India to control the petrol price and diesel price; there should be a common price in every part of the India.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Thank you.

SHRI BIRENDRA PRASAD BAISHYA: Sir, there is one more point about G.S.T. I have one request through this House and through you to the G.S.T. Council. Small tea grower in Assam and the North Eastern Region -- it is known to you, Sir -- plays a very important role in the socio-economical development of our region. Small tea grower is unemployed but by opening some small tea garden, they survive. They get their food, they get their house because they are surviving through the tea growth. So, I would like to request the G.S.T. Council to kindly consider withdrawing the G.S.T. against the small tea grower.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Thank you. The next speaker is Dr. Sudhanshu Trivedi.

SHRI BIRENDRA PRASAD BAISHYA: Sir, with these words, I hope the Government would seriously consider it, especially, about the small tea growers of the North Eastern Region and the Government would withdraw the G.S.T. on the small tea growers. Thank you, Sir.

**डा. सुधांशु त्रिवेदी** (उत्तर प्रदेश) : उपसभाध्यक्ष महोदय, आज हम सब महंगाई के गंभीर विषय पर चर्चा करने के लिए यहां एकत्र हुए हैं। विगत कई दिनों के उग्र वाक्‌युद्ध के बाद आज यह चर्चा हो रही है और चर्चा के दौरान भी हमने देखा कि विपक्ष के कई सदस्यों का बड़ा आक्रोश, आवेग और नयनसुख की कथा, सभी चीज़ें व्यक्त की गईं, परन्तु अभी कुछ देर पूर्व एक दृश्य सदन में दिखा था, जब ऐसा लगा था कि वह नयन को सुख देने वाला नहीं था, क्योंकि विपक्ष की लगभग सारी सीटें खाली नज़र आ रही थीं। परन्तु अच्छा हुआ कि विपक्ष ने अपनी जगह पहचान ली और समय रहते हुए आंशिक रूप से उसकी भरपाई कर दी।...(**व्यवधान**)... अब मैं यह कहना चाहता हूं...(**व्यवधान**)... मैं विषय पर ही आ रहा हूं। विषय सुनने वालों के मन में विषय के प्रति कितना आगाध स्नेह था, यह उनके उस कार्य से दिख रहा था। अब मैं विषय पर आता हूं। महंगाई का विषय बहुत व्यापक है, इसलिए इसको गंभीरता और व्यापकता से समझने की आवश्यकता है। आज यह बताया जा रहा है कि महंगाई बहुत गंभीर स्थिति में है, परन्तु मैं याद दिलाना चाहता हूं कि 2019 का लोक सभा चुनाव एकमात्र ऐसा चुनाव था, जिसमें महंगाई मुद्दा नहीं थी। 2004 का लोक सभा चुनाव छोड़ दें, अन्यथा हर चुनाव में महंगाई मुद्दा होती थी। आज की महंगाई की हम बात करें, तो भारत में अगस्त महीने का जो रेट ऑफ इन्फलेशन है, वह 7.01 प्रतिशत है। अब यदि हमें महंगाई को पूरी तरह समझना है, तो थोड़ा इसको व्यापक रूप से समझना होगा।

(**सभापति महोदय** *पीठासीन हुए*)

महोदय, मैं अपने विपक्ष के सदस्यों से कहूंगा कि वे ज़रा इस बात पर मुलाहिज़ा फ़रमाएंगे कि इस समय विश्व में महंगाई की दर इटली में 7.9 प्रतिशत है, जर्मनी 7.5 प्रतिशत है, कनाडा में 8.1 प्रतिशत है, यूरोपियन यूनियन में 8.9 परसेंट है।...(**व्यवधान**)... मैं सोर्स के साथ बोलूंगा। ...(**व्यवधान**)...

MR. CHAIRMAN: Please. ...*(Interruptions)*... No running commentary. ...*(Interruptions)*...

**डा. सुधांशु त्रिवेदी** : यू.एस. में 9.1 परसेंट है, ब्रिटेन में 9.4 परसेंट है।...(**व्यवधान**)...

MR. CHAIRMAN: This will not go on record. ...*(Interruptions)*... Why are you wasting your energies? ...*(Interruptions)*...

**डा. सुधांशु त्रिवेदी** : स्पेन में 10.8 परसेंट है।...(**व्यवधान**)...

MR. CHAIRMAN: Please sit down. ...*(Interruptions)*... Sit down. ...*(Interruptions)*... What is the source of your raising this issue? ...*(Interruptions)*... No, no. ...*(Interruptions)*... No, no; it will not go on record. ...*(Interruptions)*... You are

wasting the time. ...*(Interruptions)*... We have hardly thirty-six minutes' time. ...*(Interruptions)*...

DR. SUDHANSHU TRIVEDI: Let me complete the sentence, Sir. ...*(Interruptions)*... चीन में 2.5 परसेंट है। चीन में इसलिए कम है, क्योंकि उनके कन्ज़्यूमर प्राइस इंडेक्स का क्राइटीरिया है, उसमें उन्होंने फूड और क्लोदिंग को ज्यादा महत्व दिया है। And the source for China is South China Morning Post. उन्होंने अपनी रिपोर्ट में इस बात को दर्ज किया है। अब मैं महंगाई की दर पर कुछ कहना चाहता हूं। आज यह कोई मुश्किल बात नहीं है कि दुनिया के अन्य देशों में महंगाई की दर क्या है, आप जाकर चैक कर लीजिए। भारत में महंगाई की दर 7 प्रतिशत है। दुनिया में 63 देश ऐसे हैं, जहां महंगाई की दर 10 प्रतिशत से ऊपर है। इतना ही नहीं है, बल्कि कुछ देशों में 50 परसेंट, 100 परसेंट और कुछ देशों में 200 परसेंट भी महंगाई की दर है। इसके बावजूद हमारे देश में 7 प्रतिशत महंगाई का रेट है। महंगाई है, मैं इससे इन्कार नहीं करता हूं। अब मैं आपको और भी सोर्स के साथ बताता हूं। समस्या इतनी भी व्यापक नहीं है। आप इसकी व्यापकता पर ध्यान दीजिए। विश्व की सबसे बड़ी अर्थव्यवस्था अमेरिका, उसने पहली बार अपना स्ट्रेटेजिक ऑयल रिज़र्व खोला in order to curtail inflation, and the source is 23 नवम्बर, 2021 व्हाइट हाउस की प्रेस रिलीज़। बताइए, आपको ज्ञात इतिहास में ध्यान हो, हमारे विपक्ष में बहुत बड़े-बड़े विद्वान ज्ञाता लोग हैं, जब उन्हें याद हो कि अमेरिका ने महंगाई को नियंत्रित करने के लिए अपना स्ट्रेटेजिक ऑयल रिज़र्व खोला हो और उसे खोलने के बाद कितना अंतर आया है। अमेरिका के एनर्जी डिपार्टमेंट की प्रेस रिलीज़ 26 जुलाई, 2022 यह कहती है कि स्ट्रेटेजिक ऑयल रिज़र्व खोलने के बाद भी 40 सेंट पर गैलन ही कम हुआ है। यानी समस्या कितनी व्यापक और गहरी है, उसे समझने के लिए यह आवश्यक है...(**व्यवधान**)...साहब, मैं टू द प्वाइंट बोल रहा हूं। जब आप बात करने का प्रयास करते हैं ...(**व्यवधान**)...

**श्री सभापति** : आप उनसे आर्ग्यू मत करिए।

**डा. सुधांशु त्रिवेदी :** समस्या कितनी व्यापक है, उसको समझने का प्रयास कीजिए। ...(**व्यवधान**)...

**श्री सभापति** : आप उनसे आर्ग्यू मत करिए।

**डा. सुधांशु त्रिवेदी :** सब्जेक्ट है - महंगाई और मैं महंगाई की बात के संबंध में यह भी कह रहा हूं कि हमारे विपक्ष के सबसे प्रमुख नेता ने जिस धरती से जाकर ज्ञान दिया था, उस धरती में, ब्रिटेन में वह 9.4 परसेंट है। यह बताइए कि वहां से जाकर महंगाई की बात हमने की थी ...(**व्यवधान**)... हम विषय पर बात कर रहे हैं और इसलिए विषय पर बात कर रहे हैं, चूंकि आपने वहीं से जाकर महंगाई के बारे में सबसे पहले बताया। ...(**व्यवधान**)...

**श्री सभापति** : प्लीज़ ...(**व्यवधान**)...

**डा. सुधांशु त्रिवेदी :** अब मैं यह भी बताता हूं कि विश्व में महंगाई की यह समस्या सिर्फ इतनी नहीं है। ...(**व्यवधान**)...

**श्री सभापति** : यह रिकॉर्ड में नहीं जाएगा।

**डा. सुधांशु त्रिवेदी :** जी, मैं बिल्कुल बता रहा हूं। देश में ही नहीं, बल्कि दुनिया में भी क्या स्थिति है, यह समझने की जरूरत है। आप हमारे मकान की मजबूती की बात कर रहे हैं, तो ज़लजले पर भी नज़र डालिए। चाइना के अंदर भी, मीडिया में यह रिपोर्ट है कि कितने बैंक हैं, जिन्होंने अपनी पेमेंट डिफॉल्ट कर दी, उसका लोक सभा में वित्त मंत्री महोदया ने विवरण दिया है। हुनान प्रोविन्स में यह भी रिपोर्ट है कि बैंकों के बाहर टैंक लगाने पड़े। यानी विश्व में चारों तरफ अर्थव्यवस्था की यह स्थिति है और समस्या सिर्फ इतनी नहीं है। आज यह कहा जा रहा है कि हम लोग मंदी की तरफ जा रहे हैं। सभापति महोदय, महंगाई से बड़ा विषय मंदी का है। मैं इस पर सोर्स के साथ बोल रहा हूं कि ब्लूमबर्ग की भारत सहित पूरी दुनिया के देशों के बारे में मंदी की रिपोर्ट भी उपलब्ध है, जिसके अनुसार इस समय अमेरिका के मंदी में जाने की संभावना 38 प्रतिशत है, यूरोपियन यूनियन की 50 प्रतिशत है, चीन की 20 प्रतिशत है, ऑस्ट्रेलिया की 20 प्रतिशत है और साउथ कोरिया और जापान की 25 प्रतिशत है। ...(**व्यवधान**)...

MR. CHAIRMAN: Please. ...*(Interruptions)*... Then I have to call you, and name you and whoever makes running commentary. ...*(Interruptions)*... प्लीज़ इससे बचिए। मेरी सभी के लिए यह सूचना है। आप दूसरे के बारे में कमेंट मत करिए।

**डा. सुधांशु त्रिवेदी :** ब्लूमबर्ग के अनुसार भारत की अर्थव्यवस्था के मंदी में जाने की संभावना है - ज़ीरो परसेंट। ...(**व्यवधान**)... मैं विषय पर आ रहा हूं। मैं विषय क्यों बता रहा था? हमारी हालत तो यह है कि समुद्र में सुनामी आई हुई है, अगल-बगल के जहाज पलटे गिरे जा रहे हैं तथा हमारा कैप्टन कितनी सावधानी के साथ जहाज को लेकर आगे जा रहा है और ये कह रहे हैं कि अगल-बगल के पलटते जहाजों को मत देखो, हमारे जहाज पर आते हुए हिचकोले को देखो। मैं कहना चाहूंगा कि हमारे प्रधान मंत्री मोदी जी इस प्रकार की परिस्थितियों के आदी रहे हैं। विपक्ष चाहे जितने भी कांटे बिछाता रहे और कितनी भी विपरीत परिस्थितियां हों, मैं उनके लिए एक पंक्ति कहना चाहूंगा:

*"वह पथ क्या पथिक कुशलता क्या, जिस पथ पर बिखरे शूल न हों,*
*नाविक की धैर्य परीक्षा क्या, जब धाराएँ प्रतिकूल न हों।"*

इतनी प्रतिकूल धारा में हम अपनी अर्थव्यवस्था को कैसे आगे ले जा रहे हैं? अब अगली बात आती है कि डॉलर के मुकाबले रुपये की वैल्यू कम हो रही है। डॉलर के मुकाबले रुपये की वैल्यू क्यों कम हो रही है और वास्तविकता में रुपये की स्थिति क्या है, यह भी मैं आपको बताना चाहता हूं। प्रकाश जी ने इस समय, इस विषय का थोड़ा सा जिक्र किया कि चाइना की करेन्सी के

मुकाबले रुपया स्थिर है येन के मुकाबले रुपया बेहतर हुआ है, स्टर्लिंग पाउंड के मुकाबले स्थिर है और यूरो के मुकाबले थोड़ा इम्प्रूव हुआ है। आप सिर्फ अमेरिका केंद्रित मानसिकता से थोड़ा बाहर आइए, उसके बाद भी आपको दिखेगा कि वास्तविकता क्या है। महोदय, अमेरिका में भी डॉलर के मुकाबले हमारे रुपये की वैल्यू क्यों कम हो रही है? वह इसलिए हो रही है क्योंकि अमेरिका अपने डॉलर का मूल्य बढ़ा रहा है। महोदय, मैं फिर क्वोट कर रहा हूं, यह 27 जुलाई, 2022 की सीएनबीसी की रिलीज़ है, वह कहता है कि, Fed - Federal Reserve hiked the interest rate by 0.75 per cent point for the second consecutive term in order to contain inflation. वे अपनी महंगाई को बचाने के लिए लगातार दूसरी बार 0.75 परसेंट प्वाइंट की बढ़ोतरी कर रहे हैं, अतः आपको इस कारण से डॉलर के मूल्य में यह अंतर नज़र आ रहा है, इसीलिए चाहे येन हो, यूरो हो या स्टर्लिंग हो - वह अंतर नज़र नहीं आता है। भारत में हमने क्या किया? मोदी जी के नेतृत्व में निर्मला जी जो काम कर रही हैं, उसमें हमारी स्थिति क्यों बेहतर है, मैं उसका भी कारण बताना चाहता हूं। महोदय, उसका कारण यह है कि हमारे यहाँ महंगाई और विकास दर, ये दोनों इसलिए संतुलित हैं, क्योंकि हम विश्व की बड़ी अर्थव्यवस्थाओं में एकमात्र बड़ी अर्थव्यवस्था हैं, जिसका debt-to-GDP ratio सबसे कम है, जबकि बाकी सभी अर्थव्यवस्थाओं का debt-to-GDP ratio हंड्रेड परसेंट से ऊपर है।

महोदय, इतना ही नहीं, महंगाई को नियंत्रित करने के लिए यह जरूरी था कि हमारी पूरी अर्थव्यवस्था का एक मजबूत आधार हो और उस मजबूत आधार के लिए दि इकोनॉमिस्ट, जिन्होंने क्वोट करते हुए भारत के बारे में लिखा है कि पाँच प्रमुख कारण रहे, जिनकी वजह से भारत इस परिस्थिति में भी महंगाई और रिसेशन के दौर में नहीं जा पा रहा है। उन्होंने पहला कारण यह बताया कि हमने सिंगल मार्किट यानी जीएसटी क्रिएट किया। उन्होंने दूसरा कारण यह बताया कि expansion of the industry but with a shift towards renewable energy, सोलर एनर्जी से लेकर हाइड्रोजन एनर्जी तक के लिए क्या हो रहा है, वह हम सबको पता है, फिर moving of supply chains away from China, चूंकि आज चीन के अंदर जो हो रहा है, उस कारण से तमाम प्रोडक्ट्स की सप्लाई चेन पर प्रभाव पड़ रहा है, दुनिया के अन्य देश प्रभावित हो रहे हैं, परंतु भारत ने स्वयं को उससे बचाने में सफलता हासिल की है। And the prominent use of IT, हमने आई.टी. का जो यूज़ किया है, जन-धन, मोबाइल आदि कारणों से भी काफी हद तक गतिशीलता बनी हुई है। And, the high welfare society, इन विपरीत परिस्थितियों में गरीबों के लिए किस प्रकार से जन कल्याणकारी योजनाएं चलानी चाहिए - उस कारण से भी हमारी स्थिति अच्छी है और इसीलिए इंटरनेशनल इकॉनोमिक रेज़िलियेंस की रैंक में हमारा रैंक बढ़ने के बारे में यह भविष्यवाणी की गई है कि हो सकता है के जर्मनी और कनाडा के बाद अब भारत की सबसे बेहतर इंटरनेशनल इकॉनोमिक रेज़िलियेंस की दृष्टि से सेकंड रैंक पर पहुंचने की संभावना है। इस कारण से ..(**व्यवधान**)..

**श्री सभापति** : सुधांशु जी, आपका टाइम समाप्त हो रहा है।

**डा. सुधांशु त्रिवेदी** : सभापति जी, मुझे तो पंद्रह मिनट बताए गए थे।

**श्री सभापति** : आपको बताया है, लेकिन इसमें दस मिनट हैं। ..(**व्यवधान**)..

**डा. सुधांशु त्रिवेदी** : उसके बाद मैं यह बताना चाहता हूं - महोदय, मैं दो-तीन मिनट और लूंगा।

**श्री सभापति** : दो-तीन मिनट नहीं हैं, सिर्फ एक मिनट है। मुझे आपको पाँच मिनट देने में कोई आपत्ति नहीं है, मगर except BJP and Congress parties almost सबका समय समाप्त हो चुका है। कुछ पार्टियाँ सुबह नाम नहीं दे पाई थीं, वे अभी नाम दे रही हैं, इसलिए अगर एक-एक मिनट का समय देंगे, तो उसमें भी समय लगेगा।

**डा. सुधांशु त्रिवेदी** : सभापति जी, हमारे पूर्ववर्ती वक्ता ने अपना भाषण समय से पहले समाप्त कर दिया था।

**श्री सभापति** : ऐसा नहीं है।

**डा. सुधांशु त्रिवेदी** : सभापति जी, मैं जल्दी समाप्त करने का प्रयास करता हूं।

**श्री सभापति** : आप सामर्थ्यवान हैं, आपको प्रयास करने की जरूरत नहीं है। आप अपनी स्पीच दीजिए।

**डा. सुधांशु त्रिवेदी** : उसके बाद भी हमारा फॉरेन एक्सचेंज रिज़र्व इस समय ऑल टाइम हाई है, all time high foreign direct investment है। इसके बावजूद, यह भी यथार्थ है कि कुछ काम ऐसे हैं, जो सिर्फ केंद्र सरकार कर रही है, राज्य सरकारें नहीं कर रही हैं, जैसे 80 करोड़ लोगों को अनाज देना, सबको मुफ्त टीका लगवाना, चीन की सीमा के ऊपर भारी इन्फ्रास्ट्रक्चर डेवलप करना, क्योंकि वहाँ पर सामान्य रूप से कई गुना ज्यादा कॉस्ट आती है।

महोदय, मैं यहाँ पर भी कहना चाहूंगा कि अगर आप पूरे तरीके से, घर के अंदर भी एनालिसिस करना चाहें, तो हम यह भी बताना चाहेंगे कि इस समय कुछ राज्य ऐसे हैं, जिनकी परसेंटेज ऑफ इन्फ्लेशन राष्ट्रीय औसत से ज्यादा है। मैं अपने विपक्षी सदस्यों को बता देना चाहता हूं कि इसका Edelweiss source है। इनमें तेलंगाना है, जिसका 9.4 प्रतिशत है, बंगाल का 8.27 परसेंट है और राजस्थान का 7.36 प्रतिशत है। हम विराट दृष्टि से देखें या सूक्ष्म दृष्टि से देखें, हमें दोनों दृष्टियों से यह समस्या समझ में आ रही है, परंतु सभापति महोदय, मैं यह भी बताना चाहता हूं कि जब महंगाई की बात होती है, तो सिर्फ पिछली सरकार के ज़माने की बातें नहीं बताई जातीं, बल्कि हम लोगों से यह कहा जाता है - आज तो यू-ट्यूब पर लोगों के वीडियो भी खूब अवेलेबल हैं, ऐसा बताया जाता है कि पचास साल की सबसे बड़ी महंगाई, पचास साल की सबसे बुरी अर्थव्यवस्था। सभापति महोदय, मुझे याद आता है कि हम 2022 में हैं। ठीक 50 साल पहले 1972 में क्या था, आज रेट ऑफ ग्रोथ 8.5 परसेंट है और उस समय क्या थी-माइनस 0.55 परसेंट। केवल इतना ही नहीं था, याद करिये, उस समय रेट ऑफ इन्फ्लेशन कितना था, 16 परसेंट, 28 परसेंट का रेट ऑफ इन्फ्लेशन था, सन् 1991 में सोना गिरवी रखा गया। वे कहते हैं कि उससे बुरी स्थिति थी, इसलिए मेरा मानना है कि जो बातें कही जा रही हैं, वह यथार्थ पर कहें।

मैं समराइज़ करते हुए कहना चाहूंगा, हमारे विरोधियों में महंगाई को लेकर कितनी शिद्दत है। हमें ध्यान आता है, अभी कुछ दिन पहले कांग्रेस पार्टी की तरफ से एक प्रैस कॉन्फ्रेस हुई, जिसमें जिक्र किया गया। एक साल पहले जयपुर में महंगाई के लिए एक रैली की थी, मगर उस रैली की महत्वपूर्ण बात यह है कि कांग्रेस के चिरयुवा नेता ने 10 मिनट हिन्दू बनाम हिन्दुत्व पर भाषण दिया था। यानी यह दर्शाता है कि दिल में क्या है और वास्तविकता में क्या है, परन्तु इससे मुझे एक बात याद आई। मुझे लगा कि उनकी सोच बहुत सही थी...(**व्यवधान**)...

MR. CHAIRMAN: Sudhanshuji, I have to call the other Member. *...(Interruptions)..* I am sorry. Please.

**डा. सुधांशु त्रिवेदी** : बस मैं समाप्त करता हूं।

**श्री सभापति** : हां, करिये।

**डा. सुधांशु त्रिवेदी** : बस दो लाइनों में समाप्त कर रहा हूं। याद करिये, जिस जमाने में उनकी लगातार सरकारें थीं तो रेट ऑफ ग्रोथ दो परसेंट था, जिसमें हम लोगों का मजाक बनाया जाता था, कहा जाता था कि यह दो परसेंट हिन्दू ग्रोथ रेट है और अब जो 8.5 परसेंट है, यह हिन्दुत्व का ग्रोथ रेट है। इसलिए यह अंतर है, जो इनको समझ में नहीं आता है।

अन्त में मैं सिर्फ यह कहना चाहूंगा कि तुलनात्मक दृष्टि से बहुत सारे आंकड़े थे, उनमें न जाते हुए, हां, शक्तिसिंह जी ने कहा कि ईमानदारी से स्वीकार करिये कि महंगाई है, हम कहते हैं कि हां, बिल्कुल है जनाब, मगर इस समय चमन में बहार का नहीं, ख़िजां का माहौल है, इसके बावजूद हमारे माली ने जिस ढंग से उसे सींचने का प्रयास किया है और आपने जो किया था, उसके संबंध में ये पंक्तियां कहते हुए मैं अपनी बात समाप्त करता हूं। महंगाई को लेकर जनता को जो थोड़ा कष्ट हो रहा है, उसके प्रति संवेदना व्यक्त करते हुए मैं कह रहा हूं:

*'चमन को सींचने में पत्तियां कुछ गिर गई होंगी,*
*यही इल्जाम लग रहा है, हम पर बेवफाई का।*
*मगर कलियों को जिसने रौंद डाला, अपने हाथों से,*
*वही दावा करे हैं, अब चमन की रहनुमाई का।'*

धन्यवाद।

MR. CHAIRMAN: Hon. Members, please. प्लीज़ सुनिये। If you are not interested, then I will call the Finance Minister and close the discussion. If you are not interested, if you don't have the patience to hear others and you become patient to make running commentary, I feel sorry for the same. There is also another wrong impression, I was watching sitting there that some Members are saying that it is our maiden speech. बी.जे.पी में 6 लोग कह रहे हैं कि हमारी मेडन स्पीच है। इसमें मेडन स्पीच होती नहीं। Please understand. शॉर्ट नोटिस डिस्कशन में और कॉलिंग अटेंशन में मेडन स्पीच नहीं होती। बजट

डिस्कशन में और लॉर्जर डिस्कशन जो होता है, उसमें मेडन स्पीच होती है। Please understand. मेडन माने, you have entered just now. Have patience, you have another five years and odd time. So, enough opportunities you will get. Please keep that in mind. Madam Rajani Ashokrao Patil.

**श्रीमती रजनी अशोकराव पाटिल** (महाराष्ट्र) : धन्यवाद, सर। बहुत दुख के साथ मैं अपना यह गहना पहन रही हूं। मेरा यह स्वभाव नहीं है कि मैं यह पहनूं, लेकिन जिन मध्यमवर्गीय महिलाओं को मैं रीप्रेज़ेंट करती हूं...(**व्यवधान**)...

MR. CHAIRMAN: Please. ...*(Interruptions)*.. This is not allowed. ...*(Interruptions)*.. Then I will have to call the other Member. ...*(Interruptions)*..

**श्रीमती रजनी अशोकराव पाटिल** : जिन मध्यमवर्गीय महिलाओं को मैं रीप्रेज़ेंट करती हूं...(**व्यवधान**)... * ...(**व्यवधान**)...

**श्री सभापति** : प्लीज़, यह तरीका नहीं है, हाउस में आकर यह अधिकार है क्या?

**श्रीमती रजनी अशोकराव पाटिल** : हां। ...(**व्यवधान**)...

**श्री सभापति** : नहीं। जरा इन्हें समझाइये। ...(**व्यवधान**)...

**श्रीमती रजनी अशोकराव पाटिल** : देश की 50 करोड़ महिलाओं को मैं यह दर्शाना चाहती हूं।...(**व्यवधान**)...

**श्री सभापति** : यह रिकॉर्ड पर नहीं जाएगा।...(**व्यवधान**)...* यह रिकॉर्ड में नहीं जाएगा। नहीं दिखाएंगे। ...(**व्यवधान**)...Then I will have to call the other Member. Ranjeet Ranjanji. ...*(Interruptions)*.. No exhibition of articles is allowed inside the House. ...*(Interruptions)*.. That is very clear in the rules. ...*(Interruptions)*.. There are precedents and there are a number of rulings.

**श्रीमती रजनी अशोकराव पाटिल** : ठीक है। मैं इसको दिखाना चाहती हूं, यह महिलाओं की परेशानी है। ...(**व्यवधान**)...

**श्री सभापति** : इसको दिखाना नहीं, अगर किसी ने देखा है तो वह भी भूल जाइये। ...(**व्यवधान**)... No you have to remove that and speak and utilize your time. ...*(Interruptions)*.. You have already done it. ...*(Interruptions)*..

---

* Not recorded.

**श्रीमती रजनी अशोकराव पाटिल** : लेकिन मैं यह दिखाना चाहती हूं कि यह महंगाई है।

**श्री सभापति**: ऐसा मत करिये। Otherwise, I have to call the next speaker. ...*(Interruptions)*.. The next speaker is..

**श्रीमती रजनी अशोकराव पाटिल** : अभी हमारे भाई भारतीय जनता पार्टी के सुधांशु त्रिवेदी जी ने इंटरनेशनल भाषण किया और देश और प्रदेश की भाषा उन्होंने बताई। मैं इसीलिए थोड़ा सा व्यथित होकर यह गहना पहन रही थी, क्योंकि मैं इस देश की मध्यमवर्गीय महिलाओं को रीप्रेज़ेंट करती हूं। मैं आपके द्वारा इस देश को और इस सभा गृह को यह बताने की कोशिश कर रही थी कि इस देश की जो महिला है, वह आक्रोशित है, वह बहुत व्यथित है। जिस तरह से महँगाई बढ़ रही है, हमें आपके बड़े-बड़े आँकड़े नहीं पता होते हैं, हमें नहीं पता होता है कि आप किस तरह से कौन सी भाषा बोल रहे हैं, लेकिन हमें यह मालूम है कि सरकार जिस तरह से गुमराह करने की कोशिश कर रही है, हम उसके लिए चंद लाइनें बताना चाहते हैं।

*"सरकार कहती है 'सब चंगा सी',*
*लेकिन धरातल पर है त्राहि-त्राहि।*

*आँकड़ों को कर अनदेखा,*
*जनता से छुपाते सच्चाई,*
*खुद को बड़ा बता तथ्य से,*
*झूठी उम्मीदें हैं बँधाई।*

*महँगाई कर चरम सीमा पर,*
*चला दी देश में तानाशाही,*
*गरीब का आँसू पलकों पर सूखा,*
*सरकार का व्यवहार है रूखा-रूखा,*
*सुविधाएँ मिलतीं बस मित्रों को,*
*आम जन रोज रोता है भूखा।*

*वे कहते हैं मंदी का सवाल नहीं"* --
अभी हमारे मित्र के द्वारा मंदी के लिए बताया गया --

*"वे कहते हैं मंदी का सवाल नहीं,*
*पर असलियत में जनता का ख्याल नहीं,*
*महँगाई अब बड़ी, ज़िन्दगी है छोटी,*
*भाजपा के राज में न मिलती गरीब को रोटी।"*

सर, मैं इसके साथ ही शुरू करना चाहती थी। सर, आज आप इस कुर्सी पर बैठे हैं, मुझे मन से बहुत अच्छा लग रहा है कि आप मेरा भाषण सुनने के लिए यहां बैठे हैं। मुझे बहुत अच्छा लग रहा है कि मेरे मन की बात सुनने के लिए आप यहाँ हैं। सही में यह मेरे मन की बात है। ...(**व्यवधान**)...

**श्री सभापति** : प्लीज़, प्लीज़।

**श्रीमती रजनी अशोकराव पाटिल** : सर, मानसून सत्र शुरू होने के बाद लगातार हम चाह रहे थे कि सरकार हमारे मन की बात सुने। हम कांग्रेस पार्टी और विरोधी पार्टियों की तरफ से 9-10 दिन से बार-बार कोशिश कर रहे थे कि आज की तारीख में अगर कोई जरूरी बात है, महत्वपूर्ण बात है, देश के लिए बहुत ही आवश्यक बात है, तो वह है महँगाई। महँगाई की बात, हमारे देश की बात आप लोग सुनें और भारत के जो सर्वोच्च सभा गृह हैं, राज्य सभा और लोक सभा, उनके माध्यम से, आपके माध्यम से हमारे प्रधान मंत्री जी और सभी सुनें। जब यह महँगाई डायन खा रही है, तब देश का दुख आप सुनें, लेकिन इसकी भाषा सुनी नहीं गई और उल्टा जब हमारे नेता, हमारे जयराम रमेश जी हों, हमारे वेणुगोपाल जी हों, हमारे विपक्ष के नेता, खरगे जी हों, हर रोज़ रूल 267 के नोटिस देते रहे, लेकिन एक बार भी वह नोटिस एक्सेप्ट नहीं किया गया और सर्वोच्च सभा गृह में हमें अनुमति नहीं दी गई। जब मैं संसद अटेंड करने के लिए यहाँ के लिए निकली, तो मराठवाड़ा में हमारा बहुत छोटा डिस्ट्रिक्ट है, वहाँ के सभी पत्रकारों ने हमें कहा कि ताई, आप जा रही हैं न, तो हमारा जो महँगाई का मुद्दा है, आप पहले वह उठाना। मैं यह इसलिए नहीं बोल रही हूँ कि हम कुछ बड़े हैं, बल्कि मैं यह इसलिए बोल रही हूँ कि यह इतने छोटे स्तर तक पर्कोलेट हुआ है कि लोग बोल रहे हैं कि महँगाई का मुद्दा उठाओ। इसका मतलब यह है कि महँगाई लोगों के लिए कितनी पर्कोलेट हो गई है। इस कमरतोड़ महँगाई ने अगर किसी को सबसे ज्यादा उछाला है, अगर किसी को सबसे बड़ा दुख दिया है, तो महिलाओं को दिया है। इसने इस देश की आधी आबादी, जो महिलाएँ हैं, उनको सबसे ज्यादा परेशान किया है। सब्जियाँ महँगी, किताबें महँगी, स्कूल आने-जाने का यातायात महँगा, गैस महँगी, किराना सामान महँगा। इतना ही नहीं, जिस 'उज्ज्वला योजना' का अभी ज़िक्र हुआ था, मैं आपको बताना चाहती हूँ कि 'उज्ज्वला योजना' का यहाँ पर जो ज़िक्र किया गया, सर, आप सीएजी की रिपोर्ट देखिए, सीएजी की रिपोर्ट के अनुसार 'उज्ज्वला योजना' के तहत जो 65 परसेंट गैस सिलिंडर्स दिए गए, महिलाएँ उन्हें यूज़ ही नहीं करतीं, क्योंकि सिलिंडर का रेट एक हजार रुपए से ऊपर चला गया है। इसलिए 'उज्ज्वला योजना' का उपयोग ही नहीं हो रहा है। सर, 1 मार्च, 2014 को जिस एलपीजी की कीमत 410 रुपए होती थी, 1 अगस्त, 2022 को उसी एलपीजी की कीमत 1 हजार 3 रुपए हो गई। अप्रैल, 2011 में कच्चे तेल की कीमत 150 डॉलर प्रति बैरल थी, उस समय उसकी रिटेल कीमत 58 रुपए 50 पैसे होती थी, जबकि जुलाई, 2022 में उसी कच्चे तेल की कीमत प्रति बैरल 96.96 डॉलर प्रति बैरल हो गई, लेकिन प्रति लीटर पेट्रोल की कीमत बढ़ गई और 96 रुपए 20 पैसे हो गई। अगर राइज़िंग फूड प्राइसेज़ बताया जाए, तो एडिबल ऑयल 18 परसेंट बढ़ गया है, मस्टर्ड ऑयल 28.66 परसेंट बढ़ गया है, रिफाइंड ऑयल 19 परसेंट बढ़ गया है, पोटैटो, जिसकी माला अभी हम

पहन रहे थे, 20.42 परसेंट बढ़ गया है, टोमैटो 18.54 परसेंट बढ़ गया है, ब्रिंजल, सबसे ज्यादा 27.72 परसेंट बढ़ गया है। लेडीफिंगर 11 परसेंट, पीज़ 11.16 परसेंट और व्हीट 7.77 बढ़ गया है।

सर, सरकार अपना खजाना भरने पर तुली है, लेकिन लोगों की जेबें खाली हो गई हैं। जब महंगाई की बात निकली है, तो मुझे 1998 का अनियन इलेक्शन याद आ गया। मैं उसे अनियन इलेक्शन इसलिए बोल रही हूं, क्योंकि तब दिल्ली में भारतीय जनता पार्टी की सरकार थी और श्री साहिब सिंह वर्मा यहां के मुख्य मंत्री थे, जब यहां पचास रुपये किलो प्याज हो गया था, तब उन्होंने यह बयान दिया था कि कोई गरीब वैसे भी प्याज नहीं खाता है। हमारे अर्थ मंत्री जी ने भी ऐसा ही बयान दिया था, जब प्याज का विषय आया था। यह बयान देने के बाद 15 साल के लिए दिल्ली से बीजेपी गायब हो गई थी और श्रीमती शीला दीक्षित दिल्ली की मुख्य मंत्री बनीं, अगर आपको याद हो।

सर, यूपीए के कार्यकाल में सोनिया गांधी जी ने एक प्रण लिया था कि यूपीए की सरकार आई है, तो हम किसी भी व्यक्ति को भूखा नहीं सोने देंगे और सोनिया जी ने उस प्रण के मुताबिक फूड सिक्युरिटी एक्ट लागू किया, यह बात मैं बहुत अभिमान से कहना चाहती हूं।

इसके अलावा 'मनरेगा' भी एक ऐसी स्कीम है, जिसका आप कोई भी नाम रखें, कोई इसके बारे में कुछ भी कहे, लेकिन 'मनरेगा' की स्कीम के तहत आज हम इतनी बड़ी महामारी से पार पा गये, हम कोविड-19 की महामारी से निकल गये, 'मनरेगा' ने हमें बचा लिया।

महोदय, अब मैं जीएसटी की बात करूंगी। मैडम, कल आपकी लोक सभा में दी गई स्पीच सुनने के बाद मेरे मन में कुछ प्रश्न उठे हैं और मैं उन्हें यहां उद्धृत करना चाहती हूं। जब आपने बोला कि ब्रांडेड और लेबल्ड, प्री-पैकेज्ड और लेबल्ड से अलग है। पहले बड़ी कंपनियों के प्रोडक्ट्स प्रभावित होते हैं, जिनकी कीमत अधिक होती है। इनके खरीदार मध्यम एवं उच्च मध्यम वर्ग के होते हैं। दूसरा यह छोटे व्यवसायों को प्रभावित करता है, जिनके प्रोडक्ट्स के खरीदार निम्न आय वर्ग के लोग होते हैं।

आपने बोला कि उस मीटिंग को सबने अटेंड किया था। मीटिंग अटेंड करने वाले पश्चिमी बंगाल के वित्त मंत्री जी ने यह बताया था कि वह बैठक वर्चुअल थी और इसमें मुलाकात फेस-टू-फेस नहीं हुई थी और न ही उन्होंने व्यक्तिगत रूप से सलाह-मशविरा किया था। पश्चिमी बंगाल के वित्त मंत्री जी ने दावे के विपरीत यह भी कहा था कि इस मीटिंग में मौजूद कुछ सदस्यों ने फिटमेंट कमेटी की उस रिपोर्ट का विरोध किया था, जिसमें जीएसटी के रेट में वृद्धि की सिफारिश की गई थी, उसका उन्होंने विरोध किया था। शायद इसलिए अपना रुख बदलते हुए सरकार और वित्त मंत्री ने सर्वसम्मति की जगह 'आम राय' शब्द का इस्तेमाल किया।

गरीब उपभोक्ताओं को प्री-पैकेज्ड और लेबल वाले सामान खरीदने की इच्छा क्यों नहीं रखनी चाहिए। मैडम ने जो लूज़ सामान के बारे में बोला, जो गरीब लोग हैं, क्या उन्हें प्री-पैकेज्ड और लेबल वाले सामान नहीं खरीदने चाहिए? स्वच्छता से पैक किये गये सामान को खरीदने की इच्छा रखने वाले लोगों को मोदी सरकार क्या सजा देना चाहती है? मान लेते हैं कि प्री-पैकेज्ड सामानों में कुछ इनपुट टैक्स हैं, क्या उत्पादकों और विक्रेताओं के लिए प्री-पैकेज्ड और लेबल वाले सामानों पर जीएसटी लगाने की मांग की गई थी? क्या छोटे व्यवसायी, दुकानदार उपभोक्ता सभी स्टेकहोल्डर्स रिवाइज्ड जीएसटी रेट के खिलाफ असंतोष व्यक्त करते हैं?

सर, मैं यहां एक मुद्दा और रखना चाहती हूं कि 'अमूल' दूध की फैक्टरी, जिसकी स्थापना श्री वल्लभभाई पटेल ने की थी, 'अमूल' हो या 'गोकुल' हो, इनकी सहकारी संस्था है, जिसे किसानों ने खड़ा किया है। यदि आप इनके ऊपर जीएसटी लगाओगे तो आप इस देश में किसानों को क्या संदेश देना चाहते हैं?

**श्री सभापति** : रजनी जी, आपके बाद रंजीत जी को बोलना है, उनका समय जा रहा है।

**श्रीमती रजनी अशोकराव पाटिल** : जब सीपीआई इन्फ्लेशन सात परसेंट से अधिक है, जब डब्ल्यूपीआई इंफ्लेशन 15 परसेंट से अधिक है, बेरोजगारी चरम पर है, रुपया निचले स्तर पर है, चालू खाते का घाटा बढ़ रहा है और दुनिया भर में महंगाई बढ़ने की आशंका है, ऐसे समय में टैक्स बढ़ाना क्रूरता है और दूसरा कुछ नहीं है।

हम हाथ जोड़कर विनती करते हैं कि महंगाई कम करिये, लोगों को इससे बाहर निकालिये। मैं सरकार और वित्त मंत्री जी से कहना चाहती हूं कि इसमें राजनीति नहीं लाते हुए लोगों के साथ, खास तौर से महिलाओं के साथ जन्म से लेकर, दूध से लेकर श्मशान घाट तक जो महंगाई बढ़ाई है, उसे कम करने की आवश्यकता है, धन्यवाद।

**श्री सभापति** : आप पूरा प्रयास और पूरी तैयारी करके आईं, आपने एक मिनट टाइम वेस्ट किया और आप कह रही हैं कि बाहर महंगाई बढ़ रही है, जबकि आप वह पहनकर आईं, तो महंगाई कम है या ज्यादा है? ऐसा क्यों?

**श्रीमती रजनी अशोकराव पाटिल** : सर, मैं उदाहरण देना चाहती थी।

MR. CHAIRMAN: You have come prepared. Utilise the time.

**श्रीमती रजनी अशोकराव पाटिल** : सर, मैं दिखाना चाहती थी। ये बोलते थे। मैं सही संवेदना व्यक्त करना चाहती हूँ।

**श्री सभापति** : नहीं। संवेदना के लिए बहुत अवसर हैं। लोगों में जाकर उनको जागृत करना, मेहनत करते रहना। ...(**व्यवधान**)...

**श्रीमती रजनी अशोकराव पाटिल** : सर, ...(**व्यवधान**)...

**श्री सभापति** : प्लीज़। कमेंटरी मत करिए। Particularly when the Chairman says something, don't get ...*(Interruptions)*.. Mr. Raghav, you have one minute's time. ...*(Interruptions)*.. Make it two minutes. ...*(Interruptions)*.. What can I do? Your Leader has taken more time. ...*(Interruptions)*.. Okay. Then, Shri Jose K. Mani. ...*(Interruptions)*..

**श्री संजय सिंह** : सर, राघव जी का मैडन स्पीच है। ...(**व्यवधान**)...

MR. CHAIRMAN: I have already told you, no Maiden speech during Short Duration Discussion or Calling Attention.

**श्री संजय सिंह** : सर, इनको बोलने दीजिए। ...(**व्यवधान**)...

MR. CHAIRMAN: I told him, two minutes. You said, बाद में बोलेंगे। ...(**व्यवधान**)... राघव जी, बोलिए।

**श्री राघव चड्ढा** (पंजाब) : सर, यह मेरा सौभाग्य है कि आप चेयर पर बैठे हैं और मुझे पहली बार बोलने का मौका मिला है। मैं सदन का सबसे युवा, सबसे नया सदस्य हूँ। आप इसे मेरी मेडन स्पीच मानें या नहीं मानें, I seek your indulgence, Sir. मुझे पाँच-सात मिनट दे दीजिए। वे भी तैयारी से आयी हैं, मैं भी तैयारी से आया हूँ। मैं आपके माध्यम से माननीय वित्त मंत्री जी को भी कहूँगा कि अगर पांच मिनट मुझे और सुन लेंगी, तो Heavens won't fall, Sir.

MR. CHAIRMAN: No, no. Everybody asked for the same, please.

**श्री राघव चड्ढा** : सर, मुझे लगता नहीं कि यहाँ कोई आपत्ति करेगा। ...(**व्यवधान**)...

**श्री सभापति** : आर्ग्यू मत कीजिए। ...(**व्यवधान**)... मेरे सामने नाम हैं। ...(**व्यवधान**)... I have the names before me.

**श्री राघव चड्ढा** : सर, मैं आपके आश्वासन पर ही बोलूँगा। मुझे प्लीज़ थोड़ा समय दीजिएगा। सर, आज से कई साल पहले एक मूवी "पीपली लाइव" आयी थी। उसका एक गाना था - "सखी सैंया तो खूब ही कमात है, महँगाई डायन खाये जात है।" आज इस गाने के लिरिक्स सार्थक होते नजर आ रहे हैं। मैं पंजाब सूबे से आता हूँ, जो एक खेती प्रधान सूबा है। पंजाब का किसान, देश का किसान महँगाई की डबल मार झेल रहा है - एक मार किसान पर ऐज़ ए प्रोड्यूसर और दूसरी मार किसान पर ऐज़ ए कन्ज्यूमर। फूड प्रोडक्शन की कॉस्ट पिछले एक साल में करीब-करीब 21 प्रतिशत बढ़ी है। यानी किसान की फूड प्रोडक्शन की कॉस्ट बढ़ गई, लेकिन उसकी आय, जिसका वादा था कि एमएसपी दोगुना करेंगे, आय बढ़ायेंगे, वह उस रेट पर नहीं बढ़ी, जिसके चलते आज देश का किसान ऐज़ ए प्रोड्यूसर महँगाई के बोझ तले दबता जा रहा है। दूसरा, देश का किसान ऐज़ए कन्ज्यूमर भी - क्योंकि मैं पंजाब से आता हूँ - आज कहीं बाजार में कुछ भी खरीदने जाता है, तो महँगाई की मार झेलता है। मैं आपको बताऊँ कि यह शायद आज़ाद भारत के इतिहास में पहली बार हो रहा है, जब भारत देश की रूरल इन्फ्लेशन भारत देश की अरबन इन्फ्लेशन से ज्यादा है। यानी कि गाँव में रहने के मुकाबले शहरों में रहना सस्ता है और आप जानते हैं कि यह देश वह देश है, जहाँ पर मैक्सिमम आबादी रूरल आबादी है।

सर, इन्फ्लेशन को टैक्सेशन विदाउट लेजिस्लेशन भी कहा गया है। यानी कि महँगाई वह चीज़ है, जो बिना कानून के सरकार हम लोगों पर टैक्स के रूप में लगाती है, ऐसा माना जाता है। सर, जैसे रावण के दस सिर थे, भारत की महँगाई के सात सिर हैं। मैं सातों के सातों पर आधा-आधा मिनट बोलना चाहूँगा, आप जितना टाइम दे दें।

सर, पहला है ऊर्जा पर टैक्स, एनर्जी टैक्सेशन, दूसरा है सर्विस इन्फ्लेशन, जो नज़र नहीं आती, लेकिन महसूस होती है। तीसरा है- जीएसटी का बोझ, चौथा है- लागत बढ़ाने वाली महँगाई, यानी कॉस्ट-पुल इन्फ्लेशन, पाँचवाँ है बढ़ती महँगाई, घटती कमाई, यानी कि हमारी आमदनी उस दर पर नहीं बढ़ रही है, जिस दर पर भारत की महँगाई बढ़ रही है। छठा प्वाइंट है गिरता हुआ रुपया और सातवाँ प्वाइंट है कॉरपोरेट और सरकार की साठ-गाँठ।

सर, एनर्जी टैक्स, जो क्रूड ऑयल पर लगता है, पेट्रोल पर लगता है, डीज़ल पर लगता है, यह भारत में दुनिया के मुकाबले सबसे ज्यादा है जिसके चलते आज कोयले की बात हो या पेट्रोल की बात हो, सारा बोझ कैसकेडिंग इम्पैक्ट के तहत देश के आम आदमी पर डाला जा रहा है। मैं बताना चाहूँगा कि जब भारतीय जनता पार्टी की सरकार 26 मई, 2014 को बनी थी, तब अन्तरराष्ट्रीय बाजार में कच्चा तेल 108 डॉलर प्रति बैरल पर बिकता था। वह 20 अप्रैल, 2020 को 108 डॉलर प्रति बैरल से घट कर 1 डॉलर पर आ गया, इतना घट गया, लेकिन उसका जो फायदा था, लाभ था, वह देश के गरीब आदमी को नहीं सौंपा गया और मेरे सवाल के जवाब में, इस सदन में मुझे जवाब दिया गया कि 2016 से लेकर 2022 के बीच में सरकार ने 16 लाख करोड़ रुपये कमाये हैं, एक्साइज़ ड्यूटी बढ़ा-बढ़ा कर। सर, इस सरकार ने पेट्रोल पर 78 बार और डीज़ल पर 76 बार एक्साइज़ ड्यूटी बढ़ायी है। दूसरा प्वाइंट है..

**श्री सभापति**: राइट।

**श्री राघव चड्ढा** : सर, दो मिनट।

**श्री सभापति**: नहीं, नहीं। ...(**व्यवधान**)...

**श्री राघव चड्ढा** : सर, मेरा दूसरा प्वाइंट है ...(**व्यवधान**)... सर, मैं छोड़ रहा हूँ। ...(**व्यवधान**)... I am leaving some points. ...( *Interruptions*)...

**श्री सभापति** : मैंने आपको तीन मिनट का समय दिया है। ...(**व्यवधान**)...

SHRI RAGHAV CHADHA: I am leaving some points. ...*(Interruptions)*... I am leaving some points. But I will come to the point. ...*(Interruptions)*...

MR. CHAIRMAN: I have given you four minutes' time. ...*(Interruptions)*...

SOME HON. MEMBERS: Concluding, Sir. Concluding, Sir. ...*(Interruptions)*...

MR. CHAIRMAN: Please.

**श्री राघव चड्ढा** : सर, जीएसटी का जो बर्डन है,...(**व्यवधान**)...

**श्री सभापति** : राज्य सभा में वकालत अलाउड नहीं है। ...(**व्यवधान**)...

SHRI RAGHAV CHADHA: Sir, you count this as my maiden speech. There is no problem. Let me speak. Please permit me. ...*(Interruptions)*..

MR. CHAIRMAN: Please. There is no time. ...*(Interruptions)*... I have to call another 14 Members. ...*(Interruptions)*..

SHRI RAGHAV CHADHA: Sir, just give me a few minutes. I beseech you. I beseech you. ...*(Interruptions)*...

MR. CHAIRMAN: Please. ...*(Interruptions)*...

SHRI RAGHAV CHADHA: I seek your indulgence. जीएसटी, जिसे आज इस देश में गरीब शोषण टैक्स के नाम से भी जाना जाता है, सरकार यह टैक्स क्यों कम नहीं करेगी? इसलिए कम नहीं करेगी, क्योंकि जैसे-जैसे महँगाई बढ़ती है, वैसे-वैसे सरकार का जीएसटी का कलेक्शन बढ़ता है। अगर कोई चीज़ एक सौ रुपए की बिकती थी और आज वह डेढ़ सौ रुपए की होती है, तो डेढ़ सौ रुपए पर जीएसटी लगता है यानी कि इससे सरकार का खजाना बढ़ता है, इसलिए महँगाई कम करने की मंशा सरकार की कभी हो ही नहीं सकती। यह एक बड़ा महत्वपूर्ण प्वाइंट है, जिसके चलते इन्होंने आटा, दाल चावल आदि पर जीएसटी लगाया। ऐसा करके आम आदमी को और गरीब करने की कोशिश की गई, लेकिन मैं जिस धरती से आता हूँ, पंजाब से, वहाँ पर अमृतसर को गुरुओं की नगरी माना जाता है, पवित्र धरती माना जाता है, वहाँ पर जितने भी सराय हैं, जितने भी अकोमोडेशन सेंटर्स हैं, उन पर भी जीएसटी लगा कर आज औरंगजेब के जजिया टैक्स वापस लाने का काम भाजपा की सरकार ने किया है।

MR. CHAIRMAN: Right. Thank you, Raghavji. Next speaker is, Shri Jose K. Mani. ...*(Interruptions)*...

**श्री राघव चड्ढा** : सर, मेरे बस एक-दो प्वाइंट्स हैं, मुझे एक मिनट दे दीजिए। I will finish, Sir. ...*(Interruptions)*... I will finish it. ...*(Interruptions)*...

MR. CHAIRMAN: No, no, please. ...*(Interruptions)*... Please. ...*(Interruptions)*...

SHRI RAGHAV CHADHA: I will finish it. *...(Interruptions)...*

MR. CHAIRMAN: Please. *...(Interruptions)...*

SHRI RAGHAV CHADRA: Sir, give me one minute. *...(Interruptions)...*

MR. CHAIRMAN: I have given you five minutes' time. *..(Interruptions)...*

SHRI RAGHAV CHADHA: I am finishing, Sir. *...(Interruptions)..*

MR. CHAIRMAN: Conclude it. Conclude in one line. *...(Interruptions)...* Conclude in one line, please.

**श्री राघव चड्ढा :** सर, जब भारतीय जनता पार्टी के सदस्य विपक्ष में थे, तो वह कहा करते थे कि जब रुपया गिरता है, तो भारत की साख गिरती है। आज एक डॉलर 80 रुपए के पार हो गया है। पुरानी सरकारों ने रुपए को सीनियर सिटिज़न बनाया था, करंट सरकार ने 80 पार करके उसे मार्गदर्शक मंडल में पहुँचा दिया है।

MR. CHAIRMAN: Right. *...(Interruptions)...*

**श्री राघव चड्ढा :** सर, आज जिसके चलते...(**व्यवधान**)...

MR. CHAIRMAN: Please. *...(Interruptions)...* No; Shri Jose K. Mani. *...(Interruptions)...*

**श्री राघव चड्ढा :** पेट्रोल हो, डीजल हो, ...(**व्यवधान**)...

MR. CHAIRMAN: You have a lot of future. You are a youngster. Follow the guidelines. I have already given you five minutes. *...(Interruptions)...*

SHRI RAGHAV CHADHA: Sir, if the Finance Minister has no problem listening to me, if she can spend three-four minutes, ... *...(Interruptions)...*

MR. CHAIRMAN: It is not between both of you. *...(Interruptions)...*

SHRI RAGHAV CHADHA: If she can delay her speech by three-four minutes ... *...(Interruptions)...*

MR. CHAIRMAN: There are seven speakers from BJP and ... ...*(Interruptions)*...

SHRI RAGHAV CHADHA: Sir, heaven won't fall. ...*(Interruptions)*...

MR. CHAIRMAN: Please. Jose K. Mani. ...*(Interruptions)*...

SHRI RAGHAV CHADHA: Heavens won't fall. Please permit me. ...*(Interruptions)*...

MR. CHAIRMAN: It will not fall. Don't worry. Please. You sit down. ...*(Interruptions)*... Shri Jose K. Mani. ...*(Interruptions)*...

SHRI JOSE K. MANI (Kerala): Sir, the inflation and price rise have already reached India like the smallpox. It is alarming. India is being converted into another Sri Lanka. I think it is in the making of another Sri Lanka. The democratic people of India would not like to imitate them. But the patience has a limit. The starvation is knocking at the doors of the middle class and the lower class. Sir, 'London Bridge is Falling Down' is a famous nursery rhyme. But this rhyme is differently sung by the kids of Kerala. The cash crops are falling down, falling down. But the price of milk and curd is rising up and up. It is a fact that the people are on the street and starvation is going on. Sir, strangely, we find, as he said, the cash crops - if you take into consideration the State of Kerala -- whether it is pepper or rubber or cardamom, the price is coming down.

MR. CHAIRMAN: Right, Mr. Mani.

SHRI JOSE K. MANI: Sir, I have not even come to the point at all. It is hardly two sentences.

MR. CHAIRMAN: I am sorry. If you cannot come to the point, I can't help it. I will go to the next speaker. Try to understand. I have another eight speakers here and the Ruling Party's six speakers, and from the main Opposition, one speaker. I have to go by the strength of the parties. But still we are liberal and giving time to 'Others'. You have to understand this; and you are bargaining. Go and bargain with the people. Next time, they must send you with much more strength so that you can have more time. ...*(Interruptions)*... Shri Vaiko. ...*(Interruptions)*...

SHRI JOSE K. MANI: One point, Sir. When we are talking about inflation of price over the value of rupee, the Treasury Benches are saying, nothing is happening. But we demand that a White Paper be released on the price rise and the effects of economic breakdown.

MR. CHAIRMAN: Right. Shri Vaiko.

SHRI VAIKO(Tamil Nadu): Hon. Mr. Chairman, Sir, ...

MR. CHAIRMAN: You have two minutes' time, Mr. Vaiko. Please.

SHRI VAIKO: It is a big time, Sir.

MR. CHAIRMAN: Yes.

5.00 P.M.

SHRI VAIKO: Sir, price rise in essential commodities and daily needs is a slow poison which is killing the people of this country. The price of foodgrains rose by 7.56 per cent, particularly vegetables rose by 17.37 per cent, spices by 11.04 per cent, edible oil and butter by 9.36 per cent. As you have said, I have only two minutes, I am skipping so many things.

The common citizens are now suffering from a price rise pandemic after the Covid pandemic. The price hike mostly affects only the low wages or fixed salaried middle class families as compared to higher wages salaried class. Auto rickshaw drivers and cab drivers are also robbed of their livelihood. Our fishing community also suffers the most since they use diesel for their craft boats and trawlers. They live hand to mouth and they are exposed to the rough weather of the sea. Sometimes, they get the catch of fish and sometimes they have to return empty handed. On the mid-sea, there is also the threat of attack by the Sri Lankan Navy. Many times, they are attacked and killed. The Government is coming with the excuse that because of rise in the price of crude oil in the international market, they are increasing the price of petrol. But the Union Government is not bringing down the excise duty structure and cess which is more than 50 per cent. Recently, the Government has reduced the rate of duty on petrol and diesel marginally, as a token reduction. No doubt, it has brought down the price of petrol by Rs.5, but the relief is only a token relief to the common people. To add insult to injury, the Union Government has levied GST on food articles

like rice, wheat, milk and milk products. It will have a cascading effect on the economy. Even the hospital-rooms taken on hire in the ICU are being taxed. The Union Government is, unfortunately, not sparing anyone.

MR. CHAIRMAN: Vaiko*ji*, please conclude.

SHRI VAIKO: I will take only one minute. Because of wrong monetary policies, there is a devaluation of rupee against the US dollar and, due to that, all imports are getting costlier, including the oil import bill. My demand is that the Union Government should roll back the price of LPG cylinders to the level of 2014 price. The Union Government should make all-out efforts to monitor and control the prices of essential commodities and daily needs of the common people. I have abided by your command, Sir.

MR. CHAIRMAN: Thank you, Vaiko*ji*. Young Members must know that Vaiko*ji* is one of the most ferocious speakers in the country. I have no hesitation in saying so. But the strength of his Party is less, so I cannot increase his time in the House. I have to go by the time allotted and do justice to others also. Thank you, Vaiko*ji.* He is very senior. This is the way that others also should follow the advice given by the Chair.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Thank you, Mr. Chairman, Sir, for giving me the opportunity. The main reason behind rise in prices of essential commodities is found unabated increase in the price rise of petrol and diesel. It is not just the common man but even a small businessman like a restaurant owner is suffering. At present, the only solution is to bring the petrol and diesel under GST. My strong protest is for hiking the prices of LPG cylinder also. Recently, the Central Government had included many essential food items within the GST slab. It puts extra burden on common people. The entire population has not yet recovered from the shock of Covid-19 pandemic. Adding to this, the Government has brought essential items like rice, wheat, flour, milk and curd within the ambit of GST slab. This is totally uncalled for. I appeal to remove it. At the outset, I register my strong protest against the State Government of Andhra Pradesh for not reducing the excise duty on petrol and diesel. Most of the States had reduced the excise duty on petrol and diesel and the Central Government had also reduced it on two occasions. But the State Government of Andhra Pradesh had not reduced the excise duty. This had caused serious financial burden on the people of Andhra Pradesh. The effect of non-reduction of excise duty by the State Government is such that it has caused further price rise in the State of Andhra Pradesh. The need of the hour is to contain the

inflation. If the inflation keeps on rising continuously, the prices will increase and there shall be a financial burden on all the sections of the society, particularly the marginalised people of the society. Time and again, the Government is claiming that several supply-side measures have been taken by the Government to address the inflation. The Government should ensure that the supply side is maintained properly. The extent of the land under cultivation has to be increased considerably in order to achieve self-reliance. How we can reduce this inflation? The only way is self-reliance. This is the solution for the overall development of the sector. The Government has to consider the fact that the income of the people has not been increased. No steps have been taken to increase the income of the common man, at least, to pay the increasing taxes. Vulnerable sections of the society are suffering due to high prices of essential commodities. Price rise is a reality. We should not escape from this by giving several justifications. The Government should do something to reduce the burden of the common man. I request the hon. Finance Minister to take steps this direction. Thank you, Sir.

DR. M. THAMBIDURAI: Mr. Chairman, Sir, as you know very well, as you have served as a Parliamentary Affairs Minister also, many a time, we have discussed this issue of price rise in the Parliament. In the same way, we are discussing it today also. The price rise is a common phenomenon now. It can be controlled not only by the Central Government; the State Government also has to play its role to control the prices. That is why, during our regime, during the time of former Chief Ministers of Tamil Nadu, Amma, and Edappadi K. Palaniswami, so many incentives were given to the farmers and free rice was also given to the people to control the prices.

In the Lok Sabha, our Finance Minister raised the point that the poll promises that are given to the people have to be fulfilled. But, on the other side, about the DMK Government, I want to say that the electricity bills have gone up. They have been increasing the bills. Also, as promised during the polls, they have not reduced the petrol prices. *...(Interruptions)...* Yes, only petrol prices have been reduced, but the diesel prices have not been reduced. *...(Interruptions)...* I am saying this because when they spoke*...(Interruptions)...*

MR. CHAIRMAN: When you get an opportunity, you can reply.

DR. M. THAMBIDURAI: Sir, I am stating that this is a fact. Even our Finance Minister had raised this issue in the Lok Sabha. Whatever promises were made by the State

Government of Tamil Nadu have not been fulfilled. That is why, price rise is there. *...(Interruptions)...* Our Party, AIADMK, protested under*...(Interruptions)...*

MR. CHAIRMAN: Please*...(Interruptions)...*

DR. M. THAMBIDURAI: We protested to see that electricity bills must not be increased. As they promised, the price of diesel must be curtailed. Regarding GST, I want to say that the GST is the child of the Congress. They had brought the GST. *...(Interruptions)...* I am just concluding, Sir. *...(Interruptions)...*

MR. CHAIRMAN: Please, I know what to allow and what not to allow. *...(Interruptions)...*

DR. M. THAMBIDURAI: The concept of GST was brought during the UPA Government. There, the DMK was also a part of that. But, that Government could not do anything. Prices have increased because of GST. That is a fact. I accept this fact. But, at the same time, the DMK Party is a part of that Council. Here, the Minister has made it very clear that the non-BJP States of Punjab, Chhattisgarh, Rajasthan, Tamil Nadu, West Bengal, Andhra Pradesh, Telangana and Kerala had agreed to impose 5 per cent. *...(Interruptions)...* This is what the Finance Minister has said. *...(Interruptions)...* She is here. She is going to answer to you. *...(Interruptions)...*

MR. CHAIRMAN: No arguments, please. *...(Interruptions)...*

DR. M. THAMBIDURAI: Thank you very much, Sir.

MR. CHAIRMAN: No argument, please. The Minister is here. She is capable of responding. Don't worry. *...(Interruptions)...* Please, इससे क्या फायदा होगा, यह मुझे समझ में नहीं आ रहा है। मैं भी यहाँ पर ऑलमोस्ट 20 साल से हूँ। यह तो रिकॉर्ड में नहीं जाएगा, वे इसको नहीं दिखाएँगे। इससे केवल आपका गला खराब होगा, जिससे परेशानी बढ़ जाएगी। महँगाई कम नहीं होगी, मगर परेशानी बढ़ जाएगी। Now, Shri Abdul Wahab. You obliged Mr. Baishya. That is why, I am obliging you now.

SHRI ABDUL WAHAB(Kerala): Sir, for me, I think ten minutes will be okay.

MR. CHAIRMAN: Yes, two minutes.

SHRI ABDUL WAHAB: It was the other way round. This is end of your term. So, I thought you will be giving more time.

MR. CHAIRMAN: This is not the end of my life; I am still*...(Interruptions)...*

SHRI ABDUL WAHAB: Sir, with much effort, we got a chance to talk about price rise. I cannot understand as to why we did not talk about this issue on the very first day of the Session. After twelve days, we have got this opportunity. We were talking about Antarctica and all, but this is the issue on which we have to talk. We should give priority to this issue. We, the Keralites, are much of a problem for the BJP in the Centre and the LDF in Kerala. Both of them are charging us, the common people. They have not reduced the prices. In Tamil Nadu, the DMK Government has reduced the price of diesel and petrol. In Kerala, they are taking a chance to increase everything. *...(Interruptions)...*

MR. CHAIRMAN: Please, don't look at them.

SHRI ABDUL WAHAB: Sir, I am looking at you, but in the meantime, we have to look at other people also to see how they are responding. Sir, we have the LDF Government there. Sir, Kerala people are in between the devil and sea. So, I am requesting Shrimati Nirmala Sitharaman at least to reduce the last increase in GST on essential items, to which Kerala Government has not agreed. I am not wearing horticulture items but price of everything is increased. Please do the needful. Hon. Minister is not looking at me.

THE MINISTER OF FINANCE; AND THE MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): I am listening to everything.

SHRI ABDUL WAHAB: Please address these issues in your reply. Thank you.

**श्री सभापति** : श्री घनश्याम तिवाड़ी। घनश्याम जी, समय कम है, आपकी पार्टी का समय है, लेकिन फिर भी आप थोड़ी मदद कीजिए।

**श्री घनश्याम तिवाड़ी** (राजस्थान) : माननीय सभापति महोदय, मुझे बहुत प्रसन्नता है कि आज आपके श्रीमुख से सुनकर मुझे बोलने का अवसर प्राप्त हुआ है। मैं समय का पूरा ध्यान रखूंगा।

महोदय, मैं निवेदन करना चाहता हूं कि मैंने तो 8-10 दिन तक विपक्ष का हंगामा सुनकर यह सोचा था कि निश्चित रूप से विपक्ष ऐसी कोई सार्थक बहस करेगा, जिससे आम जनता को

राहत मिले और काम हो सके, लेकिन सबके प्रवचन सुनने के बाद मुझे ऐसा लगा कि सारा का सारा काम पूर्णतयः राजनीतिक है, जनता के पक्ष में करने वाला काम नहीं किया गया। अगर ये लोग ईमानदारी से बात करते, तो आज श्री नरेन्द्र मोदी जी के प्रति कृतज्ञता ज्ञापित करते कि इतने बड़े कोविड के बाद, रूस और यूक्रेन की लड़ाई के बाद, ये सारे काम होने के बाद - आज अगर देश को चारों तरफ से देखें, तो पहले हमारे आसपास के कंट्रीज़ को देखें कि उनकी क्या स्थिति है, आप अमेरिका को देखें कि उनकी क्या स्थिति है, फिर पश्चिमी यूरोप को देखें कि उनकी क्या स्थिति है! इन सबके बीच में देश की नाव को इस प्रकार से निकाल कर ले जाना एक महानता का काम था, जिसके प्रति आपको कृतज्ञता ज्ञापित करनी चाहिए।

माननीय सभापति महोदय, कोविड के अंदर दो साल तक सारी एक्टिविटीज़ बंद हो गई थीं, सारी रेल बंद हो गई थीं, सारे हवाई जहाज़ बंद हो गए थे, सारे लोगों को एक प्रांत से दूसरे प्रांत जाना पड़ा, जिससे उत्पादन बंद हो गया। उस समय 80 करोड़ लोगों के घरों पर राशन पहुंचाकर जिस प्रकार का जनकल्याणकारी काम किया गया है, वह एक अद्भुत काम सरकार ने किया था। रूस और यूक्रेन की लड़ाई के बाद जब अमेरिका ने और यूरोप के नाटो देशों ने माननीय मोदी जी पर दबाव बनाया कि आप रूस से सस्ता क्रूड ऑयल मत खरीदिए - आज पाकिस्तान का बच्चा-बच्चा बोलता है कि भारत के प्रधान मंत्री की हिम्मत थी कि उन्होंने अमेरिका को मना किया, यूरोप को मना किया और सस्ता क्रूड खरीद कर भारत को दिया ताकि पेट्रोल और डीज़ल के पैसे नहीं बढ़ सकें, यह काम किया है। सरकार ने इस प्रकार के काम किए हैं। फिर सरकार ने इन बातों पर ध्यान नहीं दिया। कोई यह कल्पना नहीं करता कि गर्मी एकदम से बढ़ी और गाँवों का उत्पादन कम हो गया और जब गाँव से एक्सपोर्ट होने लगा, तो सरकार ने गाँव के एक्सपोर्ट पर प्रतिबंध लगाकर यह कोशिश की कि यह कम हो जाए।

दूसरा, जब आठ बार लगातार सरकार ने पेट्रोल और डीज़ल के दाम को कम किया, तो विपक्ष की सरकारों ने कम नहीं किया। मैं कहना चाहता हूं कि राजस्थान एकमात्र ऐसा राज्य है, जहां हिन्दुस्तान में सबसे अधिक महंगा पेट्रोल और डीज़ल है। परंतु महोदय, दुर्भाग्य यह है कि कांग्रेस पार्टी में राजस्थान से कोई भी जीतकर आया हुआ आदमी नहीं है, सभी उत्तर प्रदेश से या अन्य जगह से हैं, तो वे बोलते नहीं हैं। जब भारत सरकार ने कम किया तो राज्य सरकारों ने कम किया। फिर दूसरा दोहरा चरित्र सामने आया, वह आया कि कल जब माननीय वित्त मंत्री महोदया ने लोक सभा में साफ-साफ कहा और राज्यों के मंत्रियों के वक्तव्य छपे कि जीएसटी काउन्सिल में जो प्रस्ताव पास हुआ, वह सारा प्रस्ताव सर्वसम्मति से पास हुआ। उसके बाद आम जनता को दिखाने के लिए राज्य सभा में आकर विरोध करते हैं और वहां अंदर बैठकर समर्थन करते हैं। यह दोहरा चरित्र है, जो जनता कि हित का नहीं है, यह राजनीतिक हित का चरित्र है। इसलिए मैं कहना चाहता हूं कि यह महंगाई की समस्या है, महंगाई की समस्या का समाधान है और सरकार ने 8 कदम उठाए हैं। सरकार ने यह कदम उठाया कि जो ऑयल सीड्स आ रहे हैं, उन पर ड्यूटी समाप्त कर दी। सरकार ने प्रतिबंध हटाया, जिससे कि स्टील की कीमतें कम हों, वह काम किया। सरकार ने चीनी के एक्सपोर्ट को लिमिटेड करने का काम किया। सरकार ने आठ बड़े-बड़े कदम उठाए हैं, जिनके कारण आज हम कह सकते हैं कि पाकिस्तान डूब रहा है, श्रीलंका डूब रहा है, बंगलादेश 4.5 अरब डॉलर का कर्ज मांग रहा है। हमारे चारों तरफ के देश आज इस हालत में हैं और हम सबसे सुरक्षित हालत में हैं। यह काम नरेन्द्र मोदी जी ने किया है। दूसरा, मैं यह कहना

चाहता हूं कि अमेरिका का इन्फ्लेशन रेट 9 परसेंट तक गया, ब्रिटेन का 30 परसेंट सबसे अधिक गया, स्पेन में 9 परसेंट गया, इटली में गया, उन सबके बजाय भारत उनसे बच कर रहा, यह काम वर्तमान सरकार ने किया, नरेन्द्र मोदी जी की सरकार ने किया और आने वाले समय में जनकल्याण के कार्य सरकार करेगी और महंगाई पर कंट्रोल करेगी।

सभापति जी, आपका इशारा हो गया और मैं इशारों को समझता हूं, इसलिए मैं अपनी बात खत्म कर रहा हूं। आपका बहुत-बहुत धन्यवाद।

**श्री सभापति**: ये बहुत अनुभवी हैं। श्रीमती रंजीत रंजन, आपके पास सात मिनट का समय है।

**श्रीमती रंजीत रंजन** (छत्तीसगढ़) : सभापति जी, मैं आपके सामने पहली बार बोल रही हूं। प्लीज़ मैं आपसे दो-तीन मिनट अधिक देने के लिए रिक्वेस्ट करूंगी। आप बीच में बोल देते हैं, तो मेरी सारी रिदम खत्म हो जाती है। महोदय, कल लोक सभा में जो माननीय सदस्य बोल रहे थे, क्योंकि हमें सभा की आदत पड़ी हुई है, तो हम लोग सबके भाषणों को सुन रहे थे। माननीय वित्त मंत्री श्रीमती निर्मला सीतारमण जी का रिप्लाई भी सुना। हमें बहुत सारी बातें समझ में आईं। मुझे मुंशी प्रेमचंद जी की एक रचना याद आ गई, जिसका नाम गोदान था - गऊ का दान। सर, एक बहुत गरीब फैमिली थी, वह पूरी जिदंगी एक गाय को पाल कर अपने बच्चों को दूध और दही खिला पाने का सपना देखती रही। उसका पति बीमार पड़ता है और शय्या पर होता है और पांच मिनट बाद उसकी डेथ होने वाली होती है, तो पंडित जी आते हैं और यह कहते हैं कि गोदान कर दीजिए, तो आपका पति स्वर्ग सिधार जाएगा। उसकी पत्नी घर गई, एक रुपये का सिक्का लेकर आई और पंडित जी को दिया और उनसे कहा कि मेरे घर में यही एक रुपया बचा है। मेरा पति पूरी जिदंगी दूध और दही के सपने लेकर, गौ पालने के सपने देख रहा था और आज आप यह कह रहे हैं कि स्वर्ग सिधारने के लिए गो का दान कर दीजिए। मैं यह इसलिए बोल रही हूं कि आज गरीब के पेट पर लात मारी जा रही है और हमारे मोदी साहब कह रहे हैं कि थाली बजाओ, थाली बजाओ। आप सारा ठीकरा यूक्रेन की लड़ाई पर ठोक रहे हैं, आप कोविड को दे रहे है, लेकिन आपने और आपकी नीति ने जो नोटबंदी की और आपने 2016 से जो गलतियों पर गलतियां कीं, उनका कभी भी ज़िक्र नहीं किया। जितने अर्थशास्त्री थे, उन सब ने कहा था, जब हमारे देश की आर्थिक हालत बिल्कुल स्टेबल थी, उस वक्त नोटबंदी मत कीजिए। आपके स्वर्गीय सदस्य, मैं उनका नाम नहीं लूंगी, उन्होंने भी कहा था कि नोटबंदी नहीं करनी चाहिए। उस दिन से आज तक हम अपने देश की आर्थिक स्थिति को संभाल नहीं पा रहे हैं। मैं वर्तमान प्रधान मंत्री जी का 2013 का भाषण याद कर रही थी। उस समय उन्होंने कहा था कि मनमोहन सिंह जी महंगाई का 'म' नहीं बोलते हैं। प्लीज़, मनमोहन सिंह जी आएं और महंगाई के बारे में बताएं कि कब कम होगी। उन्होंने कहा मरो, तो मरो, आपका नसीब। ये प्रधान मंत्री मोदी जी के शब्द थे, तत्कालीन प्रधान मंत्री मनमोहन सिंह जी के लिए, उन्होंने कहा था कि आप गरीबों के लिए कह रहे हैं कि मरो, तो मरो, आपका नसीब। मुझे फिर कोविड का वक्त याद आ रहा है। जब करोड़ों लोग हजारों किलोमीटर तक सड़कों पर चलकर जा रहे थे, * फिर हमारी माननीया मंत्री * ने कहा कि जब भूखा बच्चा चीख-चीख कर भूख से व्याकुल हो रहा होता है, तो सरकार क्यों नही सुनती है? जब

किसान आत्महत्या कर रहा होता है, तो आप कान में रूई डालकर सो जाते हो। I wish * आइए, और हम लोगों के साथ अगर आप चीख-चीख कर उस बच्चे की पुकार और दर्द को समझ रही थीं, तो आइए। आज गैस सिलेंडर 1,054 रुपये हो गया है। आज आप हमारे साथ चीख-चीख कर गरीबों की बात करिए। # ...(**व्यवधान**)...

**श्री सभापति** : एक मिनट रंजीत जी ...(**व्यवधान**)... किसी का नाम लेकर यहां सवाल नहीं करना चाहिए। ...(**व्यवधान**)... वह रिकॉर्ड में नहीं जाएगा।

**श्रीमती रंजीत रंजन** : सर, मैं स्वर्गीय सुषमा जी की स्पीच को याद करना चाहती हूं, जिन्होंने कहा था कि यह संवेदनहीन सरकार है। यह बिल्कुल भी गरीबों के बारे में सोचने वाली सरकार नहीं है। यह विश्वासघाती सरकार है। आज मुझे यह कहना पड़ रहा है कि *मुझे डर लगता है जब मैं प्रधान मंत्री की उस स्पीच को सुनती हूं, जब उन्होंने कहा था कि घर में चूल्हा नहीं जलता है, बच्चे भूख से रो-रो कर सोते हैं और मां आंख में आंसू लेकर चुप हो जाती है। जब आंसू की बात पीएम साहब के मुंह से सुनते हैं, तो हमें डर लग जाता है, क्योंकि उन्होंने पहले मिडल क्लास से कहा, महिलाओं के आंसू निकलते हैं मेरे भी निकलते हैं, सब्सिडी छोड़ दो, महिलाओं ने छोड़ दी। कहा गरीबों को सब्सिडी देंगे, महिलाएं पसीज गईं, हम सबने सब्सिडी छोड़ दी। आज उसका हश्र क्या हुआ? आज आपने 1,600 रुपये का एक झुनझुना पकड़ा कर लगभग सात करोड़ लोगों को चूल्हा और गैस का सिलेंडर दिया। आपको मालूम था कि गरीब आपके झांसे में फंसेगा। एक चुनाव, दो चुनाव आपने 'उज्ज्वला योजना' से निकाल दिए। उसके बाद क्या हुआ? क्या वह 1,600 रुपये, वह सब्सिडी, जिस रेवड़ी की बात आज मोदी साहब कर रहे हैं, प्रधान मंत्री साहब कर रहे हैं, क्या वह रेवड़ी नहीं थी? उस रेवड़ी में फर्क इतना था कि वह गरीबों के लिए नहीं थी, वह गैस एजेन्सीज़ के लिए थी। आप 1,600 रुपये गरीबों से ले रहे थे, बाकी का जो पैसा सरकार दे रही थी, वह किसका दे रही थी? टैक्सपेयर्स का दे रही थी। उसके बाद क्या हुआ? आज आंकड़े हैं, पर इतना वक्त नहीं है। लगभग सात करोड़ घर, जिनमें साढ़े चार करोड़ वे लोग हैं, जो उज्ज्वला के तहत आते हैं, एक साल में एक भी गैस सिलेंडर रीफिल नहीं करा रहे हैं। साढ़े तीन करोड़ के लगभग वैसे लोग हैं, जो साल में एक रीफिल करवा रहे हैं। यह झुनझना किसको दिया था? यह किसकी रेवड़ी थी? रेवड़ी तो प्रधान मंत्री साहब आपने भी दी। कल मैं सुन रही थी, लोक सभा में भाजपा के एक सांसद बोल रहे थे।

MR. CHAIRMAN: Don't take name of Lok Sabha Member.

**श्रीमती रंजीत रंजन** : उस वक्त भी आपके टाइम में 900 रुपये का गैस सिलेंडर था, हम मानते हैं कि 900 रुपये था, लेकिन हम अपनी रेवड़ियां गरीबों में दे रहे थे। बिल्कुल 400 रुपये कम में गैस सिलेंडर दे रहे थे, हम गरीबों की मदद कर रहे थे। हम एनपीए की और करोड़पतियों की मदद

---

* Expunged as ordered by the Chair.

# Not recorded.

नहीं कर रहे थे। हम उनके साढ़े तीन-तीन लाख करोड़ रुपये माफ नहीं कर रहे थे, हम गरीबों को दे रहे थे।

आप खाद्य सुरक्षा की बात कर रहे हैं। एक तरफ मोदी साहब कहते हैं कि रेवड़ी बांटना बहुत खतरनाक है। प्रधान मंत्री साहब, मैं सभापति महोदय के माध्यम से बोलूंगी कि उज्ज्वला की रेवड़ी हो, चाहे आपकी कोई भी गरीबों के लिए रेवड़ी हो, उस रेवड़ी में न तिल था, न चीनी थी और न गुड़ था। यह तिल, चीनी और गुड़ सब कुछ जो लेकर गए, वे कॉरपोरेट थे। मैं आपको एक और रेवड़ी की याद दिलाना चाहती हूं - जिओ। आप एक तरफ कह रहे हैं कि रेवड़ी नहीं खिलानी चाहिए। आपने क्या किया? पूरे देश को जिओ की रेवड़ी खिलाई। पहले बोल रहे हैं कि मुफ्त में दे रहे हैं, मुफ्त में दे रहे हैं, मुफ्त में दे रहे हैं। जब उसकी आदत डल गई, उसके बाद अब लोग कितने में जिओ का प्रीपेड और पोस्टपेड भरवाते हैं। यह कौन सी रेवड़ी थी। यह रेवड़ी भी कॉरपोरेट के लिए थी, गरीबों के लिए नहीं थी।

दूसरी तरफ, मैं आपको जरूर कहना चाहूंगी कि मेरी बात एक छोटी सी फैक्टरी चलाने वाले व्यक्ति से हो रही थी। कल मैं निर्मला जी का भाषण सुन रही थी, उन्होंने बोला कि लगभग 1.45 लाख करोड़, मेरे आंकड़े गलत हो सकते हैं, इस बार भी हमने जीएसटी से पाया। मैं मंत्री जी से पूछना चाहूंगी कि आप जीएसटी से तो पा रहे हैं, जो लोग काम कर रहे हैं, फैक्ट्रीज़ चला रहे हैं, महीने के अंदर ही उनको बैंक का ब्याज भी देना पड़ता है, जीएसटी भी गवर्नमेंट को देना पड़ता है और अगर 15 दिन के अंदर वे नहीं देंगे, तो आप पेनल्टी लगाते हैं, लेकिन उनका जीएसटी का इनपुट आपको कितने दिन में देना था? एक-एक साल लगाकर आप उनका इनपुट नहीं देते हैं। खरबों रुपये उनके इनपुट से बनाकर क्या सरकार देश को उसी इन्पुट से चला रही है?

**श्री सभापति** : अब आप कन्क्लूड कीजिए।

**श्रीमती रंजीत रंजन** : तीसरी बात, मैं 16-17 साल के एक बच्चे से मिली। आप पांच परसेंट जीएसटी लगा रहे हैं, आप 12 से 18 परसेंट जीएसटी लगा रहे हैं। दोनों ही जीएसटी में आम आदमी मरता है। किसी ने बोला कि 5 परसेंट जीएसटी से किसको फर्क पड़ेगा? सर, फर्क पड़ता है। जो व्यक्ति 500 रुपये की वृद्धा पेंशन के लिए आठ घंटे लाइन में खड़ा होता है, पूरे महीने उससे काम चलाता है, अगर उस पर 5 परसेंट जीएसटी लगता है, तो फर्क पड़ता है। आप कहते हैं कि जो गरीब है, वह खुले का खाता है, इसलिए उसको फर्क नहीं पड़ेगा। मैं आपसे पूछती हूं कि क्या आप यह चाहते हैं कि वह गरीब जिंदगी भर, ठेले पर मक्खी लिपटा हुआ खाना ही खाता रहे? क्या उसको हक नहीं है कि वह पैक्ड खाना खाए? क्या उसको यह हक नहीं है कि वह स्वस्थ खाना खाए? ..(**व्यवधान**)..

**श्री सभापति** : श्रीमती रंजीत रंजन, प्लीज़ कन्क्लूड कीजिए। ..(**व्यवधान**)..

**श्रीमती रंजीत रंजन** : सर प्लीज़, दो-मिनट और बोलने दीजिए। आप यह बताइए कि टेट्रा पैक में जो 10-12 रुपये की लस्सी, छाछ, दूध, दही आदि हम सभी खाते हैं, बच्चे जब स्कूल से आते हैं,

तो किसी भी एमसीडी या एनडीएमसी के बूथ पर जाकर छाछ लेते हैं, आप उस पर जो 12-18 परसेंट टैक्स लगा रहे हैं, क्या उसको अमीर खाता है या किसी करोड़पति का बच्चा वह टेट्रा पैक वाली लस्सी पीता है, जिसके लिए आप कह रहे हैं कि 12-18 परसेंट करना है? मुझसे एक बच्चा कह रहा था कि मैडम, आप लोग सदन में बोलते क्यों नहीं हैं? ..(**व्यवधान**)..

**श्री सभापति** : श्रीमती रंजीत रंजन, आपने ज्यादा समय लिया है, धन्यवाद।

**श्रीमती रंजीत रंजन** : सर, दो मिनट दे दीजिए। ..(**व्यवधान**)..

**श्री सभापति** : मैंने आपको दो मिनट एक्स्ट्रा टाइम दिया है, अगर आप पॉलिटिकल सवाल पूछने लगी हैं, तो मैं क्या करूँ? ..(**व्यवधान**).. Please. Now, Dr. Fauzia Khan. ...*(Interruptions)*...

**श्रीमती रंजीत रंजन** : सर, मैं कंक्लूड कर रही हूं। ..(**व्यवधान**)..

**श्री सभापति** : कंक्लूड कीजिए।

**श्रीमती रंजीत रंजन** : उसने क्या बोला कि आप बताते क्यों नहीं हैं? स्कूटी से जाएँ, तो तेल महंगा, दस रुपये के एक टेट्रा पैक का जूस पिएँ, तो वह महंगा, स्कूल में जाएँ, तो पेंसिल, रबड़, इरेजर, कटर महंगा है - आदमी जाए तो कहाँ जाए? एक तरफ तो आप कोविड महामारी में 23 करोड़ लोगों को गरीबी रेखा में लेकर आ गए, 98 परसेंट लोगों की सारी आमदनी घट गई। मैं आपसे एक रिक्वेस्ट करती हूं, लोग बार-बार कह रहे थे कि रुपया गिर रहा है, देश की आबरू जा रही है आदि-आदि, तो मनमोहन सिंह जी से आपने पूछा था और मनमोहन सिंह जी ने बोला तो उस वक्त भी कुछ नहीं था, लेकिन वह 59 से 69 हुआ था और चार महीनों के अंदर वे दोबारा उसे 59 पर लेकर आ गए थे। क्या आप लेकर आएंगे? मैं आपसे आग्रह करती हूं कि प्लीज़ ..(**व्यवधान**)..

MR. CHAIRMAN: Please. Now, Dr. Fauzia Khan. ...*(Interruptions)*... It is not going on record.

**श्रीमती रंजीत रंजन** : *

MR. CHAIRMAN: Once I call the other name, it will not go on record. आप बैठ जाइए। Dr. Fauzia Khan, you have two minutes.

DR. FAUZIA KHAN (Maharashtra): Thank you very much, Mr. Chairman, Sir. सर, आर्थिक नियोजन में और इस संतुलन में ही सरकार की सारी कुशलता छुपी हुई होती है कि आम

* Not recorded.

आदमी पर टैक्स का अधिक बोझ भी न पड़े, न ही महंगाई की अधिक मार पड़े और सरकार का विकास का काम भी सरलता से चलता रहे।

†سر، آرتھک نیوجن میں اور اس سنتولن میں ہی سرکار کی ساری کُشلتا چھپی ہوئی ہوتی ہے کہ عام آدمی پر ٹیکس کا زیادہ بوجھ بھی نہ پڑے، نہ ہی مہنگائی کی زیادہ مار پڑے اور سرکار کا وِکاس کا کام بھی آسانی سے چلتا رہے۔

Running the Finance Department is all about balancing finances. With a capable woman Finance Minister on the driving seat, I feel inclined to think that India will emerge victorious in this battle of balancing. सर, वह सुबह कभी तो आएगी। कहा जाता है,

*'माना कि अभी तेरे मेरे अरमानों की कीमत कुछ भी नहीं,*
*मिट्टी का भी है कुछ मोल, मगर इंसानों की कीमत कुछ भी नहीं।*
*इंसानों की इज़्ज़त जब झूठे सिक्कों में न तौली जाएगी,*
*वो सुबह कभी तो आएगी।'*

सर, मैं यह भी कहना चाहूंगी कि यह सुबह हम ही से आएगी। मुश्किल यह है कि अब नियोजन कुछ चूक रहा है, खाद्य वस्तुओं पर भी जीएसटी लगाया जा रहा है।

†سر، وہ صبح کبھی تو آئے گی۔ کہا جاتا ہے کہ،

مانا کہ ابھی تیرے میرے ارمانوں کی قیمت کچھ بھی نہیں
مٹی کا بھی ہے کچھ مول، مگر انسانوں کی قیمت کچھ بھی نہیں۔
انسانوں کی عزت جب جھوٹے سِکوں میں نہ تولی جائے گی،
وہ صبح کبھی تو آئے گی۔

سر، میں یہ بھی کہنا چاہونگی کہ یہ صبح ہم ہی سے آئے گی۔ مشکل یہ ہے کہ اب نیوجن کچھ چک رہا ہے، کھانے پینے کی چیزوں پر بھی جی ایس ٹی لگایا جارہا ہے۔

These GST compulsions on basic commodities are obviously the result of the need for more money to run the Government. The same applies to the fuel cess. सर, हर घर, हर घर करते-करते हम कब हर घर तंगी लेकर आ गए, यह हम समझ भी नहीं पाए। यहाँ तक कि हमने मासूम बच्चों के, दूध पीते बच्चों के दूध पर भी टैक्स लगा दिया है।

†سر، ہر گھر، ہر گھر کرتے کرتے ہم کب ہر گھر تنگی لیکر آگئے، یہ ہم سمجھ بھی نہیں پائے۔ یہاں تک کہ ہم نے معصوم بچوں کے، دودھ پیتے بچوں کے دودھ پر بھی ٹیکس لگادیا ہے۔

The Government does not forget to pat its back when it comes to collecting more GST, handling inflation, GDP debt ratio, etc. But, Sir, when such matters come up, why does the Government conveniently shift this to the GST Council? That is my

† Transliteration in Urdu script.

question here. सर, सवाल यह है कि क्या यह सरकार उस भूखे बच्चे के सामने जाकर, जो भूख से पाँव रगड़-रगड़ कर रो रहा है, क्या हम उसके सामने जाकर यह कह सकते हैं कि हमारा जीडीपी डैट रेश्यो इतना-इतना है? क्या उस माँ के आगे, जो अपने बच्चे के लिए उस 5 परसेंट एक्स्ट्रा पैसे की वजह से जो दूध लाती है, उसका पेट भरने के लिए वह उसमें पानी मिला रही है, क्या उससे यह कह सकेंगे कि यह कोविड की वजह से हो रहा है? सर, उस पेशेंट को, जो इलाज कराने के लिए, हॉस्पिटल रूम में जाने के लिए अपना घर बेच रहा है...। क्या हम उसको यह कह सकते हैं कि ग्लोबल कांटैक्स्ट में तो हम बेहतर हैं? सर, मैं देहात की महिलाओं के बारे में बात करना चाहती हूं। सर, मुझे एक ही मिनट दे दीजिए। देहात की महिलाएं आज नशे में चूर उनके पुरुषों की वजह से त्रस्त हैं, हैरान हैं।

मैं यह पूछना चाहती हूं कि दूध पर जी.एस.टी. लगाने के बजाय जो टोबैको पर 28 परसेंट जी.एस.टी. है, वह हम लगा चुके हैं, जो हाइएस्ट टैक्स स्लैब है। सिगरेट पर, टोबैको प्रोडक्ट्स पर जो रिटन प्राइस है, उसका 52.7 परसेंट

†سر، سوال یہ ہے کہ کیا یہ سرکار اس بھوکھے بچے کے سامنے جاکر، جو بھوکھ سے پاؤں رگڑ رگڑ کر رو رہا ہے، کیا ہم اس کے سامنے جاکر یہ کہہ سکتے ہیں کہ ہمارا جی ڈی پی ڈیٹ ریشو اتنا ہے؟ کیا اس ماں کے آگے، جو اپنے بچے کے لیے اس پانچ فیصد زیادہ پیسے کی وجہ سے دودھ لاکر اپنے بیٹے کا پیٹ بھر رہی ہے اور پیٹ بھرنے کے لیے اس میں پانی ملا رہی ہے، تو کیا ہم اس ماں سے یہ کہہ سکیں گے کہ یہ کووڈ کی وجہ سے ہورہا ہے؟ سر، کیا اس پیشینٹ کو، جو علاج کرانے کے لیے، ہاسپٹل روم میں جانے کے لیے اپنا گھر بیچ رہا ہے۔

کیا ہم اس کو یہ کہہ سکتے ہیں کہ گلوبل کانٹیکٹس میں تو ہم بہتر ہیں؟ سر، میں دیہات کی مہیلاؤں کے بارے میں بات کرنا چاہتی ہوں۔ سر، مجھے ایک ہی منٹ دے دیجیئے۔ دیہات کی مہیلائیں آج نشے میں چور ان کے پروشوں کی وجہ سے ترست ہیں، حیران ہیں۔

میں یہ پوچھنا چاہتی ہوں کہ دودھ پر جی ایس ٹی لگانے کے بجائے ہم جو ٹوبیکو پر اٹھائیس فیصد جی ایس ٹی ہے، وہ ہم لگا چکے ہیں، جو ہائیبٹ ٹیکس سلیب ہے۔ سگریٹ پر، ٹوبیکو پروڈکٹس پر جو ریٹین پرائز ہے، اس کا 52.7 فیصد۔۔

for cigarettes, 22 per cent for *beedis*, 63.8 per cent for.....*(Interruptions)*...

MR. CHAIRMAN: Please conclude. ...*(Interruptions)*... You have already taken four minutes.

DR. FAUZIA KHAN : I just want to say that why do we not try to come up to the recommendation of the W.H.O. by raising it to 75 per cent in some way? At the end, Sir, I would only like to refer to what Rajani *Tai* was saying that we got a drop of time here today. Thank you very much for it. लेकिन एक छोटी सी कविता सुनाकर 20 सेकंड में मैं अपनी बात का अंत करूंगी। जलते दीपक ने कहा, जलता दीपक जनता है, जलते दीपक ने कहा:

*'ऐ लहराती हवा,दो पल रुक तो जरा, मेरा फसाना भी तो सुन।*
*मेरी सुलगी हुई हस्ती, तेरी बेपरवाह मस्ती,*

† Transliteration in Urdu script.

*नई कहानी तो न बुन, मेरा फसाना भी तो सुन।*
*मेरी जिद का जोर कहूं, या हौसले का बल,*
*दो पल जो रुक गये, मेरा फसाना सुनने।'*

मैं आभारी हूं कि इस देश के दुख का फसाना तो आपने आज सुन लिया, भले ही मुझे दो मिनट के अंदर बोलना पड़ा।

†لیکن ایک چھوٹی سی کویتا سناکر 20 سیکنڈ میں میں اپنی بات ختم کرونگی۔ جلتے دیپک نے کہا، جلتا دیپک جنتا ہے:

جلتے دیپک نے کہا، اے لہراتی ہوا،
دو پل رک تو ذرا، کیرا فسانہ بھی تو سن۔
میری سلگی ہوئی ہستی، تیری بے پرواہ مستی،
نئی کہانے تو نہ بُن، میرا فسانہ بھی تو سن۔
میری ضد کا زور کہوں، یا حوصلے کا بل،
دو پل جو رک گئے، میرا فسانہ سننے۔

میں آبھاری ہوں کہ اس دیش کے دکھ کا فسانہ تو آپ نے سن لیا، بھلے ہی مجھے دو منٹ کے اندر بولنا پڑا۔

**श्री सभापति** : दो मिनट नहीं, चार मिनट से ज्यादा हो गया। Now, Shri Binoy Viswam, two minutes.

SHRI BINOY VISWAM(Kerala): Thank you, Sir, for the benevolent two minutes.

**श्री सभापति** : मैं क्या करूँ?

SHRI BINOY VISWAM: Sir, if powerful speeches could have the capacity to control prices, it could have happened yesterday. The speech that our Madam Finance Minister made in Lok Sabha yesterday was very powerful even though she is not well due to Covid reasons. It was a very good and powerful speech. If promises in large numbers could bring in robust economy, our country could have reached *acche din* much, much earlier but the fact is not like that. Everybody knows what the B.J.P. Government says and what is happening in the country are diametrically opposites. Their words go in one direction but the country's life goes to the opposite direction.

Sir, yesterday, in the speech in Lok Sabha, Madam F.M. talked about robust economy. She told one more thing. She told, 'why to compare India with Sri Lanka or Bangladesh? Compare it with the U.S.A.' Yes, we can compare India with the U.S.A. In the U.S.A., 1 per cent of the total population controls 37 per cent of the

† Transliteration in Urdu script.

wealth. In India, it is 77 per cent. You compare it. In the same way, compare the strength of the currency in the U.S.A. and here. I can predict here that within a couple of weeks sometimes our rupee would become hundred per dollar. This is what is happening. She talked about the banking system, the NPA and how they reduced it. I should call it a magic. What the F.M. did in the banking sector is a magic. The NPA is there but she did haircuts. Haircuts are nothing but giving concessions one after another to the looters and in that way they claim that they have reduced the NPA. The whole exercise of the Government in the economy is like that. And who are the sufferers, Sir? I have not much time, but still I want to read some items only. Kindly tell us vanaspati price, soya oil price, sunflower oil price, palm oil, packed salt, potato, tomato, wheat, atta, groundnut oil. The prices, the percentage here is on the increase. *Achche Din*! Sir, in this way I have only one request to the Finance Minister. While replying to the debate, kindly tell us, what will happen to MGNREGA. What will happen to it? You have reduced the funds. Kindly regain that fund and give to the poor people. What will happen to the health sector? What will you do for education, the problem of such persons? Sir, I would request the Finance Minister to read the manifesto of the BJP.

MR. CHAIRMAN: Right, Mr. Viswam. I have already given you four minutes. ...*(Interruptions)*....

SHRI BINOY VISWAM: I would request her to read the BMS resolution also. Then it will help her. Thank you.

MR. CHAIRMAN: I have given you four-and-a-half minutes. Now, Shri G.K. Vasan.

SHRI G.K. VASAN (Tamil Nadu): No doubt, Sir, price rise is a very important issue in the country and that is why, the Government has allowed all the Members to give their views on this. ...*(Interruptions)*... Sir, we have to understand that why there is price rise, how price rise and what are the ways by which the Government is tackling the price rise to end the problem of the common man. Number one, 2020 COVID. Even countries which are superpowers, were locked with economic problem. Countries which have 20-25 or 15 crores population, were in deep trouble. India with 140 crore people--you cannot imagine--we were able to feed 80 crore people in our country. That is number one. Number two, we had a package of Rs.25 lakh crores. And again, Rs.1.7 lakh crores so that we could give money to the needy people. That helped the economy to grow at that time. The second problem was the Ukraine-Russia War. They are the main suppliers of food and fuel. Superpower countries are still suffering.

We are the one of the countries which are negotiating with them on fuel with discount price. Many countries have gone bankrupt. Many countries are asking money from the world fund. Many countries have gone to recession. The next country is Pakistan. The regime itself has changed. Sri Lanka, because of their very bad economic management, has gone into internal crisis. Still, we were able to help them. I would like to thank the Finance Minister and Prime Minister on behalf of the Tamil people in Sri Lanka, that they have been helped so much. To conclude, I would like to say that price rise, being an important issue, concerns everybody in the country. Today, we have a stable economy but, still, we are seeing the GST and other revenue collection at a record high. Since the economy is slowly developing and improving, I am sure the hon. Finance Minister will take necessary steps to address the increase in the price level of the essential commodities. Thank you, Sir.

MR. CHAIRMAN: Now, Shri Jayant Chaudhary. You have two minutes.

**श्री जयंत चौधरी** (उत्तर प्रदेश) : सर, दो मिनट में तो मैगी बनती है और उस पर भी 12 परसेंट जीएसटी देना पड़ता है।

**श्री सभापति** : मैं क्या करूँ, यह जीएसटी काउंसिल का डिसीज़न है।

**श्री जयंत चौधरी** : सर, मुझसे पहले माननीय सदस्यों ने भी बात रखी। मैं पहले माननीया सुषमा स्वराज जी को श्रद्धांजलि दूँगा। इसमें कोई शक नहीं है, मुझे याद है, लोक सभा में मैंने उनके भाषण को सुना। जिस तरीके से जमीन से जुड़ी बात, एक गृहिणी का दर्द, घर-गृहस्थी की बात, मध्यम वर्ग और गरीब के दर्द और पीड़ा को वे बयान करती थीं, बखूबी तरीके से, उनसे प्रेरणा लेते हुए आज वह दायित्व हमारा है। हम कोशिश करेंगे, लेकिन सरकार भी ऐसी हो, जो सुने। मैं कुछ सुझाव देना चाहता हूँ, क्योंकि हमने चर्चा की है और खाद्यान्न की महँगाई की दर पर सभी सदस्यों ने बात रखी, लेकिन जो मूल बात यहाँ सदन में हुई है, मैं उससे कुछ अलग राय रखता हूँ। जब हम महँगाई की बात करते हैं, तो हम तुरंत आलू, प्याज और टमाटर पर आ जाते हैं। क्या हमने सीमेंट, सरिया, ईंट की बात की, ट्रैक्टर के भाव की बात की? पम्प सेट्स के भाव कैसे बढ़ गये, उनकी बात की? क्या हम किसान की लागत की चर्चा कर पा रहे हैं? मैं आंकड़े दूंगा - अप्रैल से जून, 2020, ये जो तीन महीने हैं, अगर इनमें सीपीआई फूड इन्फ्लेशन आठ परसेंट रहा तो काफी होता है, मैं मान रहा हूं। उसी समय में डब्ल्यूपीआई फार्म इनपुट इन्फ्लेशन 27.4 प्रतिशत था। यहां मैं खुद का एक्सपीरियंस बताना चाहता हूं, कुछ अनुभव बताना चाहता हूं, अगर आंकड़ा गलत हो, तो यहां बहुत से ऐसे सदस्य हैं, जो खेती करते हैं, वे जानते हैं, वे बता दें। 2014 में अगर एक एकड़ के गेहूं के खेत की आप एक ट्रैक्टर से जुताई करते, तो औसतन आपके तीन हजार रुपये खर्च हो रहे थे, आज आठ साल के बाद 5,400 रुपये खर्च होते हैं। यदि एक एकड़ की धान की खेती आप करते, तो 300 रुपये का बीज आ जाता था, आज 600 रुपये लग रहे हैं। आपके खाद और दवाई

पर 2014 में यदि तीन हजार रुपये खर्च हो रहे थे, एक एकड़ पर धान की खेती करने वाले किसान के लिए आज 6 हजार रुपये तक वह आंकड़ा पहुंच गया है।

महोदय, हम सिर्फ महंगाई की बात करें, ठीक है, आपने स्कीम बनाई, 2018 में 500 करोड़ रुपये दिये, सवाल बनता है कि उस संसाधन का क्या प्रयोग हुआ? क्या हमने खाद्य प्रसंस्करण की इंडस्ट्री, फूड प्रोसेसिंग को बढ़ावा दिया है? क्या यह सचाई नहीं है कि जब बात टोमेटो से शुरू होती है, टमाटर की प्रोसेसिंग पर आप 12 परसेंट जीएसटी वसूलना चाहते हैं? क्या यह सचाई नहीं है कि पोटेटो को प्रोसेस करने के लिए अगर आप चिप्स बनायेंगे, नमकीन बनायेंगे, तो उस पर भी आप 12 परसेंट जीएसटी वसूलना चाहते हैं? यह भी एक कारण है कि जो फूड इन्फ्लेशन है, वह बेकाबू हो रहा है।

मैं वित्त मंत्री जी को सुझाव देना चाहता हूं कि सीपीआई में जो फूड का वेटेज़ है, अगर आप उसे घटा देंगे, तो ये जो बेवजह चर्चाएं होती हैं, आप पर भी उनका दबाव कम होगा। आप तुलना कीजिए, जर्मनी में सीपीआई का फूड का वेटेज क्या है, यह साढ़े आठ परसेंट है। ब्राज़ील में साढ़े पच्चीस परसेंट, चाइना में 19.9 परसेंट, पाकिस्तान में 35 परसेंट है और हमारे यहां 46 परसेंट है। इसलिए दूध का भाव यदि एक रुपया बढ़ जाएगा, तो त्राहि-त्राहि मच जाएगी, आप पर भी दबाव बन जाएगा और फिर आप व्यावहारिक फैसले नहीं ले पाती हैं। हमने देखा है, दुनिया ने देखा है, कॉमर्स मिनिस्ट्री डेलिगेशन तैयार कर रही थी, एक्सटर्नल अफेयर्स मिनिस्ट्री पीएम को ब्रीफ कर रही थी, प्रधान मंत्री जी यूरोप में कह रहे थे कि हम दुनिया का पेट भरेंगे, गेहूं का निर्यात करेंगे और कुछ ही दिन में आपने निर्यात पर प्रतिबंध लगा दिया। ऐसे फैसले न हों, ऐसी मेरी मांग है।

महोदय, मेरी वित्त मंत्री जी के साथ सहानुभूति है, क्योंकि जब से वे आई हैं, मजबूर होकर क्राइसेज़ मैनेजमेंट मोड में उन्होंने काम किया है, लेकिन हमें सिनेरियो प्लानिंग करनी चाहिए, भविष्य की प्लानिंग हमें बनानी होगी। मैं पूछना चाहता हूं कि आज मानसून डेफिशिएंसी है, उत्तर प्रदेश, बिहार और झारखंड में जितनी औसतन बारिश होती थी, वह नहीं हुई है। उत्तर प्रदेश में 23 परसेंट धान की बुवाई कम हुई है। क्या वहां के कृषि मंत्री के विभाग ने कोई मीटिंग ली है? क्या आपने उनके साथ कोई बैठक की है? क्या आप उनके साथ बैठक करेंगी? इसका जवाब मैं आपके उत्तर में जानना चाहूंगा।

अंत में, जो आम आदमी कहता है कि उसके पास सारी चीजों का समाधान है। मैं बताना चाहता हूं कि एक आम आदमी ने मुझे कहा कि आप सदन में जा रहे हैं, चर्चा करेंगे, वहां यह समाधान दे दीजिएगा। मैंने पूछा क्या समाधान है? उसने कहा बहुत सरल है, इनकी सरकार पांच साल रहेगी, ऐसी व्यवस्था बना दो कि हर दो-तीन महीने में कहीं चुनाव करा दो और आप देखो कि सरकार डीजल, पेट्रोल, बिजली आदि का कोई भी रेट नहीं बढ़ने देगी, धन्यवाद।

**श्री सभापति** : इन्होंने कोई राजनीति नहीं की है, केवल सुझाव दिये हैं, उन्हें आप स्वीकार करें या न करें, वह अलग बात है। सचमुच में चर्चा ऐसी होनी चाहिए। श्री के. आर. सुरेश रेड्डी। Suresh Reddy*ji*, you have two minutes to speak. Sorry to say it.

SHRI K.R. SURESH REDDY (Telangana): Mr. Chairman, Sir, I do understand your predicaments but, at the same time, we are a seven-Member Party and my name

was on the listed Business today. But, of course, there was some communication gap between us and the Table which resulted in the name not being there. Nevertheless, Sir, I leave it to you and, of course, you have all the inherent powers for your indulgence. With deep anguish, today I must say that when the country is going through the period of what they call it the *Amrit Kal,* it is not prosperity but it is poverty and the loud cries of the common man which are resonating all across the nation. All very honourable, experienced Members across the parties, while speaking, Sir, I can sum it up and say the whole summary was cradle to crematorium. The kind of agony in the country and the poor people are facing has very explicitly been described in this House. So, all I can add to that is, after the debate probably अगर आम आदमी के पास कुछ बचा, तो उसके वसीयतनामा में कुछ जीएसटी का प्रोविजन अन्तिम यात्रा के लिए रखना चाहिए, so he will have a nice farewell before that. ...*(Interruptions)*.. My question, Sir, is between September 2021 and April 2022, the consumer food price inflation in India has risen from 0.68 to 8.38 per cent year on year. Currently, it stands at 7.1 per cent. The Wholesale Price Index was at a record high, which is the highest in 30 years, in May 2022, at 15.9. I would not go for a tedious repetition how the prices have gone up, but the excuse given needs to be looked into again. When we spoke about the sunflower oil, they said the Ukraine War is the reason. I can say with full confidence that it is not the Ukraine War. Ukraine also had a drought in 2020 and 2021. Russia had an export embargo for their essential commodities. But the war started in February of 2022. You cannot blame the Ukraine war for all the price rise which is happening in our country. Secondly, Sir, when we see the petroleum prices, I would not like to go into the full split of that, but one issue which I would like to bring to the notice of the House is that Central taxes and State taxes which make part of the entire pricing of a litre of petroleum product, in that there are various taxes from the Central Government, the Government of India. One such tax which we noticed is the Agriculture Cess. The Agriculture Cess, which is at 2.5 rupees per litre, this is being collected for agriculture infrastructure and development. During the course of the debate, many hon. Members have pointed out that there has been a high inflation in Telangana and some other States. I would like to know from the hon. Finance Minister in her reply as to what is the amount you spent on agriculture infrastructure. In the last seven years, I have not seen a single major irrigation project coming up in this country. I haven't seen any major incentives being given to the farmers. But in spite of this fact, you have been collecting it. For example, in my Telangana, where you say the inflation is high, Telangana, from the most backward regions in the country before it became a State, has become one of the top five contributors to the Indian economy in a span of seven years. How did we do this? It could be achieved

through the optimum utilization of river waters which meant a lot of expenditure had been incurred. Seeing the prosperity of Telangana, which is against the spirit of the federal structure on which the country thrives, they are trying to choke Telangana. You are trying to put curbs on our borrowings. You are trying to put curbs on various limitations. Now this way the development of Telangana is one area which would be affected, Sir. I would request the Finance Minister that the spirit of federalism doesn't choke States which are progressing and which are contributing to the country.

MR. CHAIRMAN: Thank you, Sureshji.

SHRI K.R. SURESH REDDY: Finally, Sir, one last point. Everything was spoken one about the Russian war and the other was on the pandemic. But we have to see a lot of mismanagement happening even before the pandemic, it happened during demonetization. The hon. Finance Minister spoke so highly of Raghuram Rajan, and spoke about what he said, in the Lok Sabha, but I would like to quote one last point before I close. Raghuram Rajan has also said the other day in a conference in Raipur that Sri Lanka was an example of what happens when a country's politicians try to deflect a job crisis by targeting minorities. Your failures, your mismanagement should not be taken with pandemic as a reason. So, with these words-- of course, I had a lot, but with due respect to the Chair-- I thank you, Sir.

MR. CHAIRMAN: Mr. Suresh Reddy is the former Speaker. He has experience of time management.

DR. K. LAXMAN (Uttar Pradesh): Mr. Chairman, Sir, at the outset, I would like to thank you for giving me a chance to speak on the subject of price rise for the first time in this august House. Sir, I hail from Telangana, but I have been given an opportunity to get elected from Uttar Pradesh for Rajya Sabha. I am really grateful to my Leader, Modiji and our President, Naddaji for giving me a chance. As a person from Telangana, it is my bounden duty to speak on behalf of the Telangana people and to see that the interests of Telangana and the welfare of Telangana is spoken here and I would like to become the voice of the Telangana people in this august House because I am the first Rajya Sabha Member from Telangana by a ruling party and my party has given me the chance. At the same time, I would like to take the responsibility to say how being a Rajya Sabha Member from Uttar Pradesh, how my Government, under the leadership of Modiji and Yogiji, the double engine *sarkar*, is working day and night for the development and also for the empowerment of the downtrodden, the weaker

sections and the poor of the society. Mr. Chairman, Sir, in spite of this pandemic situation and the entire world facing economic crisis, our visionary leader Narendra Modiji was able to contain inflation and was able to control the price rise. I have been hearing co-Parliamentarians from Telangana speaking about price rise. I really fail to understand and I feel they have no moral right to speak on price rise because I would like to share some facts about how these Telangana people are suffering due to increase in prices. I would like to take three examples, Sir, with due permission. As soon as fuel charges were confirmed, the Union Government reduced twice, not once, and all the BJP-ruled States also reduced the prices right from Rs. 15 to Rs. 5, lessening the burden of the common man to the tune of Rs. 20-25. I have seen in Uttar Pradesh for the last one year, it is almost Rs. 20-25 on petrol and diesel. This is the concern of the Government towards the common and poor sections, whereas in Telangana, our Chief Minister * proudly says, 'I am not going to increase a single paisa which the State collects in the name of VAT'. I am sorry, Sir, the State Government collects on petrol 35 per cent as VAT and 27 per cent on diesel as VAT. Altogether, from 2014-2022, this Government has collected not less than Rs. 70,000 crores as VAT. Unfortunately, the Centre which collects, in the name of excise duty, 41 per cent share goes to the State again. This is Telangana Government's concern towards the poor and the common man! When it comes to increase of land value, twice in a span of five months, the Government has increased the land value. Not only the land value has increased up to 50-60 per cent, on which they have made money out of that, but they have also increased the stamp duty from six per cent to seven-and-a-half per cent and the market value of the land has also increased from 50-60 per cent. Apart from this, the common man relies on public transport and 50 per cent has been increased on the public transport system to the tune of Rs. 5,596 crores. It is a burden on the common man. ...*(Interruptions)*... For your information, the Government itself has due to the RTC not less than to the tune of Rs. 17,120 crores, out of which Rs. 12,598 crores are due. This Government claims to be a surplus Budget State, but unfortunately, now it is in debt of Rs. 3.5 lakh crores. Our students, the poorer sections and the common man rely on bus passes. Now the bus pass fee has increased from Rs. 160 to Rs. 450 per month. ...*(Interruptions)*... My friends spoke a lot about irrigation and concern towards farmers. Unfortunately, one project by name, Kaleshwaram, was redesigned. It was a Rs. 30,000 crore project, but enhanced to Rs. 1.20 lakh crores. Already they spent Rs. 80,000 crores, but of no use. Sir, due to recent floods and rains, all pumps in the pump house were submerged! ...*(Interruptions)*...

* Not recorded.

MR. CHAIRMAN: Mr. Laxman, you have to conclude. *...(Interruptions)...* You have to conclude. *...(Interruptions)...* Please sit down. *...(Interruptions)...*

DR. K. LAXMAN: It is learnt that hundreds of crores of rupees have to be spent for their repair! *...(Interruptions)...*

MR. CHAIRMAN: Listen, his party has given him time. *...(Interruptions)...*

DR. K. LAXMAN: It will take more than one year to get them repaired! This is the vision of our Chief Minister where public money is being wasted. Finally, I would just like to compare the UP model with Telangana. मैं उत्तर प्रदेश का भ्रमण करता हूँ, मैं चुनाव के समय भी वहाँ गया था। मोदी जी के द्वारा लगभग 3,50,000 करोड़ खर्च करके 80 करोड़ की आबादी को हर महीने पाँच किलो निःशुल्क राशन दिया जा रहा है। हमारी तेलंगाना सरकार ने तीन महीने से वह पाँच किलो राशन भी बंद कर दिया है, गरीब को मारा है। ...(**व्यवधान**)... कोई गरीब भूखा पेट नहीं सोए, इसके लिए हमारे प्रधान मंत्री, मोदी जी के अलावा, हमारे मुख्य मंत्री योगी जी के द्वारा चावल के अलावा, नमक के साथ गेहूँ, दाल, चीनी, तेल हर महीने दो बार दिया जाता है। ...(**व्यवधान**)... देश के किसी भी प्रदेश में इस तरह राशन नहीं दिया जा रहा है। ...(**व्यवधान**)... हमारे उत्तर प्रदेश में जो डबल इंजन सरकार है और हमारे जो भी बीजेपी शासित राज्य हैं, वे हमारे गरीब, वंचित, शोषित, पीड़ित, दलित, किसान के लिए काम करने वाले हैं। मोदी जी गरीबों के मसीहा हैं। तेलंगाना के लोग आज तबाह हो गए हैं, वे आज बदलाव चाह रहे हैं। ...(**व्यवधान**)... हम तेलंगाना की आबादी को यह विश्वास दिलाते हैं कि तेलंगाना में भारतीय जनता पार्टी सरकार में आ सके, इसके लिए हम काम करेंगे।

MR. CHAIRMAN: Secretariat to take note. Any reference to Chief Minister by name will not go on record. That has been the practice. Of course, other things can go. Name of the Chief Minister of Telangana should not go on record. Now, Shri Ajit Kumar Bhuyan. You have two minutes. Almost all the parties have exhausted their time.

SHRI AJIT KUMAR BHUYAN (Assam): Thank you hon. Chairman, Sir. Since I get a very short time, I will raise only a few points. But, I think, touching of such points is enough as the Government already knows everything and, tragically enough, hides everything.

Sir, from flood to price hike, the people of my State, Assam are suffering like hell and the Government goes with the same rhetoric, we cannot control price hike for these reasons. If you can give neither job nor food or relief from calamities like floods, why is there Government at all is my question.

Sir, I cannot understand why pathetic financial condition of the country and its people's financial penury is directly proportionate to the meteoric rise of a selected few. The most recent data released by the Ministry of Statistics and Programme Implementation, Government of India, shows that the rate of inflation in India, in the month of July, 2002, has been 7 per cent, while that of food inflation has been 7.75 per cent. If we look commodity-wise, we will find that the rate of inflation has been as high as 17 per cent in case of vegetables, 9 per cent for oils, 8.6 per cent for fish and meats, 10.39 per cent for fuel and light and 9.5 per cent on clothing and footwear.

Sir, it should also be noted that the rate of inflation in the country has remained over 6 per cent for quite some time now. For instance, if we consider the period since January, 2020, the average rate of inflation in India has been 6.17 per cent for the last thirty months!

Sir, why the data of various reputed international organizations on India's development index differ from our Government's data? This is my question. Now, are we manipulating even statistics of our development! To whom are we lying actually?

6.00 P.M.

What is important here is to realise that in demand constrained condition particularly, the condition arising out of the pandemic, inflation is caused only by increasing costs. A series of hikes in fuel prices, including petro products and LPGs, have only aggravated the situation.

MR. CHAIRMAN: Right, Ajit Kumar*ji.*

SHRI AJIT KUMAR BHUYAN: Sir, one minute. The present inflation is thus triggered by faulty administrative decisions. But to control inflation, the Government needs to have sufficient handles. The question is: Does the Government have sufficient handles to contain inflation? We are failing, Sir. I just want to remind this House that if we do not do anything, it will be an endless backward journey. Thank you, Sir.

MR. CHAIRMAN: Hon. Members, it is Short Duration Discussion. The Short Duration Discussion is normally of two-and-a-half hours. Because of the importance of the subject, on the request of the Members, I extended it by another one-and-a-half hour, making it four hours. Now, four hours are over. There are still some speakers left and the Minister has to give response to all these issues raised. So, the House is extended to sit beyond six o'clock till we complete the Business today for the other

speakers and also for the response by the hon. Minister. Now, Shri Sushil Kumar Modi.

**श्री सुशील कुमार मोदी** (बिहार) : सभापति महोदय, आज जीएसटी को लेकर सदन में काफी चर्चा हुई है। यद्यपि सरकार ने बार-बार कहा है...

MR. CHAIRMAN: You have ten minutes' time. Keep that in mind.

SHRI SUSHIL KUMAR MODI: Sir, the Government has reiterated that it was a unanimous decision in the Fitment Committee, in the Group of Ministers and even in the GST Council.

[THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA) *in the Chair*.]

But somehow, my Members from Opposition are saying, 'No; we opposed this increase of GST.' मैं केवल एक ही सवाल का जवाब जानना चाहता हूँ कि अगर आपने विरोध किया, तो वोटिंग क्यों नहीं कराई? जीएसटी काउंसिल में वोटिंग का प्रावधान है। अगर आपने विरोध किया और आपकी बात को स्वीकार नहीं किया गया, तो मैं आपसे जानना चाहता हूँ कि क्या आपने वोटिंग के लिए फोर्स किया, क्या आपने वोटिंग करवाई और अगर नहीं कराई तो क्यों नहीं कराई? उपसभाध्यक्ष महोदय, सच्चाई तो यह है कि यह निर्णय सर्वसम्मति से लिया गया। मैं नाम नहीं लेना चाहूँगा। एक राज्य के वित्त मंत्री ने यहाँ तक कहा कि इस पर कोई चर्चा की जरूरत नहीं है, इसको सर्वसम्मति से पारित कर दिया जाए।

उपसभाध्यक्ष महोदय, मैं यह भी जानना चाहता हूँ कि अगर आपका विरोध है, तो आपने नोटिफाई क्यों किया? On 18th of July, each and every State including Congress-ruled or TMC or CPM notified this increase of GST. आपने पश्चिमी बंगाल में क्यों नोटिफाई किया? आप रोक देते कि हम नोटिफाई नहीं करेंगे। आपने केरल में क्यों किया? आपने तमिलनाडु में क्यों किया? आपने टैक्स इन्क्रीज़ को नोटिफाई किया, it means you are in favour of increasing of GST rate tax और अब आप कह रहे हैं कि हमने तो साथ नहीं दिया था। महोदय, यह बार-बार कहा जा रहा है। मैंने केरल के मुख्य मंत्री का बयान देखा कि हम इसको लागू नहीं करेंगे। मेरा कहना है कि अगर हिम्मत है तो जो अपोज़िशन-रूल्ड स्टेट्स हैं, वे घोषणा करें कि इस इन्क्रीज़ को अपने राज्य में लागू नहीं करेंगे। अगर हिम्मत है, तो वे एलान करें। लेकिन, उन सबों ने इसको लागू कर दिया और अब यहाँ पर धरना दे रहे हैं, प्रदर्शन कर रहे हैं। मैं तो आग्रह करूँगा कि अगर आपको गरीबों की इतनी ही चिन्ता है, तो आप एलान कीजिए कि आप रीइम्बर्स करेंगे। There is a provision of reimbursement. They will not levy any tax on the consumer, but they will reimburse the tax to the shopkeepers. आप अनाउंस कर दीजिए कि रीइम्बर्स करेंगे। अभी भी समय है, आप जीएसटी काउंसिल की अगली बैठक में विदड्रॉ करने का प्रस्ताव ला सकते हैं। इसके पहले भी जीएसटी काउंसिल की बैठक में 300 से ज्यादा चीज़ों पर जो टैक्स इन्क्रीज़ हुआ,

उसको वापस लिया गया। आप एलान कीजिए कि जीएसटी काउंसिल की अगली बैठक में हम इस निर्णय को वापस लेंगे।

उपसभाध्यक्ष महोदय, यह जीएसटी काउंसिल का फैसला है। यह केन्द्र सरकार का फैसला नहीं है। केन्द्र सरकार वहाँ मौजूद थी, केन्द्र सरकार वहाँ उपस्थित थी, लेकिन सर्वसम्मति से यह फैसला लिया गया। चाहे वह कांग्रेस हो या टीएमसी हो, सभी ने सर्वसम्मति से यह निर्णय लिया है। उपसभाध्यक्ष महोदय, आश्चर्य की बात है कि एक पार्टी के लोग कह रहे हैं कि 'जीएसटी को स्क्रैप कर देना चाहिए। अगर हमारी सरकार बनी तो नया जीएसटी लाएंगे', वे कहते हैं कि सिंगल रेट होना चाहिए। आप अगली मीटिंग में प्रस्ताव लाइए। क्या आज तक आप कोई प्रस्ताव लाए कि सिंगल रेट होगा? क्या चप्पल पर जो टैक्स लगेगा, वही टैक्स मर्सिडीज़ कार पर भी लगेगा! अगर हिम्मत है तो जीएसटी काउन्सिल की अगली बैठक में bring a Resolution that there will not be four slabs of taxes, but there will be only one slab of taxes. महोदय, आपने वहां सर्वसम्मति से निर्णय कर दिया और यहां पर आप उसका विरोध कर रहे हैं। इनको विरोध करने का कोई नैतिक अधिकार नहीं है।

महोदय, जहां तक इन्फ्लेशन की बात है। यह इम्पोर्टेड इन्फ्लेशन है। यह आयातित महंगाई है। यह देश की अर्थव्यवस्था के मिसमैनेजमेंट के कारण पैदा हुई महंगाई नहीं है। यह इम्पोर्टेड इन्फ्लेशन है। यह जो इन्फ्लेशन है, 'India's import dependency is a Congress legacy'. मैं काँग्रेस के नेताओं से जानना चाहता हूं कि अगर आज़ादी के 75 साल के बाद भी 85 परसेंट क्रूड ऑयल इम्पोर्ट करना पड़ रहा है, तो क्या आप इसके लिए ज़िम्मेदार नहीं हैं? जो खाद्य तेल है, पाम ऑयल, मस्टर्ड ऑयल, सोयाबीन ऑयल, अगर हमें आज 60 परसेंट एडिबल ऑयल इम्पोर्ट करना पड़ता है, तो आपने क्या प्रयास किया कि वह इम्पोर्ट न करना पड़े? महोदय, हम 58 परसेंट नेचुरल गैस इम्पोर्ट करते हैं। 75 साल में आपने क्या प्रयास किए कि उसे इम्पोर्ट नहीं करना पड़े? महोदय, हम 60 परसेंट फर्टिलाइज़र इम्पोर्ट करते हैं। आज जो सारी महंगाई है, यह 3F के कारण है, 'Fuel, Food and Fertilizer'. ये तीनों चीज़ें हैं, जिन्हें हम विश्व के बाज़ार से आयात करते हैं। महोदय, 3R - Russia, Rate and Recession - ये तीन बड़े कारण हैं, जिनके कारण यह स्थिति यहां पैदा हो रही है।

महोदय, मेरे पूर्व के लोगों ने विस्तार से ज़िक्र किया है कि अमेरिका में इन्फ्लेशन कितना है। वह 2 परसेंट था, that is increased to 9.1 per cent. कनाडा में 8.1 परसेंट है, यूके में 9.4 परसेंट इन्फ्लेशन है, and that is going to be increased to 11 per cent in the coming days. आज पूरी दुनिया में विरोध हो रहा है, पूरी दुनिया के अंदर आंदोलन हो रहा है। मैं सदन को बताना चाहूंगा कि इंग्लैंड के अंदर वेजेज़ को बढ़ाने के लिए रेलवे की स्ट्राइक हो गई, ज़िम्बाब्वे में नर्सेज़ ने स्ट्राइक कर दी, बेल्जियम के अंदर वर्कर्स की स्ट्राइक हुई - साउथ कोरिया, स्पेन, पेरू, अफगानिस्तान, यमन, म्यांमार, हैती, ब्रुसेल्स, लेबनान, इराक, केन्या, ट्यूनीशिया, बुर्किना फासो, आदि दुनिया के 50 से ज्यादा देशों में महंगाई के विरोध में जनता सड़कों पर आ गई, लेकिन यह नरेन्द्र मोदी जी का कमाल है कि इन्होंने महंगाई को नियंत्रित करके रखा और आपके प्रयास के बावजूद कोई सड़कों पर नहीं आया। पोलिटिकल पार्टीज़ के प्रदर्शन के अलावा कहीं जनता सड़कों पर नहीं आयी, क्योंकि जनता को मालूम है कि यह महंगाई यूक्रेन के कारण है, जनता को मालूम है कि अंतरराष्ट्रीय बाज़ार में अगर फर्टिलाइज़र का दाम नहीं बढ़ा होता, तो

भारत में फर्टिलाइज़र का दाम नहीं बढ़ा होता। महोदय, जनता को यह मालूम है कि फ्यूल से लेकर बाकी चीज़ों का ...(**समय की घंटी**)... महोदय, आपने 10 मिनट का समय दिया था।

**उपसभाध्यक्ष** (**श्री भुबनेश्वर कालिता**) : अभी पार्टी ने समय कम कर दिया। 7-7 मिनट का समय कर दिया है।

**श्री सुशील कुमार मोदी :** आपने मुझे नहीं बोला कि कम कर दिया है, आपने कहा कि 10 मिनट का समय है, इसलिए मैं 10 मिनट को ध्यान में रखकर बोल रहा था। महोदय, चेयरमैन साहब ने 10 मिनट का समय दिया था।

महोदय, मैं केवल यही कहना चाहूंगा कि यह जो महंगाई है, वह चाहे फर्टिलाइज़र की महंगाई हो - फर्टिलाइज़र का दाम अंतरराष्ट्रीय बाज़ार में बढ़ा, लेकिन हमने किसानों के लिए दाम बढ़ने नहीं दिया, हमने उनको सब्सिडी दी। हमने 62 हज़ार करोड़ रुपये की सब्सिडी दी है, नई सब्सिडी दी है और अब सरकार ने एलान किया है कि वर्ष 2025 के बाद हम यूरिया का इम्पोर्ट नहीं करेंगे। यह भारत सरकार की हिम्मत है कि वर्ष 2025 के बाद हम यूरिया का इम्पोर्ट नहीं करेंगे। अगर हम यूरिया का इम्पोर्ट नहीं करेंगे, तो उससे 40 हज़ार करोड़ की बचत होगी, हम कितनी सब्सिडी दे रहे हैं? मैं सदन को बताना चाहूंगा कि यह जो यूरिया है, उसका प्राइस 2,450 रुपये है और हम 2,184 रुपये सब्सिडी दे रहे हैं, यानी 2,450 रुपये की यूरिया केवल 266 रुपये में हम किसानों को दे रहे हैं। डीएपी का दाम 4,073 रुपये है और हम 1,350 रुपये में दे रहे हैं। एनपीके का दाम 3,291 रुपये है और हम 1,470 रुपये में दे रहे हैं। एमओपी का दाम 2,654 रुपये है, लेकिन हम 1,700 रुपये में दे रहे हैं। महोदय, अगर नरेन्द्र मोदी जी नहीं होते, तो आज भारत में महंगाई की दर जो 7 प्रतिशत है, मैं दावा करता हूं यह 20 परसेंट पर पहुंच गई होती। महोदय, समय नहीं है। मेरे पूर्व के लोगों ने आंकड़ा दिया है कि यूपीए के समय में क्या हुआ, इन्फ्लेशन का रेट क्या था, ग्लोबल फाइनेंशियल क्राइसिस के समय भारत के अंदर इन्फ्लेशन का रेट क्या था, टेम्पर टेन्ट्रम के समय इन्फ्लेशन का रेट क्या था? हम आज 7.01 पर है और मैं विश्वास दिलाना चाहता हूं अब यूक्रेन से सनफ्लॉवर का एक्सपोर्ट प्रारंभ हो गया है, यूक्रेन से गेहूं का एक्सपोर्ट प्रारंभ हो गया है। माननीय घनश्याम तिवाड़ी जी ने ठीक कहा है कि नरेन्द्र मोदी जी थे, जिन्होंने रूस-यूक्रेन युद्ध के दौरान और अमेरिका की बिना परवाह किए, सैंक्शन की बिना परवाह किए रूस से केवल कच्चा तेल ही नहीं, बल्कि रूस से फर्टिलाइज़र, कच्चा तेल और अन्य चीज़ों को सस्ते दाम पर मंगवा कर गरीबों को देने का काम किया है।

**उपसभाध्यक्ष** (**श्री भुबनेश्वर कालिता**) : प्लीज़, आप कन्क्लूड कीजिए। आपका दस मिनट का समय पूरा हो चुका है।

**श्री सुशील कुमार मोदी** : सर, मैं कन्क्लूड कर रहा हूं, इसलिए मैं भारत के प्रधान मंत्री श्री नरेन्द्र मोदी जी को धन्यवाद देना चाहूंगा, जिन्होंने प्रोएक्टिव होकर महंगाई को नियंत्रित करने का प्रयास किया है। प्रोएक्टिव पॉलिसीज़ बढ़ाई हैं और आगे आने वाले दिनों में भी हम महंगाई को 7

परसेंट से आगे नहीं जाने देंगे। उपसभाध्यक्ष महोदय, इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करता हूं। आपने समय दिया, उसके लिए बहुत-बहुत धन्यवाद।

DR. FAUZIA KHAN: Sir, I have a point of order. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): I have already called the next speaker. ...*(Interruptions)*...

**डा. राधा मोहन दास अग्रवाल** (उत्तर प्रदेश) : माननीय उपसभाध्यक्ष महोदय, मैं अपनी बातें चार बिंदुओं पर आपके सामने रखता हूं।...(**व्यवधान**)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Under what rule is it?

DR. FAUZIA KHAN: Sir, it is under Rule 261. This is defamatory to Maharashtra when hon. Member was saying that nobody opposed anything in the GST Council. Maharashtra Government has written an open letter saying that this GST must not be applied to food products. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): He is not talking about the open letter. ...*(Interruptions)*... He is talking about the Council. ...*(Interruptions)*...
DR. FAUZIA KHAN: How can he say it? ...*(Interruptions)*... He can't say that nobody opposed it. ...*(Interruptions)*...

**उपसभाध्यक्ष** (**श्री भुबनेश्वर कालिता**) : काउंसिल की बात कर रहे हैं, लैटर की बात नहीं कर रहे हैं।...(**व्यवधान**)... लैटर में या हाउस में ज़िक्र करने की बात नहीं कर रहे हैं।...(**व्यवधान**)...

DR. FAUZIA KHAN: The Maharashtra Government has written a letter. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Your point of order is ruled out. ...*(Interruptions)*... It doesn't come under any rule. ...*(Interruptions)*...

**डा. राधा मोहन दास अग्रवाल** : माननीय उपसभाध्यक्ष महोदय, महंगाई की इस महत्वपूर्ण बहस पर मैं चार बिंदुओं पर अपनी बातें रखूंगा। क्या यह महंगाई पहली बार भारत में आई है? क्या भारत के भाजपा शासित राज्यों और गैर-भाजपा राज्यों के बीच में महंगाई एक-सी है, क्या भारत का विकास इससे प्रभावित हुआ है और महंगाई पर ये तथाकथित नेता ज्यादा समझदार हैं या इस देश की जनता ज्यादा समझदार है? महोदय, 75 साल के शासन में पहले 27 साल कांग्रेस का

शासन था और महंगाई की दर 13 प्रतिशत से लेकर 28 प्रतिशत तक थी। फिर बीच में जनता पार्टी का शासन आया और जनता पार्टी ने खींचकर महंगाई की दर 2.52 परसेंट तक ला दी। फिर कांग्रेस का शासन आया और तकरीबन 15 साल कांग्रेस की सरकार रही और महंगाई फिर बढ़कर 10 परसेंट से लेकर 11.35 परसेंट हो गई। उसके बाद फिर अटल जी की सरकार आई और अटल जी की सरकार में महंगाई 1999 में 4.67 परसेंट, 2000 में 4.01 परसेंट, 2001 में 3.75 परसेंट, 2002 में 4.3 परसेंट और 2004 में 3.77 परसेंट रही। यानी फिर भाजपा की सरकार आने पर महंगाई घट गई। उसके बाद एक अर्थशास्त्री प्रधान मंत्री बनकर हम लोगों के बीच में आए। 2009 में 10.88 प्रतिशत महंगाई थी, 2010 में 11.99 परसेंट महंगाई थी, 2011 में 8.91 प्रतिशत महंगाई थी, 2012 में 9.48 प्रतिशत महंगाई थी, 2013 में 10.02 परसेंट महंगाई थी। यह एक अर्थशास्त्री प्रधान मंत्री के दौरान इस देश की महंगाई थी। फिर आए चाय बेचने वाले हमारे प्रधान मंत्री, जिन पर आज पूरा देश गर्व करता है। कबीर दास ने लिखा है:

*"पोथी पढ़ि पढ़ि जग मुआ, पंडित भया न कोय,*
*ढाई आखर प्रेम का, पढ़े सो पंडित होय"।*

गरीबों के बीच में जीने वाले उस मोदी ने महंगाई को 2014 में 6.77, 2015 में 4.91, 2016 में 4.95, 2017 में 3.33, 2018 में 3.94, 2019 में 3.75 और 2021 में 5 परसेंट कर दिया। यह कार्यकाल था माननीय मोदी जी का। यह पिछले आठ सालों का एक ऐतिहासिक कार्यकाल है। मैं अपने छात्र जीवन में सुनता था, 'जब-जब कांग्रेस आई है, कमर तोड़ महंगाई है।' अब समझ में आता है और ये आंकड़े बताते हैं कि सच्चाई क्या है।

उपसभाध्यक्ष महोदय, दूसरी बात, आज के दिन जो वर्तमान की महंगाई है - उत्तर प्रदेश में भाजपा का शासन है, वहां महंगाई 6.7 और देश का एवरेज 7.1 प्रतिशत है, उत्तराखंड में भाजपा का शासन है, वहां महंगाई की दर 6.04 परसेंट है, मध्य प्रदेश में भाजपा का शासन है, वहां थोड़ी सी ज्यादा है, 7.16 परसेंट है, बिहार में भाजपा की सम्मिलित सरकार है, महंगाई 5.97 प्रतिशत है। गैर भाजपा शासित राज्यों में - तेलंगाना में 10.05 प्रतिशत है, पुडुचेरी में 10.09 प्रतिशत, राजस्थान में 7.79 प्रतिशत, ओडिशा में 7.71 प्रतिशत, आंध्र प्रदेश में 8.63 प्रतिशत, लक्षद्वीप में 9.6 प्रतिशत, महाराष्ट्र में हमारी सरकार के पहले के आंकड़े के अनुसार 8.52 प्रतिशत है। यानी देश में 7.1 प्रतिशत महंगाई के बावजूद, इस देश में जितने भाजपा शासित राज्य हैं, सभी में महंगाई बहुत कम है और जितने भी गैर-भाजपा शासित राज्य हैं, उन सभी में महंगाई बहुत ज्यादा है।

उपसभाध्यक्ष महोदय, तीसरी बात मैं आंकड़ों से ही कहूंगा। वर्ल्ड बैंक की रिपोर्ट आई है। दुनिया में विकास की दर 4.8 प्रतिशत है। अरब देश में 1.6 प्रतिशत है, पूर्वी एशिया और जापान में 5.5 प्रतिशत, लैटिन अमेरिका और कैरेबिया में 5.8 प्रतिशत, यूके में 7 प्रतिशत, यूएसए में 5.5 प्रतिशत, रूस में माइनस 2.8 परसेंट, इटली में 7.3 परसेंट है और भारत की विकास की दर 22 मार्च, 2022 की वर्ल्ड बैंक की रिपोर्ट के हिसाब से दुनिया में सबसे अधिक रिकॉर्ड 7.9 प्रतिशत है। यह वर्ल्ड बैंक की ऑफिशियल रिपोर्ट है।

अब मैं अंतिम बात कहना चाहूंगा। महंगाई इनको दिखती है, जनता को नहीं। ...(**व्यवधान**)... मैंने वर्ल्ड बैंक के बारे में बताया। आप सुनिए, थोड़ा पढ़िए और सोर्स खोज लीजिए। ...(**व्यवधान**)... मैंने आपको बताया वर्ल्ड बैंक के संबंध में, फिर भी आप न पढ़ना चाहें, तो कोई कुछ नहीं कर सकता है। ...(**व्यवधान**)...

**उपसभाध्यक्ष (श्री भुबनेश्वर कालिता) :** आप चेयर को एड्रेस कीजिए।

**डा. राधा मोहन दास अग्रवाल :** महोदय, मोदी जी सरकार में आए थे, 2015 में प्रति व्यक्ति आय 86 हज़ार रुपये थी, 2016 में वह बढ़कर 94 हज़ार हो गई, 2017 में 1 लाख 4 हज़ार हो गई, 2018 में 1 लाख 14 हज़ार हो गई, 2019 में 1 लाख 26 हज़ार हो गई, 2020 में 1 लाख 35 हज़ार हो गई और आज हम गर्व के साथ कह सकते हैं कि भारत की प्रति व्यक्ति आय 1 लाख 50 हज़ार रुपये है। इस कार्यकाल में हमारी आय पिछले एक साल के मुकाबले 18 परसेंट बढ़ी है और मोदी जी के कार्यकाल में 80 परसेंट बढ़ी है। महंगाई 7 परसेंट है, मैं मान लेता हूं कि महंगाई में फूड का इन्फ्लेशन 14 परसेंट है और पिछले एक साल की आय 18.5 परसेंट है। यही कारण है कि हमारे देश के नागरिक इस बात को जानते हैं कि हमारे पास एक प्रधान मंत्री है, जो अनवरत इस बात के लिए काम करता है कि कैसे इस देश के गरीब नागरिक को उसकी गरीबी का एहसास न होने दिया जाए। आज दुनिया मोदी इकोनॉमिक्स के बारे में पढ़ रही है कि वह कौन सा तरीका है कि कोरोना काल में इतनी समस्याएं आईं, लेकिन इस देश का एक भी गरीब सड़क पर निकलकर नहीं आया। खर्चे सिर्फ अनाज के नहीं होते, खर्चे मकान के होते हैं, जो मोदी जी ने दिये, खर्चे बिजली के होते हैं, जो मोदी जी ने दिये, खर्चे पढ़ाई के होते हैं, जो मोदी जी ने दिये, खर्चे इलाज के होते हैं, जो मोदी जी ने दिये। सर, खर्चे अनाज के होते हैं, ..(**व्यवधान**)...जिसको मोदी जी ने इतना दिया है कि लोग अपने घरों में नहीं रख पा रहे हैं। मैं इस पूरी बहस को एक शुद्ध राजनीतिक बहस कहते हुए कंडेम करता हूं। ..(**व्यवधान**)..

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Next speaker is Shrimati Geeta alias Chandraprabha. ...*(Interruptions)*... Dr. John Brittas, please take your seat. ...*(Interruptions)*... Geeta ji, please speak.

**श्रीमती गीता उर्फ चंद्रप्रभा** (उत्तर प्रदेश) : उपसभाध्यक्ष जी, आपका बहुत-बहुत धन्यवाद कि आज मुझे महंगाई पर हो रही चर्चा में भाग लेने का सौभाग्य प्राप्त हुआ है। ..(**व्यवधान**)..मैं दो सप्ताह से देख रही हूं कि विपक्ष के लोग लगातार सदन में हंगामा कर रहे हैं, जबकि हमारी सरकार महंगाई पर चर्चा करने के लिए लगातार तैयार थी, फिर भी दो सप्ताह तक सदन को नहीं चलने दिया गया। महंगाई का रोना रोते हुए इनको स्पष्ट दिखाई दे रहा है कि इस सदन को चलाने में कितना खर्च होता है, परंतु इन्होंने उसके बाद भी सदन नहीं चलने दिया। मैं आपके माध्यम से सदन ..(**व्यवधान**)..मैं मजबूर होकर ..(**व्यवधान**).. सदन के सामने कुछ आंकड़े रखना चाहती हूँ। अभी हमारे भाई ने आंकड़े रखे हैं, मैं ज्यादा रिपीट नहीं करूंगी, लेकिन यह बात सच है कि ये आंकड़े भारतीय जनता पार्टी के नहीं, ये आंकड़े भारत सरकार के नहीं, बल्कि ये आंकड़े

विश्व बैंक के हैं, जिन्हें मैं आपके समक्ष रखना चाहती हूं। मान्यवर, कम से कम इसलिए भी विपक्ष के बंधुओं को इन आंकड़ों पर विश्वास करना ही पड़ेगा।

महोदय, हमारे भारत के गौरव आदरणीय अटल बिहारी वाजपेयी जी, जब 1998 में प्रधान मंत्री बने थे, उस समय उन्हें महंगाई का आंकड़ा 13.2 परसेंट के रूप में मिला था, परंतु उतनी विषम परिस्थितियों में भी आदरणीय अटल जी ने उन चुनौतियों को स्वीकारा और 1998 के बाद वाजपेयी जी ने अपनी अच्छी कार्य शैली और अच्छे तरीके से इसको प्रति वर्ष कम किया। महोदय, मैं इसको दोहराना नहीं चाहूंगी। 1998 में, जब उन्हें 13.2 परसेंट के रूप में महंगाई की दर मिली थी, तब उसके बाद, 2004 में उन्होंने महंगाई को 3.7 परसेंट की दर पर छोड़ा था। महोदय, इन आंकड़ों से यह स्पष्ट होता है कि अटल जी की सरकार बनने से पहले देश महंगाई की मार से जूझ रहा था, देश के लोग महंगाई से मर रहे थे। उसके बाद भी प्रति वर्ष - महोदय, मैंने जिस तरीके से अभी आंकड़े बताए कि 2004 के बाद आदरणीय मनमोहन सिंह जी जब प्रधान मंत्री बने, तो इन्होंने इसको 3.7 परसेंट से बढ़ाकर देश के लाल, आदरणीय नरेन्द्र मोदी जी के हाथ में 11 फीसदी दर की महंगाई के स्तर पर छोड़ा था। इससे यह स्पष्ट होता है कि इन दस वर्षों में महंगाई न सिर्फ बढ़ी, बल्कि इसकी रफ्तार भी बहुत तेज़ थी।

उपसभाध्यक्ष महोदय, आप खुद समझिए कि 2004 में 3.7 परसेंट से 2013 में जब 11 परसेंट की दर पर छोड़ा था, तो वह उनकी नीतियों को स्पष्ट दर्शाता है। मैं इस सदन के माध्यम से यह बताना चाहती हूं कि गरीबी में जीवन यापन करने वाले देश के ऐसे लाल के पास जब नीतियों में सुधार करने का अवसर आया, तो आदरणीय प्रधान मंत्री जी के नेतृत्व में हमारी सरकार ने 2014 से लेकर अब तक, विषम परिस्थितियों में भी, 2020 में कोरोना जैसी महामारी के आने के पश्चात् भी कार्य किया। देश में लॉकडाउन लगा, कई महीनों तक आर्थिक गतिविधियाँ भी ठप रहीं और उसका लाखों लोगों की आजीविका पर भी असर पड़ा। लोगों के व्यापार ठप हो गये, लोगों की नौकरियां चली गईं तथा लोगों की बचत रोज़मर्रा की चीजें जुटाने में खर्च हुई, इसके पश्चात भी 2020 में हमारी सरकार ने महंगाई की दर 6.6 प्रतिशत से बढ़ने नहीं दी। इससे स्पष्ट है कि हमारी सरकार, हमारे प्रधान मंत्री जी कितने संवेदनशील हैं। आप सभी लोग जानते हैं, विपक्ष के साथी भी जानते हैं, अभी मैं देख रही थी, आदरणीय शक्तिसिंह जी जिस तरीके से आरोप लगा रहे थे, बहन रजनी जी आरोप लगा रही थीं, मैं उनको बताना चाहती हूं कि आप स्वयं जानते हैं कि इस बार अनेकों अन्तरराष्ट्रीय विषयों, जैसे यूक्रेन युद्ध, अन्तरराष्ट्रीय बाजार मंदी और अनेकों अन्य विषय रहे, जिनका प्रभाव भारतीय अर्थव्यवस्था पर पड़ा। इसके पश्चात भी इस वर्ष महंगाई की दर 7 फीसदी से ज्यादा नहीं रही है, इसलिए स्पष्ट समझ से मैं अपने प्रधान मंत्री जी का पुनः यहां से आभार व्यक्त करती हूं कि देश के नागरिकों के लिए वे कितने संवेदनशील हैं, जिन्होंने भारतीय अर्थव्यवस्था को बरकरार रखते हुए समूचे विश्व को, मंदी में जूझ रहे विश्व को एक रास्ता दिखाया है। अपनी कमजोर आर्थिक नीति के कारण श्रीलंका की स्थिति को भी हमने देखा है। पिछले सात वर्षों में सरकार द्वारा बनाई गई मजबूत आर्थिक नीतियों के कारण आज देश को इस विपरीत समय में भी कठिनाइयों का सामना नहीं करना पड़ रहा है। माननीय प्रधान मंत्री जी के कुशल नेतृत्व के कारण मुझे बताते हुए गर्व हो रहा है कि जब सारा विश्व मंदी से परेशान है, तब भारतीय अर्थव्यवस्था का दुनिया में सबसे तेज़ गति से बढ़ने का अनुमान लगाया गया है। यह आंकड़ा कोई भारतीय जनता पार्टी का नहीं है। आज विकसित देश भी हैरान हैं कि भारत किस

प्रकार से इस वैश्विक चुनौती से अपनी अर्थव्यवस्था को बचाकर तेज़ गति से आगे बढ़ रहा है। 2022-23 में हमारी अर्थव्यवस्था का 9 फीसदी की दर से आगे बढ़ने का अनुमान लगाया गया है। ...(**समय की घंटी**)... सर, मुझे 10 मिनट का समय दिया गया था...

**उपसभाध्यक्ष (श्री भुबनेश्वर कालिता)** : अभी समय कम कर दिया गया है। आपका समय सात मिनट है। अब आप समाप्त कीजिए।

**श्रीमती गीता उर्फ चंद्रप्रभा** : महोदय, ये आंकड़े भारतीय जनता पार्टी के नहीं हैं, ये अन्तरराष्ट्रीय मुद्रा कोष के आंकड़े हैं। इस बात को कांग्रेस क्यों समझने को तैयार नहीं होती है, क्योंकि उनके नेताओं द्वारा लगातार एक परिवार शास्त्र पढ़ा जाता है, इसलिए वे अर्थशास्त्र, राजनीति शास्त्र अब सब भूल गये हैं। अपनी गलतियों को छिपाने के लिए उनका लगातार सिर्फ एक उद्देश्य रहता है कि किसी न किसी प्रकार से सदन को चलने नहीं देना है। कभी महंगाई तो कभी जी.एस.टी., कभी अग्निवीर, कभी यह, तो कभी वह, ये लगातार पूरे देश को गुमराह करने का काम करते रहते हैं। महोदय, जी.एस.टी. देश का सबसे बड़ा टैक्स सुधार है, जिसका सीधा-सीधा लाभ आम लोगों को पहुंचता है। अगर जी.एस.टी. न होता तो मुझे लगता है कि इतनी महामारी में भी 80 करोड़ जरूरतमंद लोगों को मुफ्त में राशन नहीं पहुंचता, इसलिए मैं प्रधान मंत्री जी का आभार व्यक्त करती हूं। चूंकि समय कम है।

अंत में मैं इतना ही कहूंगी, मैं विपक्षियों से अनुरोध करती हूं कि आपके द्वारा समय-समय पर लगाये जा रहे बेबुनियाद विषयों को छोड़कर एक संवेदनशील विपक्ष की भूमिका निभाते हुए देश की प्रगति में आप सहयोग करें। बहुत-बहुत धन्यवाद।

**प्रो. राम गोपाल यादव** (उत्तर प्रदेश) **:** श्रीमन्, मुझे उम्मीद थी कि इतने झगड़े-झंझट के बाद जब महँगाई पर चर्चा हुई, तो उसका रिजल्ट कुछ अच्छा निकलेगा, लेकिन सत्ताधारी दल की तरफ से जिन विद्वान साथियों ने तर्कसंगत और अपने आँकड़ों के साथ भाषण दिए, उससे हमें यह लगता है कि इसका कोई अच्छा रिजल्ट नहीं निकलने वाला है, क्योंकि आंकड़ों से आधे पेट, भूखे बैठे हुए व्यक्ति का पेट नहीं भर सकता। इस देश की जनता ने हमेशा देखा कि यहाँ बजट के दौरान, आज नहीं, पहले से भी आँकड़ों के मकड़जाल में ही जनता को फँसाया गया और धरातल पर वास्तविकता बिल्कुल डिफरेंट रही। मेरे पास ज्यादा टाइम नहीं है, मैं कुछ ज्यादा कहना भी नहीं चाहूँगा। मैं सिर्फ इतना कहना चाहता हूँ कि अगर आप वास्तविकता को जानना चाहते हैं, तो कभी सुबह 5 बजे जग कर सड़क पर जाइए, पृथ्वीराज रोड, मोती लाल रोड, वगैरह। वहां सड़क के किनारे जो झाड़ू लगाने वाला है, उससे पूछिए कि महँगाई का दर्द क्या होता है। यहाँ बैठे हुए ज्यादातर लोग इसे नहीं समझ सकते हैं। जब आप उन गरीब लोगों से जाकर पूछेंगे, तब मालूम पड़ेगा कि महँगाई क्या चीज होती है। उन माताओं से पूछिए, जो अपने बच्चों को दूध नहीं दे पा रही हैं। मैं कल एक कार्टून देख रहा था, जिसमें एक बच्ची कह रही है कि निर्मला दीदी, आपने जीएसटी लगा कर मेरी पेंसिल और शार्पनर का भी दाम बढ़ा दिया तथा मेरी मैगी का भी दाम बढ़ा दिया! इसलिए जिन पर बीतती है, वे ही जानते हैं कि महँगाई की स्थिति क्या है। यह सही है कि महँगाई तमाम कारणों से बढ़ती है। इसलिए मैं अपने मित्रों से यह कहना चाहूँगा कि कम से कम

यह तो स्वीकार करना चाहिए कि महँगाई बढ़ रही है। आप उसको जस्टिफाई मत कीजिए कि दुनिया में ऐसा है, इसलिए हिन्दुस्तान में भी ऐसा है। जस्टिफाई करने का कोई औचित्य नहीं है। जब महँगाई बेतहाशा बढ़ रही है, रुक नहीं रही है, तो यह मान कर चलिए कि अर्थव्यवस्था में कहीं न कहीं गलती है। आप उसकी व्यवस्था को सुधार सकते हैं। आप बड़े लोगों पर टैक्स बढ़ा सकते हैं, गरीबों से हटा सकते हैं। इसलिए मैं माननीया वित्त मंत्री जी से यह कहना चाहूँगा कि जब आप जवाब दें, तो आपने जो जीएसटी बढ़ाया है, आप कम से कम उसको विद्ड्रॉ करने की घोषणा यहाँ जरूर करें। लोगों को कुछ तो मिले! आप बड़े लोगों के लिए बढ़ा दीजिए। आप तमाम लोगों को राहत दे रहे हैं, कॉरपोरेट टैक्सेज़ में कमी की जा रही है, जबकि गरीब लोगों पर टैक्स बढ़ रहा है। उनका टैक्स बढ़ाइए और गरीबों का टैक्स कम कीजिए, वरना इस चर्चा का कोई लाभ नहीं है। हम जानते हैं कि आप क्या जवाब देंगी। आपको जो जवाब देना था, वह आपके सदस्यों ने दे दिया और मोदी जी ने पूरा जवाब दे दिया। उन्होंने कुछ छोड़ा ही नहीं, मंत्री जी क्या बोलेंगी! ...(**व्यवधान**)... सुशील मोदी जी। यहाँ तो वही मोदी जी हैं।

मैं आप लोगों को एक और राय देना चाहता हूँ। आप हर काम में प्रधान मंत्री, मोदी जी का नाम मत लिया कीजिए। कल कहीं कोई काम बिगड़ा, तो क्या फिर आप उन्हीं को दोषी ठहराएँगे? अपने नेता को बचाए रखने के लिए कुछ तो गुंजाइश छोड़िए। पता चला कि खराब स्थिति हुई, तो निर्मला जी जिम्मेदार, अच्छी स्थिति है, तो मोदी जी जिम्मेदार। इसलिए आप अपने नेता को सुरक्षित रखने का भी काम किया कीजिए। आप हर बार, हर मामले में नेता का नाम मत घसीटा कीजिए। मुझे कुछ नहीं कहना है, लोग बहुत कुछ बोल चुके हैं। मुझे एक ही प्रार्थना करनी है कि माननीया मंत्री जी जब जवाब दें, तो जो बढ़ा हुआ जीएसटी है, जो गरीब लोगों पर बढ़ा है, आम चीजों पर बढ़ा है, उसको विद्ड्रॉ कर लीजिए आप कुछ बड़े लोगों पर बढ़ा दीजिएगा, धन्यवाद।

**उपसभाध्यक्ष (श्री भुबनेश्वर कालिता)** : श्री रामजी। आपके पास दो मिनट का समय है।

**श्री रामजी** (उत्तर प्रदेश) : उपसभाध्यक्ष महोदय, चूँकि मेरे पास दो मिनट का समय है, तो मैं अपनी बात को संक्षेप में ही रखना पसंद करूँगा। इस सदन में मैं सुषमा जी की एक बात को क्वोट कर रहा हूँ। अभी कई सारे सांसदगणों ने, कई सारे लोगों ने बात को रखा और सभी लोगों ने यहाँ पर इंटरनेशनल आँकड़े प्रस्तुत कर दिए। देश की जो गरीब जनता है, आदिवासी है, चाहे दलित है, जो गाँव में रहता है, डेली मजदूरी करता है, वह इंटरनेशनल आँकड़ों को नहीं जानता। उसे यह मालूम होता है कि आटे का भाव कितना है, दाल का भाव कितना है, आज तेल कितना महँगा हो गया, पेट्रोल कितना महँगा हो गया। जो जरूरत के सामान हैं, उन्हें देखकर वे लोग बोलते हैं। अभी माननीय सदस्य ने यहां बात रखी कि आज आम आदमी इस दौर में महंगाई के जाल में और सरकार के आंकड़ों के मकड़जाल में फंसा हुआ है। यह हमने नहीं कहा है, ये सत्ता पक्ष के लोग जब विपक्ष में बैठे हुए थे, तब इन लोगों ने इसी बात को कहा था।

महोदय, आज मैं आपके सामने यह एक बिल दिखा रहा हूं, यह केन्द्रीय उपभोक्ता भंडार का बिल है। 841 रुपये का सामान खरीदा गया और इस पर 84 रुपये का टैक्स लगा है। इसमें दाल, साबुन आदि जरूरत का सामान है, वहां टीवी और फ्रिज इत्यादि नहीं मिलते हैं, केन्द्रीय

उपभोक्ता भंडार पर वही सामान मिलता है, जो डेली यूज़ का सामान होता है। यानी कि एक गरीब आदमी अगर 841 रुपये का सामान खरीदेगा, तो वह 84 रुपये का टैक्स देने का काम करेगा।

महोदय, मैं छोटी सी बात कहना चाहता हूं कि गरीबों की थाली से रोटी छीनकर अमीरों को मलाई खिलाना बंद कर दीजिए, इससे देश का भला नहीं हो सकता। अगर आप देश को कुछ दे सकते हैं, तो आप एजुकेशन फ्री कर दीजिए, फ्री एजुकेशन फॉर ऑल। फिर आपको फ्री में कुछ भी देने की जरूरत नहीं पड़ेगी। कल लोक सभा में एक सांसद ने बोला कि फ्री फंड का देते हैं, यह सरकार की उपलब्धि नहीं होती है। फ्री फंड का देना, फ्रीबीज़ देना कोई सरकार की उपलब्धि नहीं है। आपकी उपलब्धि तब होती है, जब आप अवाम को इतना ताकतवर बना दो कि वह महंगी से महंगी चीजें खरीद सके। आप एजुकेशन दीजिए, उनके लिए रोजगारपरक अवसर उत्पन्न कर दीजिए, वे ऑटोमेटिकली उन्हें खरीदना शुरू कर देंगे। इसलिए मेरा निवेदन है कि इन सब बातों पर ध्यान दिया जाए।...सर, अभी मुझे बोलते हुए दो मिनट ही हुए हैं।

**उपसभाध्यक्ष (श्री भुबनेश्वर कालिता)**: आपका टाइम दो मिनट ही है।

**श्री रामजी** : ठीक है, सर मैं कन्क्लूड कर रहा हूं। आपके माध्यम से सरकार से मेरा निवेदन है कि आटा, दाल, चावल आदि जो रोजमर्रा की जरूरत की चीजें होती हैं, गरीब आदमी, आम आदमी जिस तरह से मजदूरी करके अपना घर चलाता है, उसे ध्यान में रखते हुए इसे वापस लिया जाए और दाल, आटा, गेहूं इत्यादि सामानों पर जो जीएसटी लगाया गया है, इसे खत्म कर दिया जाए, धन्यवाद।

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Now, the hon. Minister.

THE MINISTER OF FINANCE; AND THE MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Sir, I thank all the Members who have gone into great detail in speaking about the issue. In fact, I would like to start by saying that I am indeed happy to be able to stand up here and give the reply to this debate and actually I would have but for Covid which hit me; I would have been here on the first day when the debate should have started. From my Party and from the Government, I would like to assure every Member in this House that in debates, particularly on such topics, we have always been keen to participate and respond because we strongly believe in parliamentary democracy. I have personally never been against giving replies. Sometimes, I do it a bit more than what is expected of me because I go to the extent of trying to answer every point raised which sometimes can mean a longer session of sitting and hearing more of the Minister's reply. Let me assure this House that debates are something which we respect and want to participate. I am glad that today we had this debate and I am here to respond to what the Members have spoken about.

Many of the Members seemed to have heard what I have spoken in the Lok Sabha yesterday. So, on many of the points, although they have been raised here, I would not elaborate too much. Of course, in honour of the Member who has raised it, I will respond somewhat but they have heard me on many of those issues in great detail having spoken in the Lok Sabha. So, I will try to keep it crisp on some of these points.

Sir, I started there and I really like to start here as well by saying that the Indian economy compared to the situation prevailing in many of our peer groups and compared to the situation in many of the developed economies, is definitely much better. But that does not mean that we are running away. Some of the Members have said that because of imported inflation, imported supply-chain related problems, global commodity prices, etc., we are being impacted. These are the realities and we are here to answer and discuss on them. Nobody is saying or nobody is in a denial about price rise. I mean even Prof. Ram Gopal Yadav spoke on this, he is not here now. *...(Interruptions)...* Thank you for correcting me. He said: "No; धरातल पर जाकर देखिए, नम्बर्स नहीं।" हम नम्बर्स भी देखेंगे और धरातल पर क्या हो रहा है, वह भी देखेंगे। हम भाग नहीं रहे हैं। यह भी सच्चाई है कि नम्बर्स के मुताबिक भी हमारे इन्फ्लेशन रेट का एक बैन्ड रहता है। 4 is the median point, -2 or +2 is what is normally accommodated and we are at 7 with some effort or it can be slightly more than 7 but we have made sure that the Reserve Bank of India and the Government, put together, are taking enough steps to make sure that it is kept in the band of 7 or ideally below 6. So, nobody is denying. Therefore, when we say, "Look at the world where some countries are experiencing inflation which they have not seen in 40 years, 35 years, 27 years", it does not mean that there is no inflation in this country. So, you know, it becomes very, very haranguing. That's not to say about you. If the debate constantly is only attributing things which we have not even said, so let's please, both on data and on धरातल. Thank you very much Prof. Ram Gopal Yadav. Constant interaction with the people, who are affected, is giving us inputs and based on which we are having a targeted approach from the pandemic until today when the recovery is going on. Through the targeted approach, we are reaching sections which so desperately need that help. Of course, yes, we can do a lot more. Nobody is denying that but that does not mean we are saying, "No, we won't do anything at all." Also, this very impressive narrative can go on, "Oh, you have collected so much from the fuel excise duty and the cesses and you are sitting with it and the poor person is not being given any help." I am sorry. I will list out and I will definitely list out what for the poor person even today, we are doing and we love to do more. That is not to say, "Oh you gave 50 people, you do not want to give the 51st." No, we will give but to think and

attribute to us that we are not doing anything for the poor, I am sorry. And the approach that, "You know, you have never done anything for the poor, you are always for Adanis and Ambanis", I am sorry I am compelled to take the names here, is absolutely politicizing a debate which is so necessary for the country because all of us together, some of us in our States, some of us as Members of Parliament in our respective constituencies, are working to make sure that the poor's voice is heard. We are trying to reach out. Some of the schemes which do not go down to the ground, we are making sure that is given to them. Each one of us is contributing in this recovery process. This recovery process is not purely on the economic recovery, also because of the pandemic. I am glad the Health Minister is also here; think about the efforts taken for vaccination which is so critical for the economy as well. Every Member has been keen to know about it and we have been constantly giving data to prove that everybody is in it so that the economic recovery can happen. So, I appeal to the august House that we speak both on facts and on the धरातल. It is not as if we are only throwing data at the people. In fact, most of the times we are accused of giving data which is not right. So, I am definitely emphasising that comparing with many of our peer group nations, emerging economies or even looking at some of the advanced economies, India's position, let's be somewhat comforted by the fact that our macro-economic fundamentals are strong. It is all very well for us to be told: "No, you should do some more here, some more there" but if you are denying that the macro-economic fundamentals are strong, I am sorry, you are not going to be taken seriously. Not by me. I will take you seriously. You are a Member of Parliament, I will honour you. But let us talk on what is actual and not what is generated, I do not know, by who. So with that, I just want to highlight one of the points which is important because we have a temptation to compare and that is not wrong. Please do compare with our neighbours, with economies which we thought are better than us. Probably, they were, and you wanted to tell us that they are better and why are we not. All that is fine, but please don't forget that today, the very same economies which were quoted to us saying that they are doing much better, India is not, because their policies are lot more friendly for industry. I am sorry. I am not revelling in countries which are suffering today. I honestly do want everyone of our neighbours, some of whose name I will take here to be better off, to be able to perform well. But today's situation, the reality is that some of these countries which have been quoted to us earlier, for one index or the other index, they are better than us, you are not, look at the reality please, hon. Members. Bangladesh, about which we are periodically quoted and we have great friendly relations with Bangladesh, and I am happy for it. And there was a time when we were quoted repeatedly saying,

"Bangladesh is doing well, you are not." But even on a reply to a Parliament question on 1st August, yesterday, I have given the data of what is the comparison which has got to be there. I just want to read it out. The per capita GDP at PPP in 2013 of Bangladesh, was 3,143 international dollars as I say it, but it is US Dollar. But in the same 2013, India's per capita GDP at PPP was 5,057; 3,143 *versus* 5,057. And in 2021, when we are repeatedly reminded saying, "You know Bangladesh is doing..." Even if they do well, very well. But I want to give you the number. In 2021, Bangladesh's per capita GDP at PPP is 6,613, whereas, ours is 7,334. So please do quote, but quote with facts. And again, I am underlining this point. I am not quoting miseries here, but because repeatedly we are being told, "Oh! You are next Sri Lanka. You are not anywhere near Bangladesh." But please understand the whole story everywhere. Bangladesh, today, is seeking from IMF 4.5 billion because they have balance of payment problems. And when I say when our macro economic fundamentals are strong, please, let us recognise that our macro economic fundamentals are strong. Sri Lanka, of course, is asking for 3.5 billions to the IMF. Pakistan in total, is asking in different stages for 7 billions from the IMF. There are times when we have also been told, "Oh, in India the petrol price per litre is this. Look at our neighbour Pakistan, look at our neighbour, Sri Lanka. That is the rate there. They are far lower than you." Let us consider it in a holistic way rather than piecemeal saying, "You are this, we are that, they are they." No! Today's economic distress throughout the world being what it is, let us look at it holistically rather than just throwing one *astra* here, so that, "Yes, good, I have done my job". No. Please, this is a very serious business and all of us are honestly, Members of this House, who will have to look at very seriously what kind of things can be done so further we are able to improve the lot of our people. Now I go to specific points raised by hon. Members because I would like to answer them. I am not going to get into greater details of other things which govern the macro economic situation. The first speaker, Elamaram Kareem*ji*, had raised a few things, which, I think, were not based on facts.

I would want to correct them. He spoke about bank cheques. I would like to say there is no GST on withdrawal of cash from bank. There is no GST. Please! And, today on very many things, I will say there is no 'this' and there is no 'that' on the GST, Sir, because the more I listen to issues related to GST, I have a concern that probably, the right information is not reaching and, as a result, there is quite a lot of misconception. I would today attempt to clear some of these misconceptions. First of all, there is no GST on the withdrawal, specifically on the cheque books. GST has been imposed on the bank cheque books when banks buy it from the printers of the cheque books, because banks will have to buy it in bulk. And, from them, when they

obtain it, because banks don't print their cheque books, they buy it from the printers and the printers, after all for the paper, after all for the machine, after all for many other things that they have and the services that they are paying GST, for those inputs with which they manufacture the cheque books and supply to the banks; so for them, there is a GST tax because they already are paying input tax for many of these items. So, the stream till the consumer, because it is a consumption based tax, will have to keep settling tax dues at every level. That is what is before you, hon. Member Kareem. So, I want you to kindly take into cognizance that as regards consumers or the bank clients who take the money, withdraw the money, there is no charge on him. It is a bank which purchases from the printer for whom there is a GST. Otherwise, the printer will end up at a disadvantage giving it at cost at which he gives it to the banks while the input credits will get accumulated. And, I elaborate on the fact that when you go and withdraw cash, five free transactions from your own banks ATM and five from an ATM of a different bank, you can draw without any charge. They are free transactions. So, ten in total. And, in three banks, transactions are limited to three and not five because in six metro cities there are difficulties and instead of five, they give three. However, for small, no frills, basic saving bank deposit accounts, which are what the common, small or medium class families use, they are still permitted five free transactions even in metro cities. So, five plus five, ten transactions - in a month is totally free when you withdraw from your ATM. So, let us please not be laid by misinformation. And, then banks may provide more if they chose to because RBI has not asked them to contain it at that if they want to give more. So, that is about bank and withdrawal. Again an issue which I may periodically now and a bit later also elaborate about the pre-packaged item. I hesitate to say something here. GST Council has Members, Ministers from every State. They are not alone when they are inside the GST Council. They sit with their officers as well. So, it is not as if it is possible for anyone to say something about some other State outside and get away with it because they are with their officers. It is not the Minister himself, the officers also know it. As regards the latest 47th Meeting, which was held in Chandigarh, it is a matter of record that all States agreed to the proposal. I put it on record. And, if there have been private conversations with some Ministers, I recognize the private conversation. Madam, Rajani *Tai,* I would like to particularly tell you. Private conversation can be anything. The minutes, the oral records all stand testimony that there was not one person who spoke against. This is my word, you may not trust me, but I have the responsibility as the Chairperson of the GST Council to put the facts on record in this august House. Not one spoke against. And, I repeat, not one spoke against. So, there was not even a single disagreement for the decisions which were

taken. I am glad that Sushil Modiji spoke about it elaborately to the extent that some of the Members said, "Oh! The Minister's reply is being given by him." He is a very old hand in the GST. He has been there before the GST Council was formed, in the Empowerment Committee, Empowered Group of Ministers, which prior to GST drew the entire framework. I don't derive any pleasure by saying something which is not true. You can always pull me up later. My credibility will be gone to the bins. Why would I want to do it? If Ministers who had agreed, and who later don't want to stand up and say, "Look, I agree", I cannot hold them responsible; Bhaiya, you were there, why don't you want to say, I will not ask them. In the Council what happened is what is on record and about that if there are speculations, it is my duty to answer it. That is what I am doing. I repeat that 47th Council Meeting in Chandigarh, where after a three layer of process of Fitment Committee, and I go to the details to tell you who were the members in the Fitment Committee, and post that a Group of Ministers. I will tell you who were the members of the Group of Ministers. It is not just my BJP patriots, I mean compatriots. Ministers from all different States were in this Group, some others were in this Group and post that, it comes to the GST Council. Why has this correction become necessary? Then and now, the poor's consumption of any of these are not being taxed even now. Even now they are exempted. When in 2018, the branded people, some of them who were not registered as brand but unregistered were also given the exemption. There was a thorough rampant misuse because those who were given exemption, not so registered branded people, they are all getting the exemption but those who were registered and high value brands, they were given a choice saying that if you disclaim your registration of the patent or your copyright or your brand, you also become one of those brands but not registered, blatant misuse happened. This from 2019 has been worrying the GST Council, in every meeting this was discussed and there were amounts also looked at as to what this misuse is leading to. In its wisdom, therefore, the Council said, we will have to work out some way in which the poor continue to get theirs without GST but the brand and unbranded which is happening will have to be dealt with. Therefore, what we have done now is this continues for the poor. They are not being touched. The exemption continues on sale of loose rice, puffed rice, *dahi, chaval, lassi*, or whatever; it continues. What's now the exemption has been withdrawn is on the pre-packed. Even now, when a trader who is dealing with small customers has to sell in loose, he has to buy his products from somewhere. So, when he buys in bulk, gets it packed up there and then brings it to his shop, he is not being taxed even now. He can get his more than 25 kg, 30 kg, come here to his shop and sell to the poor without GST. So, the Council, and I take extreme--I think it is my duty-- pride to say that the

Council has applied its mind at various levels, at the Fitment Committee level, Group of Ministers level and then at the GST Council level.

7.00 P.M.

The continuation of the exemption for the sake of the poor continues and the misuse which was happening from the branded ones, particularly those which are registered brands, had to be corrected. That is what has happened. Shri Elamaram Kareem was also worried that we are dealing with diamonds so kindly. He said, 'you are taxing them very less. Food products are being taxed at five.' Kareemji, at the time when GST was brought in, elaborate discussions took place about diamonds because in this country 96 per cent of all imported diamonds which were coming was cut, polished and some jewellery with value addition work gets exported. Ninety-six per cent of all rough diamonds which are brought into this country are exported. So, obviously, you don't export your taxes. Any export item does not bear the domestic tax, and, therefore, earlier where it was three per cent, then there were quite a lot of demands from those and it is a labour-intensive industry. Therefore, a lot of input tax credits were getting accumulated and because they were selling it with no tax, or some percentage of tax, it wasn't benefitting. Therefore, in order that the Input Tax Credit (ITC) claims can be sorted out, studies were done on it and, post that, the Council took their decision to keep the tax where it is. So, that is not a favour done to diamonds. It is more the industry and the workers who are all there and because 96 per cent gets exported, that rate has been fixed. Hon. Member, Kareemji said, if I may be able to recall his words, "Since Independence, there has never been tax imports on cereals and food products." Please correct me if I am wrong. I am sorry, no; I need to put the facts before you. Prior to GST, I have the data here with me, State-wise, for the VAT rates on pulses, dal, wheat, rice, flour, atta, maida, suji, rava, besan, paneer, curd, lassi, buttermilk. Every State, in some or the other item has imposed a VAT. So, since Independence, nobody taxed on cereals. No, Sir. Since you are from Kerala, I will quote that example first and I will read out the others later. In Kerala, pulses before GST was taxed at one per cent. In Kerala, atta, maida were at five per cent, Suji/rava at 5 per cent, besan at 5 per cent. So, it is fine. We may probably not have the necessary information in our hand, but every State had one or the other tax on all these items which today have become the GST-related curse! No, Sir. In fact, there are some States, Jharkhand for instance, which taxed five per cent on dal, 5.5 per cent on wheat, 5.5 on rice, 5.5 per cent on maida, 5.5. per cent on suji/rava, 5.5. per cent on besan, 5.5 per cent on paneer. Maharashtra

had it on curd (whether or not sweetened) at six per cent. Paneer was taxed at 6 per cent as well in Maharashtra. So, it is very well for us to very quickly say, 'No, no. This has never happened.' West Bengal taxed paneer at 5 per cent pre-GST.

SHRI DEREK O'BRIEN: Sir, I am on a point of order.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): There is no point. *...(Interruptions)...* Mr. Derek, it is discussion. *...(Interruptions)...* No, please, there is no point. *...(Interruptions)...* You listen to her first. Let her make a statement. *...(Interruptions)...*

SHRI DEREK O'BRIEN: Bur, Sir, *...(Interruptions)...*

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): No. Not in between. You are not supposed to disturb the Minister while she is replying. *...(Interruptions)...*

SHRI DEREK O'BRIEN: I am not disturbing, Sir. *...(Interruptions)...* Why should I disturb? *...(Interruptions)...* I have only asked for a point of order. *...(Interruptions)...* I am not disturbing. *...(Interruptions)...*

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Don't disturb. *...(Interruptions)...* I am not allowing. *...(Interruptions)...* Please be seated. *...(Interruptions)...*

SHRI DEREK O'BRIEN: Sir, I am not disturbing. *...(Interruptions)...* I will sit down. *...(Interruptions)...* *

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Once the reply of the Minister is over, you can ask. *...(Interruptions)...*

SHRI DEREK O'BRIEN: Sir, I have asked for a point of order, because she mentioned West Bengal and paneer. I have asked for a point of order. * we walkout on this. * No, Sir. *...(Interruptions)...*

*(At this stage, some hon. Members left the Chamber.)*

* Expunged as ordered by the Chair.

THE LEADER OF THE HOUSE (SHRI PIYUSH GOYAL): Sir, it is extremely unfortunate and this has exposed the Trinamool Congress and myesteemed colleague, the leader of the Trinamool Congress, Mr. Derek O'brien, today in this House. They never wanted the debate in the first place. We have been repeatedly saying that they are running away from the debate. We were missing the hon. Finance Minister due to COVID. She has just recovered from COVID. After that, she sat for five hours and listened to every hon. Member, made copious notes and addressing each Member's concerns very elaborately. Despite such an exhaustive and very, very articulate response to everybody's issues, if the hon. Member wants to find an excuse to walkout, I think, it is very, very sad. It only shows that they are getting exposed for their failure to take effective measures.

SHRIMATI NIRMALA SITHARAMAN: So, Sir, I would not elaborate on each State. But, the fact of the matter is that some States or, in fact, all the States, on some item or the other, pre-GST, had VAT on every one of these items which we, today, feel outraged how did the GST Council do. The GST Council has not done anything. No new tax has been levied. But, those who had exemption and misusing them have now been told, 'No more exemption for you if you are branded.' So, pre-packed for the poor, which is brought in loose, is still under exemption. With that, I will not elaborate further.

There were concerns about hospital beds! I would like to highlight it again. This is as a result of misunderstanding. I would like to clear this misunderstanding. The GST Council recommended GST on hospital room rent. It is not on bed. It is not on ICU. ICU is not being charged at all. It does not impact emergency services. It does not impact ICU. But, if you are taking a room in a hospital, which is more than Rs. 5,000 per day, it is only for that class of people, 5 per cent GST on hospital room rent alone is being levied. But, if you are taking a room which costs Rs. 5,000 or less, there is no tax. So, again, there is misunderstanding which I would like to clear or wanted to say, 'No. Sorry. That is also not right.'

Again, Sir, with a lot of cynicism, the Council is accused of having levied charges on crematoria! I am charging if one is burreid; no. Please, please put in a minute more to read what actually the Council has said. I am extremely proud, Sir, the way in which Council functions. The Ministers apply a lot of their mind. The Fitment Committee does its business. At every layer, the Legal Committee looks into the legality of everything and post that, the issues come to the Council. And, even there, they think whether it is the right time; should we do it later; what is the loss if

we do it tomorrow; what is the loss if we had not done it at all. Everything is discussed. To suddenly make a picture of the GST Council, as though it is sitting mindlessly and just goes about wanting to earn more; no, please. They are also people coming from the ground. After all, they belong to all our parties. They know what the ground is. They come back to say what they want. And, there is no maniacal wanting to earn more revenue. It is more reasonably addressing issues but addressing nevertheless. So, as regards crematorium, hon. Member Kareem, there is no GST on crematorium, funeral, burial or mortuary services. इसके ऊपर कोई टैक्स नहीं है, क्योंकि वह सब एग्जेम्प्ट है। अगर कोई एक नया क्रेमाटोरियम बनाना चाहता है, उसके लिए इलेक्ट्रिकल इनसिनरेटर ला रहा है या कुछ और बना रहा है, तो इन सब चीज़ों को इनस्टॉल करने के लिए और इन चीज़ों को लाने के लिए, वह टैक्स पे करके ले आता है। He buys these huge incinerators, and also builds it with materials for which he pays tax. And, when he comes here to build it, he has already paid the tax. How will he retrieve it unless he has got it? So, the construction of crematorium is what is being taxed and it is not as though the services that you go to bury and there you are being taxed. No. Let us please understand how the economics of taxation works. Yes, it is important to be conscious that we don't hurt a poor consumer. But it does not mean that we break the taxation chain and disrupt the whole GST framework. Even now, we say, 'No, no; GST is a failure.' Not at all. I actually want to highlight this and I shall do it. Today, I heard a lot of this *grahinis*, *grihastha*. Oh! GST Council is also conscious of *grahinis*, GST Council is also conscious of households. I will read out the list as to what the taxation on *grahinis* was before the GST was introduced. Mr. Derek O'Brien is not here. He listed out six things and said, 'Minister is not here' but has come. I wanted to come and reply. I am ready to reply; he is not here. But I will read it out. So, hon. Member Kareem, I want you to be sure that the crematorium matter be settled.

I just want to be sure that the point on the GST decision-making process is understood. I want to tell hon. Members as to who were there in the Fitment Committee. The Fitment Committee consists of top Commissioner level officers from Rajasthan, West Bengal -- sorry, I have misplaced the papers, but I will get the details. So, that is at the Fitment Committee level. After that comes the Group of Ministers. Who are the Ministers in this? They are West Bengal, Rajasthan, Kerala, Uttar Pradesh, Goa and Bihar. They have considered the decision given by the Fitment Committee. The Group of Ministers is looking at rationalisation of rates, looking at the correction of inverted duty structure in the taxation where you pay higher tax when you are buying the raw material but pay a lower tax when you are selling the product. Group of Ministers is there which is headed by the Chief Minister

of Karnataka. Then it was agreed by Council. And, in that too, who are the Ministers again? They are from Punjab, Chhattisgarh, Rajasthan, Tamil Nadu, West Bengal, Andhra Pradesh, Telangana and Kerala and other states. All members of GoM and Council agreed, Sir, and agreed without any difference. So, I want this debate laid as a matter of fact. Sir, there were concerns about poshan, nutrition and also about reduction in malnutrition and issues like that. Between 2015-16 and 2019-21, 'child-stunting' has been reduced from 38.4 to 35.5 in percentages; 'child-wasting' from 21 to 19.3 per cent; 'underweight children' from 35.8 to 32.1; 'malnutrition in women', that is, between 18 and 49 years, from 22.9 to 18.7.

Sir, I am happy to say -- the Health Minister is here, the former Health Minister is here -- that institutional births in rural areas, which is very important for the maternal health, have increased. It was 75.1 in 2015-16; 75.1 percentage. It is today at 86.7 percentage. Also regarding the cost of medicines, the people not being able to purchase medicines, I want to say that I am very glad -- I very closely follow the Health Minister, Dr. Mandalviya's *Jan Aushadhi Kendras*; we every now and then talk about it -- that the price of *Jan Aushadhi* medicines is cheaper, at least, by 50 per cent, and, in some cases, by 80 per cent to 90 per cent of the marked market price of branded medicine, the same branded medicine and what is available as a generic medicine here in *Jan Aushadhi Kendras* -- 90 per cent, 80 per cent and such differences. So, I want that to be appreciated that '*Jan Aushadhi Kendra',* as a mission, has succeeded in reaching medicines at affordable prices to the poor and the needy, and that is a big success. I credit the two, one former and current Health Ministers who are here. In the last eight years, starting from the annual turnover of Rs. 8 crores in a year, 2014-15, the highest monthly sales turnover of Rs. 100 crores has been achieved in this; and therefore, this is something which I want you to take into cognizance. I want Kerala to have a lot more *Jan Aushadhi Kendras* so that your people in Kerala can benefit by affordable medicines. More than 3.28 crore persons have been treated free of cost because there was this concern. 'The cash has to be paid; they can't afford it.' *Ayushman Bharat* has given this facility of being treated free-of-cost. I am giving you the data as on 7th April, 2022. About 3.28 crore persons have benefited from it, and 18 crore Ayushman cards have been issued. So, the care of the poor is being fully kept in mind.

Hon. Member, Shri Shaktisinh Gohil, is here, and very many other Members spoke about how *Ujjwala* is really not making a difference. 'You spread it but then we all gave up but then today, there is a problem.' I just want to highlight that as of May 21st when we announced the excise duty cut, we agreed and we announced that Rs. 200 per gas cylinder, up to 12 cylinders, will be given to over 9 crore beneficiaries of

*Pradhan Mantri Ujjwala Yojana*. We have not forgotten them. But the cost of the gas, LPG, is not in our hands. If we are importing it and if the prices are going up, obviously, we will have to make sure that the poor get it at a concessional rate. We are giving Rs. 200 per cylinder, and not for one-two, 12 cylinders are being given that subsidy. In 2014, there were only 16.8 crore LPG connections. Today, in 2022, there are 30.5 crore people benefiting from it. Tomato, onion and potato scheme has been an easy target of a lot of people saying, "Nothing has made a difference in it; you announced it; Prime Minister Modi said it." But I would like to highlight what it is about. Actually, over a span of less than five years under UPA-II, from May, 2009 to November, 2013, the average price of various food commodities was in triple digit, not in double digit. Some of them went on that much. I am not exaggerating. The increase in the prices of potato, onion and tomato over this period, from 2009 to 2013, was shockingly at 164 per cent for potato, 323 per cent for onion and 160 per cent for tomato. That was the kind of increase that happened during UPA-II. Today with TOP Scheme, we are able to get more of these perishable goods to the market and give them capacities to store. As a result of which, the prices have been held reasonably. In fact, in November 2013, the price of onion had touched Rs.100 per kg. in certain centres. Sir, you are from Assam. You know that in places like Aizwal, it was already Rs.100 per kg. or more at that time and tomato was costing Rs.80 per kg. I am glad that Rajani *Tai* remembered my exchange about onions in Lok Sabha. Whether I eat or not, *Tai*, we worked to make sure that it is affordably available for everybody. So, it doesn't matter whether I am an onion-eater or not. All of us rejoiced at a Minister being bullied saying, 'Oh! She doesn't eat onion, so she doesn't care for the poor who need to eat it.' Not just me, Prime Minister also has a concern and that is why the TOP Scheme succeeded. I would like to quote the reduction in the price between the last month and this month whereas what it was between 2009 and 2013. On May 1, 2009, potato was Rs.9 per kg., whereas on November 22, 2013, it was Rs.26 per kg., whereas what we have on July 29 is Rs.26 per kg. only. We have contained the prices. Onion was Rs.52.98 per kg. in 2013, whereas it is Rs.25.45 per kg. on 29th July today. Tomato was Rs.46 per kg. in November 2013, today it is at Rs.34 per kg. So, one of the things which I would like to take into cognizance is that there were detailed questions about groundnut oil, mustard oil and *vanaspati*. I have the data; I don't want to read it here, but proving that we are holding the prices carefully. One of the hon. Members did ask what is happening to the area under cultivation. I think it was one Member from Telangana. He said that the area under cultivation of rice is going down and the area under cultivation of wheat is going down. He further said that we halted the export. There is a Group of Ministers headed by the hon. Home

Minister which periodically reviews it. The Commerce and Industry Minister, Consumer Affairs Minister and the Leader of the House here are members of that Group. We periodically review the availability of cereals, pulses, *dalhan, tilhan* and also the crop sowing area acreage under cultivation and take calls accordingly. So, it is not left high and dry. The Government is looking at it because these are essential and we need to do something about it for the vulnerable sections of the society. I would like to quote Pandit Deendayal Upadhyaya from whom we derive a lot of inspiration. He said, "It is our thinking and principle that these uneducated and poor people are our Gods. We have to worship them. It is our social and human *dharma*." That is what he said and the *antyodaya,* which we practise, is derived from that. Now, let me list out some of the specific actions. *...(Interruptions)...*

SHRI BINOY VISWAM: You just said that the poor are the gods for you. *...(Interruptions)...* What are you doing for the farmers? *...(Interruptions)...*

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Binoy Viswamji, not now. *...(Interruptions)...*

SHRIMATI NIRMALA SITHARAMAN: I will give you the data of what we are doing for the farmers. About PM Ujjwala, I have already mentioned. In 2014, it was 16.8 crores. Today, it is 30.5 crores. Since we heard the hon. Member, Shri Binoy Viswam, talking about farmers, in 2014, there was no Pradhan Mantri Kisan Samman Nidhi Yojana, but in 2022, we have already deposited, in the accounts of 12.5 crore-plus number of farmers, an amount of Rs.6,000 each. Sir, 12.5 crore-plus farmers have received Rs.6,000 each in their accounts per year. So, we are looking at the farmers and taking care of them.

Regarding Jal Jeevan Mission, in 2019, there were only 3.2 crore households getting piped water. Now, 9.6 crore households get piped water. So, we are taking care of the poor actually and not just throwing some money and saying, "आह, पुअर के लिए पैसा दे दिया!" नहीं, सचमुच उनके घर में पानी नल के द्वारा जा रहा है।

For the street vendors, there is the PM SVANidhi Yojana. In 2014, there was no scheme. Till 2022, twenty-nine lakh plus get affordable loans, under the PM SVANidhi Yojana, so that they can do their own work. They don't have to give security. Without any security, they get these loans. About Ayushman Bharat, I have already stated. Under the Ayushman Bharat Jan Aarogya Yojana, 3.28 crore people get free treatment. So, let us accept these facts. Mr. Sanjay Singh is not here. He was talking about पुअर के लिए, गरीब-गरीब। We are attending to *gareeb* in reality.

What they need in their house is reaching them. Shri Tiruchi Siva also mentioned some of these things like गरीब के लिए क्या है।

There is one point on which hon. Member, Shrimati Ranjeet Ranjan, also spoke stating that we have given Ujjwala cylinders, but what is the use as the prices are going up. I have already told you that we have given Rs.200 for up to 12 cylinders in a year for each cylinder, but there is an important data that I would like to highlight here. LPG coverage is defined as ratio of the active consumers to the total households which are getting covered. That has increased from 61.9 per cent in 2016 to 102.2 per cent in November of 2021. That is not possible unless people are having their refills made periodically. So, it is not true that people are not coming for refills. Yes, the prices have gone up. It is not in our hands, but still we are giving Rs.200 per cylinder for people. That may not be sufficient. You can ask me to give them the cylinder totally free. They may deserve it, but I will also have to consider how many people I can afford to give and so on. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): You have covered already. ...*(Interruptions)*...

DR. V. SIVADASAN: The subsidy amount has been reduced. ...*(Interruptions)*... Now, only Rs.242 crore is the subsidy amount. ...*(Interruptions)*...

**श्रीमती रंजीत रंजन** : उपसभाध्यक्ष जी, मैं आपके माध्यम से मंत्री जी से कहना चाहती हूँ कि सूचना के अधिकार के तहत नीमच के चन्द्रशेखर गौड़ ने जो आँकड़े जुटाए हैं, उनके अनुसार 2021-22 में इंडियन ऑयल कॉरपोरेशन, 2.8 करोड़ ग्राहकों ने एक भी रीफिल नहीं कराया, 62.1 लाख ग्राहकों ने सिर्फ एक बार रीफिल कराया; हिन्दुस्तान पेट्रोलियम कॉरपोरेशन, 49.44 लाख लोगों ने साल में एक भी गैस सिलिंडर रीफिल नहीं कराया, 33.58 लाख ने सिर्फ एक बार कराया। ...(**व्यवधान**)... आप बोलिए। भारत पेट्रोलियम कॉरपोरेशन, 2021-22, 30.10 लाख ग्राहकों ने एक बार रीफिल कराया, 24.16 लाख ग्राहकों ने एक भी नहीं कराया। ...(**व्यवधान**)... सर, क्या बात है? ...(**व्यवधान**)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Okay, you have made your point. ...*(Interruptions)*...

**श्रीमती रंजीत रंजन** : 3.59 करोड़ ने साल भर में मात्र एक सिलिंडर भरवाया और 1.20 करोड़ ने सिर्फ एक भरवाया।

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): You had the opportunity to ask questions.

**श्रीमती रंजीत रंजन** : इसके अनुसार 'उज्ज्वला योजना' के लाभार्थियों की संख्या में शामिल पिछले एक साल में 4.49 करोड़ ग्राहकों ने एक बार भी सिलिंडर नहीं भरवाया और 2.4 करोड़ ने सिर्फ एक बार भरवाया ...(**व्यवधान**)...

**उपसभाध्यक्ष (श्री भुबनेश्वर कालिता)** : आप बैठ जाइये। ऑनरेबल मिनिस्टर।

**श्रीमती निर्मला सीतारमण** : रंजीत रंजन जी, मैं जरूर आंसर दूंगी। ऑनरेबल मेम्बर, वाइस चेयरमैन साहब, रंजीत रंजन जी को मैं आंसर देना चाहती हूं। सरकार बजट के द्वारा प्रोविज़न करके घोषणा करती है और ये सब रेट्स पब्लिक में अवेलेबल हैं ऑनरेबल मेम्बर्स ऑफ पार्लियामेंट अपने क्षेत्रों में जाकर गरीबों के लिए यह सब्सिडी दिलवायें, यह उनका अपना कर्तव्य है, जो सरकार के द्वारा ...(**व्यवधान**)... I am sorry. ...*(Interruptions)*... I am sorry. ...*(Interruptions)*... I am sorry, you cannot ask me to give an answer you want. I will give an answer having heard you.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Ranjeet Ranjan ji, please. ...*(Interruptions)*... It cannot be unending or continuous. ...*(Interruptions)*... प्लीज़, आप बैठ जाएं। ...(**व्यवधान**).. प्लीज़, आप बैठ जाएं। ...(**व्यवधान**).. Please sit down. ...*(Interruptions)*... Nothing shall go on record, if the Member speaks without my permission. ...*(Interruptions)*... I have not given you permission.

**श्रीमती रंजीत रंजन**: *

SHRIMATI NIRMALA SITHARAMAN: I am not yielding now, Sir. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Nothing will go on record. ...*(Interruptions)*...

**श्रीमती रंजीत रंजन**: *

SHRIMATI NIRMALA SITHARAMAN: I am not yielding now, Sir. ...*(Interruptions)*... I am not yielding now, Sir. ...*(Interruptions)*... I sat down. ...*(Interruptions)*... रंजीत रंजन जी, आप जरा सुन लीजिए प्लीज़, मैं हाथ जोड़कर बोल रही हूं। ...(**व्यवधान**)... आप सुन लीजिए। ...(**व्यवधान**)...

---

* Not recorded

**उपसभाध्यक्ष (श्री भुबनेश्वर कालिता)** : आप सुन लीजिए, आप बैठिये। ...(**व्यवधान**)...

SHRIMATI NIRMALA SITHARAMAN: I am not claiming it. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): It cannot be a verbal duel. Please have patience. ...*(Interruptions)*... आपने जो प्रश्न पूछना था, वह पूछ लिया, मिनिस्टर ने यील्ड किया, आप मिनिस्टर पर दबाव डाल रही हैं, आप बैठिये। ...(**व्यवधान**)... आप बैठिये। Hon. Minister, please speak.

SHRIMATI NIRMALA SITHARAMAN: Sir, I am addressing you. I sat down. I heard every Member; sometimes in this place and sometimes from my room, and, even now, I sat down, yielding, to hear the hon. Member. I heard the hon. Member, after which, I am willing to give an answer. It may not be the answer she would like to have but I am giving the answer. If it is not the answer that she wants, it does not mean that one will say, this is not the way to give answer. That is the answer I can give whether you like it or not. With your permission, Sir, I sat down, I heard. But, what is this? ...*(Interruptions)*... Constantly, the Minister will have to be listening. I am listening. But when I stood to give an answer, there are interruptions and running commentary. There is dictation, 'not that way'. I am sorry, Sir. I am willing to hear. I am willing to sit and hear interruptions. I yielded and after that, certainly, I will give a reply. And, Sir, I think, you would give me, it's the duty that I am performing, a chance.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Definitely. Please speak.

SHRIMATI NIRMALA SITHARAMAN: Sir, there has also been a lot of questions about the point that the Centre is collecting a lot of cess. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): No interruptions, please.

SHRIMATI NIRMALA SITHARAMAN: Before that, let me refer to what hon. Member, Derek O'Brien said. He is not here now. He raised something very interesting and spoke about the worries of the families when they think of the morning and the kind of things that they have to do. They have to buy toothpaste at this rate, and, when they go out, they have to get a cylinder and come. गृहिणी, गृहस्थ को ध्यान में रखते हुए, I would like to draw his attention to pre-GST rates.

**श्रीमती रजनी अशोकराव पाटिल** : आज गृहिणी त्रस्त है।

SHRIMATI NIRMALA SITHARAMAN: Of course, Madam, and, I fully know this. I am purposely using this word. ...*(Interruptions)*... I am also a *'grehni'*. I used the word *'grehni'* and I am using the word *'grehni'* because I have been told repeatedly ' गृहिणी का ध्यान रखो, मैं गृहिणी हूं। ...(**व्यवधान**)... So, I hope, you will not have an objection. ...*(Interruptions)*...

**उपसभाध्यक्ष (श्री भुबनेश्वर कालिता)** : आपने जो बोला है, आप उसका जवाब सुनने का सामर्थ्य रखिये। ...(**व्यवधान**)...

SHRIMATI NIRMALA SITHARAMAN: That is my style of speaking, Madam. I may not speak like Rajani ji sweetly and also keep on saying the things which I have already answered. My nature is different. ...*(Interruptions)*... I am sorry. All of us are made of different stuff. ...*(Interruptions)*... You may have to put up with it. We all are made of different stuff. Sir, Shri Derek has raised this issue about how families have a worry. I just want to say that GST has not increased the burden on families. I am saying this because the rates on some of the items before GST were far higher, and let me list out some of them. Tooth powder, 17 per cent pre-GST and now it is 12 per cent; hair oil, 29.3 per cent pre-GST and now it is 18 per cent under GST; toothpaste, 29.3 per cent pre-GST and now it is 18 per cent under GST; soap, 29.3 per cent pre-GST and now it is 18 per cent under GST; footwear, which is more than a thousand rupees, 21 per cent pre-GST and now it is 18 per cent under GST; paints, because I heard hon. Member, Jayant Chaudhary say we probably talk about tomatoes, potatoes, onions only, but items like *saria*, paints and varnishes, which are necessary for the ordinary citizen to make his house, 31.3 per cent pre-GST and now it is 18 per cent under GST; sugar, जो आम घर में उपयोग में आता है, 6 per cent pre-GST and now it is 5 per cent under GST; sweets, मिठाई, जो दुकान से लेते हैं , 7 per cent pre-GST and now it is 5 per cent under GST; washing machine, which has now become a common household thing, everybody wants some model or the other, 31.3 per cent pre-GST and now it is 18 per cent under GST; vacuum cleaners, 31.3 per cent pre-GST and now it is 18 per cent under GST; televisions up to the sizes of 32 inches, 31.3 per cent pre-GST and now it is 18 per cent under GST; LPG stove 21 per cent pre-GST and now it is 18 per cent under GST; LED lamps, which Piyush ji as Minister propagated that people should have LED lamps in their houses, 15 per cent under pre-GST and now it is 12 per cent under GST; kerosene pressure lantern, which we use in emergency in poor households which till today have not received electricity, 8 per cent pre-GST and now it is 5 per cent under GST. So, Derek

O'Brien, families which want to buy things today are buying them at far lesser rate under the GST. He is not here. I do not want to spend much time on it. But he also very simplistically, I am not criticizing, said that the US inflation is 9 per cent and India's inflation is 7 per cent. So, actually speaking, Indian currency should be appreciating in value. Sir, the currency of a country does not get determined just by this one inflation there versus inflation here. There are so many other factors which go into the fixation of the value of a currency. He obviously talked about a few other things which I am not getting into. But he said, "You quoted Raghuram Rajan in Lok Sabha, but he has also said something more"; many other Members also said. I have taken everything that Raghuram Rajan, former Governor, as an economist, said. Suppose he has given a political opinion. No, I have not referred to it. Let me be clear on that.

I will now make one quick word on cess, Sir. A lot of concern has been expressed by a lot of Members. What the Centre collects as cess and what it spends? I have said as a part of Question Hour as to how we spend money collected as cess. For instance, since 2013-14, 2014-15, 2015-16 till 2022-23 BE, Rs. 3.77 lakh crores of cess for health and education has been collected. What actually has been utilized against is Rs. 3.94 lakh crores. 'Utilized', meaning States have received it. They have started using it. They have spent it. And that amount is Rs. 3.94 lakh crores. So, nearly Rs. 17 thousand crores has been given as extra. Rs. 3.77 lakh crores has been collected and Rs. 3.94 lakh crores have been given. The States receive the cess as and when Centre collects. It doesn't collect and sit with it. It goes to the States promptly, and sometimes, much more than what has been collected goes to the States. This is something which I would like to say on what work do we do with the collected cess. It is not my data. The RBI's data show it very clearly. The total developmental expenditure incurred by the Modi Government in total between 2014 and 2022 was Rs.90.9 lakh crore. It is far higher than what is being spoken about. In contrast, only Rs.49.2 lakh crore were spent on developmental expenditure between 2004 and 2014. In ten years, it was Rs.49.2 lakh crore, whereas between 2014 and 2022, Rs.90.9 lakh crore is what we have spent on development. So the cess collected goes to the States. Developmental expenditure happens. That is the total we have spent.

Next is the expenditure incurred, again by the Modi Government, on food, fuel and fertilizer subsidies. Hon. Member Sushil Kumar Modi *ji* spoke about how global fertilizer prices have costed us huge amounts in importing it. But we have not passed

that burden on to the farmer and this is where the money has been spent. What is the amount? Sir, Rs.24.85 lakh crore have been spent on food, fuel and fertilizer subsidies and Rs.26.3 lakh crore have been spent on capital creation, whereas ten years of the UPA Government saw only Rs.13.9 lakh crore spent on subsidies of this nature. This was about cess collected and cess utilized.

Has GST reduced the flow of resources to the States? I will very quickly give the data which run between 2015-16, the period before the introduction of GST, and today. Total flow of funds to the States has increased substantially. It is an average of 14.8 per cent, close to 15 per cent, during the first five years of GST, despite the pandemic. The pandemic has not reduced it. We have given what was expected to be given and given slightly more as well whereas the average growth before the introduction of GST was only 9 per cent. So, it was nine per cent before GST, and after that, the States have received 14.8 per cent average resource growth in the States. So, cesses are going, devolution is happening, and GST revenues are reaching. States are receiving it. The misconception that cess is not being utilized by us for the States' benefit is not right.

Sir, I come to the last point of loan waivers and write-offs. Shri Sanjay Singh has raised it. There is some confusion. Write-offs are not waivers. Waivers are different from write-offs. This has been explained several times. But again it is politically convenient I suppose to say that you have written off which means it is waived. Banks' balance sheet gets cleaned up. But banks' duty remains there. I can say that in the Parliament I have answered questions about how much of Kingfisher owner Mallya's assets have been brought back to the bank. How much of Nirav Modi's assets are being confiscated by the ED and given to the banks. So banks' dues are getting repaid. Write-off means that the banks' balance sheets are getting cleared, but the banks pursue them and all the securities which are lying with them are being legally auctioned and the moneys are being given back to the banks. So this*...(Interruptions)...*

SHRI BINOY VISWAM: Sir, please. *...(Interruptions)...*

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): No. *...(Interruptions)...* Let her reply. *...(Interruptions)...* Let her reply. *...(Interruptions)...* No. *...(Interruptions)...* This is not the way. *...(Interruptions)...* I allowed you once. *...(Interruptions)...* Not all the time. *...(Interruptions)...* It is not a running commentary. *...(Interruptions)...* Madam, you continue. *...(Interruptions)...*

SHRIMATI NIRMALA SITHARAMAN: Sir, last two-three points are there. I will finish with that. It is quite late. I halted when I said Fitment Committee which is the first layer and after that the GoM. The Fitment Committee paper was incomplete. In the Fitment Committee, the States which were represented were Maharashtra, Gujarat, Rajasthan, Haryana, Uttar Pradesh, Bihar, West Bengal, Tamil Nadu and Karnataka. So, all of them were in the Fitment Committee. From there, it was GoM in which I read out the States that were represented. After that, the GoM which is headed by the Chief Minister of Karnataka and after that is the GST Council. Nowhere was a difference of opinion.

Sir, now, I come to the last few points. Hon. Member, Mr. Vaiko, is here. He had a concern that ICUs are also being charged. There is no charge on ICUs. Also, it was said that GST has imposed taxation and because of that there is a lot of problem. No, even those items which were under the 28 per cent rate at the stage of introduction of GST -- there were more than 229 items -- gradually, after the introduction of GST, through various Council meetings, those 229 items have now come down to just 28 items which are in the 28 per cent rate. It means that items have been brought down from higher tax rates to lower tax rates. Therefore, I sequentially link to Mr. Raghav Chadha, the new Member. Obviously, they will not have any interest in bringing the GST corrections because it suits them. Hon. Members do correct me if I am caught in the wrong. When the inflation is high, the same commodity is bought at a higher rate and the GST earned out of it will be far higher and, therefore, the GST Council will not be in favour of reducing the rate. That was his case. I am sorry! That is one economics which I am learning today! If the rate is higher, people will stop buying it. If inflation is higher, consumption will come down. Naturally, my tax revenue will go down. Raghav Chadhaji, please, I want you to understand this. He is a new and young representative. Partially throwing economics at people does not help and it is also -- let me submit -- demeaning a body like GST Council that they will not want to reduce it to. Their own Delhi Finance Minister and now their own Punjab Finance Minister are also there. Is he suggesting that the Ministers will be happy if inflation goes up? That's wrong. I don't want cynicism to govern us. We are all capable of doing better. I think largely I have addressed most of the issues. Sir, I thank you very much for having given me this opportunity.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Thank you, Minister. Now, Message from Lok Sabha. Secretary-General.

## MESSAGE FROM LOK SABHA

### The Wild Life (Protection) Amendment Bill, 2022

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:-

"Sir, in accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Wild Life (Protection) Amendment Bill, 2022, as passed by Lok Sabha at its sitting held on the 2nd August, 2022."

Sir, I lay a copy of the Bill on the Table.

---

## SPECIAL MENTIONS

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Now, Special Mentions.

### Need to include entire area of Pindwara Tehsil Under the Tribal Special Plan (TSP)

**श्री नीरज डांगी** (राजस्थान) : महोदय, राजस्थान के सिरोही जिले की पिंडवाड़ा तहसील के समस्त क्षेत्र को ट्राइबल स्पेशल प्लान (टीएसपी) में शामिल किया जाना चाहिए। भारत के गजट नोटिफिकेशन नम्बर 325, दिनांक 19 मई, 2018 के अंतर्गत नवसृजित टीएसपी क्षेत्र में सिरोही जिले की पिंडवाड़ा तहसील के 51 ग्रामों को तो शामिल किया गया है, परन्तु इसी तहसील के 57 गांव इसमें शामिल होने से वंचित रह गये हैं। इस कारण इन 57 ग्रामों के मूल निवासी आदिवासियों को टीएसपी एरिया से संबंधित सुविधाओं से वंचित रहना पड़ रहा है। आबादी की दृष्टि, विषम भौगोलिक परिस्थितियों, ऐतिहासिक, सामाजिक एवं सांस्कृतिक दृष्टि से पिंडवाड़ा तहसील के 57 ग्राम भी टीएसपी में शामिल किये जाने चाहिए थे, लेकिन तत्कालीन समय के सर्वे प्रस्ताव में इन 57 ग्रामों को नज़रअंदाज कर यहां के मूल निवासियों को ट्राइबल स्पेशल प्लान (टीएसपी) से वंचित कर दिया गया। पिंडवाड़ा के नज़दीक ही आबू रोड तहसील के नगरपालिका क्षेत्र को भी टीएसपी में शामिल किया गया है। अतः आग्रह है कि भारत के संविधान की पांचवीं अनुसूची में वर्णित अनुसूचित टीएसपी क्षेत्र में पिंडवाड़ा तहसील के वंचित 57 ग्रामों सहित नगरपालिका क्षेत्र को टीएसपी में शामिल किया जाना चाहिए।

**श्री अबीर रंजन बिस्वास** (पश्चिमी बंगाल) : महोदय, मैं माननीय सदस्य द्वारा उठाये गये विषय के साथ अपने आपको सम्बद्ध करता हूं।

**श्री जॉन ब्रिटास** (केरल) : महोदय, मैं भी माननीय सदस्य द्वारा उठाये गये विषय के साथ अपने आपको सम्बद्ध करता हूं।

**डा. सांतनु सेन** (पश्चिमी बंगाल) : महोदय, मैं भी माननीय सदस्य द्वारा उठाये गये विषय के साथ अपने आपको सम्बद्ध करता हूं।

### Need for steps to increase water capacity/level of Bhakra Nangal and Pong Dams

**डा. किरोड़ी लाल मीणा** (राजस्थान) : महोदय, भाखड़ा बाँध की भराव क्षमता 1,685 फीट है, लेकिन अधिकतम जलस्तर 1,680 फीट रखा जाता है। इसी प्रकार पौंग बाँध की भराव क्षमता 1,400 फीट है, उसका भी जलस्तर 1,390 फीट रखा जाता है। बाँधों में पानी कम भरने का निर्णय तत्कालीन परिस्थितियों को लेकर किया गया था, लेकिन अब परिस्थितियाँ बदल चुकी हैं, इसलिए अब पुराने निर्णय की समीक्षा होनी चाहिए। भाखड़ा नांगल बाँध 5 फीट खाली रहने से 0.631 एमएफ पानी तथा पौंग बाँध 10 फीट खाली रखे जाने से 0.211 एमएफ कम पानी स्टोर होता है, जिसके कारण राजस्थान के श्रीगंगानगर, बीकानेर, चूरू, बाड़मेर, जोधपुर, नागौर, झुन्झुनू, सीकर जिले और उनके आस-पास के क्षेत्रों के पानी पर विपरीत असर पड़ता है।

दोनों बाँधों का जलस्तर बढ़ाये जाने के लिए राजस्थान लंबे समय से केन्द्र में अपना विरोध दर्ज करता रहा है। राज्य का जल संसाधन विभाग 31 दिसम्बर, 2014 से केन्द्रीय जल संसाधन मंत्रालय से पत्राचार कर रहा है। केन्द्र को सभी सरकारों द्वारा राज्य सरकारों की ओर से अलग-अलग स्तर पर चार-चार बार पत्र लिखे गए। राजस्थान का मानना है कि इन बाँधों में भराव क्षमता से कम जलस्तर बनाए रखने से बारिश का पानी बह कर पाकिस्तान चला जाता है और राजस्थान को पर्याप्त पानी नहीं मिलता है।

अतः मेरी माँग है कि आरटीडीएसएस तकनीकी को शीघ्र लागू कर राजस्थान को पर्याप्त पानी उपलब्ध कराने की व्यवस्था की जाए, ताकि उक्त दोनों बाँधों का जलस्तर बढ़ाने के लिए आवश्यक कदम उठाए जाएँ।

**श्री अबीर रंजन बिस्वास** (पश्चिमी बंगाल) : महोदय, मैं स्वयं को इस विशेष उल्लेख के साथ संबद्ध करता हूँ।

**डा. सांतनु सेन** (पश्चिमी बंगाल) : महोदय, मैं भी स्वयं को इस विशेष उल्लेख के साथ संबद्ध करता हूँ।

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Shrimati Priyanka Chaturvedi; not present.

### Need to extend the time limit for filing Income Tax Returns

**श्री विजय पाल सिंह तोमर** (उत्तर प्रदेश) : सभापति महोदय, यूपीए सरकार के अंतराल में वर्ष 2013 से 2014 के समय में 3.79 करोड़ लोगों ने आयकर रिटर्न्स भरी थीं और टैक्स कलेक्शन में 6.38 लाख करोड़ रुपये प्राप्त हुए थे, लेकिन मोदी जी की सरकार में वर्ष 2020 से 2021 तक 6.63 करोड़ लोगों ने आयकर रिटर्न्स भरी थीं और टैक्स कलेक्शन के रूप में 12.31 लाख करोड़ रुपये प्राप्त हुए थे। वर्ष 2021 से 2022 के टैक्स कलेक्शन में 14 लाख करोड़ रुपये से अधिक प्राप्त हो चुके हैं।

आदरणीय प्रधान मंत्री, श्री नरेन्द्र मोदी जी की सरकार आने के बाद आयकर रिटर्न भरने वालों की संख्या में और भी वृद्धि हुई है। उसके लिए मैं आदरणीय प्रधान मंत्री, श्री नरेन्द्र मोदी को धन्यवाद करता हूं। गत दो वर्षों में, विश्व में सदी की सबसे बड़ी महामारी के कारण आर्थिक रूप से सम्पन्न विकसित देशों तक को हिला कर रख दिया तथा अधिकांश देशों की आर्थिक विकास वृद्धि दर में कमी आई है, जबकि माननीय मोदी जी के कुशल नेतृत्व के कारण भारत में आर्थिक विकास दर की वृद्धि तेजी से बढ़ी है तथा भारत विश्व की आर्थिक शक्ति बनने की ओर अग्रसर है। ऐसे समय में भी जब महामारी का दौर रहा है, तब भी भारत में आयकर देने वालों की संख्या में 80 प्रतिशत तक की वृद्धि हुई है जबकि एक करोड़ से अधिक आय के रिटर्न भरने वालो की संख्या में 60 प्रतिशत की वृद्धि हुई है। अतः ग्रामीण क्षेत्रों के अनेकों छोटे-छोटे व्यापारियों एवं मध्यम वर्गीय परिवारों द्वारा आयकर रिटर्न भरने की अंतिम तिथि 31 जुलाई से आगे बढ़ाये जाने की आवश्यकता है, धन्यवाद।

**डा. सांतनु सेन** (पश्चिमी बंगाल) : महोदय, मैं माननीय सदस्य द्वारा उठाये गये विषय से स्वयं को सम्बद्ध करता हूं।

**श्री अबीर रंजन बिस्वास** (पश्चिमी बंगाल) : महोदय, मैं भी माननीय सदस्य द्वारा उठाये गये विषय से स्वयं को सम्बद्ध करता हूं।

### Need to clear the pending MGNREGA dues to States

DR. SANTANU SEN (West Bengal): Sir, news reports suggest that on July 1, 2022 the Rural Development Ministry under the Union Government owes 15 States varying amounts of dues to be utilized for the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS). The MGNREGS has been a vital lifeline for many poor households crippled by the pandemic induced lockdown and economic shocks following reopening of normal functioning. Many households have found themselves unable to find work, as seen in the 7.91 per cent unemployment rate even as late as December, 2021. Throughout the year 2021, demand for work under MGNREGS was as high as or greater than 20 million households, compared to an average of 18 million

households in 2019-20. Budget allocations in 2021-22 were Rs.73,000 crore but the revised expenditure was a whopping Rs.98,000 crore. In spite of this, the 2022-23 Budget maintained the allocation at Rs.73,000 crore.

Workers in States such as West Bengal have been protesting the non-payment of wages under MGNREGS. However, in a situation where the Union owes West Bengal alone Rs.7,130 crore, the States find their hands tied. Other States such as Bihar, Madhya Pradesh, Chhattisgarh, etc., are facing similar problems. The delay in funds disbursal also has a domino effect on future projects as vendors will be unwilling to provide raw materials, which then affects work creation.

I urge the Government to clear these dues to States at the earliest. I urge the House to take this issue up in the interest of workers and the poor.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I associate myself with the Special Mention made by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Those who want to leave, they will leave. *...(Interruptions)...* You cannot force them to sit here. *...(Interruptions)...* No, no. *...(Interruptions)...* Time and again, you*...(Interruptions)...*

SHRI JAIRAM RAMESH(Karnataka): Please have some order..*...(Interruptions)...*

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): No; please. *...(Interruptions)...* You are sitting. *...(Interruptions)...* Somebody may not sit. *...(Interruptions)...* He may like to move out, he can move out. *...(Interruptions)...* He can go out. *...(Interruptions)...* Thank you. *...(Interruptions)...* No speech, only laying. *...(Interruptions)...* I will call the next one. Shrimati Mausam Noor.

**Need to address the issues of Anaemia**

SHRIMATI MAUSAM NOOR (West Bengal): Sir, one of the targets of Poshan Abhiyan was to decrease the prevalence of anaemia by 3 percentage points per annum between 2018 and 2022. However, NFHS-5 data shows that anameia has

increased among all groups including children, adolescent girls, women and men as compared to NFHS-4 data.

The scheme aimed to reduce stunting from 38.4 per cent during the NFHS-4 period to 25 per cent by 2022. But NFHS-5 shows that stunting is at 35.5 per cent. 67 per cent of the children aged 6 to 59 months now have anaemia as compared to 58.6 per cent in 2015-16. It was found to be the highest among children in Gujarat at 80 per cent followed by Madhya Pradesh at 73 per cent. Overall, anaemia prevalence has increased from 53 per cent in 2015-16 to 57 per cent in 2019-21 among women. In men, it has increased from 23 per cent to 25 per cent. Assam saw an increase in anaemia among children aged 6-59 months by 32.7 per cent in 2019-20. The percentage of such children under five has gone up to 68.4 per cent in the State from 35.7 per cent recorded in the fourth round of the NFHS in 2015-16.

Such a drastic increase in anaemia suggests that the Government is nowhere close to achieving the target of an overall 18 per cent reduction in anaemia prevalence. The Anaemia Mukt Bharat programme should be extended to all. Government dispensaries should have an adequate supply of folic acid supplements. Awareness regarding anaemia should be increased through ASHA workers. I, therefore, urge the Government to address this public health crisis urgently.

DR. SANTANU SEN (West Bengal): Sir, I associate myself with the issue raised by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I too associate myself with the issue raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I too associate myself with the issue raised by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I too associate myself with the issue raised by the hon. Member.

**Need for excluding human settled areas in Kerala from the proposed Eco-sensitive zones/Buffer zones**

SHRI ELAMARAM KAREEM (Kerala): Sir, as per the judgement of the hon. Supreme Court dated 03.06.2022, each protected forest, that is, national park or wildlife sanctuary, must have an Eco-Sensitive Zone of minimum one kilometre measured

from the demarcated boundary of such protected area. In Kerala State, human habitations occur in the immediate vicinity to the boundaries of the protected forests. These areas are well-developed with houses, shops, temples, churches, mosques, schools, colleges, market places, hospitals, farm lands, roads and other developments. The density of the human population is also quite high in these areas. The judgement of the hon. Supreme Court has caused social insecurity feelings among the people residing in such areas which resulted in several *hartals* and protests among various sections of the society. Kerala is a narrow strip of land, of which about 30 per cent is forest and the Western Ghats spreads over 48 per cent of total territorial area. The territory consists of several lakes, back waters, paddy field, other wet lands and 590 kilometres of coastal area. The area suitable for human settlement is very less when compared to other States. The density of population is very high which is more than 900 persons per square kilometre. The present population is 3.5 crores. In this scenario, it is requested that the Government of India may take urgent steps to exempt the State of Kerala from the directions of the hon. Supreme Court dated 03.06.2022, considering the special circumstances and population density of Kerala, in overwhelming public interest.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I associate myself with the issue raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I too associate myself with the issue raised by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I too associate myself with the issue raised by the hon. Member.

**Need for establishment of a National Christian University in Goa**

SHRI LUIZINHO JAOQUIM FALEIRO (West Bengal): Sir, why a Christian University? The Constitution provides for the cultural and educational rights of the minorities under Article 29 and 30. Article 29 is general protection to the minorities to conserve their language etc. It protects the rights only of the Indian citizens. Article 30 deals explicitly with the rights of the minorities to establish institutions of their choice. The spirit behind these provisions is to preserve the integrity and unity of the country so that the minority community does not feel isolated and separated. National Commission for Minorities in its annual report for 2016-17 had recommended the

establishment of a Government funded university for Christians just like Aligarh Muslim University and Banaras Hindu University. However, five years on, this recommendation has still not been implemented. A Christian University is needed to preserve their cultural, script, language through institutions of higher education, to provide opportunities for the Christian Community to excel in higher education, to build a 'Christian Indian Nationalism' anchored in constitutional values. The University can also cater to higher standards of teaching-learning, integrity and focus on newer disciplines with international collaborations and also to prepare students for competitive Government examinations and for Christians to get into civil services and contribute towards administration and policy making, since few Christians are there in civil services. Government should set up a National Christian University at Goa because Goa has substantial Christian population and it is an educational hub having majority Christian minority colleges and has just only one State university.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I associate myself with the Special Mention made by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

**Shortage/mismanagement in the supply of crucial drugs of HIV/AIDS**

DR. FAUZIA KHAN (Maharashtra): Sir, according to NACO, around 7,50,000 of India's 2.1 million HIV/AIDS patients rely on free medicine distribution through Government-run-centres. In a written response to a news agency, on 29th July, 2022, NACO admitted temporary shortage of medicines at Anti-Retroviral Therapy (ART) centres. HIV sufferers have been protesting the interrupted supply of the life-saving "miracle" medicine Dolutegravir, which the WHO approved for HIV therapy in 2018 after it demonstrated that it was more effective, had fewer adverse effects, and considerably reduced viral loads in patients. NACO delegated the task of obtaining Dolutegravir to State Governments, many of which are unable to do so. According to Mizoram Government statistics, several other critical antiretroviral treatment medications are also out of supply.

The disruption has pushed antiretroviral centres either to put patients on different drug regiments or to ask them to purchase drugs by themselves. When a drug is changed, several tests have to be done. But left with no other alternative, medical officers are changing the drugs haphazardly and are playing with the lives of

people. In India, where around 40 per cent of the population relies on free medications provided by Government-run healthcare services, healthcare is luxury for many. With the supply chain mismanagement lives of thousands of patients have been jeopardized.

I, therefore, call upon the Union Government to take appropriate steps to correct the supply mismanagement at the earliest in order to save the lives of lakhs of Indians, who are in desperate need of these medicines. Thank you.

DR. JOHN BRITTAS (Kerala): Sir, I associate myself with the Special Mention made by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the Special Mention made by the Hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Special Mention made by the Hon. Member.

**Need to withdraw the amendments to the National Flag Code**

SHRI SANDOSH KUMAR P (Kerala): Sir, we are celebrating the 75th anniversary of our Independence. Our tricolor national flag is the proud representation of India's great legacy. Ever since the adoption of the national flag, the material used for manufacturing the flag was exclusively khadi because, like our national flag, khadi also symbolizes the struggle against imperialism and colonialism. Khadi always upheld our spirit of self reliance and economic independence. Gandhiji used khadi and swadeshi as effective tools to awaken the national consciousness. But, now, the Government has amended the flag code of India and has allowed the use of machine-made and polyester national flags. Earlier, the flag code permitted only flags made by "hand-spun and woven wool or cotton or silk khadi" and the import of machine-made flags was banned in 2019. Hence, the new code that allows machine-made and polyester imported flags is against our national legacy of swadeshi and khadi. More importantly, this happens at a time when the 1.4 crore khadi workers are struggling to make both ends meet. If the Government had given the order to manufacture khadi flags in advance, these units would be able to increase their production as well as profit. Therefore, I urge the Government to withdraw the amendments to the National Flag Code that allows the manufacture and import of machine made flags made by polyester.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I associate myself with the Special Mention made by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The House stands adjourned to meet at 11.00 a.m. on Wednesday, the 3rd August, 2022.

*The House then adjourned at fifty-three minutes past seven of the clock till eleven of the clock on Wednesday, the 3rd August, 2022.*

PUBLISHED UNDER RULE 260 OF RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN THE COUNCIL OF STATES (RAJYA SABHA)